



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - I	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ಮಾರ್ಚ್ ೫, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೪, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೨೫
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COMMERCE & INDUSTRIES SECRETARIAT

PROCEEDINGS OF GOVERNMENT OF KARNATAKA

Sub: State Policy for Special Economic Zones - 2009

Ref: Govt. Order No. CI 252 SPI 2001 dated 25.2.2002.

Preamble:

The Government of India have announced the concept of Special Economic Zones (SEZs) in the year 2000 through a revision in the EXIM Policy 1997-2002 with a view to providing an internationally competitive and hassle free environment for production of goods and services for exports. These SEZs are virtually deemed to be a foreign territory within the Country, free from all the rules and regulations governing the import and export. The SEZs are specifically treated as duty free enclaves for the purpose of industrial, service and trade operations with exemption from customs duties and a more liberal regime on levies, foreign investment and other transactions. The domestic regulations, restrictions and infrastructure inadequacies are sought to be removed for creating an investor and industry friendly environment. The SEZs would be islands of excellence and efficiency.

These SEZs may be for a specific sector meant exclusively for one or more products in a sector or one or more services in a sector. In the alternative a SEZ may be multi-product one, where the units may be set up for manufacture of two or more goods in a sector or goods falling in two or more sectors or for trading and warehousing or rendering of two or more services in a sector or rendering of services falling in two or more sectors.

As per the Government of India guidelines, SEZs can be developed in the public, private or joint sectors or by the State Governments or their agencies or through PPP basis. They are expected to promote establishment of large, self contained areas supported by world-class infrastructure oriented towards export production. Exploiting the full potential of the concept of SEZs would bring large dividends to the State in terms of economic and industrial development and the generation of new employment opportunities. The SEZs are expected to be engines of new economic growth.

Government of India has enacted the Special Economic Zones Act, 2005 and notified Special Economic Zones Rules, 2006. The SEZ Act specifies powers of the State to grant following exemptions vide Sec. 50 of chapter VIII:

- Granting exemption from the State taxes, levies and duties to the Developer or the entrepreneur
- Delegating the powers conferred upon any person or authority under any State Act to the Development Commissioner in relation to the Developer or entrepreneur.

As per Rule 5 (5) of Chapter II of SEZ Rules 2006 regarding procedure for establishment of SEZ, the State Government also has been directed to endeavor that the following are made available in the State for the proposed SEZ units and developer before recommending any proposal for SEZ to Government of India for approval:

- a) exemption from the State and local taxes, levies and duties, including stamp duty, and taxes levied by local bodies on goods required for authorized operations by a unit or developer, and the goods sold by a unit in the domestic tariff area except the goods procured from domestic tariff area and sold as it is;
- b) Exemption from electricity duty or taxes on sale, of self generated or purchased electric power for use in the processing area of a SEZ
- c) Allow generation, transmission, and distribution of power within a SEZ as per the provisions of Electricity Act, 2003
- d) Providing water, electricity and such other services, as may be required by the developer be provided or caused to be provided;
- e) Delegation of power to the Development Commissioner under the Industrial Disputes Act, 1947 and other related Acts in relation to the unit; and the workmen employed by the developer;
- f) Declaration of the SEZ as a Public Utility Service under Industrial Disputes Act, 1947;
- g) Providing single point clearance system to the developer and unit under the State Acts and Rules.

There is a need for Policy pronouncement by the State Government to support and encourage development of SEZ by public, private or joint sectors or by the State Government, or its agencies in the State.

Hence this Policy and Order.

GOVERNMENT ORDER NO CI 114 SPI 2007 BANGALORE, DATED 28TH FEBRUARY, 2009

In the circumstances explained in the preamble portion of the Order, Government is pleased to announce a State Policy for Special Economic Zones – 2009 as indicated in Annexure to this Government Order. This Policy shall come into force with immediate effect and shall govern the development, operation and management of Special Economic Zones and the SEZ units to be established therein.

This order issues with the concurrence of the Finance Department vide U.O. Note No. FD/213/CSL/2008 dtd: 26.12.2008, Revenue Department vide U.O. Note ಸಂ: ಕಂಇ/342/ಮುನೋಮು/2008 ದಿನಾಂಕ: 16.1.2009, Energy Department vide U.O.Note No. ಇಎನ್/6470/ಸ್ವೀಮರ/2008 ದಿನಾಂಕ: 1.1.2009, Urban Development Department vide U.O.Note No. UDD/ 238/BMR/2008 dtd: 14.10.2008, Public Works, Ports & Inland Water Transport Department vide U.O.Note No. PWD/188/PSP/2008 dtd: 5.9.2008, Forest, Ecology & Environment U.O.Note No. FEE/91/SECY-ENV/2008 dtd: 26.8.2008, IT, BT & Science and Technology Department U.O.Note No. ITB/ 44/MDA/2008 dtd: 19.9.2008, Labour Department U.O.Note No. LD/281/LET/ 2008 dtd: 8.9.2008 and Infrastructure Development Department No. ID/59/ITS/ 2008 dtd: 16.9.2008.

The State SEZ Policy announced vide GO No. CI 252 SPI 2001 dated 25-2-2002 stands withdrawn.

By Order and in the name of the Governor of Karnataka,

Subir Hari Singh

Principal Secretary to Government
Commerce & Industries Department

Annexure to Government Order No. CI 114 SPI 2007 dated 28.02.2009

State Policy for Special Economic Zones – 2009

I. Introduction

The State Government has a vision to achieve a GSDP of over 9% which in turn calls for industrial growth of 12%, focus on strengthening manufacturing industry in the State and to increase the share of GSDP from the present average of 16.7% to over 20%. It is also targeted to achieve an increased share of Karnataka's exports in National Export from the present 15% to 20%.

Among the strategies, the Policy emphasizes development of industrial infrastructure. Special Economic Zones (SEZs) with world-class infrastructure are expected to accelerate economic development. It is proposed to promote SEZs in addition to specialized industrial infrastructure for specific sectors.

The SEZ Act 2005, enunciated by the Government of India and the consequent SEZ Rules 2006 govern establishment of SEZs in the Country. As per this Act, the State Government is required to frame its own Policies and bring necessary amendments to the relevant State level Acts / Regulations.

Realising the potential of SEZs in driving industrial and economic growth, the State Government is committed to support and facilitate setting up of SEZs in Karnataka. This Policy will encourage healthy proliferation of SEZs.

II. Objectives

The prime objective of the Policy is to facilitate & expedite establishment of SEZs, at the same time safeguarding the environment and the interests of land owners. The Policy provides for a package of incentives, supportive measures besides clarity on procedural guidelines.

III. Policy Measures

1. Single Point Clearance

The State High Level Clearances Committee (SHLCC) constituted as per the Karnataka Industries (Facilitation) Act, 2002, will act as Single Point Clearance for the SEZ Developer/Co-developer, for consideration and approval of SEZ projects and recommendation to the Government of India, for approval.

For Single Point Clearance to SEZ units, the State Government will consider delegating the power of all its clearances to the Unit Approval Committee headed by the Development Commissioner, SEZ and the officers of the concerned departments will be deputed to the Development Commissioner's Office to function under the administrative supervision and control of the designated Development Commissioner of SEZs to accord necessary clearances and approvals to SEZ units..

2. Land for SEZs

Proponents of SEZs can utilize their own land including joint development/lease land or acquire the required land by one of the following procedures:

- (i) Purchase converted land from land owners, subject to the confirmation of land use in the approved master plan.
- (ii) Purchase land under Section 109 of the Karnataka Land Reforms Act with the approval of the SHLCC. The Revenue Department can facilitate purchase of land after due approvals of SHLCC and as per law.
- (iii) The State Government or its undertakings may allot land to the SEZ out of the land acquired by them for industrial purposes, with the approval of SHLCC. Such allotment of land is subject to Government of India guidelines issued from time to time.
- (iv) The State Government may acquire the required land for the SEZ, with the approval of SHLCC and would transfer such land to the Developer/Co-developer of SEZ concerned, as per the KIAD Act, 1966. Such acquisition of land is subject to the Government of India guidelines issued from time to time.
- (v) Acquisition / purchase of land are subject to the following:
 - a. SEZs can preferably be established in waste, karab, dry and single crop land. Use of agricultural land to be kept to the minimum. Utilization of agricultural land is subject to the Government of India guidelines issued from time to time.
 - b. SEZ Applications for the State High Level Clearance Committee will essentially include a Resettlement and Rehabilitation plan in line with the guidelines issued by the Government of India from time to time.

3. Infrastructural Facilities

With a view to create world-class infrastructural facilities for export oriented production / operations, the Developer or Co-developer is encouraged to develop, construct, install, operate, manage and maintain any or all of the following infrastructure facilities, amenities and services in the SEZ in accordance with the guidelines/orders of Government of India and Government of Karnataka in this regard:

- (i) Provision of roads and bridges;
- (ii) Generation, transmission and distribution of electricity;
- (iii) Water extraction, treatment, transmission and distribution;
- (iv) Provision of minor port and related services;
- (v) Provision of gas distribution network;

- (vi) Provision for communication and data network transmission;
- (vii) Waste water treatment and solid waste management; and
- (viii) Any other services essential for smooth operations of SEZ units.

The Developer or Co-developer may collect reasonable user charges for the facilities created.

(i) Provision of roads and bridges

The Developer/Co-developer or his agent may develop, operate and maintain the road network, bridges, transportation services and any transportation system within the Zone and to levy toll or fee for providing such facility.

The State will facilitate reliable road connectivity from main highways up to the SEZ either through its own agency or through PPP or permit the Developer/Co-developer to do so and in such a case the Developer/Co-developer will be permitted to set, collect and retain toll, as may be approved by the Government.

(ii) Generation, Transmission and Distribution of electricity

The generation, transmission and distribution of electricity in the SEZ will be facilitated as follows:

The Developer/Co-developer or his agent, for the SEZ shall be deemed to have license to supply electricity to their respective areas and develop the distribution network for the same.

The Developer /Co-developer or his agent shall be deemed to be a licensee under section 14 of Electricity Act, 2003

The Developer/ Co-developer or his agent as the case may be, will have an option to purchase electricity for the SEZ and activities therein or its consumption from any State Electricity Company or Corporation and any other generator of electricity including Central Power Supply Undertakings (CPUs). Such purchaser shall be deemed to have an approval to use the transmission and distribution system of the transmission and distribution agency under the Electricity Act 2003, subject to payment of appropriate wheeling charges and availability of transmission capacity.

Any sale of electricity to the SEZ or units therein shall be exempted from payment of Electricity Duty or Taxes on the electricity consumed.

(iii) Water extraction, treatment, transmission and distribution

The Developer/ Co-developer or his agent will be permitted to setup systems and facilities for water extraction, treatment, transmission and distribution of water within the SEZ, provided the applicable service standards, as approved are met.

The Developer/ Co-developer or his agent in SEZ or the authority or its agent in designated area as the case may be, will be permitted to setup systems and facilities for waste water treatment and solid waste management.

Provided that, the applicable service standards, as approved by the relevant authority under its regulations for such systems and facilities are met.

(iv) Minor Ports and related services

Subject to the Policy laid down by the Government regarding ports, the Developer/ Co-developer or his agent may develop, operate and maintain a minor port within the Zone, for landing of goods for use in the Zone and for the shipping of goods from the Zone.

The Developer/ Co-developer or his agent will manage for landing of other cargoes (not meant for the Zone) as per terms and conditions prescribed by the regulations of the State Government.

The Developer/ Co-developer or his agent may fix and collect tariff from the vessels entering in the minor port within the Zone and on the goods landed and shipped at the port in accordance with the directions of the State Government

(v) Provision of gas distribution network

The Developer/ Co-developer or the Township Authority may, subject to the policy laid down in this regard by Central Government, and the State Government, setup and maintain gas distribution system in the SEZ.

(vi) Provision for communication and data network transmission

The Developer/ Co-developer or the Township Authority may, subject to the policy laid down in this regard by Central Government, and the State Government, setup and maintain communication and data network transmission in the SEZ.

4. Labour related issues

The power of the Labour Commissioner, Government of Karnataka shall be delegated to the designated Development Commissioner or other Authority under the Industrial Dispute Act, 1947 and other related acts in respect of the unit and workmen employed by the Developer/ Co-developer. Officer from the Labour Department will be deputed to function under the administrative supervision and control of the designated Development Commissioner of the SEZs to accord all necessary clearances and approval relating to various labour laws.

All industrial units and other establishments in the SEZs will be declared Public Utility Service under the provisions of the Industrial Dispute Act, 1947.

The procedure for submission of returns under various labour laws will be streamlined, and the Developer/Co-developer or the units in the Zone may furnish the consolidated annual report in the prescribed form to the Development Commissioner instead of periodical returns under the following Acts:

- (i) The Workmen's Compensation Act, 1923
- (ii) The Payment & Wages Act, 1936
- (iii) The Factories Act, 1948
- (iv) The Minimum Wages Act, 1948
- (v) The Maternity Benefit Act, 1961
- (vi) The Payment of Bonus Act, 1965
- (vii) The Contract Labour (Regulation and Abolition) Act, 1970 and
- (viii) The Karnataka Shops and Commercial Establishment Act 1961
- (ix) Such other Acts as the State Government may, by notification in the Official Gazette specify

When any other Act made by the Parliament is to be specified by the State Government, it shall be specified with prior approval of the Government of India.

5. Fiscal Benefits

Following fiscal benefits will be offered to Developer, Co-developer and Units operating in the SEZ:

(i) For SEZ developers and Co-developers:

- (a) All purchases excluding purchase of petroleum products from domestic tariff area for authorized operations of entire area in SEZs shall be exempted from State and local body taxes or levies or cess such as Sales Tax, VAT, Entry Tax, Special Entry Tax. This exemption will not be available for the goods sold in the domestic tariff area with or without value addition.
- (b) Exemption of Stamp Duty and Registration fees for Registration of Land and Loan/Credit Documents.

Provided that exemptions in respect of stamp duty and registration fee relating to transaction of land for development of the SEZ between the Developer/Co-developer and the land owners and between the Developer and Co-developer would be available for the first transaction only. For KIADB acquired and allotted land, exemption of Stamp Duty and Registration fees shall be available both at the time of execution of lease deed / lease cum-sale deed and absolute sale deeds.

- (c) Exemption of Electricity Duty or Taxes on sale, of self generated or purchased electric power for use in the processing area of SEZ.
- (d) Exemption of 1% Labour Welfare Cess on construction cost incurred by the developer / co-developer.

- (e) One time capital subsidy up to 50% of the cost incurred for setting up Common Effluent Treatment Plant subject to a ceiling of Rs. 100 lakhs per CETP / SEZ.
- (f) Exemption from any other State taxes, cess, duties or levies as may be notified by the State Government, from time to time for SEZs.

(ii) For SEZ Units:

- (a) All purchases excluding purchase of petroleum products by SEZ units located in the processing areas from domestic tariff area or SEZ area for its set up, operation or maintenance or for use in manufacture, trading, production, processing, assembling, repairing, reconditioning, re-engineering or packing shall be exempted from State and local body taxes or levies or cess such as Sales Tax, VAT, Entry Tax and special Entry Tax. This exemption will not be available for the goods sold in the domestic tariff area with or without value addition, if sold, applicable State taxes are levied.
- (b) 50% Exemption of Stamp Duty and Registration fees for Registration of lease deeds/sub-lease deeds in respect of industrial land/built-up space and Loan/Credit Documents in the processing area.

Provided that exemptions in respect of stamp duty and registration fee relating to transaction of industrial land / built up space between the SEZ Developer / Co-developer & the Units would be available for the first transaction only.
- (c) Exemption of Electricity Duty or Taxes on sale, of self generated or purchased electric power for use in the processing area of SEZ.
- (d) Exemption of 1% Labour Welfare Cess on construction cost incurred by the Unit.
- (e) Exemption from any other State taxes, cess, duties or levies as may be notified by the State Government, from time to time.

6. Registration of MSMEs and IT / BT units

The power to accept Entrepreneurs' Memorandum from Micro, Small and Medium Enterprises (MSME), Letter of Approval and Registration of Information Technology / Biotechnology units, will be delegated to the Development Commissioner or other designated authority in respect of units in the SEZs.

7. Law and Order

The State Government will make appropriate and exclusive arrangements within the SEZs for maintenance of law and order.

8. Inspections

An authority / representative of any department / agency of Government of Karnataka will carry out any physical inspection with the prior approval of the Development Commissioner of SEZ specifying the purpose of inspection in the processing area.

9. Development Commissioner

All matters pertaining to SEZs in the State will be coordinated by "Development Commissioner(s)" or other authorities appointed by Government of India for the SEZ under section 11 of the SEZ Act, 2005.

10. SEZs as Industrial Townships

SEZs will be declared as Industrial Townships under the Karnataka Municipalities (Third) Amendment Act, 2002 to enable the SEZs to function as self governing and autonomous municipal bodies.

11. Terms and Conditions

SHLCC shall approve the SEZ projects on the following terms and conditions.

- (i) SEZ developer / Co-developer / SEZ units need to prepare a Human Resource Development plan to train the land losers / local persons and organize training for such people and provide employment to those persons.
- (ii) SEZ developer / Co-developer / SEZ units need to provide a minimum 80% job to local people on overall basis.
- (iii) SEZ developer /Co-developer / SEZ units, wherever there is a scope for Vendor Development shall prepare a Vendor Development Plan and provide Entrepreneurship

Development Training to the local persons and facilitate setting up of service / manufacturing vendor enterprises.

- (iv) SEZ developer shall prepare a plan for adequate social infrastructure and public amenities for the affected persons and such facilities should include educational institutions, hospitals, water supply schemes, road, etc. and implement the plans as per schedule.
- (v) Amenities created by SEZ developers / Co-developer_/ SEZ units in the non-processing area of the SEZ like schools, colleges, hospitals etc. shall be accessible to the affected persons.
- (vi) Developer /Co-developer after the approval of SHLCC, who availed stamp duty and registration fees exemption for registration of land which was acquired as mentioned in Clause III (2), shall be liable to pay back the amount of stamp duty and registration fees exemption to the Government, in case the land acquired by them has not been notified as an SEZ from Government of India within two years from the date of approval of SHLCC.
- (vii) Developer/Co-developer/SEZ unit shall be liable to pay back all the fiscal benefits availed under this policy to the Government in case the Developer/Co-developer/SEZ unit does not implement the SEZ or opt out of SEZ.

IV. Monitoring & Review Committee

A Committee shall be constituted under the Chairmanship of the Chief Secretary to Government, to ensure smooth operation, monitoring and review of implementation of SEZs with following composition:

a. Chief Secretary to Government,	Chairman
b. Principal Secretary to Government, C&I Dept	Member
c. Principal Secretary to Government , Finance Dept.	Member
d. Principal Secretary to Government, Energy Dept.	Member
e. Pr Sec/Secretary to Govt, IT & BT Department	Member
f. Pr Sec/ Secretary to Government, Revenue Dept.	Member
g. Pr Sec/Secretary to Government, FEE Dept.	Member
h. Pr Sec/Secretary to Government, PWD Dept.	Member
i. Pr Sec/Secretary to Government, UDD	Member
j. Pr Sec/Secretary to Government, Labour Dept	Member
k. Pr Sec/Secretary to Government, Inf Devpt. Dept.	Member
l. Secretary to Government (SSI), C & I Dept.	Member
m. Secretary to Government, Water Resource Dept.	Member
n. Commissioner for Commercial Taxes	Member
o. CEO and EM, KIADB	Member
p. Development Commissioner of SEZs	Member
q. Member Secretary, KSPCB	Member
r. Commissioner for Industrial Development	Member Secretary

The Committee can invite any other members if necessary as special invitee.

Separate guidelines for administration of the policy will be issued by this committee for the guidance of the concerned agencies and officers. Interpretation of this Government Order / Policy and the decision thereon of this committee shall be final.

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ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - I	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ಮಾರ್ಚ್ ೫, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೪, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೨೬
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ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕಾ ಸಚಿವಾಲಯ

ವಿಷಯ : ಕರ್ನಾಟಕ ಹೊಸ ಕೈಗಾರಿಕಾ ನೀತಿ 2009-14

- ಓದಲಾಗಿದೆ : 1. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ.ಸಿಐ 167/ಎಸ್.ಪಿಐ/2001, ಬೆಂಗಳೂರು, ದಿ.: 30.06.2001.
2. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ.ಸಿಐ 319/ಎಸ್.ಪಿಐ/2005, ಬೆಂಗಳೂರು, ದಿ.: 26.08.2006.

ಪ್ರಸ್ತಾವನೆ :

ಕರ್ನಾಟಕವು ಭಾರತ ದೇಶದ ಕೈಗಾರಿಕೆಗಳಲ್ಲಿ ಮುಂದುವರಿದ ರಾಜ್ಯಗಳಲ್ಲಿ ಒಂದಾಗಿದೆ. ರಾಜ್ಯದಲ್ಲಿ ಪ್ರಬಲವಾದ ಅತೀ ಸಣ್ಣ, ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ವಲಯದಿಂದ ಬೆಂಬಲಿತವಾದ ಹಲವಾರು ಬೃಹತ್ ಕೈಗಾರಿಕೆಗಳನ್ನು ಹೊಂದಿದೆ. ರಾಜ್ಯದಲ್ಲಿರುವ ಸಹಜವಾದ ಅನುಕೂಲತೆಗಳಿಂದಾಗಿ ಸೇವಾ ಕ್ಷೇತ್ರವು ಸೇರಿದಂತೆ ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ ಕ್ಷೇತ್ರವು ಕರ್ನಾಟಕದ ಆರ್ಥಿಕ ಅಭಿವೃದ್ಧಿಯಲ್ಲಿ ಗಣನೀಯ ಕೊಡುಗೆ ನೀಡುತ್ತಿದೆ.

ಕರ್ನಾಟಕವು ಇಂದು ದೇಶದ ಕೈಗಾರಿಕೆಗಳಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಹೊಂದಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿ ಒಂದಾಗಿದೆ. ಅಭಿವೃದ್ಧಿಯ ಮುಂಚೂಣಿಯಲ್ಲಿ ನಿಲ್ಲುವ ಎಲ್ಲಾ ಅವಕಾಶಗಳನ್ನು ರಾಜ್ಯವು ಹೊಂದಿದ್ದು, ಕೈಗಾರಿಕೆ, ವಾಣಿಜ್ಯ ಮತ್ತು ಸೇವಾ ಕ್ಷೇತ್ರದ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಹೆಚ್ಚಿನ ಗಮನ ನೀಡುತ್ತಿದೆ. ಸರ್ಕಾರದ ಪ್ರಗತಿಪರ ಕ್ರಮಗಳಿಂದಾಗಿ ಮತ್ತು ಉದ್ಯಮಶೀಲ ಸಮುದಾಯದ ಕೊಡುಗೆಯಿಂದಾಗಿ ಕರ್ನಾಟಕವು ಇಂದು ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ಮತ್ತು ಜೀವನ ಮಾಡಲು ಪ್ರಶಸ್ತವಾದ ಜಾಗಗಳಲ್ಲಿ ಒಂದಾಗಿದೆ ಎಂದು ಪರಿಗಣಿಸಲ್ಪಟ್ಟಿದೆ.

ರಾಜ್ಯ ಉಚ್ಚ ಮಟ್ಟದ ಅನುಮೋದನಾ ಸಮಿತಿಯು 2006-07 ಮತ್ತು 2007-08 ರಲ್ಲಿ 173 ಯೋಜನೆಗಳಿಗೆ ರೂ.2,50,779 ಕೋಟಿ ಬಂಡವಾಳದಲ್ಲಿ ಹಾಗೂ 28 ಲಕ್ಷ ಜನರಿಗೆ ಉದ್ಯೋಗಾವಕಾಶ ಸೃಷ್ಟಿಯಲ್ಲಿ ಅನುಮೋದನೆ ನೀಡಿದೆ. ಹಾಗೇನೇ ರಾಜ್ಯಮಟ್ಟದ ಏಕಗವಾಕ್ಷಿ ಅನುಮೋದನಾ ಸಮಿತಿಯು ಇದೇ ಅವಧಿಯಲ್ಲಿ 1609 ಯೋಜನೆಗಳಿಗೆ ರೂ.22,234 ಕೋಟಿಗಳ ಬಂಡವಾಳದಲ್ಲಿ ಹಾಗೂ 10.72 ಲಕ್ಷ ಜನರಿಗೆ ಉದ್ಯೋಗಾವಕಾಶದೊಡನೆ ಅನುಮೋದನೆ ನೀಡಿದೆ. ಈ ಅಂಕಿ ಅಂಶಗಳು ಮೇಲಿನ ಅಂಶಗಳಿಗೆ ನಿದರ್ಶನವಾಗಿದೆ.

ರಾಜ್ಯ ಸರ್ಕಾರವು ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ.ಸಿಐ 319/ಎಸ್.ಪಿಐ/2005 ಬೆಂಗಳೂರು ದಿ.: 26.08.2006 ರ ಅನ್ವಯ ನೂತನ ಕೈಗಾರಿಕಾ ನೀತಿ 2006-11 ನ್ನು ಪ್ರಕಟಿಸಿತ್ತು. ಈ ನೀತಿಯಲ್ಲಿ ಇತರ ಕ್ರಮಗಳ ಜೊತೆಗೆ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳ ಮತ್ತು ಮಾನವ ಸಂಪನ್ಮೂಲ ಅಭಿವೃದ್ಧಿಯತ್ತ ಹೆಚ್ಚಿನ ಗಮನವನ್ನು ನೀಡಲಾಗಿತ್ತು. ಕೈಗಾರಿಕಾ ಮತ್ತು ವಾಣಿಜ್ಯ ಕ್ಷೇತ್ರದ ಅಭಿವೃದ್ಧಿಯ ಗತಿಯನ್ನು ತೀವ್ರಗೊಳಿಸುವಲ್ಲಿ ಈ ನೀತಿಯು ತನ್ನದೇ ಆದ ಪ್ರಭಾವವನ್ನು ಬೀರಿದೆ. ಕರ್ನಾಟಕದ ಜಿಎಸ್‌ಡಿಪಿಯ ಹಿಂದಿನ ವರ್ಷ ಶೇ. 6.2 ಇದ್ದು, 2007-08 ರಲ್ಲಿ ಶೇ.6.9 ಕ್ಕೆ ಹೆಚ್ಚಿದೆ. ಜಿಎಸ್‌ಡಿಪಿ ಗೆ ಕೈಗಾರಿಕಾ ಕ್ಷೇತ್ರದ ಕೊಡುಗೆ 2006-07 ರಲ್ಲಿ ಶೇ. 16.51 ಇದ್ದು, 2007-08 ರಲ್ಲಿ ಶೇ. 16.65 ಕ್ಕೆ ಹೆಚ್ಚಿರುತ್ತದೆ.

ಇಂದು, ಮುಂದುವರಿದ ದೇಶಗಳೂ ಸೇರಿದಂತೆ ಪ್ರಪಂಚದಾದ್ಯಂತ ಎಸ್‌ಎಂಇ ವಲಯವು ವಿಶೇಷ ಗಮನ ಮತ್ತು ಬೆಂಬಲವನ್ನು ಪಡೆಯುತ್ತಿದೆ. ಈ ಅಂಶವನ್ನು ಮನಗಂಡು ದೇಶದಲ್ಲಿ ಈ ಕ್ಷೇತ್ರದ ಬೆಳವಣಿಗೆಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ಕೇಂದ್ರ ಸರ್ಕಾರವು ಮೈಕ್ರೋ, ಸ್ಮಾಲ್ ಮತ್ತು ಮೀಡಿಯಂ ಎಂಟರ್‌ಪ್ರೈಸಸ್ ಡೆವಲಪ್‌ಮೆಂಟ್ ಆಕ್ಟ್ 2006 ನ್ನು ಜಾರಿಗೊಳಿಸಿದೆ. ಈ ಕಾಯಿದೆಯ ತತ್ವದಂತೆ ಎಲ್ಲಾ ರಾಜ್ಯಗಳು ಎಂಎಸ್‌ಎಂಇ ವಲಯಕ್ಕೆ ವಿಶೇಷ ಗಮನ ನೀಡುವುದು ಅಗತ್ಯವಾಗಿದೆ. ಈ ಕಾಯಿದೆಯಲ್ಲಿ ಸೇವಾ ಚಟುವಟಿಕೆಯಲ್ಲಿ ನಿರತವಾದ ಸಂಸ್ಥೆಗಳಿಗೆ ಸ್ಪಷ್ಟವಾದ ಸ್ಥಾನಮಾನವನ್ನು ನೀಡಿದೆಯಲ್ಲದೆ ಮಧ್ಯಮ ಗಾತ್ರದ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಸ್ಪಷ್ಟವಾದ ಪರಿಭಾಷೆಯನ್ನು ಕೂಡಾ ನೀಡಲಾಗಿದೆ. ರಾಜ್ಯದ ಎಂಎಸ್‌ಎಂಇ ಕ್ಷೇತ್ರಕ್ಕೆ ಉತ್ತಮವಾದ ಪರಿಸರವನ್ನು ನೀಡುವುದಕ್ಕಾಗಿ ಈ ಕಾಯಿದೆಯ ಅಂಶಗಳನ್ನು ಪ್ರಸಕ್ತ ಕೈಗಾರಿಕಾ ನೀತಿಯಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳುವುದು ಅಗತ್ಯವೆಂದು ಮನಗಾಣಲಾಗಿದೆ.

ಸರ್ಕಾರವು ರಾಜ್ಯದ ಉದ್ದಗಲಕ್ಕೆ ಸುವರ್ಣ ಕರ್ನಾಟಕ ಡೆವಲಪ್‌ಮೆಂಟ್ ಕಾರಿಡಾರ್ ಯೋಜನೆಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಕಂಕಣಬದ್ಧವಾಗಿದೆ. ಈ ಕಾರಿಡಾರ್ ಯೋಜನೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಜಿಲ್ಲೆಗಳ ಸರ್ವಾಂಗೀಣ ಅಭಿವೃದ್ಧಿಗೆ ಪೂರಕವಾಗಲಿದೆ. ಈ ಕಾರಿಡಾರ್‌ಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ನಾಲ್ಕು ಪ್ರಮುಖ ಕೈಗಾರಿಕಾ ಕಾರಿಡಾರ್‌ಗಳನ್ನು ಕೂಡಾ

ಅಭಿವೃದ್ಧಿಗೊಳಿಸಲಾಗುವುದು. ಸ್ಥಳೀಯ ನೈಸರ್ಗಿಕ ಮತ್ತು ಮಾನವ ಸಂಪನ್ಮೂಲಗಳ ಬಳಕೆಗಾಗಿ ರಾಜ್ಯಧಾದ್ಯಂತ ಕ್ಷೇತ್ರವಾರು ಕೈಗಾರಿಕಾ ವಲಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.

ಇದಲ್ಲದೆ, ರಾಜ್ಯಧಾದ್ಯಂತ ವಿಫಲವಾದ ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳಿದ್ದು ಸ್ಥಳೀಯ ಜನರ ಲಾಭಕ್ಕಾಗಿ ಅದರ ಹೆಚ್ಚಿನ ಬಳಕೆಯಾಗಬೇಕಾಗಿದೆ. ಸಂಪನ್ಮೂಲಗಳ ಮೌಲ್ಯ ವರ್ಧನೆಯು ಸ್ಥಳೀಯವಾಗಿ ಲಭಿಸುವ ಸಂಪನ್ಮೂಲಗಳನ್ನು ಹೆಚ್ಚಿಸಲು ಒಂದು ಮಾರ್ಗವಾಗಿದೆ. ಇದರಿಂದಾಗಿ ಕೈಗಾರಿಕಾ ಮತ್ತು ಆರ್ಥಿಕ ಚಟುವಟಿಕೆಗಳು ರಾಜ್ಯದಲ್ಲಿ ಸಮಾನವಾಗಿ ಹರಡಿ ವಿಶೇಷವಾಗಿ ಉತ್ತರಕರ್ನಾಟಕದ ಜಿಲ್ಲೆಗಳ ಅಭಿವೃದ್ಧಿಯ ವೇಗವನ್ನು ಹೆಚ್ಚಿಸಲಿದೆ. ಈ ಕ್ರಮಗಳಿಂದಾಗಿ ಅಭಿವೃದ್ಧಿಯಲ್ಲಿ ಆಗಿರುವ ಪ್ರಾದೇಶಿಕ ಅಸಮತೋಲನದ ವಿಚಾರವನ್ನು ಕೂಡ ಪರಿಹರಿಸಲು ಸರ್ಕಾರಕ್ಕೆ ಸಾಧ್ಯವಾಗಲಿದೆ.

ಪ್ರಸಕ್ತ ಜಾಗತಿಕ ಮಟ್ಟದಲ್ಲಿ ಕೈಗಾರಿಕೆ ಮತ್ತು ಸೇವಾಕ್ಷೇತ್ರ ಎದುರಿಸುತ್ತಿರುವ ಆರ್ಥಿಕ ಹಿನ್ನೆಡೆಯ ದುಷ್ಪರಿಣಾಮವನ್ನು ಎದುರಿಸಲು ಪರಿಹಾರ ಕ್ರಮಗಳನ್ನು ನೀಡುವ ತುರ್ತು ಅಗತ್ಯವನ್ನು ಮನಗಂಡಿದೆ. ರಾಜ್ಯವು ಕೈಗಾರಿಕೆ ಮತ್ತು ಸೇವಾಕ್ಷೇತ್ರವು ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯನ್ನು ಎದುರಿಸುವ ಸಲುವಾಗಿ ತಾತ್ಕಾಲಿಕ ನೆರವಿನ ಕ್ರಮಗಳನ್ನು ನೀಡುವ ಬದ್ಧತೆಯನ್ನು ಹೊಂದಿದೆ.

ಈ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಮನದಲ್ಲಿಟ್ಟುಕೊಂಡು, ಮುಂದಿನ ಐದು ವರ್ಷಗಳ ಅವಧಿಗೆ ಅನ್ವಯವಾಗುವಂತೆ ಹೊಸ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ನು ರೂಪಿಸುವ ಅಗತ್ಯವನ್ನು ಸರ್ಕಾರ ಮನಗಂಡಿದೆ. ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ನು ಉದ್ಯಮಶೀಲರಿಗೆ ಮತ್ತು ಎಲ್ಲಾ ಗಾತ್ರದ ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರಿಗೆ ಇನ್ನಷ್ಟು ಆಕರ್ಷಣೀಯವಾಗಿ ಮಾಡುವುದೇ ಈ ಕ್ರಮದ ಮೂಲ ಉದ್ದೇಶವಾಗಿದೆ.

ಕೈಗಾರಿಕಾ ನೀತಿಯ ಕರಡನ್ನು ಕೈಗಾರಿಕಾ ಸಂಘಗಳು, ವ್ಯಾಪಾರ ಸಂಸ್ಥೆಗಳು, ಸಂಬಂಧಪಟ್ಟ ಸರ್ಕಾರಿ ಇಲಾಖೆಗಳು ಮತ್ತು ಸಂಸ್ಥೆಗಳು ಹಾಗೂ ಇತರ ಭಾಗೀದಾರರ ಜೊತೆ ವ್ಯಾಪಕವಾಗಿ ವಿಚಾರ ವಿಮೆಯ ಮಾಡಿ ತಯಾರಿಸಲಾಗಿದೆ. ಅಲ್ಲದೆ, ಸರ್ಕಾರವು ರಚಿಸಿರುವ ವಿಷನ್ ಗ್ರೂಪ್ ನಲ್ಲಿ ಕರಡು ನೀತಿಯನ್ನು ಚರ್ಚಿಸಲಾಗಿದೆ. ಈ ಎಲ್ಲಾ ಭಾಗೀದಾರರು ನೀಡಿರುವ ಅಭಿಪ್ರಾಯ ಮತ್ತು ಸಲಹೆಗಳನ್ನು ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ನು ಅತ್ಯಂತ ಉದ್ಯಮ ಸ್ನೇಹಿಯನ್ನಾಗಿ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಸೂಕ್ತವಾಗಿ ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗಿದೆ.

ಮೇಲಿನ ಕಾರಣಗಳಿಂದಾಗಿ 2009-14 ರ ಅವಧಿಗೆ ನೂತನ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ನು ರೂಪಿಸಿ ಜಾರಿಗೊಳಿಸುವಂತೆ ಸರ್ಕಾರದಿಂದ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

ಆದುದರಿಂದ ಈ ಸರ್ಕಾರಿ ಆದೇಶ :

ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ. 313 ಎಸ್‌ಪಿಐ 2008 ಬೆಂಗಳೂರು, ದಿ: 28ನೇ ಫೆಬ್ರವರಿ, 2009

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸರ್ಕಾರವು ಅನುಬಂಧದಲ್ಲಿ ವಿವರಿಸಿರುವಂತೆ ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ನೀತಿ 2009-14 ಯನ್ನು ಪ್ರಕಟಿಸಲು ಹರ್ಷಿಸುತ್ತದೆ. ಈ ಕೆಳಗಿನ ಅನುಬಂಧಗಳು ಪೂರಕವಾಗಿವೆ.

ಅನುಬಂಧ - 1	ಉತ್ತೇಜನಗಳು ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ನೀಡಲು ತಾಲ್ಲೂಕುಗಳ ವಲಯವಾರು ವಿಂಗಡನೆ
ಅನುಬಂಧ - 2	ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ನೀಡಲಾಗುವ ಉತ್ತೇಜನಗಳು ಮತ್ತು ರಿಯಾಯಿತಿಗಳು
ಅನುಬಂಧ - 3	ಉತ್ತೇಜನಗಳಿಗೆ ಅರ್ಹವಿರುವ ಸೇವಾ ಕ್ಷೇತ್ರದ ಚಟುವಟಿಕೆಗಳು
ಅನುಬಂಧ - 4	ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳಿಗೆ ಅನರ್ಹವಾದ ಕೈಗಾರಿಕಾ ಚಟುವಟಿಕೆಗಳು
ಅನುಬಂಧ - 5	ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳ ಮಂಜೂರಾತಿಗಿರುವ ಪರಿಭಾಷೆಗಳು, ನಿಯಮ ಮತ್ತು ನಿಬಂಧನೆ

ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ನೀತಿ 2009-14ರ ಪ್ರಮುಖ ಅಂಶಗಳು ಈ ರೀತಿ ಇವೆ :

- ನೀತಿಯು ಮಾನವ ಮತ್ತು ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಕ್ರಮಬದ್ಧ, ವೈಜ್ಞಾನಿಕ ಮತ್ತು ನಿರಂತರತೆ ವಿಧಾನದ ಅಭಿವೃದ್ಧಿ ಮೂಲಕ ಸಮೃದ್ಧ ಕರ್ನಾಟಕದ ನಿರ್ಮಾಣದ ದೃಷ್ಟಿ ಕೋನವನ್ನು ಹೊಂದಿದೆ.
- ಮುಂದಿನ ಐದು ವರ್ಷಗಳ ಅವಧಿಯಲ್ಲಿ ಸುಮಾರು 10 ಲಕ್ಷ ಅಧಿಕ ಜನರಿಗೆ ಉದ್ಯೋಗ ನೀಡಿಕೆ.
- ನೀತಿಯ ಅವಧಿಯ ಮುಕ್ತಾಯದ ಒಳಗಾಗಿ ರಾಜ್ಯದ ಜಿ ಡಿ ಪಿ ಯಲ್ಲಿ ಉತ್ಪಾದನಾ ಕ್ಷೇತ್ರದ ಪಾಲನ್ನು ಶೇ. 20 ಕ್ಕೆ ಹೆಚ್ಚಿಸುವುದು.
- ರಾಜ್ಯದ ಈಗಿರುವ ರಫ್ತು ಪ್ರಮಾಣವಾದ ರೂ.1,30,000 ಕೋಟಿಗಳನ್ನು ಮುಂದಿನ ಐದು ವರ್ಷಗಳಲ್ಲಿ ದ್ವಿಗುಣಗೊಳಿಸುವುದು.

- v) ರಾಜ್ಯದಾದ್ಯಂತ ಗುಣಮಟ್ಟದ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ನೀಡುವತ್ತ ಒತ್ತಾಸೆ
- vi) ಕೌಶಲ್ಯ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಉದ್ಯಮಶೀಲತಾ ಪ್ರವರ್ಧನೆಗೆ ಗಮನ.
- vii) ಎಂ ಎಸ್ ಎಂ ಇ ಕ್ಷೇತ್ರದ ಅಭಿವೃದ್ಧಿಗೆ ಹೆಚ್ಚಿನ ಒತ್ತಾಸೆ.
- viii) ಪ್ರಗತಿ ಮತ್ತು ಉದ್ಯೋಗ ನೀಡಿಕೆ ಆಧಾರಿತ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು

ಮೇಲ್ಕಾಣಿಸಿದ ಕೈಗಾರಿಕಾ ನೀತಿ ಮತ್ತು ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ದಿ : 01.04.2009 ರಿಂದ ಜಾರಿಗೆ ಬರಲಿದ್ದು, ಮುಂದಿನ ಐದು ವರ್ಷಗಳವರೆಗೆ ಅಂದರೆ ದಿ.: 31.03.2014 ವರೆಗೆ ಜಾರಿಯಲ್ಲಿರುತ್ತದೆ.

ಈ ಆದೇಶವನ್ನು ಅ.ಟಿ. ಸಂ. ಎಫ್‌ಡಿ /1394/ಇಎಕ್ಸಿ-1/2008 ದಿ.: 18.11.2008 ರ ಅನ್ವಯ ಆರ್ಥಿಕ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಆರ್‌ಡಿ/94/ಎಲ್‌ಜಿಪಿ/2008 ದಿ.: 01.12.2008 ರ ಅನ್ವಯ ಕಂದಾಯ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಪಿಡಿ/13/ಎಫ್‌ಆರ್‌ಒ/2008 ದಿ.: 30.10.2008 ರ ಅನ್ವಯ ಯೋಜನೆ ಮತ್ತು ಸಾಂಖ್ಯಿಕ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಎಹೆಚ್‌ಡಿ /ಎಸ್‌ಇಸಿವೈ/220/2008 ದಿ.: 31.10.2008 ರ ಅನ್ವಯ ಕೃಷಿ ಮತ್ತು ತೋಟಗಾರಿಕೆ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಯುಡಿಡಿ/250/ಬಿಎಂಆರ್/2008 ದಿ.: 01.12.2008 ರ ಅನ್ವಯ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಎಲ್‌ಡಿ/285/ಎಲ್‌ಇಟಿ/2008 ದಿ.: 19.11.2008 ರ ಅನ್ವಯ ಕಾರ್ಮಿಕ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಟಿ ಆರ್ ಡಿ /102/ ಆರ್‌ಐಸಿ/2008 ದಿ.: 24.11.2008 ರ ಅನ್ವಯ ಸಾರಿಗೆ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಸಿಡಿ/310/ಎಂಆರ್‌ಇ/2008 ದಿ.: 27.11.2008 ರ ಅನ್ವಯ ಸಹಕಾರ ಇಲಾಖೆಯ, ಅ.ಟಿ. ಸಂ. ಐಡಿಡಿ/48/ಐಡಿಎಂ/2008 ದಿ.: 06.11.2008 ರ ಅನ್ವಯ ಮೂಲಭೂತ ಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆಯ ಮತ್ತು ಅ.ಟಿ. ಸಂ. ಪಿಡಬ್ಲ್ಯೂಡಿ /212/ಪಿಎಸ್‌ಪಿ/2008 ದಿ.: 03.12.2008 ರ ಅನ್ವಯ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಅ.ಟಿ. ಸಂ. ಐಟಿಡಿ/04/ಪಿಆರ್‌ಎಂ/2008 ದಿ.:10.02.2009 ರ ಅನ್ವಯ ಮಾಹಿತಿ ತಂತ್ರಜ್ಞಾನ ಮತ್ತು ಜೈವಿಕ ತಂತ್ರಜ್ಞಾನ ಅನ್ವಯ ಅನುಮೋದನೆ ಹಾಗೂ ದಿನಾಂಕ 28.02.2009 ರಂದು ನಡೆದ ಸಚಿವ ಸಂಪುಟ ಸಭೆಯ ನಿರ್ಧಾರದಂತೆ ಹೊರಡಿಸಲಾಗಿದೆ.

ಕರ್ನಾಟಕದ ರಾಜ್ಯಪಾಲರ ಹೆಸರಿನಲ್ಲಿ ಮತ್ತು ಆಜ್ಞಾನುಸಾರ,

ಸುಬೀರ್ ಹರಿ ಸಿಂಗ್

ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ

ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ

ಅನುಬಂಧ

ಕರ್ನಾಟಕ ಹೊಸ ಕೈಗಾರಿಕಾ ನೀತಿ 2009-2014

1.0 ಪ್ರಸ್ತಾವನೆ

- 1.1 ಕರ್ನಾಟಕ ರಾಜ್ಯವು ಕೈಗಾರಿಕಾಭಿವೃದ್ಧಿ ಹೊಂದಿದ ರಾಜ್ಯಗಳಲ್ಲಿ ಒಂದಾಗಿದೆ. ರಾಜ್ಯವು ಕೈಗಾರಿಕಾಭಿವೃದ್ಧಿಯಲ್ಲಿ ವಿಶಿಷ್ಟವಾದ ಮುಂಚೂಣಿ ಸ್ಥಾನದಲ್ಲಿರಲು ಅವಶ್ಯವಾದ ಎಲ್ಲ ಸಾಮರ್ಥ್ಯವನ್ನು ಹೊಂದಿದ್ದು ಕೈಗಾರಿಕೆ, ವಾಣಿಜ್ಯ ಮತ್ತು ಸೇವಾಕ್ಷೇತ್ರಗಳ ಅಭಿವೃದ್ಧಿಯನ್ನು ಸಾಧಿಸುವತ್ತ ಗಮನವನ್ನು ಹರಿಸಿದೆ.

ರಾಜ್ಯದ ಆರ್ಥಿಕ ಬೆಳವಣಿಗೆಯನ್ನು ಸಾಧಿಸಲು ಜಾಗತಿಕ ಮಟ್ಟದಲ್ಲಿ ಆಗಿರುವ ಆರ್ಥಿಕ ಹಿನ್ನೆಡೆಯು ಒಡ್ಡಿರುವ ಸವಾಲನ್ನು ಸೂಕ್ತವಾಗಿ ಪರಿಗಣಿಸುವ ಅಗತ್ಯವನ್ನು ರಾಜ್ಯ ಸರ್ಕಾರವು ಮನಗಂಡಿದೆ. ಪ್ರಸಕ್ತ ಸರ್ವಾಂಗೀಣ ಬೆಳವಣಿಗೆಯ ಗತಿಯನ್ನು ಕಾಯ್ದಿರಿಸಲು ಆರ್ಥಿಕ ಚಟುವಟಿಕೆಗಳ ಬೆಳವಣಿಗೆಗೆ ಸೂಕ್ತವಾದ ಕ್ರಮಗಳು ಅವಶ್ಯವಾಗಿದೆ. ಅಲ್ಲದೆ, ರಾಜ್ಯದ ಎಲ್ಲೆಡೆ ಲಭ್ಯವಿರುವ ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳನ್ನು ನಾಡಿನ ಜನರ ಒಳಿತಿಗಾಗಿ ಸಮರ್ಪಕವಾಗಿ ಬಳಸಬೇಕಾಗಿದೆ.

ಲಭ್ಯವಿರುವ ಸಂಪನ್ಮೂಲಗಳ ಮೌಲ್ಯವರ್ಧನೆಯ ಸ್ಥಳೀಯ ಸಂಪತ್ತಿನ ಸಮರ್ಪಕ ಸದುಪಯೋಗದ ಉತ್ತಮ ವಿಧಾನ. ಅಲ್ಲದೆ ಇದು ಕೈಗಾರಿಕಾ ಮತ್ತು ಆರ್ಥಿಕ ಚಟುವಟಿಕೆಗಳು ರಾಜ್ಯಾದ್ಯಂತ ಸಮಾನವಾಗಿ ಪಸರಿಸಿ ಅಭಿವೃದ್ಧಿಯ ಗತಿಯನ್ನು ವಿಶೇಷವಾಗಿ ಉತ್ತರ ಕರ್ನಾಟಕದ ಜಿಲ್ಲೆಗಳಲ್ಲಿ ತೀವ್ರಗೊಳಿಸಲು ಅನುಕೂಲವಾಗಲಿದೆ. ಇದರಿಂದಾಗಿ ಅಭಿವೃದ್ಧಿಯಲ್ಲಿರುವ ಪ್ರಾದೇಶಿಕ ಅಸಮತೋಲನದ ಗಂಭೀರ ಸಮಸ್ಯೆಯನ್ನು ನಿವಾರಿಸಬಹುದಾಗಿದೆ.

ರಾಜ್ಯ ಸರ್ಕಾರವು ಸ್ಥಳೀಯ ಯುವಜನರಿಗೆ ಹೆಚ್ಚಿನ ಉದ್ಯೋಗವಾಕಾಶವನ್ನು ಸೃಷ್ಟಿಸಲು ಕೃಷಿ ಕ್ಷೇತ್ರದ ಇತಿಮಿತಿಯನ್ನು ಮನಗಂಡಿದೆ. ರಾಜ್ಯದ ಕೆಲಸಗಾರರಲ್ಲಿ ಶೇ. 56 ರಷ್ಟು ಜನರು ಜಿಎಸ್‌ಡಿಪಿ ಯ ಶೇ. 19.13 ರಷ್ಟು ಕೊಡುಗೆ

ನೀಡುತ್ತಿದ್ದಾರೆ. ಉತ್ಪಾದನಾ ಕ್ಷೇತ್ರವು ಎಲ್ಲಾ ವರ್ಗಗಳ ಮತ್ತು ಮಟ್ಟದ ಉದ್ಯೋಗಾಕಾಂಕ್ಷಿಗಳಿಗೆ ಹೆಚ್ಚಿನ ಉದ್ಯೋಗ ನೀಡುವ ಸಾಧ್ಯತೆ ಇರುವುದು ಸರ್ವ ವಿಧಿತ ವಿಚಾರ.

ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರನ್ನು ಉತ್ತೇಜಿಸಲು ಸೂಕ್ತ ಸನ್ನಿವೇಶ ಒದಗಿಸುವ ದೃಷ್ಟಿಯಿಂದ ಈಗಾಗಲೇ ಕರ್ನಾಟಕ ಇಂಡಸ್ಟ್ರೀಸ್ (ಫೆಸಿಲಿಟೇಶನ್) ಆಕ್ಟ್, 2002 ಜಾರಿಗೆ ತರಲಾಗಿದೆ. ಸರ್ಕಾರವು ತಳೆದಿರುವ ಪ್ರಗತಿಪರ ಮತ್ತು ಪುರೋಗಾಮಿ ಕಾರ್ಯನೀತಿಯ ಪರಿಣಾಮವಾಗಿ ಕರ್ನಾಟಕವು ದೇಶೀಯ ಹಾಗೂ ವಿದೇಶೀಯ ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರ ಪ್ರಥಮ ಆದ್ಯತಾ ತಾಣವಾಗಿದೆ.

ರಾಜ್ಯ ಸರ್ಕಾರವು ಕೈಗಾರಿಕಾ ನೀತಿ 2006-11 ನ್ನು ಪ್ರಕಟಿಸಿದ್ದು ಈ ನೀತಿಯಲ್ಲಿ ಜಿಎಸ್‌ಡಿಪಿ ಯ ಬೆಳವಣಿಗೆಯನ್ನು ಹೆಚ್ಚಿಸುವುದು, ಉತ್ಪಾದನಾ ಕೈಗಾರಿಕೆಗಳನ್ನು ಬಲಪಡಿಸುವುದು ರಾಜ್ಯದ ರಫ್ತು ಪ್ರಮಾಣವನ್ನು ಹೆಚ್ಚಿಸುವುದು, ಹತ್ತು ಲಕ್ಷ ಹೆಚ್ಚಿನ ಉದ್ಯೋಗಾವಕಾಶ ಕಲ್ಪಿಸುವುದು, ಪ್ರಾದೇಶಿಕ ಅಸಮತೋಲನವನ್ನು ನಿವಾರಿಸುವ ಗುರಿಯನ್ನು ಇಟ್ಟುಕೊಂಡಿದ್ದು ಅಂತಿಮವಾಗಿ ರಾಜ್ಯದ ಸಮಗ್ರ ಸಾಮಾಜಿಕ - ಆರ್ಥಿಕ ಅಭಿವೃದ್ಧಿಯನ್ನು ಸಾಧಿಸುವ ಧ್ಯೇಯವನ್ನು ಇರಿಸಿಕೊಂಡಿದೆ.

ತನ್ನದೈ ಕೇಂದ್ರ ಸರ್ಕಾರವು ಎಂ ಎಸ್ ಎಂ ಇ ಡಿ ಕಾಯಿದೆ 2006 ಜಾರಿಗೊಳಿಸಿದ್ದು, ಈ ಕ್ಷೇತ್ರವು ಸ್ಪರ್ಧಾತ್ಮಕವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಸಾಧ್ಯವಾಗುವಂತೆ ರಾಜ್ಯ ಸರ್ಕಾರಗಳು ಹೆಚ್ಚಿನ ಉತ್ತೇಜನವನ್ನು ನೀಡುವಂತೆ ಅಪೇಕ್ಷಿಸಲಾಗಿದೆ. ರಾಜ್ಯವನ್ನು ಹೆಚ್ಚು ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರ ಸ್ನೇಹಿಯನ್ನಾಗಿ ಮಾಡಲು ಸಮಗ್ರ ಕೈಗಾರಿಕೆ ಬೆಳವಣಿಗೆ, ಮಾನವ ಸಂಪನ್ಮೂಲ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಕ್ರಮಗಳು, ಕ್ಷೇತ್ರವಾರು ಕೈಗಾರಿಕಾ ವಲಯಗಳ ಅಭಿವೃದ್ಧಿ, ಡಾ. ಡಿ ಎಂ ನಂಜುಂಡಪ್ಪ ವರದಿ ಆಧಾರದಲ್ಲಿ ತಾಲೂಕುಗಳ ವರ್ಗೀಕರಣ ಆಕರ್ಷಕ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು, ಹಾಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಕೈಗಾರಿಕೆಗಳ ವಿಸ್ತರಣೆ, ಆಧುನೀಕರಣ, ವೈವಿಧ್ಯೀಕರಣಕ್ಕೆ ಬೆಂಬಲ ಮೊದಲಾದ ಅಂಶಗಳು ಅಗತ್ಯವೆಂದು ಸರ್ಕಾರ ಮನಗಂಡಿದೆ.

ಪ್ರಸಕ್ತ ಜಾಗತಿಕ ಮಟ್ಟದಲ್ಲಾಗಿರುವ ಆರ್ಥಿಕ ಹಿನ್ನೆಡೆಯ ದುಷ್ಪರಿಣಾಮವನ್ನು ಎದುರಿಸಲು ಕೈಗಾರಿಕೆಗಳಿಗೆ ತಾತ್ಕಾಲಿಕ ನೆರವಿನ ಅಗತ್ಯವನ್ನು ಸರ್ಕಾರ ಮನಗಂಡಿದೆ. ಈ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಮನಿಸಿ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹೊಸ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ನು ಎಲ್ಲಾ ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರಿಗೆ ಅನುಕೂಲ ಮಾಡಿಕೊಡುವ ಉದ್ದೇಶದಿಂದ ರೂಪಿಸಲು ಪ್ರಸ್ತಾಪಿಸಿದೆ.

ಪ್ರಸ್ತುತ ಕೈಗಾರಿಕಾ ನೀತಿಯು ಉದ್ಯೋಗಗಳ ಸೃಷ್ಟಿ, ಹಿಂದುಳಿದ ಪ್ರದೇಶಗಳ ಅಭಿವೃದ್ಧಿ, ಹಾಗೂ ಸ್ಥಳೀಯ ಸಂಪನ್ಮೂಲಗಳ ಮೌಲ್ಯ ವರ್ಧನೆಗೆ ಮಾರ್ಗದರ್ಶಿ ಸೂತ್ರಗಳನ್ನು ಗಮನದಲ್ಲಿಟ್ಟು ಕೊಂಡು ರಚಿತವಾಗಿದೆ.

2.0 ದೃಷ್ಟಿ ಕೋನ

ಮಾನವ ಮತ್ತು ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳನ್ನು ವ್ಯವಸ್ಥಾತ್ಮಕವಾಗಿ, ವೈಜ್ಞಾನಿಕವಾಗಿ ಮತ್ತು ಸುಸ್ಥಿರ ರೀತಿಯಲ್ಲಿ ಅಭಿವೃದ್ಧಿಪಡಿಸುವ ಮೂಲಕ ಭವ್ಯ ಕರ್ನಾಟಕವನ್ನು ನಿರ್ಮಿಸುವುದು.

3.0 ಧ್ಯೇಯ

3.1 ಕೈಗಾರಿಕೆಯ ಬಲಿಷ್ಠ ಬೆಳವಣಿಗೆಗೆ ಬೇಕಾದ ಅನುಕೂಲಕರ ಸನ್ನಿವೇಶ ಕಲ್ಪಿಸುವುದು

3.2 ರಾಜ್ಯದಲ್ಲಿ ಕೈಗಾರಿಕೆಯ ಸಮಗ್ರ ಅಭಿವೃದ್ಧಿ

3.3 2014 ರ ಒಳಗಾಗಿ ಹತ್ತು ಲಕ್ಷ ಉದ್ಯೋಗಗಳ ಹೆಚ್ಚುವರಿ ಸೃಷ್ಟಿ

3.4 ರಾಜ್ಯದ ಒಟ್ಟು ಜಿಡಿಪಿಯಲ್ಲಿ ಉತ್ಪಾದನಾ ಕ್ಷೇತ್ರದ ಪಾಲನ್ನು 20% ಕ್ಕೆ ಹೆಚ್ಚಿಸುವುದು.

4.0 ಕಾರ್ಯತಂತ್ರಗಳು

4.1 ತಾಲೂಕುಗಳನ್ನು ಅವುಗಳ ಹಿಂದುಳಿಕೆ ಸ್ಥಿತಿ ಮತ್ತು ಡಾ. ಡಿ ಎಮ್ ನಂಜುಂಡಪ್ಪ ಸಮಿತಿಯ ಶಿಫಾರಸಿನ ಆಧಾರದ ಮೇಲೆ ನಾಲ್ಕು ವಲಯಗಳನ್ನಾಗಿ ವರ್ಗೀಕರಿಸುವುದು.:

4.2 ಖಾಸಗಿ ಮತ್ತು ಉದ್ಯೋಗವಲಯಗಳ ಸಹಭಾಗಿತ್ವದಲ್ಲಿ ಅಂತಾರಾಷ್ಟ್ರೀಯ ಮಟ್ಟದ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ಒದಗಿಸಲು ಒತ್ತಾಸೆಯನ್ನೀಯುವುದು;

4.3 ರಾಜ್ಯದಾದ್ಯಂತ ಸುವರ್ಣ ಕರ್ನಾಟಕ ಅಭಿವೃದ್ಧಿ ಕಾರಿಡಾರ್ (ಎಸ್‌ಕೆಡಿಪಿ) ಕಾರ್ಯಕ್ರಮವನ್ನು ಕಾರ್ಯಗತಗೊಳಿಸುವುದು. ಈ ಕಾರಿಡಾರ್‌ನಲ್ಲಿ ಅವಕಾಶವುಳ್ಳ ಕೈಗಾರಿಕೆಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುವುದು.

- 4.4 ಎಸ್‌ಕೆಡಿಸಿಪಿ ಅಡಿಯಲ್ಲಿ ನಾಲ್ಕು ಅಷ್ಟಪಥ ಕೈಗಾರಿಕಾ ಕಾರಿಡಾರ್‌ಗಳನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವುದು;
- 4.5 ವಿವಿಧ ವಿಶೇಷ ಕೈಗಾರಿಕಾ ವಲಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿ, ಸ್ಥಳೀಯ ಮಾನವ ಮತ್ತು ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಯಥೇಚ್ಛ ಬಳಕೆಯಿಂದ ನಗರದತ್ತ ವಲಸೆಯನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು;
- 4.6 ಸಮಗ್ರ ಬೆಳವಣಿಗೆಗಾಗಿ ಭೂಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಸರಳೀಕರಿಸುವುದು;
- 4.7 ಭೂಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ರೈತರ ಮತ್ತು ಹೂಡಿಕೆದಾರರ ಆರ್ಥಿಕ ಮತ್ತು ಸಾಮಾಜಿಕ ಹಿತವನ್ನು ಕಾಪಾಡುವುದು.
- 4.8 ಜಾಗತಿಕ ಪೈಪೋಟಿಯನ್ನು ಎದುರಿಸಲು ಸಾಧ್ಯವಾಗುವಂತೆ ಅತಿಸಣ್ಣ, ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ (ಎಂ ಎಸ್ ಎಂ) ಪ್ರಮಾಣದ ಉದ್ಯಮಗಳಿಗೆ ಆದ್ಯತಾ ಸವಲತ್ತುಗಳು.
- 4.9 ಹಿಂದುಳಿದ ಪ್ರದೇಶಗಳಿಗೆ ಕೈಗಾರಿಕೆಗಳನ್ನಾಕರ್ಷಿಸಲು ಮತ್ತು ಎಂಎಸ್‌ಎಂ ಪ್ರಮಾಣದ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಅನುಕೂಲ ಮಾಡಿಕೊಡಲು ಸೃಷ್ಟಿಸುವ ಉದ್ಯೋಗಾವಕಾಶ ಮತ್ತು ಕಾರ್ಯಾಚರಣೆ ಪ್ರಗತಿ ಆಧಾರದ ಆಕರ್ಷಕ ಉತ್ತೇಜನ ಹಾಗೂ ರಿಯಾಯಿತಿಗಳನ್ನು ಒದಗಿಸಲಾಗುವುದು.
- 4.10 ಆಕರ್ಷಕ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳ ಮೂಲಕ ಎಂಎಸ್‌ಎಂ ಪ್ರಮಾಣದ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಒತ್ತಾಸೆ.
- 4.11 ರಾಜ್ಯದ ಆರ್ಥಿಕಾಭಿವೃದ್ಧಿಗೆ ಸಾಧಕವಾದ ಹಾಗೂ ಬೇರೆ ರಾಜ್ಯಗಳಿಂದ ಹೆಚ್ಚು ಆಕರ್ಷಕವಾದ ಉತ್ತೇಜಕ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ನೀಡುವುದು.
- 4.12 ಸಮಾಜದಲ್ಲಿ ಕಡೆಗಣಿಸಲ್ಪಟ್ಟ ವರ್ಗಗಳ ಉದ್ಯಮಿಗಳು ಮುಖ್ಯವಾಹಿನಿಯ ಉದ್ಯಮಿಗಳೊಡನೆ ಸೇರಿ ಬೆಳವಣಿಗೆ ಸಾಧಿಸಲು ಅನುಕೂಲವಾದ ಹೆಚ್ಚುವರಿ ಉತ್ತೇಜನಗಳು.
- 4.13 ಯುವಕರ, ಅದರಲ್ಲೂ ಮಹಿಳೆಯರ ಉದ್ಯೋಗ ಸಾಮರ್ಥ್ಯವನ್ನು ಹೆಚ್ಚಿಸಲು ಮತ್ತು ಕೈಗಾರಿಕೆಗಳಿಗೆ ನೇಮಕಮಾಡಲು ಯೋಗ್ಯವಾದ ಮಾನವ ಸಂಪನ್ಮೂಲವನ್ನು ಸಿದ್ಧಗೊಳಿಸುವುದು.
- 4.14 ಸ್ಥಳೀಯರಲ್ಲಿ, ವಿಶೇಷತಃ ಯುವತಿಯರಲ್ಲಿ ಉದ್ಯಮಶೀಲತಾ ಗುಣಗಳನ್ನು ಒಡಮೂಡಿಸಿ, ಅವರು ಸ್ವಯಂ ಉದ್ಯೋಗವನ್ನು ಕೈಗೊಳ್ಳುವಂತೆ ಬೆಂಬಲ ನೆರವನ್ನು ನೀಡುವುದು.
- 4.15 ಕಾರ್ಯಸುಸೂತ್ರಗೊಳಿಸುವ ಯಾಂತ್ರಿಕ ವಿಧಾನದಿಂದ ಹೂಡಿಕೆದಾರರು ಮತ್ತು ಖಾಸಗಿ ಕ್ಷೇತ್ರದ ಉದ್ಯಮಿಗಳು ತಮ್ಮ ಚಟುವಟಿಕೆಯನ್ನು ಸುಲಭವಾಗಿ, ಕಡಿಮೆ ವ್ಯಾಪಾರಿಕ ವೆಚ್ಚದಿಂದ ಯಶಪ್ರದವಾಗಿ ನಡೆಸಲಾಗುವ ಸನ್ನಿವೇಶ ಸೃಷ್ಟಿಸುವುದು.
- 4.16 'ಗೋ ಗ್ರೀನ್' ಕಾರ್ಯತಂತ್ರದಿಂದ ಔದ್ಯಮಿಕ ಯೋಜನೆಗಳು ಪರಿಸರ ಸಂರಕ್ಷಣೆ, ನೀರು ಮತ್ತು ಇಂಧನದ ಉಳಿತಾಯ ಕ್ರಮಗಳನ್ನು ಅನುಸರಿಸುವಂತೆ ಸೂಕ್ತ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವುದು.

5.0 ಕಾರ್ಯ ನೀತಿಗಳು

5.1 ಸಮಗ್ರ ಅಭಿವೃದ್ಧಿಗಾಗಿ ವ್ಯವಸ್ಥಿತ ಭೂಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆ.

- 5.1.1 ಉದ್ಯೋಗ ಅವಕಾಶಗಳ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ರಾಜ್ಯದ ಎಲ್ಲೆಡೆ ಇರುವ ಸರಕಾರಿ ಪಾಳು ಭೂಮಿಗಳನ್ನು ಗುರುತಿಸಿ ಬಳಸುವುದು.
- 5.1.2 ಲ್ಯಾಂಡ್ ಬ್ಯಾಂಕು ಸೃಷ್ಟಿಸಲು ಸಾರ್ವಜನಿಕ ಉದ್ಯಮ, ರಾಜ್ಯ ಸರ್ಕಾರ, ಮತ್ತು ಸರಕಾರಿ ಮಂಡಳಿಗಳಿಗೆ ಸೇರಿದ ಹೆಚ್ಚುವರಿ ಮತ್ತು ಬಳಕೆಯಲ್ಲಿಲ್ಲದ ಜಮೀನನ್ನು ಗುರುತಿಸಲಾಗುವುದು. ಈ ಕ್ರಮವು ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರಿಗೆ ಬಳಕೆಗೆ ಸಿದ್ಧವಾದ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳನ್ನು ನೀಡಲು ಅನುಕೂಲವಾಗುವುದು.
- 5.1.3 ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳಿಗಾಗಿ ಭೂಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯನ್ನು ತ್ವರಿತಗೊಳಿಸಲು ರೈತರು ಮತ್ತು ಉದ್ಯಮಿಗಳ ಜತೆ ಸಮಾಲೋಚನೆ ನಡೆಸಿ ಸ್ಪಷ್ಟವಾದ ಭೂಸ್ವಾಧೀನ ನೀತಿಯನ್ನು ರೂಪಿಸುವುದು. ಒಣಭೂಮಿ ಹಾಗೂ ಒಂದೇ ಬೆಳೆ ಬರುವ ಜಮೀನನ್ನು ಮಾತ್ರ ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಗಳಿಗಾಗಿ ವಶಪಡಿಸುವಂತೆ ಸ್ಪಷ್ಟ ಸೂಚನೆ ನೀಡಲಾಗುವುದು. ಅಲ್ಲದೆ, ವಶಪಡಿಸಿಕೊಳ್ಳಲಾಗುವ ಜಮೀನಿನಲ್ಲಿ ದೇವಾಲಯ, ಸ್ಮಶಾನ, ಶಾಲೆ, ಆಟದಬಯಲು, ವಸತಿಗೃಹಗಳು ಇರಬಾರದು. ಅಭಿವೃದ್ಧಿಗಾಗಿ ಭೂಮಿ ಕಳೆದುಕೊಂಡವರಿಗಾಗಿ ಸೂಕ್ತ ಪರಿಹಾರ ಮತ್ತು ಪುನರ್ವಸತಿ ಪ್ರಾಕ್ಟೀಸ್‌ನ್ನು ಈ ನೀತಿ

ಒಳಗೊಂಡಿರುತ್ತದೆ. ಕೈಗಾರಿಕೋದ್ಯಮಿಗಳು ಕೃಷಿ ಭೂಮಿಯನ್ನು ಖರೀದಿಸಲು ಅನುಕೂಲವಾಗುವಂತೆ ಕರ್ನಾಟಕ ಭೂಸುಧಾರಣಾ ಕಾಯ್ದೆಯ ಕಲಂ 109 ಕ್ಕೆ ಸೂಕ್ತ ತಿದ್ದುಪಡಿ ತರಲಾಗುವುದು.

- 5.1.4 ಸ್ಥೂಲವಾದ ಪರಿಹಾರ ಮತ್ತು ಪುನರ್ವಸತಿ ಮಾರ್ಗದರ್ಶಿ ಸೂತ್ರಗಳನ್ನು ಭೂಮಾಲಿಕರ ಮತ್ತು ಉದ್ಯಮಿಗಳ ಜತೆ ಸಮಾಲೋಚಿಸಿ ತಯಾರಿಸಲಾಗುವುದು. ಕೈಗಾರಿಕೆಗಳಿಗೆ ಭೂಮಿಯನ್ನು ಸ್ವಾಧೀನ ಪಡಿಸಿದಾಗ ಈ ಸೂತ್ರದ ಆಧಾರದಲ್ಲಿ ಸೂಕ್ತವಾದ ಪರಿಹಾರ ಮತ್ತು ಪುನರ್ವಸತಿ ಪ್ಯಾಕೇಜ್ ಅನ್ನು ನೀಡಬೇಕಾಗುವುದು.
- 5.1.4 ಭೂಮಾಲಿಕರನ್ನು ಯೋಜನೆಯ ಪಾಲುದಾರರನ್ನಾಗಿ ಪರಿಗಣಿಸಿ ಷೇರು ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗುವುದು. ಪರ್ಯಾಯವಾಗಿ ಭೂ ಮಾಲಿಕರಿಗೆ ನಿಗದಿತ ಮಾರ್ಗಸೂಚಿಯ ಪ್ರಕಾರ ಸಾಕಷ್ಟು ಪರಿಹಾರವನ್ನು ನೀಡಲಾಗುವುದು.
- 5.1.6 ಏಕಸಂಕೀರ್ಣ ಘಟಕ ಹಾಗೂ ಮೂಲಸೌಕರ್ಯ ಯೋಜನೆಯ ಹೊರತಾಗಿರುವ ಯೋಜನೆಗಳಲ್ಲಿ ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ (ಕೆಐಎಡಿಬಿ) ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿದ ಜಾಗದಲ್ಲಿ ಪ್ರತಿ ಎಕರೆಗೆ ನಿರ್ದಿಷ್ಟ ಪ್ರಮಾಣದ ಭೂಮಿಯನ್ನು ಜಾಗಕ್ಕೆ ಅನುಸಾರವಾಗಿ ಹಣ ಪರಿಹಾರದ ಬದಲಿಗೆ ಭೂಮಾಲಿಕರಿಗೆ ನೀಡಬಹುದು. ಹೀಗೆ ಪಡೆಯಲಾಗುವ ಜಮೀನನ್ನು ಕೆಐಎಡಿಬಿ ಅನುಮೋದನೆ ಮೇರೆಗೆ ವಸತಿ, ವಾಣಿಜ್ಯ ಮತ್ತಿತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸಬಹುದು. ಉದ್ದೇಶಿತ ಕಟ್ಟಡದ ನಕ್ಷೆ ಕೆಐಎಡಿಬಿ ಯಿಂದ ಮಂಜೂರಾಗಿರಬೇಕು. ಸದರಿ ಭೂಸ್ವಾಧೀನ ನೀತಿಯು ಭೂ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯ ನಿಗದಿತ ಸಮಯದೊಳಗೆ ನಡೆಯುವುದನ್ನು ಮತ್ತು ಯೋಜನೆಯು ಘೋಷಿತ ಸಮಯ ಸೂಚಿಯಂತೆ ಕಾರ್ಯಗತವಾಗುವುದನ್ನು ಖಚಿತಪಡಿಸಿಕೊಳ್ಳಲು ಸಾಧ್ಯವಿರಬೇಕು.
- 5.1.7 ಕೈಗಾರಿಕಾ ಪ್ರದೇಶವನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವಾಗ ಅತಿ ಸಣ್ಣ, ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಉದ್ಯಮ ಕ್ಷೇತ್ರಕ್ಕೆ ಮೀಸಲಾಗಿರಿಸಿದ ಜಮೀನಿನ 20% ರಷ್ಟನ್ನು ಬೃಹತ್ ಉದ್ಯಮಗಳಿಗೆ ಸರಬರಾಜು ಮಾಡುವ ಎಂ ಎಸ್ ಎಂ ಘಟಕಗಳಿಗಾಗಿ ಕಾದಿರಿಸಲಾಗುವುದು.
- 5.1.8 ವಿಶಾಲವಾದ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶವನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸುವಾಗ ನಿರ್ದಿಷ್ಟ ಪ್ರಮಾಣದ ಜಮೀನನ್ನು ಶಾಲೆ, ಆಸ್ಪತ್ರೆ, ವಸತಿ ಗೃಹಗಳು ಮುಂತಾದ ಸಾಮಾಜಿಕ ಸೌಕರ್ಯಗಳಿಗೆ ಮೀಸಲಿಟ್ಟು ಕೆಲಸದ ಜಾಗ ಮತ್ತು ಇತರ ಸೌಕರ್ಯಗಳ ನಡುವಿನ ದೂರವನ್ನು ಕಡಿಮೆಗೊಳಿಸಲಾಗುವುದು.
- 5.1.9 ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳ ಯೋಜನೆಯನ್ನು ಕೈಗೊಳ್ಳುವ ಹೂಡಿಕೆದಾರರು ಸಿಬ್ಬಂದಿಗಳಿಗೆ ಬೇಕಾದ ಅವಶ್ಯಕ ಸೌಕರ್ಯಗಳಿಗೆ ಸೂಕ್ತ ವ್ಯವಸ್ಥೆ ಮಾಡಿ, ಸಾರ್ವಜನಿಕ ಸೌಕರ್ಯದ ಮೇಲೆ ಅನವಶ್ಯಕ ಹೊರೆ ಬೀಳದಂತೆ ಒತ್ತಾಯಿಸಲಾಗುವುದು.

5.2 ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ/ವಸಾಹತುಗಳ ನಿರ್ವಹಣೆ

- 5.2.1 ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ (ಕೆಐಎಡಿಬಿ)ಯು ತಾನು ನಿರ್ಮಿಸಿದ ಕೈಗಾರಿಕಾಪ್ರದೇಶದಲ್ಲಿ ಅವಶ್ಯಕ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ನಿರ್ಮಿಸಿ ಅದರ ಮೇಲುಸ್ತುವಾರಿಯನ್ನು ಸ್ಥಳೀಯ ಆಡಳಿತ ಸಂಸ್ಥೆ ಅಥವಾ ಕೈಗಾರಿಕಾ ಸಂಘಗಳಿಗೆ ವಹಿಸಿಕೊಡುವುದು. ಈ ರೀತಿಯ ವ್ಯವಸ್ಥೆ ಅಸಾಧ್ಯವಾದಾಗ ತಾನೇ ಮೇಲುಸ್ತುವಾರಿಯ ಹೊಣೆ ವಹಿಸುವುದು. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಸಮರ್ಪಕ ನೀತಿಯನ್ನು ರೂಪಿಸಿ, ಇದರ ಕಾರ್ಯಾಚರಣೆಗಾಗಿ ಕೆಐಎಡಿಬಿ ಮತ್ತು ಮೇಲುಸ್ತುವಾರಿ ವಹಿಸುವ ಸಂಸ್ಥೆಗಳ ಜತೆ ಪರಸ್ಪರ ತಿಳುವಳಿಕೆಯ ಮುಚ್ಚಳಿಕೆ ಮಾಡಿಕೊಳ್ಳಲಾಗುವುದು.
- 5.2.2 ಉದ್ಯಮಗಳು ಕೈಗಾರಿಕಾಪ್ರದೇಶದ ನಿರ್ವಹಣೆಯನ್ನು ಸ್ವತಃ ನಿಭಾಯಿಸಲು ಸಾಧ್ಯವಾಗುವಂತೆ ಪ್ರಮುಖ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ/ವಸಾಹತುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 'ಕೈಗಾರಿಕಾ ಟೌನ್‌ಷಿಪ್' ಪ್ರಾಧಿಕಾರ ಸ್ಥಾಪನೆಯ ಪ್ರಕ್ರಿಯೆಯನ್ನು ತ್ವರಿತಗೊಳಿಸಲಾಗುವುದು. ಈ ದಿಸೆಯಲ್ಲಿ ಎದುರಾಗುವ ಅಡೆತಡೆಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಗಳೊಡನೆ ಸಮಾಲೋಚಿಸಿ ನಿವಾರಿಸಲಾಗುವುದು.

5.3 ಗುಣಮಟ್ಟದ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳು

- 5.3.1 ಸರ್ವಋತು ರಸ್ತೆ, ಅಬಾಧಿತ ವಿದ್ಯುತ್ ಸರಬರಾಜು, ಸಾಕಷ್ಟು ನೀರು, ಉಗ್ರಾಣ ಸೌಕರ್ಯ ವಿತರಣಾ ವ್ಯವಸ್ಥೆ, ಸಂಚಾರ ಸಂಪರ್ಕ ಮತ್ತಿತರ ಜಾಗತಿಕ ಗುಣಮಟ್ಟದ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ಬಂಡವಾಳ ಹೂಡಿಕೆದಾರರಿಗೆ ಒದಗಿಸಿ, ಅವರು ಈ ಸಿದ್ಧ ಸೌಕರ್ಯಗಳನ್ನು ಬಳಸಿ, ಪ್ಲಗ್ ಎಂಡ್ ಪ್ಲೇ ಕಲ್ಪನೆಯ ಪ್ರಕಾರ ಕಾರ್ಯಾಚರಣೆ ಮಾಡಲು ಸಮರ್ಥರಾಗುವಂತೆ ಮಾಡುವುದು.

- 5.3.2 ವಿಶಾಲವಾದ ಕೈಗಾರಿಕಾಪ್ರದೇಶ / ವಸಾಹತುಗಳನ್ನು ನಿರ್ಮಿಸುವಾಗ 20- 25% ಜಾಗವನ್ನು ಟೌನ್‌ಷಿಪ್ ಸೌಲಭ್ಯಕ್ಕಾಗಿ ಮೀಸಲಿರಿಸಿ ಉದ್ಯೋಗಿಗಳು ಕಾಲ್ನಡಿಗೆಯಲ್ಲಿ ಕೆಲಸದ ಜಾಗ ತಲಪುವಂತೆ ಮಾಡುವುದು
- 5.3.3 ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ನಿರ್ಮಿಸುವ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಜಲಾಶಯಗಳನ್ನು ಉಳಿಸಿಕೊಂಡು, ನಿಸರ್ಗ ಮತ್ತು ಹಸಿರು ಸಿರಿ ಕಾಪಾಡಲು ಸೂಕ್ತವಾದ ಸಮಗ್ರ ಪರಿಸರ ನಿರ್ವಹಣಾ ವ್ಯವಸ್ಥೆಯನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗುವುದು.
- 5.3.4 ಸುವರ್ಣ ಕರ್ನಾಟಕ ಅಭಿವೃದ್ಧಿ ಕಾರಡಾರ್ (ಎಸ್ ಕೆ ಡಿ ಸಿ) ಯೋಜನೆಯ ಅನುಷ್ಠಾನದ ಮೂಲಕ ರಾಜ್ಯದಲ್ಲಿ ವ್ಯಾಪಕವಾದ ಸುವ್ಯವಸ್ಥಿತವಾದ ಸಂಪರ್ಕಜಾಲವನ್ನು ನಿರ್ಮಿಸುವುದು, ಇದರ ಇಕ್ಕಲಗಳ 25 ಕಿಮೀ ವಿಸ್ತಾರದ ಪ್ರದೇಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಸಮುಚ್ಚಯಗಳು, ಪಟ್ಟಣಗಳು, ಉಪನಗರಗಳು ಹಾಗೂ ನಿರ್ದಿಷ್ಟ ಕೈಗಾರಿಕಾವಲಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುವುದು.
- 5.3.5 ಎಸ್ ಕೆ ಡಿ ಸಿ ಕಾರ್ಯಕ್ರಮದನ್ವಯ ಅಷ್ಟಪಥರಸ್ತೆಯಿಂದ ಕೂಡಿದ ಪ್ರಮುಖ ಕೈಗಾರಿಕಾ ಕಾರಿಡಾರ್ ಗಳನ್ನು ಈ ಕೆಳಗೆ ತೋರಿಸಿರುವಂತೆ ಕಾರ್ಯಗತ ಮಾಡಲಾಗುವುದು:
- ಚಿತ್ರ ದುರ್ಗದ ಮೂಲಕ ಬೆಂಗಳೂರು- ಬೀದರ್
 - ಶಿವಮೊಗ್ಗದ ಮೂಲಕ ತುಮಕೂರು- ಹೊನ್ನಾವರ
 - ಶಿವಮೊಗ್ಗ, ಉಡುಪಿ ಮೂಲಕ ಚಿತ್ರದುರ್ಗ-ಮಂಗಳೂರು
 - ದಾವಣಗೆರೆ, ಹುಬ್ಬಳ್ಳಿ ಮೂಲಕ ಬೆಂಗಳೂರು- ಬೆಳಗಾವಿ

ಇದಲ್ಲದೆ ಬೀದರ್, ಬಿಜಾಪುರ ಮತ್ತಿತರ ಜಿಲ್ಲೆಗಳಿಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ಇನ್ನು ಕೆಲವು ಕಾರಿಡಾರಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಮಾಡಲಾಗುವುದು.

- 5.3.6 ಸ್ಥಳೀಯ ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳನ್ನು ಬಳಸಿ ಅವುಗಳ ಮೌಲ್ಯವನ್ನು ಹೆಚ್ಚಿಸುವ ದೃಷ್ಟಿಯಿಂದ ಕ್ಷೇತ್ರ ನಿಗದಿತ ಕೈಗಾರಿಕಾ ವಲಯಗಳನ್ನು ಈ ಕೆಳಗಿನಂತೆ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುವುದು :

ಉಕ್ಕು	ಬಳ್ಳಾರಿ, ಕೊಪ್ಪಳ, ಬಾಗಲಕೋಟೆ, ಹಾವೇರಿ, ಗದಗ, ಮತ್ತು ರಾಯಚೂರು ಜಿಲ್ಲೆಗಳನ್ನೊಳಗೊಂಡಂತೆ.
ಸಿಮೆಂಟು	ಗುಲ್ಬರ್ಗ, ಬಾಗಲಕೋಟೆ, ಚಿತ್ರದುರ್ಗ, ಬೆಳಗಾವಿ ಮತ್ತಿತರ ಜಿಲ್ಲೆಗಳನ್ನೊಳಗೊಂಡಂತೆ.
ಆಹಾರ ಸಂಸ್ಕರಣ	ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ, ಕೋಲಾರ, ಬೆಳಗಾವಿ, ಗದಗ, ಕೊಪ್ಪಳ, ಶಿವಮೊಗ್ಗ, ಬಾಗಲಕೋಟೆ, ಬಿಜಾಪುರ, ದಾವಣಗೆರೆ, ಮಂಡ್ಯ ಮತ್ತು ಧಾರವಾಡ ಜಿಲ್ಲೆಗಳನ್ನೊಳಗೊಂಡಂತೆ.
ಮಾಹಿತಿ/ಜೈವಿಕ ತಂತ್ರಜ್ಞಾನ	ಮೈಸೂರು, ಮಂಗಳೂರು, ಹುಬ್ಬಳ್ಳಿ-ಧಾರವಾಡ, ಬೆಳಗಾವಿ, ಶಿವಮೊಗ್ಗ, ಗುಲ್ಬರ್ಗ, ಕೋಲಾರ, ಮತ್ತು ಮಂಡ್ಯ ಜಿಲ್ಲೆಗಳು.
ಆಟೋಮೊಬೈಲ್	ರಾಮನಗರ, ಶಿವಮೊಗ್ಗ, ಧಾರವಾಡ ಮತ್ತು ಕೋಲಾರ ಜಿಲ್ಲೆಗಳು.
ಸಿದ್ಧ ಉಡುಪುಗಳು	ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ, ತುಮಕೂರು, ಕೋಲಾರ, ಮಂಡ್ಯ, ಬೆಳಗಾವಿ, ಬೀದರ್, ಧಾರವಾಡ, ಮತ್ತು ಇತರೆ ಜಿಲ್ಲೆಗಳು
ಸಕ್ಕರೆ ಮತ್ತು ವಿದ್ಯುತ್ ಸಹ ಉತ್ಪಾದನೆ	ಬೀದರ್, ಬೆಳಗಾವಿ, ಬಾಗಲಕೋಟೆ, ಶಿವಮೊಗ್ಗ ಮತ್ತು ಮಂಡ್ಯ ಜಿಲ್ಲೆಗಳು
ಔಷಧಿ ಮತ್ತು ಜೈವಿಕ ತಂತ್ರಜ್ಞಾನ	ಬೆಂಗಳೂರು, ಮೈಸೂರು ಮತ್ತು ಹಾಸನ ಜಿಲ್ಲೆಗಳು
ವಿದ್ಯುತ್ ಉತ್ಪಾದನೆ	ರಾಯಚೂರು, ಬಳ್ಳಾರಿ, ಬಿಜಾಪುರ, ಮತ್ತು ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆಗಳು
ಮಾಧ್ಯಮ ಮತ್ತು ಮನೋರಂಜನೆ	ಬೆಂಗಳೂರು (ಗ್ರಾ) ಮತ್ತು ರಾಮನಗರ ಜಿಲ್ಲೆಗಳು

5.3.7 ಸೊಸೈಟಿ ಆಫ್ ಇಂಡಿಯನ್ ಏರೋ ಸ್ಪೇಸ್ ಟೆಕ್ನಾಲಜಿ ಅಂಡ್ ಇಂಡಸ್ಟ್ರೀಸ್ (ಎಸ್‌ಐಎಟಿಐ)ನ ಸಹಯೋಗದೊಡನೆ ಬೆಂಗಳೂರಿನ ಸಮೀಪ ಒಂದು ಏರೋ ಸ್ಪೇಸ್ ಪಾರ್ಕ್ ನಿರ್ಮಿಸಲಾಗುವುದು.

5.3.8 ಈ ನಿರ್ದಿಷ್ಟ ಕೈಗಾರಿಕಾವಲಯಗಳ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯ ಸಮಯ ಬದ್ಧವಾಗಿ ಮುಂದುವರಿಯುವಂತೆ ಸಮರ್ಥ ಕಾರ್ಯಪಡೆಯನ್ನು ಸರ್ಕಾರವು ರಚಿಸಲಿದ್ದು ಅದರ ಸಲಹೆಯಂತೆ ಸವಲತ್ತು ಮತ್ತು ಸೌಕರ್ಯಗಳನ್ನು ಒದಗಿಸಲು ಪ್ರಯತ್ನಿಸಲಾಗುವುದು.

5.3.9 ಶಿವಮೊಗ್ಗದಲ್ಲಿ ಆಹಾರ ಸಂಸ್ಕರಣಾ ಪಾರ್ಕ್‌ನ್ನು ಆರಂಭಿಸಲಾಗುವುದು. ಮಾಲೂರು, ಬಾಗಲಕೋಟೆ, ಹಿರಿಯೂರು ಮತ್ತು ಜೇವರ್ಗಿಗಳಲ್ಲಿ ನಿರ್ಮಾಣ ಹಂತದಲ್ಲಿರುವ ಇಂತಹ ಪಾರ್ಕ್‌ಗಳ ಅನುಷ್ಠಾನವನ್ನು ತೀವ್ರಗೊಳಿಸಲಾಗುವುದು.

ಈ ಕೈಗಾರಿಕಾ ವಲಯಗಳು ನಿಗದಿತ ಕಾಲಮಿತಿಯಲ್ಲಿ ಅಭಿವೃದ್ಧಿಯಾಗಿ ಎಲ್ಲಾ ಮಟ್ಟದ ಸ್ಥಳೀಯ ಜನರಿಗೆ ವಿಫಲವಾದ ಉದ್ಯೋಗವನ್ನು ನೀಡಲಿದೆ ಎಂದು ನಿರೀಕ್ಷಿಸಲಾಗಿದೆ. ಈ ವಲಯಗಳಲ್ಲಿ ಬಹುದೊಡ್ಡ ಕೈಗಾರಿಕೆಗಳು ತಮ್ಮ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸುವಂತೆ ಉತ್ತೇಜಕ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ನೀಡಿ ಆಕರ್ಷಿಸಲಾಗುವುದು.

5.3.10 ಖಾಸಗಿ-ಸರ್ಕಾರ ಪಾಲುದಾರಿಕೆ (ಪಿಪಿಪಿ) / ವೈಯಕ್ತಿಕ ಉದ್ಯಮ/ಕಂಪೆನಿ/ಸಹಕಾರ ಸಂಸ್ಥೆಗಳಿಗೆ ಸೂಕ್ತ ಉತ್ತೇಜನ ನೀಡಿ ಖಾಸಗಿ ಕ್ಷೇತ್ರದಲ್ಲಿಯೂ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ/ ವಸಾಹತುಗಳು ಬೆಳೆದು ಬರಲು ಪ್ರೋತ್ಸಾಹಿಸಲಾಗುವುದು.

5.3.11 ಸುಸ್ಥಿರ ರೀತಿಯಿಂದ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿ ಮೇಲ್ದರ್ಜೆಗೇರಿಸುವುದಕ್ಕಾಗಿ 500 ಕೋಟಿ ರೂಪಾಯಿಗಳ ಮೂಲ ಬಂಡವಾಳದೊಡನೆ ಪ್ರತ್ಯೇಕ 'ಮೂಲಭೂತ ಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿ ನಿಧಿ' ಸ್ಥಾಪಿಸಲಾಗುವುದು.

5.3.12 ಸರ್ಕಾರವು ಶಿವಮೊಗ್ಗ, ಹಾಸನ, ಗುಲ್ಬರ್ಗ, ಬಳ್ಳಾರಿ, ಬೀದರ್ ಮತ್ತು ಬಿಜಾಪುರಗಳಲ್ಲಿ ಪಿಪಿಪಿ ರೀತಿಯಲ್ಲಿ ವಿಮಾನ ನಿಲ್ದಾಣಗಳ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ಕೈಗೆತ್ತಿಕೊಂಡಿದೆ. ವಿಮಾನನಿಲ್ದಾಣಗಳ ವಿಸ್ತರಣೆ/ ಮೇಲ್ದರ್ಜೆಗೇರಿಸುವ ಕಾರ್ಯ ಮಂಗಳೂರು, ಬೆಳಗಾವಿ ಮತ್ತು ಹುಬ್ಬಳ್ಳಿಯಲ್ಲಿ ಕಾರ್ಯಗತವಾಗುತ್ತಿದೆ ಅಲ್ಲದೆ, ರಾಜ್ಯದ ಇನ್ನೂ ಹನ್ನೊಂದು ಜಿಲ್ಲೆ/ಕೇಂದ್ರಗಳಲ್ಲಿ ಏರೋ ಸ್ಟ್ರಿಪ್ ನಿರ್ಮಿಸಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.

5.3.13 2009-10 ನೇ ಸಾಲಿನ ಆಯವ್ಯಯ ಭಾಷಣದಲ್ಲಿ ಸನ್ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳು ಕೆಳಕಂಡ ಯೋಜನೆಗಳನ್ನು ಘೋಷಿಸಿರುತ್ತಾರೆ.

- ರಾಜ್ಯ ಸರ್ಕಾರವು ರೂ.1000 ಕೋಟಿ ಹಂಚಿಕೆಯನ್ನು ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ಮುಖೇನ ನೀಡಿ, ಪ್ರತಿ ಜಿಲ್ಲೆಯಲ್ಲಿಯೂ 1000 ದಿಂದ 2000 ಎಕರೆಗಳ ಭೂಮಿಯನ್ನು ಸ್ವಾಧೀನ ಪಡಿಸಿಕೊಂಡು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುವುದು. ಇದರಿಂದ ಸಾವಿರಾರು ಕೈಗಾರಿಕೆಗಳು ಸ್ಥಾಪಿತಗೊಳ್ಳಲು ಅನುಕೂಲವಾಗುತ್ತದೆ. ಅಲ್ಲದೆ ವಿದೇಶಿ ಬಂಡವಾಳವು ಸಹ ರಾಜ್ಯಕ್ಕೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತದೆ.
- ಮಾಚಿ ಗ್ರಾಮ, ಬೆಳಗಾಂ ನಲ್ಲಿ ಫೌಂಡ್ರಿ ಪಾರ್ಕ್, ಹಾವೇರಿ ಜಿಲ್ಲೆಯ ಬ್ಯಾಡಗಿಯಲ್ಲಿ ಸ್ಪೈಸ್ ಪಾರ್ಕ್, ಬಸವಕಲ್ಯಾಣದಲ್ಲಿ ಅಟೋ ಪಾರ್ಕ್ ಮತ್ತು ಬೆಳಗಾಂ ಜಿಲ್ಲೆಯ ಚಿಕೊಡಿ ತಾಲ್ಲೂಕಿನ ಮಂಗೂರ ಗ್ರಾಮದಲ್ಲಿ ಬೆಳ್ಳಿ ಹವರಣಗಳ ತಯಾರಿಕಾ ಸಂಕೀರ್ಣವನ್ನು ಸ್ಥಾಪಿಸಲಾಗುವುದು.

5.4 ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯಗಳ ಅಭಿವೃದ್ಧಿ

5.4.1 ಕೈಗಾರಿಕೆ ಮತ್ತು ಆರ್ಥಿಕ ಬೆಳವಣಿಗೆಗೆ ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯಗಳ (ಎಸ್ ಇ ಝೋನ್) ಮಹತ್ವವನ್ನು ಮನಗಂಡ ಹಾಗೂ ರಫ್ತು ಹೆಚ್ಚಳಕ್ಕೆ ಬದ್ಧವಾಗಿರುವ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹಲವು ವಿಶೇಷ ಆರ್ಥಿಕವಲಯಗಳ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯವನ್ನು ಕೈಗೆತ್ತಿಕೊಂಡಿದೆ.

5.4.2 ಎಸ್ ಇ ಝೋನ್ ಗಳಲ್ಲಿ ಪ್ರಾರಂಭಿಸಲ್ಪಡುವ ಪ್ರಸ್ತಾವನೆಗಳಿಗೆ ಏಕ ಗವಾಕ್ಷಿ ಅಂಗೀಕಾರ ನೀಡಿ ಕೇಂದ್ರ ಸರ್ಕಾರದ ಅನುಮೋದನೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುತ್ತದೆ. ಕೇಂದ್ರ ಸರ್ಕಾರವು ಜಾರಿಗೊಳಿಸಿರುವ ಎಸ್ ಇ ಝೋನ್ ಕಾಯಿದೆ 2005 ಕ್ಕೆ ಅನುಗುಣವಾಗಿ ವಿವಿಧ ಪ್ರವರ್ತಕರಿಗೆ ಮತ್ತು ಅಲ್ಲಿ ಕಾರ್ಯಾಚರಣೆ ಮಾಡುತ್ತಿರುವ ಘಟಕಗಳಿಗೆ ಆರ್ಥಿಕ ಸೌಲಭ್ಯಗಳನ್ನು ನೀಡಲಾಗುವುದು.

5.4.3 ರಾಜ್ಯದಲ್ಲಿ ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯಗಳ ಹಿತಕರ ಬೆಳವಣಿಗೆಗೆ ಬೇಕಾದ ಬೆಂಬಲವನ್ನು ನೀಡುವುದಕ್ಕಾಗಿ ಪ್ರತ್ಯೇಕವಾದ ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯ ನೀತಿಯನ್ನು ಘೋಷಿಸಲಾಗುವುದು.

5.5 ಕೌಶಲ್ಯ ಅಭಿವೃದ್ಧಿ

- 5.5.1 ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ ವಲಯಗಳ ಬಳಕೆಗೆ ಸೂಕ್ತವಾದ ಕೌಶಲ್ಯವುಳ್ಳ ಮಾನವ ಸಂಪನ್ಮೂಲವನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸಲು ಒತ್ತಾಸೆ ನೀಡಲಾಗುವುದು. ಈ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಸದ್ಯದ ಅಗತ್ಯವುಳ್ಳ ಕೌಶಲ್ಯ ನಿರ್ಮಾಣಕ್ಕಾಗಿ, ಹಾಲಿ ಇರುವ ಕುಶಲತೆಯನ್ನು ಹೆಚ್ಚಿಸಲು ಮತ್ತು ನಿರುಪಯುಕ್ತವಾದ ಹಾಗೂ ಅಪ್ರಸ್ತುತವಾದ ಕೌಶಲ್ಯವನ್ನು ತ್ಯಜಿಸಲು ಗಮನ ನೀಡಲಾಗುವುದು.
- 5.5.2 ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಬೇಡಿಕೆಯಿರುವ ಕುಶಲತೆಯ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಖಾಸಗಿ ವಲಯದಲ್ಲಿ ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ಸರಕಾರವು ಉತ್ತೇಜಿಸುವುದು
- 5.5.3 ಮಹಿಳೆಯರಿಗೆ ಉದ್ಯೋಗಾವಕಾಶವನ್ನು ಹೆಚ್ಚಿಸಲು ಸೂಕ್ತ ಕೌಶಲ್ಯ ಅಭಿವೃದ್ಧಿ ಕ್ರಮಗಳಿಗೆ ಒತ್ತು ನೀಡಲಾಗುವುದು.
- 5.5.4 ಉದ್ಯಮ-ಶಿಕ್ಷಣ ಸಂಸ್ಥೆಗಳ ನಡುವೆ ಸಮರ್ಪಕ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿ ಉದ್ಯಮದ ಅಗತ್ಯಕ್ಕನುಗುಣವಾಗಿ ಕೌಶಲ್ಯವನ್ನು ತರಬೇತಿ ಸಂಸ್ಥೆಗಳು ನೀಡುವಂತೆ ಉತ್ತೇಜಿಸಲಾಗುವುದು.
- 5.5.5 ಉದ್ಯೋಗ ಮತ್ತು ತರಬೇತಿ ನಿರ್ದೇಶನಾಲಯವು ಕೌಶಲ್ಯಾಭಿವೃದ್ಧಿಗೆ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲಾ ಚಟುವಟಿಕೆಗಳನ್ನು ನಿರ್ವಹಿಸಲಿದೆ. ಸರ್ಕಾರವು ರಚಿಸಿರುವ ಕೌಶಲ್ಯಾಭಿವೃದ್ಧಿ ಆಯೋಗವು ಹಾಗೂ ಹೊಸದಾಗಿ ಸ್ಥಾಪಿತವಾದ ಕರ್ನಾಟಕ ಕೌಶಲ್ಯಾಭಿವೃದ್ಧಿ ನಿಗಮವು ಕೈಗೊಳ್ಳುವ ಎಲ್ಲ ಉತ್ತೇಜಕ ಕ್ರಮಗಳು ಅತ್ಯುತ್ತಮ ಫಲಿತಾಂಶ ನೀಡುವಂತೆ ಸಮನ್ವಯ ಗೊಳಿಸಲಾಗುವುದು.

5.6 ಉದ್ಯಮಶೀಲತಾ ಅಭಿವೃದ್ಧಿ

- 5.6.1 ಸೂಕ್ತ ಬೆಂಬಲ ಮತ್ತು ಸಹಾಯಕ ಸೇವೆಗಳನ್ನೊದಗಿಸಿ ಸ್ಥಳೀಯ ಯುವಕರಲ್ಲಿ ಸ್ವಯಂ ಉದ್ಯೋಗವನ್ನು ಉತ್ತೇಜಿಸಲು ಒತ್ತು ನೀಡಲಾಗುವುದು. ಯುವಜನರಲ್ಲಿ, ಅದರಲ್ಲು ಮಹಿಳಾ ಉದ್ಯಮಿಗಳಿಗೆ ವಿಶೇಷ ಗಮನ ನೀಡುವುದರ ಮೂಲಕ ಉದ್ಯಮಶೀಲತಾ ಸ್ವಭಾವವನ್ನು ಒಡಮೂಡಿಸಲು ಸಕಲ ಪ್ರಯತ್ನ ಮಾಡಲಾಗುವುದು. ಸಮಾಜದಲ್ಲಿ ಕಡೆಗಣಿಸಲಾದ ವರ್ಗದ ಯುವಕರಿಗೆ ಹೆಚ್ಚಿನ ಪ್ರಚೋದನೆ ದೊರೆಯುವಂತೆ ಹೆಚ್ಚಿನ ಗಮನ ವಹಿಸಲಾಗುವುದು.
- 5.6.2 ಕೇಂದ್ರ ಸರಕಾರವು ಜಾರಿಗೆ ತಂದಿರುವ ರಾಜೀವ ಗಾಂಧಿ ಉದ್ಯಮಿ ಮಿತ್ರ ಯೋಜನೆಯನ್ನು ಬಳಸಿಕೊಂಡು ಸಮಾಲೋಚನೆ ಮತ್ತು ಬೆಂಬಲ ಸೇವೆ ನೀಡಿ ಮುನ್ನಡೆಸುವ ಸೇವಾ ಸೌಲಭ್ಯಗಳನ್ನು ಪ್ರಬಲಗೊಳಿಸಲಾಗುವುದು.
- 5.6.3 ಭಾವೀ ಉದ್ಯಮಶೀಲರ ಪ್ರಚೋದನೆಗಾಗಿ ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರಗಳಲ್ಲಿ ಮಾರ್ಗದರ್ಶಿ ಸೇವಾ ಸೌಲಭ್ಯಗಳನ್ನು ಹೆಚ್ಚಿಸಲಾಗುವುದು. ಈ ವಿಭಾಗವು ಉದ್ಯಮಿಗಳಿಗೆ ಪ್ರಾರಂಭಿಕ ಮತ್ತು ಕಾರ್ಯಾನುಷ್ಠಾನ ಹಂತಗಳಲ್ಲಿ ಅವಶ್ಯವಿರುವ ಎಲ್ಲ ಸಹಾಯವನ್ನು ಒದಗಿಸುತ್ತದೆ. ಪ್ರಾರಂಭಿಕ ಹಂತದಲ್ಲಿ ಕಾರ್ಯಾಚರಣೆ ಸುಸೂತ್ರವಾಗುವಂತೆ ಹಿತಚಿಂತಕನಂತೆ ಕಾರ್ಯನಿರ್ವಹಿಸಲಿದೆ.
- 5.6.4 ಅತಿಸಣ್ಣ ಕೈಗಾರಿಕೆಗಳು ಬರಬರುತ್ತಾ ದೊಡ್ಡದಾಗಿ ಬೆಳೆದು ಬರುವಂತೆ ಬೇಕಾದ ಬೆಂಬಲ ಸಹಾಯವನ್ನು ಒದಗಿಸಲಾಗುವುದು. ಈ ಬೆಳವಣಿಗೆಯ ಹಂತದಲ್ಲಿ ಮಾರ್ಗದರ್ಶಿ ಕೋಶವು ನಿಯಮಿತ ಅನುಸರಣ ಮತ್ತು ಸಮಸ್ಯಾಪರಿಹಾರ ಕ್ರಮಗಳ ಮೂಲಕ ಒಡನಾಡಿ ಸೇವೆಯನ್ನು ಒದಗಿಸುವುದು. 'ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ದರ್ಶನ' ಕಾರ್ಯಕ್ರಮವನ್ನು ವರ್ಷಂಪ್ರತಿ ಏರ್ಪಡಿಸಿ ರಾಜ್ಯ ಪರ ರಾಜ್ಯಗಳಲ್ಲಿರುವ ಯಶಸ್ವಿ ಉದ್ಯಮಿಗಳಿಗೆ ಕರೆದೊಯ್ದು ಅವುಗಳ ಅನುಭವದ ಪ್ರಯೋಜನವನ್ನು ನಮ್ಮ ಯುವ ಉದ್ಯಮಿಗಳು ಪಡೆಯುವಂತೆ ಮಾಡಲಾಗುವುದು.
- 5.6.5 ಕೈಗಾರಿಕಾ ಮೇಳ/ ವಸ್ತು ಪ್ರದರ್ಶನಗಳಲ್ಲಿ ಭಾಗವಹಿಸಿ, ತಮ್ಮ ಉತ್ಪನ್ನ ಮತ್ತು ಸೇವೆಗಳಿಗೆ ಗಿರಾಕಿಗಳನ್ನು ಗುರುತಿಸಿ ವ್ಯಾಪಾರ ಕುದುರಿಸುವುದಲ್ಲದೆ, ಉಪಯುಕ್ತ ಜ್ಞಾನವನ್ನು ಗಳಿಸುವಂತೆ ಕೈಗಾರಿಕೆಗಳನ್ನು ಉತ್ತೇಜಿಸಲಾಗುವುದು

5.7 ಅತಿಸಣ್ಣ, ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಪ್ರಮಾಣದ ಉದ್ಯಮಗಳಿಗೆ ಕೇಂದ್ರೀಕೃತ ಗಮನ

- 5.7.1 ಸುವರ್ಣ ಕರ್ನಾಟಕ ಸಮಾರಂಭದ ಸಂದರ್ಭದಲ್ಲಿ ನಿಕಟ ಪೂರ್ವ ರಾಷ್ಟ್ರಪತಿಗಳಾದ ಡಾ. ಎಪಿಜೆ ಅಬ್ದುಲ್ ಕಲಾಂ ರವರು ಕರ್ನಾಟಕ ವಿಧಾನ ಸಭೆಗಳ ಸದಸ್ಯರನ್ನು ಉದ್ದೇಶಿಸಿ ಭಾಷಣಮಾಡುತ್ತಾ ಕರ್ನಾಟಕದ ಅಭ್ಯುದಯಕ್ಕೆ ಆಧಾರವಾದ ಹನ್ನೊಂದು ಅಂಶದ ಸೂತ್ರಗಳನ್ನು ಪ್ರತಿಪಾದಿಸಿದ್ದರು
- 5.7.2 ಈ ಹನ್ನೊಂದು ಸೂತ್ರಗಳಲ್ಲಿ ಜವಳಿ, ಜೈವಿಕ ಇಂಧನ, ಕೃಷಿಉತ್ಪನ್ನಗಳ ಸಂಸ್ಕರಣ, ಉದ್ಯಮಶೀಲತೆ ಕೈಗಾರಿಕಾ ಕ್ಷೇತ್ರಕ್ಕೆ ಸಂಬಂಧಿಸಿವೆ. ಪ್ರತ್ಯೇಕ ಕಾರ್ಯಪಡೆ ರಚಿಸುವ ಮೂಲಕ ಡಾ. ಎಪಿಜೆ ಅಬ್ದುಲ್ ಕಲಾಂ ರವರ ಧೈಯೋದ್ದೇಶಗಳನ್ನು

ಈಡೇರಿಸುವಂತೆ ಕಾರ್ಯಯೋಜನೆ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಹಾಗೂ ಈ ನೀತಿಯ ಅವಧಿಯಲ್ಲಿ ಗಣನೀಯ ಫಲಿತಾಂಶ ಹೊಂದಲು ಪ್ರಯತ್ನಿಸಲಾಗುವುದು.

- 5.7.3 ಸರಕಾರದ ಇಲಾಖೆಗಳು ಮತ್ತು ಸಾರ್ವಜನಿಕ ಉದ್ಯಮಗಳು ತಮ್ಮ ಆವಶ್ಯಕ ವಸ್ತುಗಳನ್ನು ಖರೀದಿಸುವಾಗ ರಾಜ್ಯದಲ್ಲಿರುವ ಅತಿಸಣ್ಣ, ಸಣ್ಣ ಮಧ್ಯಮ ಘಟಕಗಳು ಉತ್ಪಾದಿಸುವ ವಸ್ತುಗಳಿಗೆ 15% ಆದ್ಯತಾ ಖರೀದಿ ಬೆಲೆ ನೀಡಲು ಅನುಮತಿ ನೀಡಲಾಗುವುದು.
- 5.7.4 ಹಿಂದುಳಿದ ಪ್ರದೇಶಗಳಲ್ಲಿರುವ ಕೈಗಾರಿಕೆಗಳು ಪೈಪೋಟಿಯಲ್ಲಿ ಮೇಲುಗೈ ಸಾಧಿಸಲು ಸಮರ್ಥವಾಗುವಂತೆ ಆವಶ್ಯಕ ಮತ್ತು ಆಕರ್ಷಕ ಉತ್ತೇಜನಗಳನ್ನು ಮತ್ತು ಸವಲತ್ತುಗಳನ್ನು ಒದಗಿಸಲಾಗುವುದು. ಗಡಿನಾಡು ಪ್ರದೇಶದಲ್ಲಿ ಕೈಗಾರಿಕೆಯ ತೀವ್ರ ಬೆಳವಣಿಗೆಗೆ ಒತ್ತಾಸೆ ನೀಡಲಾಗುವುದು ಗಡಿಪ್ರದೇಶದ ತಾಲೂಕುಗಳಲ್ಲಿ ಹೆಚ್ಚಿನ ಮೂಲಭೂತ ಸೌಕರ್ಯ ಒದಗಿಸಿ ಆಕರ್ಷಕ ಹೆಚ್ಚುವರಿ ಉತ್ತೇಜನಗಳನ್ನು ನೀಡುವುದರ ಮೂಲಕ ನೆರೆರಾಜ್ಯದವರು ಇಲ್ಲಿ ಕೈಗಾರಿಕೆ ಸ್ಥಾಪಿಸುವ ಅವಕಾಶವನ್ನು ಹೆಚ್ಚಿಸಲಾಗುವುದು.
- 5.7.5 ರಾಜ್ಯ ಮತ್ತು ಜಿಲ್ಲಾ ಮಟ್ಟದಲ್ಲಿ ಎಂಎಸ್‌ಎಂ ಘಟಕಗಳ ಉತ್ಪನ್ನಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಮಾರಾಟಕ್ಕೆ ಅನುಕೂಲವಾಗುವಂತೆ ಪ್ರದರ್ಶನ ಕೇಂದ್ರಗಳನ್ನು ಸ್ಥಾಪಿಸಲಾಗುವುದು.
- 5.7.6 ಸ್ಥಳೀಯ ಸಂಪನ್ಮೂಲಗಳ ಮತ್ತು ಕೌಶಲ್ಯಗಳ ಸದುಪಯೋಗಕ್ಕಾಗಿ ಸಮೂಹ ಕೈಗಾರಿಕೆಗಳನ್ನು ಉತ್ತೇಜಿಸಲಾಗುವುದು. ಪ್ರಸಕ್ತ ಸ್ಥಳದ ಸುತ್ತಮುತ್ತ ಲಭ್ಯವಿರುವ ಸಂಪನ್ಮೂಲಗಳ ಮತ್ತು ಸ್ಪರ್ಧಾತ್ಮಕ ಪ್ರಯೋಜನವುಳ್ಳ ಉದ್ಯಮಗಳ ಸಮಗ್ರ ಅಧ್ಯಯನ ಮತ್ತು ವಿಶ್ಲೇಷಣೆ ಮಾಡಲಾಗುವುದು. ಈ ರೀತಿಯಾಗಿ ಸೂಕ್ತ ಗುಂಪುಗಳನ್ನು ಗುರುತಿಸಿ, ಅವುಗಳಿಗೆ ಪೂರಕವಾದ ತಾಲೂಕು / ಜಿಲ್ಲೆ / ಪ್ರದೇಶಗಳನ್ನು ಗುರುತಿಸಲಾಗುವುದು. ಹೀಗೆ ಗುರುತಿಸಿದ ಬಳಿಕ ಪ್ರತಿಯೊಂದು ಗುಂಪಿಗೂ / ಪ್ರದೇಶಕ್ಕೂ ಕಾರ್ಯಯೋಜನೆ ರೂಪಿಸಿ, ಪುರೋಗಾಮಿ ದೃಷ್ಟಿಯುಳ್ಳ ಸಮರ್ಪಕ ಕಾರ್ಯನೀತಿ, ರಿಯಾಯಿತಿ ಮತ್ತು ಪ್ರವರ್ತಕ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗುವುದು. ಈ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೆ ಸಿ ಟಿ ಯು ಸಂಸ್ಥೆಯನ್ನು ನಿಯೋಜಿತ ಸಂಸ್ಥೆಯಾಗಿ ಮಾಡಲಾಗುವುದು.
- 5.7.7 ಸರಕಾರವು ಖಾದಿ ಮತ್ತು ಗ್ರಾಮೋದ್ಯೋಗ ಕ್ಷೇತ್ರದ ಮಹತ್ವವನ್ನು ಮನಗಂಡು ಈ ಕ್ಷೇತ್ರದ ಬೆಳವಣಿಗೆಗೆ ವಿಶೇಷ ಕಾರ್ಯಯೋಜನೆ ರೂಪಿಸಲಿದೆ.
- 5.7.8 ಕಾರ್ಮಿಕರ ಉತ್ಪಾದಕತೆಯ ಇಳುವರಿ ಸುಧಾರಣೆ ಉತ್ತಮ ಉತ್ಪಾದನೆಗೆ ಮೂಲಾಧಾರವಾಗಿದ್ದು ಇದನ್ನು ಹೆಚ್ಚಿಸುವ ಕ್ರಮಗಳಿಗೆ ಹೆಚ್ಚಿನ ಒತ್ತಾಸೆ ನೀಡಲಾಗುವುದು. ವ್ಯಾವಹಾರಿಕ ವೆಚ್ಚವನ್ನು ಕಡಿತಗೊಳಿಸಲು ಅನುಕೂಲವಾಗುವಂತೆ ಕಾನೂನು ವಿಧಿವಿಧಾನಗಳನ್ನು ಸರಳಗೊಳಿಸಲಾಗುವುದು.
- 5.7.9 ಕೆಐಎಡಿಬಿ ಯು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವಾಗ ಕನಿಷ್ಠ 20% ರಷ್ಟು ಪ್ರದೇಶವನ್ನು ಎಂಎಸ್‌ಎಂ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಮೀಸಲಿರಿಸಲಾಗುವುದು. ಈ ಮೀಸಲು ಪ್ರದೇಶವನ್ನು ಹಂಚಿಕೆ ಮಾಡುವಾಗ ಸ್ಥಳೀಯ ಉದ್ಯಮಿಗಳಿಗೆ, ಸಮಾಜದ ಅಲಕ್ಷಿತ ವರ್ಗದ ಉದ್ಯಮಿಗಳಿಗೆ ಆದ್ಯತೆ ಮೇರೆಗೆ ನೀಡಲಾಗುವುದು. ಪಟ್ಟಣ ಪ್ರದೇಶಗಳಲ್ಲಿರುವ ಕೈಗಾರಿಕೆಗಳನ್ನು ನಗರದ ಹೊರ ಪ್ರದೇಶಕ್ಕೆ ಸ್ಥಳಾಂತರಿಸಲು ಪ್ರೋತ್ಸಾಹಿಸಲಾಗುವುದು.
- 5.7.10 ಕೇಂದ್ರ ಸರಕಾರದ ಸಂಬಂಧಪಟ್ಟ ನೆರವಿನ ಯೋಜನೆಗಳಾದ ASIDE, CGTFS, CLCSS, ಎಂಎಸ್‌ಎಂಇ ಗಳಿಗೆ ಸಮೂಹ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ವಿವಿಧ ಸಚಿವಾಲಯಗಳ ಹಲವಾರು ಯೋಜನೆಗಳನ್ನು ಉದ್ಯಮಿಗಳ ಪ್ರಯೋಜನಕ್ಕಾಗಿ ಬಳಸಿಕೊಳ್ಳಲಾಗುವುದು. ಈ ಯೋಜನೆಗಳ ಅತ್ಯಧಿಕ ಪ್ರಯೋಜನವನ್ನು ಉದ್ಯಮಿಗಳು ಪಡೆಯುವಂತೆ ಪೂರಕ ಕ್ರಮಗಳನ್ನು ರಾಜ್ಯ ಸರಕಾರವು ಕೈಗೊಳ್ಳುವುದು. ಈ ಯೋಜನೆಗಳ ಸಮರ್ಪಕ ಸಂಯೋಜನೆ ಮತ್ತು ಬಳಕೆಯ ಉಸ್ತುವಾರಿಗಾಗಿ ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ ಇಲಾಖೆಯಲ್ಲಿ ಪ್ರತ್ಯೇಕ ವಿಭಾಗವನ್ನು ತೆರೆಯಲಾಗುವುದು.
- 5.7.11 ಉದ್ಯಮಿಗಳಿಗೆ ಅಥವಾ ಕೈಕಸುಬುದಾರರಿಗೆ ಸೇವೆ ಒದಗಿಸುವ ಸಂಘ ಸಂಸ್ಥೆಗಳ ಪಾತ್ರ ಮತ್ತು ಹೊಣೆಗಾರಿಕೆಗಳನ್ನು ಬದಲಾದ ಸನ್ನಿವೇಶಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಮರು ನಿರೂಪಿಸಲಾಗುವುದು.
- 5.7.12 ಜಾಗತಿಕ ಆರ್ಥಿಕ ಕ್ಷೇತ್ರದ ಹಿಂಜರಿತದ ಪರಿಣಾಮವಾಗಿ ಹಲವಾರು ಉದ್ಯಮಗಳು, ಅದರಲ್ಲು ಎಂಎಸ್‌ಎಂ ಕ್ಷೇತ್ರದ ಉದ್ಯಮಗಳು ಗಂಭೀರವಾದ ದುಷ್ಪರಿಣಾಮಗಳನ್ನು ಅನುಭವಿಸುತ್ತಿವೆ. ಪುನಾರಚನೆಯ ಮೂಲಕ ಕೆಲವು ಘಟಕಗಳು ಚೇತರಿಸಿಕೊಂಡಿವೆಯಾದರೂ ಹಲವಾರು ಇನ್ನೂ ಸಂಕಷ್ಟದಲ್ಲಿವೆ, ಇನ್ನು ಕೆಲವು ನಿರ್ನಾಮವಾಗಿವೆ. ಸೂಕ್ತ ಪರಿಹಾರ ಪ್ಯಾಕೇಜ್ ರೂಪಿಸಿ ಲಾಭದಾಯಕ ಉದ್ಯಮಗಳ ಪುನಶ್ಚೇತನ ಹಾಗೂ ಪುನಶ್ಚೇತನ ಸಾಧ್ಯವಿಲ್ಲದ ಘಟಕಗಳ ಸುಸೂತ್ರ ನಿರ್ಗಮನಕ್ಕಾಗಿ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗುವುದು. ಈ ಪ್ರಕಾರ ಪ್ರತ್ಯೇಕವಾದ ಯೋಜನೆಯೊಂದನ್ನು ಎಲ್ಲಾ ಭಾಗಿದಾರರ ಜೊತೆ ಚರ್ಚಿಸಿ ರೂಪಿಸಲಾಗುವುದು.

5.8 ಉತ್ಪಾದನಾ ಕ್ಷೇತ್ರದ ಬಲವರ್ಧನೆ

- 5.8.1. ಆರ್ಥಿಕ ಬೆಳವಣಿಗೆ ಮತ್ತು ಸಂಪತ್ತಿನ ಹೆಚ್ಚಳಕ್ಕೆ ಉತ್ಪಾದನಾಕ್ಷೇತ್ರವು ಪ್ರಮುಖ ಪಾತ್ರ ವಹಿಸುತ್ತದೆ ಎಂಬುದು ನಿರ್ಮಿತವಾದ ವಿಚಾರ. ಈಕ್ಷೇತ್ರದ ಸದೃಢ ಬೆಳವಣಿಗೆ ಸರ್ವತೋಮುಖ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಉದ್ಯೋಗಾವಕಾಶಗಳ ನಿರ್ಮಾಣಕ್ಕೆ ಅತ್ಯಗತ್ಯ. ನವೀನತೆ ಮತ್ತು ಸ್ಪರ್ಧಾಶಕ್ತಿ ಈ ಕ್ಷೇತ್ರದ ತೀವ್ರ ಬೆಳವಣಿಗೆಗೆ ಪ್ರಮುಖ ಸಾಧನಗಳಾಗಿವೆ.
- 5.8.2. ಕೇಂದ್ರ ಸರ್ಕಾರವು ಘೋಷಿಸಿರುವ ರಾಷ್ಟ್ರೀಯ ಉತ್ಪಾದನಾ ಧೋರಣೆಗೆ ಅನುಗುಣವಾಗಿ ಉತ್ಪಾದನಾಕ್ಷೇತ್ರದ ಬಲ ಹೆಚ್ಚಳಕ್ಕಾಗಿ ರಾಜ್ಯ ಸರ್ಕಾರವು ವೆಚ್ಚದ ಪ್ರಮುಖ ಬಾಬಿಗಳಾದ ತೆರಿಗೆ, ನಿವೇಶನ ಲಭ್ಯತೆ, ಮೊದಲಾದ ಮೂಲಭೂತ ಸೌಕರ್ಯ, ಕಾರ್ಮಿಕ/ಪರಿಸರ ಸಂಬಂಧಿ ಕಾನೂನಿನ ನಿಯಮಗಳ ಪಾಲನೆಗಳ ಬಗ್ಗೆ ಹೆಚ್ಚಿನ ಗಮನ ನೀಡಿ ವ್ಯಾವಹಾರಿಕ ವೆಚ್ಚವನ್ನು ಕಡಿಮೆಗೊಳಿಸಲು ನೆರವು ನೀಡುವುದು.
- 5.8.3. ನ್ಯಾಷನಲ್ ಮ್ಯಾನುಫ್ಯಾಕ್ಚರಿಂಗ್ ಕಾಂಪಿಟೀಟಿವೆನೆಸ್ ಪ್ರೋಗ್ರಾಂನಲ್ಲಿ ಸೂಚಿತವಾದ ಮಾರ್ಗದರ್ಶಿ ಸೂತ್ರಗಳ ಅನ್ವಯ ಉತ್ಪಾದನಾ ಕ್ಷೇತ್ರದ ಬೆಳವಣಿಗೆಗೆ ಅಗತ್ಯವಾದ ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ಪೋಷಕವಾದ ವಾತಾವರಣ ನಿರ್ಮಿಸುವುದು.

5.9 ರಫ್ತು ವಲಯದ ವರ್ಧನೆ

- 5.9.1. ಮೂಲರೂಪದ ವಸ್ತುಗಳು, ತಯಾರಾದ ವಸ್ತುಗಳು ಹಾಗೂ ಸೇವೆಗಳ ರಫ್ತಿನ ಹೆಚ್ಚಳಕ್ಕಾಗಿ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹಲವಾರು ಕ್ರಮಗಳನ್ನು ಹಮ್ಮಿಕೊಂಡಿದೆ. ರಫ್ತು ಪ್ರಮಾಣವನ್ನು ಬಹು ಪಾಲು ಹೆಚ್ಚಿಸಲು ರಾಜ್ಯವು ಶಕ್ತವಾಗಿದೆ. ಪ್ರಸಕ್ತ ನೀತಿಯ ಕಾರ್ಯಾವಧಿಯು ಕೊನೆಗೊಳ್ಳುವ ವೇಳೆಗೆ ರಫ್ತು ಪರಿಮಾಣವನ್ನು ದ್ವಿಗುಣ ಗೊಳಿಸುವ ಗುರಿ ಇಟ್ಟುಕೊಳ್ಳಲಾಗಿದೆ.
- 5.9.2. ಕರ್ನಾಟಕ ರಫ್ತು ಪ್ರವರ್ಧಕ ಕೇಂದ್ರವಾದ ವಿಶ್ವೇಶ್ವರಯ್ಯ ಕೈಗಾರಿಕೆ ಮತ್ತು ವ್ಯಾಪಾರ ಕೇಂದ್ರ (ವಿಐಟಿಸಿ)ವು ರಫ್ತು ವ್ಯವಹಾರಕ್ಕೆ ಬೇಕಾದ ಮಾರುಕಟ್ಟೆ ಮಾಹಿತಿ ಜ್ಞಾನ, ರಫ್ತು ದಾಖಲಾತಿಗಳು, ಹಣಕಾಸು ಮತ್ತಿತರ ಆವಶ್ಯಕ ಸೌಲಭ್ಯಗಳನ್ನು ರಫ್ತುದಾರರಿಗೆ ಒದಗಿಸುತ್ತದೆ. ಸಾಗರೋತ್ತರ ಗ್ರಾಹಕರ ನಿರ್ದಿಷ್ಟ ಸಲಹೆ, ಸೂಚನೆಗಳನ್ನು ಪೂರೈಸಲು ಬೇಕಾದ ತಂತ್ರಜ್ಞಾನದ ಪರಿಷ್ಕಾರ ತಂತ್ರಜ್ಞಾನ ಮೂಲಗಳ ಆವಿಷ್ಕಾರಗಳಿಗಾಗಿ ಸೂಕ್ತ ಉತ್ತೇಜನಗಳನ್ನು ನೀಡಲಾಗುವುದು.
- 5.9.3. ವಿದೇಶೀ ಮಾರುಕಟ್ಟೆಗೆ ಕಡ್ಡಾಯವಾದ ಸಿ ಇ, ಸಿ ಸಿ ಸಿ ಮೊದಲಾದ ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ಪಡೆಯುವುದಕ್ಕಾಗಿ ರಫ್ತು ಆಧಾರಿತ ಉದ್ಯಮಗಳಿಗೆ ವಿಶೇಷ ಉತ್ತೇಜನಗಳನ್ನು ನೀಡಲಾಗುವುದು.
- 5.9.4. ಜಾಗತಿಕ ವಸ್ತು ಪ್ರದರ್ಶನ / ಔದ್ಯಮಿಕ ಮೇಳ ಗಳಲ್ಲಿ ಭಾಗವಹಿಸಲು ಉದ್ಯಮಿಗಳನ್ನು ಪ್ರೋತ್ಸಾಹಿಸಲಾಗುವುದು. ರಾಜ್ಯದ ಉದ್ಯಮಶೀಲರನ್ನು ಒಳಗೊಂಡ ವ್ಯಾಪಾರ ನಿಯೋಗಗಳ ಭೇಟಿಗಳನ್ನು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಯೋಜನೆಯನ್ನು ಸಮನ್ವಯಗೊಳಿಸಿ ಉತ್ತೇಜಿಸಲಾಗುವುದು.

5.10 ವಿರಳವಾದ ಸಂಪನ್ಮೂಲಗಳ ಸಂರಕ್ಷಣೆ

- 5.10.1. ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದರ ಮೂಲಕ ವಿರಳವಾದ ಸಂಪನ್ಮೂಲಗಳ ಮಿತವಾದ ಬಳಕೆಗೆ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಉತ್ತೇಜನ ನೀಡಲಾಗುವುದು. ಸೂಕ್ತವಾದ ತಂತ್ರಜ್ಞಾನದ ಬಳಕೆಯಿಂದ ಜಲಸಂರಕ್ಷಣೆಗೆ ಒತ್ತು ನೀಡಲಾಗುವುದು.
- 5.10.2. ಕೈಗಾರಿಕೆಗಳಿಗೆ ನೀರು ಸರಬರಾಜು ಮಾಡುವ ಯೋಜನೆಗಳನ್ನು ತ್ವರಿತಗೊಳಿಸಲಾಗುವುದು. ಯೋಜನೆಯ ಲಾಭದಾಯಕತ್ವವನ್ನು ಹೆಚ್ಚಿಸಲು ಮತ್ತು ಉತ್ಪಾದನಾವೆಚ್ಚವನ್ನು ಮಿಗಿಸಲು ಬಳಸಿದ ನೀರಿನ ಮರುಬಳಕೆ ಮತ್ತು ನೀರನ್ನು ಲವಣರಹಿತವಾಗಿ ಮಾಡುವ ಸಾಧ್ಯತೆಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗುವುದು. ಸ್ಪೆಷಲ್ ಪರ್ಪಸ್ ವೆಹಿಕಲ್ ಮೂಲಕ ಕೈಗಾರಿಕೆಗಳಿಗೆ ನೀರನ್ನು ಒದಗಿಸುವ ಬೃಹತ್ ಯೋಜನೆಗಳನ್ನು ಕಾರ್ಯಗತಗೊಳಿಸಲಾಗುವುದು.
- 5.10.3. ಬಳಸಿದ ನೀರಿನ ಮರುಬಳಕೆ ಮತ್ತು ತ್ಯಾಜ್ಯನೀರಿನ ಸಂಸ್ಕರಣೆ ಮಾಡಲು ಉದ್ಯಮಗಳಿಗೆ ಉತ್ತೇಜನ ನೀಡಲಾಗುವುದು.
- 5.10.4. ಅಸಂಪ್ರದಾಯಿಕ ಇಂಧನ ಮೂಲಗಳಾದ ಗಾಳಿ, ಸೌರಶಕ್ತಿ, ಜೈವಿಕ ವಸ್ತುಗಳನ್ನು ಬಳಸಿ ವಿದ್ಯುತ್ ಉತ್ಪಾದನೆಗೆ ಮತ್ತು ಬಳಕೆಗೆ ಪ್ರೋತ್ಸಾಹ ನೀಡಲಾಗುವುದು.
- 5.10.5. ಪರಿಸರ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟಲು ಮತ್ತು ನಿಯಂತ್ರಿಸಲು ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳ ನಿರ್ವಹಣೆಗೆ ನೂತನ ತಂತ್ರ ಜ್ಞಾನದ ಬಳಕೆಗೆ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಪ್ರೋತ್ಸಾಹಿಸಲಾಗುವುದು.

5.10.6 ಕಾರ್ಬನ್ ಕ್ರೆಡಿಟ್ ರೇಟಿಂಗ್ ವಿಧಾನದಿಂದ ಆದಾಯದ ಹೆಚ್ಚಳವನ್ನು ಉತ್ತೇಜಿಸಲಾಗುವುದು. ಈ ಪ್ರಕ್ರಿಯೆಗೆ ಅಗತ್ಯವಾದ ತಾಂತ್ರಿಕ, ಆರ್ಥಿಕ ಮತ್ತು ಸಾಂಸ್ಥಿಕ ನೆರವನ್ನು ಒದಗಿಸಲು ಸೂಕ್ತ ನೋಡಲ್ ಸಂಸ್ಥೆಯನ್ನು ಗುರುತಿಸಲಾಗುವುದು.

5.10.7 ವಿರಳವಸ್ತುಗಳ ಸಂರಕ್ಷಣೆಗಾಗಿ ಇತರ ಇಲಾಖೆ/ಸಂಸ್ಥೆಗಳು ಕಾರ್ಯಗತ ಮಾಡುವ ಯೋಜನೆಗಳನ್ನು ಸಹ ಸಮರ್ಪಕವಾಗಿ ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗುವುದು

5.11 ಉತ್ತಮ ಉತ್ಪಾದನಾ ವಿಧಾನಗಳಿಗೆ ಪುರಸ್ಕಾರ

5.11.1 ಉದ್ಯಮಗಳು ತಮ್ಮ ಕಾರ್ಯಾಚರಣೆಗಳಲ್ಲಿ ಸ್ವಚ್ಛವಾದ ಉತ್ಪಾದನಾ ತಾಂತ್ರಿಕತೆಯ ಬಳಕೆಗೆ ಉತ್ತೇಜನ ನೀಡಲಾಗುವುದು. ಪ್ರಕೃತಿ ಮತ್ತು ಪರಿಸರ ಸಂರಕ್ಷಣೆಗಾಗಿ ಹಸಿರು ತಂತ್ರಜ್ಞಾನ ಮತ್ತು ಉತ್ಪಾದನಾ ವಿಧಾನಗಳನ್ನು ಅಳವಡಿಸಲು ಪ್ರಚೋದಿಸಲಾಗುವುದು. ಅತ್ಯುತ್ತಮ ಉತ್ಪಾದನಾ ವಿಧಾನವನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳುವ ಉದ್ಯಮಗಳಿಗೆ ಪ್ರತಿ ವರ್ಷ ರಾಜ್ಯಪ್ರಶಸ್ತಿ ನೀಡಿ ಗೌರವಿಸಲಾಗುವುದು.

5.11.2 ಬೃಹತ್ ಉದ್ಯಮಗಳು ತಮ್ಮ ಸಾಂಸ್ಥಿಕ ಸಾಮಾಜಿಕ ಜವಾಬ್ದಾರಿ ಪಾಲಿಸುವಂತೆ ಮನ ಒಲಿಸಲಾಗುವುದು. ಅವುಗಳನ್ನು ಸ್ಥಳೀಯರಿಗೆ ತರಬೇತಿ ನೀಡುವಂತೆ, ಲಭ್ಯವುಳ್ಳ ಕೌಶಲ್ಯವನ್ನು ಉತ್ತಮಗೊಳಿಸುವಂತೆ, ಸಮಾಪನಾ ಶಾಲೆಗಳನ್ನು ನಡೆಸುವಂತೆ ಒತ್ತಾಯಿಸಲಾಗುವುದು. ಹೂಡಿಕೆದಾರರು ಸಮಾಜ ನಿರ್ಮಾಣ ಕಾರ್ಯದಲ್ಲಿ ಹೆಚ್ಚಿನ ರೀತಿಯಲ್ಲಿ ಭಾಗವಹಿಸಲು ಪ್ರಚೋದಿಸಲಾಗುವುದು.

5.12 ಸಾಧ್ಯತಾವಕಾಶವುಳ್ಳ ಕ್ಷೇತ್ರಗಳ ಉತ್ತೇಜನಕ್ಕಾಗಿ ಇತರ ನೀತಿ ಕ್ರಮಗಳು

5.12.1 ಜವಳಿ ಮತ್ತು ಉಡುಪು ಕ್ಷೇತ್ರವು ವಿಶೇಷವಾಗಿ ಮಹಿಳೆಯರಿಗೆ ಹೆಚ್ಚಿನ ಉದ್ಯೋಗವನ್ನು ನೀಡುತ್ತಿದೆ. ಸರ್ಕಾರವು ನಾರಿನಿಂದ ಮೊದಲೊಂದು ಅಂತಿಮ ಉತ್ಪನ್ನಗಳ ಮೌಲ್ಯ ಸರಣಿಯಲ್ಲಿ ಕ್ರಮಬದ್ಧವಾದ, ಹೆಚ್ಚಿನ ಮತ್ತು ಸುಸ್ಥಿರವಾದ ಬೆಳವಣಿಗೆಯನ್ನು ಸಾಧಿಸಲು ಕಂಕಣಬದ್ಧವಾಗಿದೆ. ಇದು ಪ್ರಾದೇಶಿಕ ಆಭಿವೃದ್ಧಿಯಲ್ಲಿ ಸಮತೋಲನ ಸಾಧಿಸಲು ಅನುಕೂಲವಾಗಲಿದೆ. ಈ ಕ್ಷೇತ್ರಕ್ಕೆ ಹೆಚ್ಚಿನ ಬೆಂಬಲವನ್ನು ನೀಡಲು ಸರ್ಕಾರವು ಪ್ರತ್ಯೇಕವಾದ ಸುವರ್ಣ ವಸ್ತ್ರ ನೀತಿ - 2008-2013 ಯನ್ನು ಈಗಾಗಲೇ ಪ್ರಕಟಿಸಿದೆ.

5.12.2 ಖನಿಜಗಳು ರಾಜ್ಯದ ಸಂಪತ್ತು ಎಂಬ ವಿಚಾರವನ್ನು ಮನಗಂಡ ಸರ್ಕಾರವು ಖನಿಜ ಸಂಪತ್ತಿನ ವ್ಯವಸ್ಥಿತ ಮತ್ತು ಸುಸ್ಥಿರವಾದ ಬಳಕೆಗೆ ಒತ್ತಾಸೆ ನೀಡುತ್ತಿದೆ. ವೈಜ್ಞಾನಿಕ ಮತ್ತು ಸವಿವರವಾದ ಪ್ರಾಸ್ಪೆಕ್ಟಿಂಗ್ ಮೂಲಕ ಭೌಗೋಳಿಕ ಸಾಧ್ಯತಾವಕಾಶಗಳನ್ನು ಅಧಿಕಗೊಳಿಸುವ ಅಗತ್ಯವಿದೆ. ಖನಿಜ ಕ್ಷೇತ್ರದ ಕ್ರಮಬದ್ಧ ಅಭಿವೃದ್ಧಿಗೆ ಮಾರ್ಗದರ್ಶನ ನೀಡಲು ಸರ್ಕಾರವು ಕರ್ನಾಟಕ ಖನಿಜ ನೀತಿ-2008 ನ್ನು ಪ್ರಕಟಿಸಿದೆ. ಈ ನೀತಿಯ ಅಂಶಗಳನ್ನು ಗಣಿ ಆಧರಿತ ಕೈಗಾರಿಕೆಗಳ ಕ್ಷಿಪ್ರ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ಬಳಸಲಾಗುವುದು.

5.12.3 ರಾಜ್ಯವು ತನ್ನ ಕೃಷಿ ಪರಿಸರದಿಂದಾಗಿ ಕೃಷಿ ಆಹಾರ ಸಂಸ್ಕರಣಾ ಉದ್ಯಮಗಳನ್ನು ಆರಂಭಿಸಲು ಸೂಕ್ತವಾದ ಜಾಗವಾಗಿದೆ. ಈ ಕ್ಷೇತ್ರದ ಹೆಚ್ಚಿನ ಆಭಿವೃದ್ಧಿಗಾಗಿ ಅವಕಾಶವುಳ್ಳ ಜಾಗಗಳಲ್ಲಿ ಖಾಸಗಿ ಕ್ಷೇತ್ರದ ಸಹಭಾಗಿತ್ವದೊಂದಿಗೆ ಆಹಾರ ಪಾರ್ಕ್‌ಗಳನ್ನು ಸ್ಥಾಪಿಸಲಾಗುವುದು. ಕೇಂದ್ರ ಸರ್ಕಾರದ ಯೋಜನೆಯ ಲಾಭಪಡೆದು ರಾಜ್ಯದಲ್ಲಿ ಮೆಗಾ ಫುಡ್ ಪಾರ್ಕ್‌ಗಳನ್ನು ಸ್ಥಾಪಿಸಲಾಗುವುದು. ಕೃಷಿ ಆಹಾರ ಸಂಸ್ಕರಣಾ ಕ್ಷೇತ್ರದ ಅಭಿವೃದ್ಧಿಗೆ ಪ್ರತ್ಯೇಕ ನೀತಿಯೊಂದನ್ನು ರೂಪಿಸಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.

5.12.4 ರಾಜ್ಯದಲ್ಲಿ ವಿಶೇಷವಾಗಿ ಉತ್ತರ ಕರ್ನಾಟಕದ ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಸಕ್ಕರೆ ಕೈಗಾರಿಕೆಗಳು ಸಾಕಷ್ಟಿವೆ. ನೆರೆ ಹೊರೆಯ ರಾಜ್ಯಗಳ ಜೊತೆ ಸ್ಪರ್ಧಿಸಲು ಶಕ್ತವಾಗುವಂತೆ ಈ ಕ್ಷೇತ್ರಕ್ಕೆ ಹೆಚ್ಚಿನ ಬೆಂಬಲ ನೀಡಲಾಗುವುದು. ಕೋ-ಜನರೇಶನ್ ಸೌಕರ್ಯ ಮತ್ತು ಇಥನಾಲ್ ಉತ್ಪಾದಿಸುವ ಸಕ್ಕರೆ ಕಾರ್ಖಾನೆಗಳಿಗೆ ಸೂಕ್ತ ರೀತಿಯ ನೆರವು ನೀಡಲಾಗುವುದು. ಈ ಕ್ಷೇತ್ರದ ಅಭಿವೃದ್ಧಿಗಾಗಿ ರಾಜ್ಯವು ಪ್ರತ್ಯೇಕವಾದ ನೀತಿಯೊಂದನ್ನು ಹೊರತರಲಿದೆ.

5.13 ಸೇವಾ ಸೌಲಭ್ಯಗಳ ಪೂರೈಕೆ

5.13.1 ಕರ್ನಾಟಕ ಉದ್ಯೋಗ ಮಿತ್ರ (ಕೆಯುಎಮ್)ವನ್ನು ಸಬಲಗೊಳಿಸಿಹೂಡಿಕೆದಾರರಿಗೆ ಎಲ್ಲಾ ಸೇವಾ ಸೌಲಭ್ಯಗಳು ಒಂದೇ ಕಡೆ ದೊರೆಯುವಂತೆ ಮಾಡಲಾಗುವುದು. ಹೂಡಿಕೆದಾರರಿಗೆ ಅನುಮೋದನೆ ದೊರೆತ ಬಳಿಕ ಬೇಕಾದ ಎಲ್ಲಾ ನೆರವನ್ನು ಒದಗಿಸಿ ಉದ್ಯಮ ಸ್ಥಾಪನೆಯ ಪರಿಮಾಣ ಹೆಚ್ಚುವಂತೆ ನೋಡಿಕೊಳ್ಳಲಾಗುವುದು.

5.13.2 ಉದ್ಯಮಿಗಳಿಗೆ ಮತ್ತು ಹೂಡಿಕೆದಾರರಿಗೆ ಅಗತ್ಯವುಳ್ಳ ಮಾಹಿತಿಯನ್ನು ಒದಗಿಸಲು ಕಿಯೋಸ್ಕ್ ತೆರೆಯಲಾಗುವುದು. ವಿದೇಶೀ ಹೂಡಿಕೆದಾರರನ್ನು ಹೆಚ್ಚಾಗಿ ಆಕರ್ಷಿಸಲು ಕರ್ನಾಟಕ ಡಯೊಸ್ಪೋರ ಕೋಶವನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಸುಧಾರಿಸಲಾಗುವುದು

- 5.13.3 ಏಕ ಗವಾಕ್ಷಿ ಅನುಮೋದನೆ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಇನ್ನಷ್ಟು ಪರಿಣಾಮಕಾರಿಯನ್ನಾಗಿ ಮಾಡಿ ಹೆಚ್ಚಿನ ಅಂಗೀಕಾರ/ಅನುಮೋದನೆಗಳು ಎಸ್ ಎಚ್ ಎಲ್ ಸಿ ಸಿ/ ಎಸ್ ಎಲ್ ಎಸ್ ಡಬ್ಲ್ಯು ಸಿ ಸಿ/ಡಿ ಎಲ್ ಎಸ್ ಡಬ್ಲ್ಯು ಸಿ ಸಿ ಗಳ ಹಂತದಲ್ಲಿಯೇ ದೊರೆಯುವಂತೆ ಮಾಡಲಾಗುವುದು. ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ (ಫೆಲಿಸಿಟೇಷನ್) ಆಕ್ಟ್ 2002 ನ ಸಂಬಂಧಿಸಿದ ನಿಯಮಗಳನ್ನು ಸಮರ್ಪಕವಾಗಿ ಬಳಸಿ ವ್ಯಾವಹಾರಿಕ ವೆಚ್ಚವನ್ನು ತಗ್ಗಿಸಿ, ವ್ಯವಹಾರವನ್ನು ಅನಾಯಾಸವಾಗಿ ಮಾಡುವ ಅವಕಾಶ ಮಾಡಿಕೊಡಲಾಗುವುದು. ಅಗತ್ಯವಿರುವ ಎಲ್ಲಾ ಅನುಮೋದನೆಗಳು ನಿಗದಿತ ಸಮಯವಾದ 45 ದಿನಗಳ ಒಳಗೆ ಲಭಿಸುವಂತೆ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.
- 5.13.4 ಅತಿಸಣ್ಣ, ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಪ್ರಮಾಣದ ಉದ್ಯಮಗಳ ಪ್ರಸ್ತಾವಗಳನ್ನು ಜಿಲ್ಲಾ ಮಟ್ಟದ ಏಕ ಗವಾಕ್ಷಿ ಅನುಮೋದನಾ ಸಮಿತಿ (ಡಿಎಲ್‌ಎಸ್‌ಡಬ್ಲ್ಯು‌ಸಿಸಿ) ನಿರ್ಧರಿಸುವುದು. ಈ ಸಂಬಂಧವಾಗಿ ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಫೆಲಿಸಿಟೇಷನ್ ಕಾಯಿದೆಗೆ ಸೂಕ್ತ ತಿದ್ದುಪಡಿ ತರಲಾಗುವುದು.
- 5.13.5 ಹೂಡಿಕೆದಾರರಿಗೆ ಮಾರ್ಗದರ್ಶಿ/ ಮಾಹಿತಿ ಕೈಪಿಡಿ ಗಳನ್ನು ಒದಗಿಸಲಾಗುವುದಲ್ಲದೆ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲಾ ಮಾಹಿತಿಗಳನ್ನು ವೆಬ್‌ಸೈಟ್/ ಅಂತರ್ಜಾಲ ಗಳಮೂಲಕ ಒದಗಿಸಲಾಗುವುದು.
- 5.13.6 (1) ಅಂತರಾಷ್ಟ್ರೀಯ, ರಾಷ್ಟ್ರೀಯ, ರಾಜ್ಯಮಟ್ಟದಲ್ಲಿ ಹೂಡಿಕೆದಾರರ ಸಮಾವೇಶ ಮತ್ತು ಪ್ರಗತಿ ಪ್ರದರ್ಶನ ಏರ್ಪಡಿಸಿ ರಾಜ್ಯಕ್ಕೆ ಬೃಹತ್ ಪ್ರಮಾಣದ ಬಂಡವಾಳ ಹರಿದು ಬರುವಂತೆ ಪ್ರಯತ್ನಿಸಲಾಗುವುದು.
- 5.13.6 (2) ಕೈಗರಿಕೋದ್ಯಮಿಗಳು ಕುಂದುಕೊರತೆಗಳನ್ನು ಬಗೆಹರಿಸಲು ನಿರಂತರವಾಗಿ ರಾಜ್ಯ/ ವಿಭಾಗೀಯ/ಜಿಲ್ಲಾಮಟ್ಟದ ಕೈಗಾರಿಕಾ ಅದಾಲತ್ ಗಳನ್ನು ನಡೆಸಲಾಗುವುದು.
- 5.13.7 ವಿವಿಧ ಇಲಾಖೆಗಳ ನಡುವೆ ಸಮನ್ವಯವನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಬಲಗೊಳಿಸಿ ಉತ್ತಮಫಲಿತಾಂಶ ಪಡೆಯಲಾಗುವುದು. ಈಗಾಗಲೇ ಜಾರಿಯಲ್ಲಿರುವ / ಪ್ರಸ್ತಾಪಿಸಿರುವ ಕಾರ್ಯನೀತಿಗಳ ಅತ್ಯಧಿಕ ಪ್ರಯೋಜನ ಪಡೆಯಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.
- 5.13.8 ಹಲವಾರು ಬೃಹತ್ ಯೋಜನೆಗಳನ್ನು ತ್ವರಿತಗತಿಯಲ್ಲಿ ಕಾರ್ಯಗತಮಾಡುವ ಪ್ರಯತ್ನ ನಡೆಯುತ್ತಿದ್ದು ಇದರ ಉಪಜನ್ಯ ಪ್ರಯೋಜನವನ್ನು ಸ್ಥಳೀಯ ಉದ್ಯಮಗಳು ಪಡೆಯಲಿವೆ.
- 5.13.9 ಸರ್ಕಾರವು ರೂಪಿಸಿರುವ ವಿಷನ್ ಗ್ರೂಪ್ ಸಮಿತಿಯು ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯೋದ್ಯಮಗಳ ಬೆಳವಣಿಗೆಗೆ ಮಾರ್ಗದರ್ಶನ ಮಾಡಲಿದೆ. ಉದ್ದೇಶಿತ ಯೋಜನೆಗಳ ಅನುಷ್ಠಾನ ಮತ್ತು ಕಾರ್ಯಾಚರಣೆಗೆ ಅಡಚಣೆ ಉಂಟುಮಾಡುವ ವಿವಿಧ ವಿಚಾರಗಳನ್ನು ಪರಿಶೀಲಿಸಲು ಬ್ಯಾಂಕು ಮತ್ತಿತರ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳ ಜತೆ ಸಮಾಲೋಚನಾ ಸಭೆಗಳನ್ನು ಏರ್ಪಡಿಸಲಾಗುವುದು.
- 5.13.10 ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ ವ್ಯವಹಾರಗಳ ಪ್ರತಿನಿಧಿಗಳನ್ನೊಳಗೊಂಡು ರಚಿತವಾಗಿರುವ ರಾಜ್ಯಮಟ್ಟದ ಕೈಗಾರಿಕಾಭಿವೃದ್ಧಿ ಪರಿಷತ್ ಕೈಗಾರಿಕಾ ನೀತಿಯ ಅನುಷ್ಠಾನದ ಪ್ರಗತಿಯನ್ನು ಪರಿಶೀಲಿಸಲಿದೆ.
- 5.14 ಉತ್ತೇಜನಗಳು ಮತ್ತು ರಿಯಾಯತಿಗಳು**
- 5.14.1 ಜಾಗತೀಕರಣಗೊಂಡ ಆರ್ಥಿಕತೆಯಲ್ಲಿ-ಉದ್ಯಮಿಗಳು ಸಮರ್ಥವಾಗಿ ತಮ್ಮ ಪಾತ್ರವನ್ನು ನಿರ್ವಹಿಸುವಂತೆ ಆಕರ್ಷಕವಾದ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯತಿಗಳನ್ನು ರೂಪಿಸಿ ಕಾರ್ಯಗತಗೊಳಿಸಲು ರಾಜ್ಯ ಸರ್ಕಾರವು ಬದ್ಧವಾಗಿದೆ. ಉದ್ಯೋಗಾವಕಾಶಗಳ ನಿರ್ಮಾಣ ಮತ್ತು ಉತ್ಪಾದನಾ ಆಧಾರಿತ ಉತ್ತೇಜನಗಳ ಮೂಲಕ ಅಪೇಕ್ಷಿತ ಫಲಿತಾಂಶವನ್ನು ಪಡೆಯಲು ಪ್ರಯತ್ನಿಸಲಾಗುವುದು.
- 5.14.2 ಎಸ್ ಹೆಚ್ ಎಲ್ ಸಿ ಸಿ ಯ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ ಅವುಗಳಿಂದ ರಾಜ್ಯಕ್ಕೆ ಲಭಿಸುವ ಅನುಕೂಲತೆ ಮತ್ತು ಅಂತಹ ಯೋಜನೆಗಳ ವಿಶೇಷತೆಯ ಆಧಾರದಲ್ಲಿ ಪ್ರಾಕೇಜ್ ಪ್ರಕಾರ ಲಭ್ಯವಿರುವ ಉತ್ತೇಜನಕ್ಕೆ ಹೆಚ್ಚುವರಿಯಾಗಿ ವಿಶೇಷ ಉತ್ತೇಜನಗಳನ್ನು ನೀಡಲಾಗುವುದು.
- 5.14.3 ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯತಿಗಳನ್ನು ಸಮರ್ಪಕ ರೀತಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ರಾಜ್ಯದ ವರ್ಗೀಕೃತ ತಾಲೂಕುಗಳ ಪಟ್ಟಿಯನ್ನು ಅನುಬಂಧ - ೧ ತೋರಿಸಿರುವಂತೆ ನಾಲ್ಕು ವಲಯಗಳನ್ನಾಗಿ ವರ್ಗೀಕರಿಸಲಾಗುವುದು.
- 5.14.4 ಬಂಡವಾಳ ಹೂಡಿಕೆ ಮೇಲೆ ನೀಡಲಾಗುವ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯತಿಗಳನ್ನು ಅನುಬಂಧ-2 ರಲ್ಲಿ ನೀಡಲಾಗಿದೆ.
- 5.14.5 ಉತ್ತೇಜನಗಳಿಗೆ ಅರ್ಹವಿರುವ ಸೇವಾ ಕ್ಷೇತ್ರದ ಚಟುವಟಿಕೆಗಳ ಪಟ್ಟಿಯನ್ನು ಅನುಬಂಧ-3 ರಲ್ಲಿ ನೀಡಲಾಗಿದೆ.

5.14.6 ಉತ್ತೇಜನಗಳಿಗೆ ಅನರ್ಹವಾಗಿರುವ ಚಟುವಟಿಕೆಗಳ ಪಟ್ಟಿಯನ್ನು ಅನುಬಂಧ-4 ರಲ್ಲಿ ನೀಡಲಾಗಿದೆ.

5.14.7 ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲು ಪಾಲಿಸಬೇಕಾದ ಷರತ್ತು ಮತ್ತು ನಿಯಮಗಳನ್ನು ಅನುಬಂಧ-5 ರಲ್ಲಿ ನೀಡಲಾಗಿದೆ.

5.15 ಅನುಷ್ಠಾನದ ಪರಿಶೀಲನೆ

5.15.1 ಕೈಗಾರಿಕಾ ನೀತಿಯಲ್ಲಿ ಇರಿಸಿಕೊಂಡಿರುವ ಗುರಿಗಳನ್ನು ನಿಗದಿತ ಕಾಲದಲ್ಲಿ ಸಾಧಿಸಲು ಈ ಕೆಳಗಿನ ವರ್ಷವಾರು ಪ್ರಗತಿಯ ಮೈಲುಗಲ್ಲುಗಳನ್ನು ನಿಗದಿಪಡಿಸಲಾಗಿದೆ.

ವರ್ಷಾಂತರದಲ್ಲಿ	ಸೃಷ್ಟಿಯಾಗಲಿರುವ ಹೆಚ್ಚಿನ ಉದ್ಯೋಗಾವಕಾಶ (ಲಕ್ಷ ಸಂಖ್ಯೆಗಳು)	ಹೂಡಿಕೆಯಾಗಲಿರುವ ಹೆಚ್ಚಿನ ಬಂಡವಾಳ (ಕೋಟಿ ರೂ.ಗಳಲ್ಲಿ)
2009-10	1.00	30,000
2010-11	3.00	90,000
2011-12	5.00	1,65,000
2012013	7.50	2,40,000
2013-14	10.00	3,00,000

5.15.2 ಈ ಕೈಗಾರಿಕಾ ನೀತಿಗೆ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲ ಕ್ರಮಗಳ ಅನುಷ್ಠಾನದ ಪ್ರಗತಿಯನ್ನು ಪರಿಶೀಲಿಸಲು ರಾಜ್ಯ ಮಟ್ಟದಲ್ಲಿ ಅಂತರ್ ವಿಭಾಗೀಯ ಉನ್ನತ ಸಮಿತಿಯನ್ನು ರಚಿಸಲಾಗುವುದು. ಈ ಸಮಿತಿಯು ಈ ಕೈಗಾರಿಕಾ ನೀತಿಗೆ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲ ಆದೇಶಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಗಳು ಕಾಲ ವಿಳಂಬವಿಲ್ಲದೆ ಜಾರಿಗೊಳಿಸುವುದನ್ನು ಖಚಿತಪಡಿಸುವುದು. ಅಲ್ಲದೆ, ಈ ಸಮಿತಿಯು ಕೈಗಾರಿಕಾನೀತಿಯ ಪರಿಣಾಮಕಾರಿ ಅನುಷ್ಠಾನಕ್ಕೆ ಅಗತ್ಯವಾದ ಮಧ್ಯಾವಧಿ ತಿದ್ದುಪಡಿಗಳನ್ನು ಶಿಫಾರಸು ಮಾಡುವುದು. ಈ ಕೈಗಾರಿಕಾ ನೀತಿಯ ಅನುಷ್ಠಾನದ ಪ್ರಗತಿಯ ಬಗೆಗೆ ವಾರ್ಷಿಕ ವರದಿಯನ್ನು ಈ ಸಮಿತಿಯು ಪ್ರಕಟಿಸಲಿದೆ.

ಅನುಬಂಧ - 1

ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ನೀಡಲು ತಾಲ್ಲೂಕುಗಳ ವಲಯವಾರು ವರ್ಗೀಕರಣ

ಕ್ರಮ ಸಂಖ್ಯೆ	ಜಿಲ್ಲೆ	ಒಟ್ಟು ತಾಲ್ಲೂಕುಗಳ ಸಂಖ್ಯೆ	ವಲಯ-1 ಅತ್ಯಂತ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-2 ಅತಿ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-3 ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-4 ಕೈಗಾರಿಕೆಯಲ್ಲಿ ಮುಂದರಿದ ತಾಲ್ಲೂಕುಗಳು
1.	ಬೆಂಗಳೂರು ನಗರ	4				ಆನೇಕಲ್, ಬೆಂಗಳೂರು ಉತ್ತರ ಬೆಂಗಳೂರು (ದಕ್ಷಿಣ) ಬೆಂಗಳೂರು (ಪೂರ್ವ)
2.	ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ	4				ದೇವನಹಳ್ಳಿ ದೊಡ್ಡಬಳ್ಳಾಪುರ ಹೊಸಕೋಟೆ ನೆಲಮಂಗಲ
3	ರಾಮನಗರ	4	ಕನಕಪುರ, ಮಾಗಡಿ			ರಾಮನಗರ ಚನ್ನಪಟ್ಟಣ
4	ಚಿತ್ರದುರ್ಗ	6	ಹೊಸದುರ್ಗ	ಹಿರಿಯೂರು, ಮೊಳಕಾಲ್ಮೂರು ಹೊಳಲಕೆರೆ ಚಳ್ಳಕೆರೆ	ಚಿತ್ರದುರ್ಗ	
5	ದಾವಣಗೆರೆ	6	ಚೆನ್ನಗಿರಿ ಹರಪನಹಳ್ಳಿ	ಹೊನ್ನಾಳಿ ಜಗಳೂರು	ದಾವಣಗೆರೆ ಹರಿಹರ	

ಕ್ರಮ ಸಂಖ್ಯೆ	ಜಿಲ್ಲೆ	ಒಟ್ಟು ತಾಲ್ಲೂಕುಗಳ ಸಂಖ್ಯೆ	ವಲಯ-1 ಅತ್ಯಂತ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-2 ಅತಿ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-3 ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-4 ಕೈಗಾರಿಕೆಯಲ್ಲಿ ಮುಂದಂದಿದ ತಾಲ್ಲೂಕುಗಳು
6	ಚಿಕ್ಕಬಳ್ಳಾಪುರ	6	ಬಾಗೇಪಲ್ಲಿ	ಗುಡಿಬಂಡೆ ಗೌರಿಬಿದನೂರು	ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಶಿಡ್ಲಘಟ್ಟ ಚಿಂತಾಮಣಿ	
7	ಕೋಲಾರ	5		ಮುಳಬಾಗಿಲು	ಕೋಲಾರ ಬಂಗಾರಪೇಟೆ ಶ್ರೀನಿವಾಸಪುರ ಮಾಲೂರು	
8	ಶಿವಮೊಗ್ಗ	7		ಸೊರಬ	ಶಿವಮೊಗ್ಗ ಭದ್ರಾವತಿ ಸಾಗರ ಶಿಕಾರಿಪುರ ಹೊಸನಗರ ತೀರ್ಥಹಳ್ಳಿ	
9	ತುಮಕೂರು	10	ಕುಣಿಗಲ್ ಮಧುಗಿರಿ ಗುಬ್ಬಿ, ಶಿರಾ, ಪಾವಗಡ	ತುರುವೇಕೆರೆ ಕೊರಟಗೆರೆ ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ	ತುಮಕೂರು ತಿಪಟೂರು	
10	ಚಾಮರಾಜ ನಗರ	4	ಚಾಮರಾಜ - ನಗರ	ಗುಂಡ್ಲುಪೇಟೆ ಕೊಳ್ಳೆಗಾಲ	ಯೆಳಂದೂರು	
11	ಚಿಕ್ಕ ಮಗಳೂರು	7		ಕಡೂರು	ಚಿಕ್ಕಮಗಳೂರು ತರಿಕೆರೆ ಶೃಂಗೇರಿ ಮೂಡಿಗೆರೆ ಕೊಪ್ಪ, ಎನ್ ಆರ್ ಪುರ	
12	ದಕ್ಷಿಣಕನ್ನಡ	5			ಬಂಟ್ವಾಳ ಮಂಗಳೂರು (ಕಾರ್ಪೊರೇಷನ್ ಪರಿಮಿತಿ ಹೊರತಾಗಿ) ಪುತ್ತೂರು ಸುಳ್ಯ ಬೆಳ್ತಂಗಡಿ	ಮಂಗಳೂರು (ಕಾರ್ಪೊರೇಷನ್ ಪರಿಮಿತಿ)
13	ಹಾಸನ	8		ಅರಕಲಗೂಡು	ಹಾಸನ ಅರಸಿಕೆರೆ ಚೆನ್ನರಾಯ ಪಟ್ಟಣ, ಹೊಳೆನರಸಿಪುರ ಬೇಲೂರು ಆಲೂರು ಸಕಲೇಶಪುರ	

ಕ್ರಮ ಸಂಖ್ಯೆ	ಜಿಲ್ಲೆ	ಒಟ್ಟು ತಾಲ್ಲೂಕುಗಳ ಸಂಖ್ಯೆ	ವಲಯ-1 ಅತ್ಯಂತ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-2 ಅತಿ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-3 ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-4 ಕೈಗಾರಿಕೆಯಲ್ಲಿ ಮುಂದಂದಿದ ತಾಲ್ಲೂಕುಗಳು
14	ಕೊಡಗು	3			ಮಡಿಕೇರಿ ಸೋಮವಾರ- ಪೇಟೆ, ವಿರಾಜಪೇಟೆ	
15	ಮಂಡ್ಯ	7		ಮಳವಳ್ಳಿ, ನಾಗಮಂಗಲ ಕೆ ಆರ್ ಪೇಟೆ	ಮಂಡ್ಯ ಮದ್ದೂರು ಶ್ರೀರಂಗಪಟ್ಟಣ ಪಾಂಡವಪುರ	
16	ಮೈಸೂರು	7	ಹೆಗ್ಗಡ ದೇವನಕೋಟೆ	ಹುಣಸೂರು ಟಿ.ನರಸೀಪುರ ನಂಜನಗೂಡು	ಪೆರಿಯಾಪಟ್ಟಣ ಮೈಸೂರು (ಕಾರ್ಪೊರೇಷನ್ ಪರಿಮಿತಿ ಹೊರತಾಗಿ) ಕೃಷ್ಣರಾಜನಗರ	ಮೈಸೂರು, (ಕಾರ್ಪೊರೇಷನ್ ಪರಿಮಿತಿ)
17	ಉಡುಪಿ	3			ಉಡುಪಿ ಕುಂದಾಪುರ ಕಾರ್ಕಳ	
ಉತ್ತರ ಕರ್ನಾಟಕ ಪ್ರದೇಶ						
18	ಬಳ್ಳಾರಿ	7	ಸಂಡೂರು, ಕೂಡ್ಲಿಗಿ	ಸಿರಗುಪ್ಪ ಹಗರಿಬೊಮ್ಮನ- ಹಳ್ಳಿ, ಹಡಗಲಿ	ಬಳ್ಳಾರಿ ಹೊಸಪೇಟೆ	
19	ಬೀದರ್	5	ಭಾಲ್ಕಿ, ಹುಮ್ಮಾಬಾದ್ ಬಸವಕಲ್ಯಾಣ ಬಿರಾದ್		ಬೀದರ್	
20	ಗುಲ್ಬರ್ಗ	10	ಸೇಡಂ ಶೋರಾಪುರ ಯಾದ್ಗಿರ್ ಚಿತಾಪುರ್ ಅಪ್ಪಲ್ ಪುರ ಶಾಹಪುರ್ ಅಳಂದ್ ಚಿಂಚೋಳಿ ಜೇವರ್ಗಿ		ಗುಲ್ಬರ್ಗ	
21	ಕೊಪ್ಪಳ	4	ಕುಷ್ಟಗಿ ಯೆಲ್ವುರ್ಗ	ಕೊಪ್ಪಳ	ಗಂಗಾವತಿ	
22	ರಾಯಚೂರು	5	ಸಿಂಧನೂರು ಮಾನ್ವಿ ಲಿಂಗಸುಗೂರು ದೇವದುರ್ಗ	ರಾಯಚೂರು		
23	ಬಾಗಲಕೋಟೆ	6	ಬಿಳಗಿ	ಹುನಗುಂದ್ ಬಸವಾಪುರ	ಬಾಗಲಕೋಟೆ ಮುಧೋಳ ಜಮಖಂಡಿ	

ಕ್ರಮ ಸಂಖ್ಯೆ	ಜಿಲ್ಲೆ	ಒಟ್ಟು ತಾಲ್ಲೂಕುಗಳ ಸಂಖ್ಯೆ	ವಲಯ-1 ಅತ್ಯಂತ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-2 ಅತಿ ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-3 ಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳು	ವಲಯ-4 ಕೈಗಾರಿಕೆಯಲ್ಲಿ ಮುಂದರಿದ ತಾಲ್ಲೂಕುಗಳು
24	ಬೆಳಗಾವಿ	10		ಆಥಣಿ ಗೋಕಾಕ ಸವದತ್ತಿ	ಬೆಳಗಾವಿ ಖಾನಾಪುರ ಹುಕ್ಕೇರಿ ರಾಮದುರ್ಗ ಬೈಲಹೊಂಗಲ ಚಿಕ್ಕೋಡಿ ರಾಯಬಾಗ್	
25	ಬಿಜಾಪುರ	5	ಮುದ್ದೆಬಿಹಾಳ ಬಸವನ- ಬಾಗೇವಾಡಿ, ಇಂಡಿ, ಸಿಂದಗಿ		ಬಿಜಾಪುರ	
26	ಧಾರವಾಡ	5		ಕಲಘಟಗಿ	ಧಾರವಾಡ ಹುಬ್ಬಳ್ಳಿ ಕುಂದಗೋಳ ನವಲಗುಂದ	
27	ಗದಗ	5		ಮುಂಡರಗಿ	ಗದಗ ನರಗುಂದ ರೋಣ, ಶಿರಹಟ್ಟಿ	
28	ಹಾವೇರಿ	7		ಸರ್ವೂರು ಶಿಗ್ಗಾಂ ಹಿರೇಕರೂರು	ಹಾವೇರಿ, ರಾಣಬೆನ್ನೂರು ಬ್ಯಾಡಗಿ ಹಾನಗಲ್	
29	ಉತ್ತರಕನ್ನಡ	11		ಸೂಪಾ, ಭಟ್ಟಳ	ಕಾರವಾರ ಹಳಿಯಾಳ ಶಿರಸಿ ಮುಂಡಗೋಡು ಯೆಲ್ಲಾಪುರ ಹೊನ್ನಾವರ ಅಂಕೋಲ ಸಿದ್ದಾಪುರ ಕುಮಟಾ	
	ಒಟ್ಟು	176	39	40	85	12

ಅನುಬಂಧ - 2

ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ ನೀಡಲಾಗುವ ಉತ್ತೇಜನಗಳು ಮತ್ತು ರಿಯಾಯಿತಿಗಳು

1 ಬಂಡವಾಳ ಹೂಡಿಕೆ ಉತ್ತೇಜನ ಸಹಾಯಧನ

ಎ) ಅತಿ ಸಣ್ಣ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ

- ವಲಯ - 1 : ವಿಎಫ್‌ಎ ನ 25% (ಗರಿಷ್ಠ 10 ಲಕ್ಷ ರೂ.ಗಳು)
ವಲಯ - 2 : ವಿಎಫ್‌ಎ ನ 20% (ಗರಿಷ್ಠ 7.5 ಲಕ್ಷ ರೂ.ಗಳು)
ವಲಯ - 3 : ವಿಎಫ್‌ಎ ನ 15% (ಗರಿಷ್ಠ 5.0 ಲಕ್ಷ ರೂ.ಗಳು)
ವಲಯ - 4 : ಏನೂ ಇಲ್ಲ

ಬ) ಸಣ್ಣ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ

ವಲಯ -	1	:	ವಿಎಫ್‌ಎ ನ 20% (ಗರಿಷ್ಠ 20 ಲಕ್ಷ ರೂ.ಗಳು)
ವಲಯ -	2	:	ವಿಎಫ್‌ಎ ನ 15% (ಗರಿಷ್ಠ 15 ಲಕ್ಷ ರೂ.ಗಳು)
ವಲಯ -	3	:	ವಿಎಫ್‌ಎ ನ 10% (ಗರಿಷ್ಠ 10 ಲಕ್ಷ ರೂ.ಗಳು)
ವಲಯ -	4	:	ಏನೂ ಇಲ್ಲ

ಸಿ) ಮಧ್ಯಮ ಪ್ರಮಾಣದ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ (ಕನಿಷ್ಠ 25 ಜನರನ್ನು ನೇಮಕ ಮಾಡಿರುವಂತಹ)

ವಲಯ -	1	:	30 ಲಕ್ಷ ರೂಪಾಯಿಗಳು
ವಲಯ -	2	:	20 ಲಕ್ಷ ರೂಪಾಯಿಗಳು
ವಲಯ -	3	:	ಏನೂ ಇಲ್ಲ
ವಲಯ -	4	:	ಏನೂ ಇಲ್ಲ

ಟಿಪ್ಪಣಿ : ವಿಎಫ್‌ಎ ಅಂದರೆ - ಸ್ಥಿರಾಸ್ತಿ ಮೌಲ್ಯ

ಸೂಚನೆ:

- (i) ಮಂಜೂರಾತಿಯಾದ ಸಹಾಯಧನದ 25% ರಷ್ಟನ್ನು ಪ್ರತಿ ವರ್ಷ ಘಟಕಗಳು ಪಾವತಿ ಮಾಡಿದ ಗ್ರಾಸ್ ವಾಟ್, ಇಎಸ್‌ಐ ಮತ್ತು ಇಪಿಎಫ್ ಮೊತ್ತ ಮತ್ತು ವಿದ್ಯುತ್ತಿಗಾಗಿ ಖರ್ಚುಮಾಡಿದ ಮೊತ್ತಕ್ಕೆ ಮರು ಪಾವತಿಯಾಗಿ ನೀಡಲಾಗುವುದು.

ವಿದ್ಯುತ್ ಉಪಯೋಗಿಸದ, ವಾಟ್, ಇಪಿಎಫ್, ಇಎಸ್‌ಐ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡದ ಘಟಕಗಳಿಗೆ ಅವುಗಳ ಸಾಲದ ಬಾಕಿಯನ್ನು ನೀಡುವ ಸಲುವಾಗಿ ನೀಡಲಾಗುವುದು.

- (ii) ಉತ್ತೇಜನವು ಘಟಕದ ಸ್ಥಿರ ಸ್ವತ್ತಿನ ಮೌಲ್ಯದ 50% ರಷ್ಟು ಅವಧಿಸಾಲ ಪಡೆದ ಉದ್ಯಮಗಳಿಗೆ ಮಾತ್ರ ಲಭ್ಯವಿರುವುದು.
(iii) ಮಂಜೂರಾದ ಸಹಾಯಧನವನ್ನು ಘಟಕಗಳು 5 ವರ್ಷಗಳ ಒಳಗಾಗಿ ಪಡೆಯಬೇಕು.

- 1.1 ಪರಿಶಿಷ್ಟ ಜಾತಿ/ಪಂಗಡಗಳ / ಮಹಿಳೆಯರು / ಅಂಗವಿಕಲರು/ ನಿವೃತ್ತ ಯೋಧರು ಮತ್ತು ಹೈದರಾಬಾದ್ ಕರ್ನಾಟಕದ ಅತಿಹಿಂದುಳಿದ ತಾಲ್ಲೂಕುಗಳಲ್ಲಿ ಬರುವ ಘಟಕಗಳಿಗೆ ಹೆಚ್ಚುವರಿ ಹೂಡಿಕೆ ಸಹಾಯಧನ.

5% ರಷ್ಟು ಆದರೆ ಗರಿಷ್ಠ ಪ್ರಮಾಣ ಅತಿ ಸಣ್ಣ, ಸಣ್ಣ, ಮಧ್ಯಮ ಪ್ರಮಾಣದ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ ಅನುಕ್ರಮವಾಗಿ 1.00 ಲಕ್ಷ, 3.00 ಲಕ್ಷ ಹಾಗೂ 5.00 ಲಕ್ಷ ರೂಪಾಯಿಗಳಷ್ಟು ಹೆಚ್ಚುವರಿ ಸಹಾಯಧನಕ್ಕೆ ಅರ್ಹವಾಗಿವೆ.

2 ಮುದ್ರಾಂಕ ಶುಲ್ಕದ ವಿನಾಯಿತಿ :

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ :

ಅವಧಿ ಸಾಲ ಪಡೆಯಲು - (ಅ) ರಾಜ್ಯ ಸರ್ಕಾರ ಮತ್ತು / ಅಥವಾ ರಾಜ್ಯ ಹಣಕಾಸು ಸಂಸ್ಥೆ, ರಾಜ್ಯ ಕೈಗಾರಿಕಾ ಬಂಡವಾಳ ಹೂಡಿಕೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ನಿಗಮ, ರಾಷ್ಟ್ರ ಮಟ್ಟದ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳು, ವಾಣಿಜ್ಯ ಬ್ಯಾಂಕುಗಳು, ಪ್ರಾದೇಶಿಕ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕುಗಳು, ಸಹಕಾರಿ ಬ್ಯಾಂಕುಗಳು, ಖಾದಿ ಮತ್ತು ಗ್ರಾಮೋದ್ಯೋಗ ಮಂಡಳಿ, ಖಾದಿ ಮತ್ತು ಗ್ರಾಮೋದ್ಯೋಗ ಕಮಿಷನ್, ಕರ್ನಾಟಕ ಪರಿಶಿಷ್ಟ ಜಾತಿ /ಪಂಗಡಗಳ ಅಭಿವೃದ್ಧಿ ನಿಗಮ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಅಲ್ಪ ಸಂಖ್ಯಾತರ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ಮತ್ತು ಸರ್ಕಾರದಿಂದ ಅನುಸೂಚಿತವಾದ ಮತ್ತಿತರ ಸಂಸ್ಥೆಗಳೊಡನೆ ಮಾಡಿಕೊಂಡಿರುವ ಸಾಲಕರಾರು, ಕ್ರೆಡಿಟ್ ಡೀಡ್, ಅಡಮಾನ / ಬಾಡಿಗೆ ಪತ್ರಗಳಿಗೆ ಮೊದಲ ಐದು ವರ್ಷಗಳಿಗೆ ಮಾತ್ರ - (ಆ) ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ, ಕರ್ನಾಟಕ ಸಣ್ಣ ಕೈಗಾರಿಕಾಭಿವೃದ್ಧಿ ನಿಗಮ, ಕರ್ನಾಟಕ ವಿದ್ಯುನ್ಮಾನ ಅಭಿವೃದ್ಧಿ ನಿಗಮ, ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಬಂಡವಾಳ ಹೂಡಿಕೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ನಿಗಮ, ಕೈಗಾರಿಕಾ ಸಹಕಾರ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಅಂಗೀಕೃತ ಖಾಸಗಿ ಕೈಗಾರಿಕಾ ವಸಾಹತುಗಳ ಜತೆ ಕೈಗಾರಿಕಾ ನಿವೇಶನ, ಷೆಡ್ಡುಗಳು, ಕೈಗಾರಿಕಾ ಕಟ್ಟಡಗಳನ್ನು ಪಡೆಯಲು, ಉದ್ಯಮಗಳು ಮಾಡಿಕೊಂಡ ಬಾಡಿಗೆ ಕರಾರು, ಬಾಡಿಗೆ-ಹಾಗೂ-ಕ್ರಯ ಪತ್ರ, ಅಧಿಕೃತ ಕ್ರಯಪತ್ರ ಮೊದಲಾದ ದಸ್ತಾವೇಜುಗಳಿಗೆ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ವಿನಾಯಿತಿ ಈ ಕೆಳಗಿನಂತೆ ದೊರೆಯುತ್ತದೆ.

ವಲಯ	1	:	100%
ವಲಯ	2	:	100%
ವಲಯ	3	:	75%
ವಲಯ	4	:	-

3 ನೋಂದಣಿ ಶುಲ್ಕದಲ್ಲಿ ರಿಯಾಯಿತಿ :

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ:

ಮೇಲಿನ ಪ್ಯಾರಾ -2 ರಲ್ಲಿ ಸೂಚಿಸಲಾದ ಎಲ್ಲಾ ದಸ್ತಾವೇಜುಗಳಿಗೆ 1000 ರೂ.ಗಳ ಮೌಲ್ಯಕ್ಕೆ ಒಂದು ರೂಪಾಯಿಯಂತೆ ರಿಯಾಯಿತಿ ನೋಂದಣಿ ಶುಲ್ಕ ವಿಧಿಸಲಾಗುವುದು.

ಸೂಚನೆ :

- 1 ಮೇಲಿನ ಮುದ್ರಾಂಕ ಶುಲ್ಕವು ಕೆಎಲ್‌ಆರ್ ಆಕ್ಟ್ ನ ಸೆಕ್ಷನ್ 109 ರ ನಿಯಮದ ಪ್ರಕಾರ ಖರೀದಿಸುವ ಜಮೀನಿಗೆ ಮತ್ತು SHLCC/SLSWCC/DLSWCC ಗಳಿಂದ ಅನುಮೋದಿತವಾದ ಉದ್ಯಮಗಳು ಕೈಗಾರಿಕೋದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತಿತವಾದ ಜಮೀನನ್ನು ಖರೀದಿಸಲು ಸಹ ಅನ್ವಯವಾಗುತ್ತವೆ.
- 2 ಮೇಲೆ ಸೂಚಿಸಲಾದ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ವಿನಾಯಿತಿ ಮತ್ತು ರಿಯಾಯಿತಿ ದರದ ನೋಂದಣಿ ಶುಲ್ಕವು ಕೈಗಾರಿಕಾ ನಿವೇಶನ, ಷೆಡ್ಡುಗಳು, ಕೈಗಾರಿಕಾ ಕಟ್ಟಡಗಳು, ಮೊದಲಾದವುಗಳ ಲೀಸ್-ಕಮ್-ಸೇಲ್ ಕರಾರಿನ ಅವಧಿ ಮುಗಿದ ಬಳಿಕ ಮಾಡಿಕೊಳ್ಳಲಾಗುವ ಅಂತಿಮ ಕ್ರಯ ಪತ್ರಕ್ಕೂ ಅನ್ವಯವಾಗುತ್ತದೆ. ಈ ಹಿಂದೆ ಲೀಸ್-ಕಮ್-ಸೇಲ್ ಮಾಡಿ ಕೊಂಡಾಗ ಚಾಲ್ತಿಯಲ್ಲಿದ್ದ, ಕೈಗಾರಿಕಾ ನೀತಿಯ ಪ್ರಕಾರ ಕ್ರಯಪತ್ರದ ಮೊತ್ತವನ್ನು ನಿರ್ಧರಿಸಲಾಗುವುದು.

4 ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕದ ಮಾಫಿ :

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ

ಕೃಷಿ ಭೂಮಿಯನ್ನು ಕೈಗಾರಿಕೋದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತಿಸಿದಾಗ ಪರಿವರ್ತನಾ ಶುಲ್ಕವನ್ನು ಈ ಕೆಳಗೆ ಕಾಣಿಸಿದಂತೆ ಮಾಡಲಾಗುವುದು. ಈ ಉತ್ತೇಜನವನ್ನು ಖಾಸಗಿ ವಲಯದವರು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ / ವಸಾಹತು ಅಭಿವೃದ್ಧಿಗಾಗಿ ಪರಿವರ್ತಿಸಿದಾಗ ಕೂಡಾ ನೀಡಲಾಗುವುದು.

ವಲಯ	1	:	100%
ವಲಯ	2	:	100%
ವಲಯ	3	:	75%
ವಲಯ	4	:	-

ಸೂಚನೆ : ಪರಿವರ್ತನಾ ಶುಲ್ಕವನ್ನು ಯೋಜನೆಯು ಕಾರ್ಯಗತವಾದ ಬಳಿಕ ಮರು ಪಾವತಿ ಮಾಡಲಾಗುವುದು.

5 ಪ್ರವೇಶ ತೆರಿಗೆ ವಿನಾಯಿತಿ

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ

ವಲಯ 1, 2 ಮತ್ತು 3 : ಅಂಗೀಕೃತ ಯೋಜನೆಯು ಕಾರ್ಯಗತವಾಗಲು ಪ್ರಾರಂಭವಾದಂದಿನಿಂದ ಮೂರು ವರ್ಷಗಳ ಕಾಲ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳು, ಯಂತ್ರಸಾಧನಗಳ ಮೇಲೆ 100% ಪ್ರವೇಶ ತೆರಿಗೆ ಪಾವತಿಯಿಂದ ವಿನಾಯಿತಿ ನೀಡಲಾಗುವುದು. ಈ ವಿನಾಯಿತಿಗೆ ವಿದ್ಯುತ್ ಉತ್ಪಾದನೆ ಯೋಜನೆಗಳು ತನ್ನ ಸ್ವಂತ ಬಳಕೆಗಾಗಿ ಅಳವಡಿಸಿ ಕೊಳ್ಳುವ ಯಂತ್ರಸಾಧನ, ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳು ಉಪಕರಣಗಳೂ ಸೇರಿರುತ್ತದೆ.

ಈ ಪ್ರವೇಶ ತೆರಿಗೆ ವಿನಾಯಿತಿಯು ಪ್ರಾರಂಭದ ಐದು ವರ್ಷಗಳಲ್ಲಿ ಉದ್ಯಮವು ಖರೀದಿಸುವ ಕಚ್ಚಾ ವಸ್ತುಗಳು, ಬಿಡಿಭಾಗಗಳು, ಉಪಕರಣಗಳು, ಉತ್ಪಾದನಾ ಕಾರ್ಯಸಾಧನಗಳು, ಪೆಟ್ರೋಲಿಯಂ ಉತ್ಪನ್ನದಿಂದ ಹೊರತಾದ ಬಳಕೆಯ ವಸ್ತುಗಳಿಗೂ ದೊರೆಯುತ್ತದೆ.

ವಲಯ -4 : ಲಭ್ಯವಿಲ್ಲ.

6 ರಫ್ತು ಉದ್ದೇಶಿತ ಉದ್ಯಮಗಳಿಗೆ ಉತ್ತೇಜನಗಳು

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ

(i) ಪ್ರವೇಶ ತೆರಿಗೆ ಪಾವತಿಯಿಂದ ವಿನಾಯಿತಿ :

ಯಾವುದೇ ವಲಯದಲ್ಲಿ 100% ರಫ್ತು ಉದ್ದೇಶಿತ ಉದ್ಯಮಗಳು ಕಾರ್ಯಗತವಾಗಲು ಪ್ರಾರಂಭವಾದಂದಿನಿಂದ ಮೂರು ವರ್ಷಗಳವರೆಗೆ ಯಂತ್ರಸಾಧನ ಮತ್ತು ಸ್ಥಿರ ಸ್ವತ್ತುಗಳನ್ನು ತರಿಸಿಕೊಳ್ಳಲು ಪ್ರವೇಶ ತೆರಿಗೆಯಿಂದ 100% ವಿನಾಯಿತಿ ದೊರೆಯುತ್ತದೆ.

ತಮ್ಮ ಒಟ್ಟು ಉತ್ಪನ್ನದ 25% ರಷ್ಟು ರಫ್ತು ಬಾಧ್ಯತೆಯಿರುವ ವಲಯ 1,2 ಮತ್ತು 3 ರಲ್ಲಿರುವ ರಫ್ತು ಉದ್ದೇಶಿತ ಉದ್ಯಮಗಳಿಗೆ ಮೊದಲ ಮೂರು ವರ್ಷ ಉದ್ಯಮವು ಖರೀದಿಸುವ ಕಚ್ಚಾ ವಸ್ತುಗಳು, ಬಿಡಿಭಾಗಗಳು, ಉಪಕರಣಗಳು, ಉತ್ಪಾದನಾ ಕಾರ್ಯಸಾಧನಗಳು, ಪೆಟ್ರೋಲಿಯಂ ಉತ್ಪನ್ನದಿಂದ ಹೊರತಾದ ಬಳಕೆಯ ವಸ್ತುಗಳಿಗೂ (ಅವುಗಳ ರಫ್ತು ಪ್ರಮಾಣವನ್ನು ಆಧರಿಸಿ) 100% ಪ್ರವೇಶ ತೆರಿಗೆ ವಿನಾಯಿತಿ ದೊರೆಯುವುದು. ವಲಯ-4 ರಲ್ಲಿರುವ ಉದ್ಯಮಗಳಿಗೆ ಈ ವಿನಾಯಿತಿಯು 50%ಕ್ಕೆ ಸೀಮಿತವಾಗಿದೆ.

(ii) ಪ್ರಮಾಣ ಪತ್ರಗಳಿಗೆ ತಗಲಿದ ವೆಚ್ಚದ ಮರುಪಾವತಿ

ಎಲ್ಲಾ ನಾಲ್ಕು ವಲಯಗಳಲ್ಲಿರುವ 100% ರಫ್ತು ಮತ್ತು ಇತರ ಉದ್ದೇಶಿತ ಉದ್ಯಮಗಳಿಗೆ CE, CCC ಮತ್ತಿತರ ಕಡ್ಡಾಯ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆಯಲು ಖರ್ಚು ಮಾಡಿದ ಹಣದ ಶೇ.50%, ಆದರೆ ಗರಿಷ್ಠ 2.00 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಗೆ ಮೀರದಷ್ಟು ಹಣವನ್ನು ಮರುಪಾವತಿ ಮಾಡಲಾಗುವುದು.

7 ಕೃಷಿ ಉತ್ಪನ್ನ ಮಾರುಕಟ್ಟೆ ತೆರಿಗೆಯಿಂದ ವಿನಾಯಿತಿ

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ

ವಲಯ 1, 2, 3 ರಲ್ಲಿರುವ ಕೃಷಿ ಉತ್ಪನ್ನವನ್ನು ಸಂಸ್ಕರಿಸುವ ಹೊಸ ಉದ್ಯಮಗಳು ಹಾಗೂ ಹಾಲಿ ಉದ್ಯಮಗಳು ರೈತರಿಂದ ನೇರವಾಗಿ ಕೃಷಿ ಉತ್ಪನ್ನಗಳನ್ನು [ಕರ್ನಾಟಕ APM (Regulation & Development), ಕಾಯಿದೆ 1966 ರ ಶೆಡ್ಯೂಲ್ (1980ರ ಕಾಯಿದೆ ಸಂ. 17 ರ ಪ್ರಕಾರ 30.06.1979 ರ ನಂತರ ಜಾರಿಗೆ ಬರುವಂತೆ ಸೇರಿಸಲಾದ) ಕ್ರಮ ಸಂ. II, III, IV, VI, VII, IX & X ರಲ್ಲಿ ನಮೂದಿಸಲ್ಪಟ್ಟ] ತಮ್ಮ ಕೈಗಾರಿಕೆಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸಲು ಕೊಂಡು ಕೊಳ್ಳುವಾಗ, ಕ್ರಮವಾಗಿ 5 ವರ್ಷ, 4 ವರ್ಷ, 3 ವರ್ಷಗಳ ಅವಧಿಯಲ್ಲಿ APMC ಸೆಸ್/ ಶುಲ್ಕ ನೀಡುವುದರಿಂದ ವಿನಾಯಿತಿ ದೊರೆಯುವುದು.

ವಲಯ - 4 : ಲಭ್ಯವಿಲ್ಲ.

8 ತ್ಯಾಜ್ಯ ಸಂಸ್ಕರಣ ಯಂತ್ರ ಸ್ಥಾಪನೆಗೆ ಸಹಾಯಧನ

ಎಮ್ ಎಸ್ ಎಂ ಇ, ಬೃಹತ್, ಮೆಗಾ ಮತ್ತು ಅಲ್ಟ್ರಾ ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ

ವಲಯ 1,2 ಮತ್ತು 3 ರಲ್ಲಿ ಪ್ರಾರಂಭವಾಗುವ ಉತ್ಪಾದನಾ ಉದ್ಯಮಗಳಿಗೆ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳ ಸಂಸ್ಕರಣೆ ಯಂತ್ರ ಸ್ಥಾಪಿಸುವ ವೆಚ್ಚದ ಶೇ. 50 ರಷ್ಟು ಆದರೆ 100 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಗೆ ಮೀರದಷ್ಟು ಏಕಕಾಲಿಕ ಬಂಡವಾಳ ಆಧಾರಿತ ಸಹಾಯಧನವನ್ನು ನೀಡಲಾಗುವುದು. ವಲಯ 4 ರಲ್ಲಿರುವ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ ಈ ಸಹಾಯಧನ 50 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಗೆ ಸೀಮಿತವಾಗಿದೆ.

9 ಮೌಲ್ಯವರ್ಧಿತ ತೆರಿಗೆ (VAT) ರ ಮೇಲೆ ಬಡ್ಡಿ ರಹಿತ ಸಾಲ ಸೌಲಭ್ಯ

ಮೆಗಾ ಮತ್ತು ಅಲ್ಟ್ರಾ ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ

ವಲಯ 1, 2 ಮತ್ತು 3 ರಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಎಲ್ಲಾ ಉತ್ಪಾದನಾ ಯೋಜನೆಗಳಿಗೆ ಈ ಕೆಳಗೆ ಸೂಚಿಸಿದಂತೆ VAT ಮೇಲೆ ಬಡ್ಡಿ ರಹಿತ ಸಾಲ ಸೌಲಭ್ಯ ದೊರೆಯುವುದು.

ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲೆ ಹೂಡಿದ ಬಂಡವಾಳ (ಕೋಟಿ ರೂ.ಗಳಲ್ಲಿ)	ಕನಿಷ್ಠ ಉದ್ಯೋಗ ನೀಡಿಕೆ (ಸಂಖ್ಯೆ)	ಬಡ್ಡಿ ರಹಿತ ಸಾಲದ ಮೊತ್ತ
10 (ಯಂತ್ರೋಪಕರಣಗಳ ಮೇಲೆ ಹೂಡಿದ ಬಂಡವಾಳ) - 50	ಕನಿಷ್ಠ 100. ಅನಂತರದ ಪ್ರತಿ 10 ಕೋಟಿ ರೂ ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ 20 ರಂತೆ	5 ವರ್ಷಗಳಿಗೆ ಲೆಕ್ಕ ಹಾಕಲಾದ ಗ್ಲೋಸ್ VAT ತೆರಿಗೆಯ ಮೊತ್ತದ 50% ಆದರೆ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲಿನ ಬಂಡವಾಳದ ಶೇ. 100 ರ ಮಿತಿಗೆ ಒಳಪಟ್ಟು. ಈ ಸಾಲವನ್ನು 5 ವರ್ಷಗಳ ನಂತರ 3 ವಾರ್ಷಿಕ ಕಂತುಗಳಲ್ಲಿ ಮರು ಪಾವತಿ ಮಾಡಬೇಕು.
51 - 250	ಕನಿಷ್ಠ 200 ಅನಂತರದ ಪ್ರತಿ 50 ಕೋಟಿ ರೂ ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ 50 ರಂತೆ	6 ವರ್ಷಗಳಿಗೆ ಲೆಕ್ಕ ಹಾಕಲಾದ ಗ್ಲೋಸ್ VAT ತೆರಿಗೆಯ ಮೊತ್ತದ 75% ಆದರೆ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲಿನ ಬಂಡವಾಳದ ಶೇ. 75 ರ ಮಿತಿಗೆ ಒಳಪಟ್ಟು. ಈ ಸಾಲವನ್ನು 6 ವರ್ಷಗಳ ನಂತರ 3 ವಾರ್ಷಿಕ ಕಂತುಗಳಲ್ಲಿ ಮರು ಪಾವತಿ ಮಾಡಬೇಕು.

ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲೆ ಹೂಡಿದ ಬಂಡವಾಳ (ಕೋಟಿ ರೂ.ಗಳಲ್ಲಿ)	ಕನಿಷ್ಠ ಉದ್ಯೋಗ ನೀಡಿಕೆ (ಸಂಖ್ಯೆ)	ಬಡ್ಡಿ ರಹಿತ ಸಾಲದ ಮೊತ್ತ
251 - 1000	300 ಕೋಟಿ ಬಂಡವಾಳ ಹೂಡಿಕೆವರೆಗೆ ಕನಿಷ್ಠ 400, ಅನಂತರದ ಪ್ರತಿ 100 ಕೋಟಿ ರೂಗೆ ಬಂಡವಾಳ ಹೂಡಿಕೆಗೆ 50 ರಂತೆ	7 ವರ್ಷಗಳಿಗೆ ಲೆಕ್ಕ ಹಾಕಲಾದ VAT ತೆರಿಗೆಯ ಮೊತ್ತದ 25% ಆದರೆ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲಿನ ಬಂಡವಾಳದ ಶೇ. 50 ರ ಮಿತಿಗೆ ಒಳಪಟ್ಟು, ಈ ಸಾಲವನ್ನು 7 ವರ್ಷಗಳ ನಂತರ 4 ವಾರ್ಷಿಕ ಕಂತುಗಳಲ್ಲಿ ಮರು ಪಾವತಿ ಮಾಡಬೇಕು.
1000 - 3000	1000 ಕೋಟಿ ಹೂಡಿಕೆಗೆ ಕನಿಷ್ಠ 750 ಮತ್ತು ಪ್ರತಿ 100 ಕೋಟಿ ರೂ.ಗಳ ಹೆಚ್ಚುವರಿ ಹೂಡಿಕೆಗೆ 25	10 ವರ್ಷಗಳಿಗೆ ಲೆಕ್ಕ ಹಾಕಲಾದ VAT ತೆರಿಗೆಯ ಮೊತ್ತದ ಶೇ.25 ರಷ್ಟು, ಆದರೆ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲೆ ಬಂಡವಾಳದ ಮೊತ್ತದ 50% ರ ಮಿತಿಗೆ ಒಳಪಟ್ಟು, ಈ ಸಾಲವನ್ನು 10 ವರ್ಷಗಳ ನಂತರ 4 ವಾರ್ಷಿಕ ಕಂತುಗಳಲ್ಲಿ ಮರು ಪಾವತಿ ಮಾಡಬೇಕು.
3000 ರಿಂದ ಮೇಲ್ಪಟ್ಟು	1250	12 ವರ್ಷಗಳಿಗೆ ಲೆಕ್ಕ ಹಾಕಲಾದ VAT ತೆರಿಗೆಯ ಮೊತ್ತದ ಶೇ.25 ರಷ್ಟು, ಆದರೆ ಸ್ಥಿರ ಸ್ವತ್ತುಗಳ ಮೇಲೆ ಬಂಡವಾಳದ ಮೊತ್ತದ 50% ರ ಮಿತಿಗೆ ಒಳಪಟ್ಟು, ಈ ಸಾಲವನ್ನು 12 ವರ್ಷಗಳ ನಂತರ 5 ವಾರ್ಷಿಕ ಕಂತುಗಳಲ್ಲಿ ಮರು ಪಾವತಿ ಮಾಡಬೇಕು.

ವಲಯ : 4 - ಯಾವುದೇ ಸೌಲಭ್ಯವಿಲ್ಲ.

10 ಆಂಕರ್ ಘಟಕಕ್ಕೆ ಸಹಾಯಧನ

ವಲಯ 1, 2 ಮತ್ತು 3 ಗಳ ಪ್ರತಿ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಕನಿಷ್ಠ 100 ಜನರಿಗೆ ಉದ್ಯೋಗ ನೀಡುವ ಕನಿಷ್ಠ 50 ಕೋಟಿ ರೂಪಾಯಿಗಳ ಬಂಡವಾಳ ಹೂಡಿಕೆಯ ಮೊದಲನೆಯ ಎರಡು ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ 100 ಲಕ್ಷ ರೂಪಾಯಿಗಳ ಆಂಕರ್ ಘಟಕ ಸಹಾಯಧನ ನೀಡಲಾಗುವುದು. ಈ ಸಹಾಯಧನವು 50 ಕೋಟಿ ರೂಪಾಯಿಗಳ ಬಂಡವಾಳ ಹೂಡಿಕೆಯುಳ್ಳ ಕೈಗಾರಿಕಾ ಉದ್ಯಮಗಳು ಪ್ರಸಕ್ತ ಇಲ್ಲದಿರುವ ತಾಲೂಕುಗಳಿಗೆ ಮಾತ್ರ ಅನ್ವಯವಾಗುತ್ತದೆ.

11 ಮಾನವ ಅಭಿವೃದ್ಧಿ ಸೂಚ್ಯಂಕ ಅತ್ಯಂತ ಕೆಳಮಟ್ಟದಲ್ಲಿರುವ ಆರು ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಪ್ರಾರಂಭವಾಗುವ ಉದ್ಯಮಗಳಿಗೆ ವಿಶೇಷ ಉತ್ತೇಜನಗಳು

ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಯೋಜನೆಗಳಿಗೆ :

ಮಾನವ ಅಭಿವೃದ್ಧಿ ಸೂಚ್ಯಂಕ ಕೆಳಮಟ್ಟದಲ್ಲಿರುವ ರಾಜ್ಯದ ಆರು ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಪ್ರಾರಂಭವಾಗುವ ಮತ್ತು ಡಾ.ಸರೋಜಿನಿ ಮಹಿಷಿ ಶಿಫಾರಸಿನನ್ವಯ ಕನಿಷ್ಠ 75% ಸ್ಥಳೀಯರಿಗೆ ಉದ್ಯೋಗ ನೀಡುವ ಉದ್ಯಮಕ್ಕೆ ವಿಶೇಷ ಉತ್ತೇಜನ ನೀಡಲಾಗುವುದು. ಇದರ ಪ್ರಕಾರ ಉದ್ಯೋಗಿಗಳಿಗೆ ಉದ್ಯೋಗಿಗಳ ಭವಿಷ್ಯನಿಧಿ ಮತ್ತು ಕಾರ್ಮಿಕ ವಿಮಾ ಯೋಜನೆ ಪ್ರಕಾರ ಉದ್ಯೋಗದಾರರು ಮೊದಲ ಐದು ವರ್ಷಗಳಲ್ಲಿ ನೀಡಬೇಕಾಗಿರುವ ವಂತಿಗೆ ಹಣದ 75% ರಷ್ಟನ್ನು ಹಿಂಪಾವತಿ ಮಾಡಲಾಗುವುದು.

ಈ ರೀತಿ ಹಿಂಪಾವತಿ ಮಾಡುವ ಒಟ್ಟು ಮೊತ್ತವು ಸ್ಥಿರ ಸ್ವತ್ತುಗಳಲ್ಲಿ ಹೂಡಿದ ಬಂಡವಾಳದ ಶೇ. 25ಕ್ಕೆ ಸೀಮಿತವಾಗಿರುವುದು. ವಾರ್ಷಿಕವಾಗಿ ಹಿಂಪಾವತಿ ಮಾಡುವ ಮೊತ್ತವು ಕಾನೂನು ಪ್ರಕಾರ ಕನಿಷ್ಠ ವಂತಿಗೆಗೆ ಸಮವಾಗಿದ್ದು, ಉದ್ಯೋಗದಾತರು ತಮ್ಮ ಪಾಲಿನ ವಂತಿಕೆಯನ್ನು ಕ್ಲಪ್ತ ಕಾಲಕ್ಕೆ ESI ಮತ್ತು EPF ಗೆ ಪಾವತಿ ಮಾಡಿರಬೇಕು.

ಈ ಕೆಳಗಿನ ಆರು ಜಿಲ್ಲೆಗಳು ಅತ್ಯಂತ ಕಡಿಮೆ ಮಾನವ ಅಭಿವೃದ್ಧಿ ಸೂಚ್ಯಂಕವನ್ನು ಹೊಂದಿದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ಜಿಲ್ಲೆ	ಮಾನವ ಅಭಿವೃದ್ಧಿ ಸೂಚ್ಯಂಕ
1	ಬಾಗಲಕೋಟೆ	0.591
2	ಬಿಜಾಪುರ	0.589
3	ಕೊಪ್ಪಳ	0.582
4	ಚಾಮರಾಜನಗರ	0.576
5	ಗುಲ್ಬರ್ಗ	0.564
6	ರಾಯಚೂರು	0.547

(*ಆಧಾರ : ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಯೋಜನೆ ಮತ್ತು ಸಾಂಖ್ಯಿಕ ಇಲಾಖೆಯು ಪ್ರಕಟಿಸಿದ ಕರ್ನಾಟಕ ಮಾನವ ಅಭಿವೃದ್ಧಿ ವರದಿ 2005)

12 ಬಡ್ಡಿ ಸಹಾಯಧನ

ಹೊಸದಾದ ಅತಿ ಸಣ್ಣ ಉತ್ಪಾದನಾ ಘಟಕಕ್ಕೆ :

ಅವಧಿ ಸಾಲದ ಮೇಲೆ 5%. ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಿಗೆ ನಿಜವಾಗಿಯೂ ಪಾವತಿ ಮಾಡಿದ ಬಡ್ಡಿಯ ಮೇಲೆಯೇ ಹೊರತು ಸುಸ್ತಿಯಾದ ಅಸಲು ಅಥವಾ ಬಡ್ಡಿಯ ಮೇಲೆ ಬಡ್ಡಿ ಸಹಾಯಧನವು ಪರಿಣಾಮಕಾರಿ ಬಡ್ಡಿದರ (ಯಾವುದೇ ಸಂಸ್ಥೆಯಿಂದ ಬರತಕ್ಕ / ಕೇಂದ್ರ ಸರ್ಕಾರದ ಯಾವುದೇ ಯೋಜನೆಯನ್ವಯ ಅಥವಾ 5% ಇದರಲ್ಲಿ ಕಡಿಮೆ ಮೊತ್ತಕ್ಕೆ ಸಮನಾದ). ಬಡ್ಡಿ ಸಹಾಯಧನವು ವಲಯ 1: 5 ವರ್ಷ; ವಲಯ 2: 4 ವರ್ಷ; ವಲಯ : 3 ವರ್ಷ ಅವಧಿಗೆ ಲಭಿಸಲಿದೆ.

13 ವಿದ್ಯುತ್ ಶುಲ್ಕದಿಂದ ವಿನಾಯಿತಿ

ಅತೀ ಸಣ್ಣ ಮತ್ತು ಸಣ್ಣ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ

ವಲಯ 1, ವಲಯ 2, ಮತ್ತು ವಲಯ 3 ರಲ್ಲಿರುವ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ ಕ್ರಮವಾಗಿ 5 ವರ್ಷ, 4 ವರ್ಷ, ಮತ್ತು 3 ವರ್ಷ ಗಳವರೆಗೆ ವಿದ್ಯುತ್ ಶುಲ್ಕದಿಂದ ಶೇ. 100 ವಿನಾಯಿತಿ.

14 ತಂತ್ರಜ್ಞಾನವನ್ನು ಮೆಲ್ದರ್ಜಿಗೇರಿಸಲು, ಗುಣಮಟ್ಟ ಪ್ರಮಾಣ ಪತ್ರ ಹಾಗೂ ಪೇಟೆಂಟ್ ನೋಂದಾಯಿಸಲು ಉತ್ತೇಜನ

ಅತಿ ಸಣ್ಣ ಮತ್ತು ಸಣ್ಣ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ

(i) ಟೆಕ್ನಾಲಜಿ ಅಪ್‌ಗ್ರೇಡೇಷನ್ ಬಡ್ಡಿ ಸಹಾಯಧನ :

ವಲಯ 1, 2, 3 ರಲ್ಲಿ ತಂತ್ರಜ್ಞಾನವನ್ನು ಮೆಲ್ದರ್ಜಿಗೇರಿಸಲು ಕೆ ಎಸ್ ಎಫ್ ಸಿ/ಕೆ ಎಸ್ ಐ ಐ ಡಿ ಸಿ/ ಮತ್ತು ಷೆಡ್ಯೂಲ್ಡ್ ಬ್ಯಾಂಕುಗಳಿಂದ ಪಡೆದ, (ಆದರೆ, ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಿಎಲ್‌ಸಿ ಎಸ್‌ಎಸ್‌ಗೆ ಒಳಗಾಗದ) ಅವಧಿ ಸಾಲದ ಮೇಲೆ 5% ರಷ್ಟು ಸಹಾಯಧನ.

(ii) ಇ ಎಸ್ ಒ ಶ್ರೇಣಿಯ ಪ್ರಮಾಣೀಕರಣ ವೆಚ್ಚ:

ವಲಯ 1, 2, 3 ರಲ್ಲಿ ಪ್ರಮಾಣೀಕರಣಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚದ 75%, (ಆದರೆ ಗರಿಷ್ಠ 75,000 ರೂಪಾಯಿಗಳು).

(iii) ಬಿ ಐ ಎಸ್ ಪ್ರಮಾಣ ಪತ್ರ :

ಬಿಐಎಸ್ ಗೆ ನೀಡಲಾದ ಶುಲ್ಕದ 50% (ಗರಿಷ್ಠ 25,000 ರೂಪಾಯಿಗಳು) ಮತ್ತು ಬಿ ಐ ಎಸ್ ನಿಂದ ಅನುಮೋದಿತವಾದ ಪರೀಕ್ಷಣಾ ಉಪಕರಣಗಳ ಖರೀದಿಗಾಗಿ ಮಾಡಿದ ವೆಚ್ಚದ 25% (ಗರಿಷ್ಠ 50,000 ರೂಪಾಯಿಗಳು).

(iv) ಪೇಟೆಂಟ್‌ಗಳ ನೋಂದಣಿ :

ಪೇಟೆಂಟ್ ಕಚೇರಿಗೆ ನೀಡಬೇಕಾದ ಶುಲ್ಕದ 75% (ಗರಿಷ್ಠ 1.25 ಲಕ್ಷ ರೂಪಾಯಿಗಳು) ಮತ್ತು ವಕಾಲತು ಶುಲ್ಕದ 50% (ಗರಿಷ್ಠ 75,000 ರೂಪಾಯಿಗಳು)

(v) ತಂತ್ರಜ್ಞಾನದ ಅಳವಡಿಕೆ

ಅಧಿಕೃತ ರಾಷ್ಟ್ರೀಯ ಪ್ರಯೋಗಾಲಯಗಳ ತಂತ್ರ ಜ್ಞಾನವನ್ನು ಅಳವಡಿಸುವ ವೆಚ್ಚದ 50% (ಗರಿಷ್ಠ 50,000 ರೂಪಾಯಿಗಳು),

(vi) ಟೆಕ್ನಾಲಜಿ ಬಿಜಿನೆಸ್ ಇಂಕ್ಯುಬೇಷನ್ ಸೆಂಟರ್ :

ಯೋಜನಾ ವೆಚ್ಚದ 25% (ಗರಿಷ್ಠ 50 ಲಕ್ಷ ರೂಪಾಯಿಗಳು).

15. ಮಳೆ ಕೊಯ್ಲು ಮತ್ತು ಜಲಸಂರಕ್ಷಣೆ ಕ್ರಮಗಳು :

ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಯೋಜನೆಗಳಿಗೆ :

ಎಲ್ಲ ವಲಯಗಳಲ್ಲಿರುವ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ

ಮಳೆಕೊಯ್ಲು ವೆಚ್ಚದ 50% (ಗರಿಷ್ಠ 1.0 ಲಕ್ಷರೂಪಾಯಿಗಳು), ಬಳಕೆಯಾದ ನೀರಿನ ಮರು ಬಳಕೆಗೆ ವೆಚ್ಚದ 50% (ಗರಿಷ್ಠ 5.0 ಲಕ್ಷ ರೂಪಾಯಿಗಳು), ಶೂನ್ಯ ತ್ಯಾಜ್ಯ ಸಂಸ್ಕರಣೆಗೆ ವೆಚ್ಚದ 50% (ಗರಿಷ್ಠ 5.0 ಲಕ್ಷರೂಪಾಯಿಗಳು).

16 ಶಕ್ತಿ ಸಂರಕ್ಷಣೆ

ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಯೋಜನೆಗಳಿಗೆ :

ಎಲ್ಲ ವಲಯಗಳಲ್ಲಿರುವ ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಪ್ರಮಾಣದ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ ಶಕ್ತಿ ಉಳಿತಾಯದ ಕ್ರಮಗಳನ್ನು ಬಳಸಿ ಮೊದಲು ಉಪಯೋಗಿಸುತ್ತಿದ್ದ ಶಕ್ತಿಯ ಕನಿಷ್ಠ 10% ಶಕ್ತಿ ಉಳಿತಾಯವಾದರೆ : ಸ್ಥಿರ ಬಂಡವಾಳದ 10% (ಗರಿಷ್ಠ 5.0 ಲಕ್ಷ ರೂಪಾಯಿಗಳು) ಅಸಂಪ್ರದಾಯಿಕ ಇಂಧನದ ಬಳಕೆಗಾಗಿ: ಸ್ಥಿರ ಬಂಡವಾಳದ 10% (ಗರಿಷ್ಠ 5.0 ಲಕ್ಷ ರೂಪಾಯಿಗಳು).

17 ರಾಜ್ಯದ ಉದ್ಯೋಗ ಮೀಸಲಾತಿ ನೀತಿಯ ಅನುಷ್ಠಾನಕ್ಕಾಗಿ ಹೆಚ್ಚುವರಿ ಉತ್ತೇಜಕಗಳು :

ಎಲ್ಲಾ ವಲಯಗಳಲ್ಲಿರುವ, 100 ಕ್ಕಿಂತ ಹೆಚ್ಚು ಜನರಿಗೆ ಉದ್ಯೋಗ ನೀಡುತ್ತಿರುವ ಮಧ್ಯಮ, ಬೃಹತ್ ಮತ್ತು ಮೆಗಾ ಪ್ರಮಾಣದ ಉತ್ಪಾದನಾ ಘಟಕಗಳಿಗೆ:

ಮೀಸಲಾತಿ ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿರುವ ಉದ್ಯೋಗಿಗಳಿಗೆ ಕಾರ್ಮಿಕರ ರಾಜ್ಯ ವಿಮಾ ಮತ್ತು ಉದ್ಯೋಗಿಗಳ ಭವಿಷ್ಯನಿಧಿ ಯೋಜನೆಗಳಿಗೆ ವಂತಿಗೆಯ ಬಾಬು ಮೊದಲ ಐದು ವರ್ಷಗಳಲ್ಲಿ ಸಲ್ಲಿಸಿದ ಮೊತ್ತವನ್ನು ಮರುಪಾವತಿ ಮಾಡಲಾಗುವುದು.

18 ಯೋಜನಾವರದಿ ತಯಾರಿಕೆಯ ವೆಚ್ಚದ ಹಿಂಪಾವತಿ

ಅತಿ ಸಣ್ಣ ಮತ್ತು ಸಣ್ಣ ಉತ್ಪಾದನಾ ಯೋಜನೆಗಳಿಗೆ

ವಲಯ 1,2,3: ಸಾಲ ಪಡೆಯುವುದಕ್ಕಾಗಿ ಟೆಕ್ನಾಕ್/ ಸೀಡಾಕ್/ ಕೆಸ್‌ಎಫ್‌ಸಿ ಮತ್ತಿತರ ಅಧಿಕೃತ ಸಂಸ್ಥೆಗಳಿಂದ ಯೋಜನಾವರದಿ ತಯಾರಿಸಲು ತಗಲುವ ವೆಚ್ಚದ ಬಾಬು 10000 ರೂಪಾಯಿಗಳಿಗೆ ಮೀರದಂತೆ, ಸಾಲ ಮಂಜೂರಾತಿಯ ಷರತ್ತಿನ ಮೇಲೆ ಮರುಪಾವತಿ ಮಾಡಲಾಗುವುದು.

19 ಸಕ್ಕರೆ ಉದ್ಯಮಕ್ಕೆ ಬೆಂಬಲ

ಕೋ-ಜನರೇಶನ್ ಮತ್ತು ಎಥೆನೋಲ್ ಉತ್ಪಾದನೆಗೆ ಸೌಕರ್ಯವುಳ್ಳ ಹೊಸದಾದ ಅಥವಾ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಖರೀದಿ ತೆರಿಗೆ ಮುಂದೂಡಿಕೆಯನ್ನು ಉಪಯೋಗಿಸಿ ಕೊಳ್ಳದಿರುವ ಸಕ್ಕರೆ ಕಾರ್ಖಾನೆಗಳಿಗೆ ಕಬ್ಬು ಖರೀದಿ ತೆರಿಗೆಯನ್ನು ಬಡ್ಡಿ ರಹಿತ ಸಾಲವನ್ನಾಗಿ ಪರಿವರ್ತಿಸಲು ಕಾರ್ಖಾನೆಯ ಆರ್ಥಿಕ ಸ್ಥಿತಿಗೆ ಅನುಗುಣವಾಗಿ ಪರಿಗಣಿಸಲಾಗುವುದು.

ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಸಕ್ಕರೆ ಕಾರ್ಖಾನೆಗಳು ಕೋ-ಜನರೇಶನ್, ಎಥೆನೋಲ್ ಮತ್ತಿತರ ಸೌಕರ್ಯಗಳಿಗೆ ಬಂಡವಾಳ ಹೂಡಿದಾಗ ಅದನ್ನು ವಿಸ್ತರಣೆ ಎಂದು ಪರಿಗಣಿಸಿ ಈ ನೀತಿಯ ಪ್ರಕಾರ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ನೀಡಲಾಗುವುದು. ಆದರೆ, ಇಂತಹ ಸೌಕರ್ಯಕ್ಕೆ ಹೂಡಲಾದ ಹೆಚ್ಚಿನ ಬಂಡವಾಳವನ್ನು ಮಾತ್ರ ಪರಿಗಣಿಸಲಾಗುವುದು.

ಅನುಬಂಧ - 3

ಉತ್ತೇಜನಗಳಿಗೆ ಅರ್ಹವಿರುವ ಸೇವಾಕ್ಷೇತ್ರದ ಚಟುವಟಿಕೆಗಳು

- 1 ಕೈಗಾರಿಕೆಗಳಿಗೆ ನೆರವಾಗುವ ಲ್ಯಾಜಿಸ್ಟಿಕ್ ಸೌಕರ್ಯಗಳು (ಪ್ರತ್ಯೇಕವಾಗಿ ಪರಿಭಾಷೆಯನ್ನು ಹೊರಡಿಸಲಾಗುವುದು)
- 2 ಮೆಟೀರಿಯಲ್ ಟೆಕ್ನಿಕ್ ಸೆಂಟರ್
- 3 ಆರ್ ಅಂಡ್ ಡಿ ಸೆಂಟರ್
- 4 ಟೆಕ್ನಿಕಲ್ ಟೆಕ್ನಿಕ್ ಮತ್ತು ಅನಾಲಿಸಿಸ್ ಸರ್ವಿಸಸ್
- 5 ಮೈನ್‌ಟೇನೆನ್ಸ್ ಮತ್ತು ರಿಪೇರಿ ಆಫ್ ಎಕ್ವಿಪ್‌ಮೆಂಟ್
- 6 ಪ್ಯಾಕೇಜಿಂಗ್ ಸರ್ವಿಸಸ್

- 7 ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳ ವಿಲೇವಾರಿ ಸೇವೆ
- 8 ಟೈಲರಿಂಗ್
- 9 ಹಿಟ್ಟಿನ ಗಿರಣಿಗಳು
- 10 ಮುದ್ರಣ
- 11 ಜನರಲ್ ಇಂಜಿನಿಯರಿಂಗ್, ಪ್ಯಾಬ್ಲಿಕೇಷನ್, ಮೋಟರ್ ವೈಂಡಿಂಗ್, ಆಟೋಮೋಬೈಲ್ ಸರ್ವಿಸ್ ಮತ್ತು ರಿಪೇರಿ, ಎಲೆಕ್ಟ್ರೋಪ್ಲೇಟಿಂಗ್, ಇಂಡಸ್ಟ್ರಿಯಲ್ ಪೈಂಟಿಂಗ್ ಮುಂತಾದ ಜಾಬ್ ವರ್ಕ್‌ಗಳು
- 12 ಕೆ ಐ ಎ ಡಿ ಬಿ / ಕೆ ಎಸ್ ಎಸ್ ಐ ಡಿ ಸಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದಲ್ಲಿ ಸ್ಥಾಪಿತವಾಗುವ ವೇ ಬ್ರಿಡ್ಜ್ ಮತ್ತು ಹೆಲ್ಡ್ ಕೇರ್ ಸೌಲಭ್ಯಗಳು

ರಾಜ್ಯ ಮಟ್ಟದ ಸಂಯೋಜನಾ ಸಮಿತಿಯು ಈ ಅನುಬಂಧದಲ್ಲಿ ಸೇವಾ ಚಟುವಟಿಕೆಗಳನ್ನು ಸೇರಿಸಲು / ತೆಗೆಯಲು ಅಧಿಕಾರಯುಕ್ತವಾಗಿದೆ.

ಅನುಬಂಧ - 4

ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯತಿಗಳಿಗೆ ಅನರ್ಹವಾದ ಕೈಗಾರಿಕಾ ಚಟುವಟಿಕೆಗಳು

ಕ್ರಮ ಸಂಖ್ಯೆ	ಚಟುವಟಿಕೆಗಳು
1	ವೈನರಿ ಹೊರತಾದ ಮದ್ಯ ತಯಾರಿಸುವ ಮತ್ತು ಭಟ್ಟಿ ಇಳಿಸುವ ಎಲ್ಲಾ ವಿಧದ ಘಟಕಗಳು
2	ಕಾಕಂಬಿ / ರೆಕ್ಲಿಫೈಡ್ ಸ್ಪಿರಿಟ್ /ಡಿನೇಚರ್ಡ್ ಸ್ಪಿರಿಟನ್ನು ಕಚ್ಚಾಮಾಲನ್ನಾಗಿ ಉಪಯೋಗಿಸುವ ಪಾನಯೋಗ್ಯ ಆಲ್ಕೋಹಾಲ್‌ಗಳನ್ನು ತಯಾರಿಸುವ ಘಟಕಗಳು
3	ಖಂಡಸಾರಿ ಮತ್ತು ಬೆಲ್ಲ ತಯಾರಿಸುವ ಘಟಕಗಳು
4	ಫೋಟೋ ಸ್ಟುಡಿಯೋ ಮತ್ತು ವರ್ಣಸಂಸ್ಕರಣ ಕೇಂದ್ರಗಳು
5	ಫೋಟೋಕಾಪಿ ಮತ್ತು ರೈರಾಕ್ಸ್ ಯಂತ್ರಗಳು
6	ರಾಸಾಯನಿಕ ಗೊಬ್ಬರಗಳ ಸಂಮಿಶ್ರಣ ಘಟಕಗಳು
7	ಮೂಲಔಷಧಿ/ತಯಾರಿಸಿದ ಔಷಧಿ/ರಾಸಾಯನಿಕ ವಸ್ತುಗಳನ್ನು ಯಾವುದೇ ಸಂಸ್ಕರಣೆ/ಮೌಲ್ಯ ವರ್ಧನೆ ಇಲ್ಲದೆ ಕೇವಲ ಮರು ಪ್ಯಾಕಿಂಗ್ ಮಾಡುವುದು
8	ಮರಮಟ್ಟು ಸಿಗಿಯುವ ಕಾರ್ಖಾನೆ
9	ಬೀಡಿ, ಸಿಗರೇಟು, ಗುಟ್ಟು ಮತ್ತು ತಂಬಾಕು ಆಧಾರಿತ ಉತ್ಪನ್ನಗಳು
10	ಆರ್ಥೋಯಿಕ್ ಮತ್ತು ರಿಯಾಕ್ಟಿವ್ ಬಣ್ಣಗಳು
11	ಸುಡುಮದ್ದುಗಳು/ ಪಟಾಕಿಗಳು
12	ಒರೋನ್ ಹಾನಿಗೊಳಿಸುವ ವಸ್ತುಗಳನ್ನು ಉಪಯೋಗಿಸಿ ತಯಾರಿಸುವ ಉತ್ಪನ್ನಗಳು
13	ವಿದ್ಯುತ್ ಲಾಂಡ್ರಿಗಳು
14	ಸಿಮೆಂಟ್ ಹಾಲೊಬ್ಲಾಕ್/ವೈರ್ ಕಟ್/ ಫೈಆಶ್ ಮತ್ತು ರಿಫ್ರಾಕ್ಟರಿ ಇಟ್ಟಿಗೆಗಳ ಹೊರತಾದ ಇಟ್ಟಿಗೆ ತಯಾರಿಸುವ ಉದ್ಯಮ
15	ಹ್ಯಾಚರಿ ಹೊರತಾದ ಕೋಳಿಸಾಕಣೆ ಉದ್ಯಮ
16	ಪಾಪ್ ಕಾರ್ನ್, ಐಸ್ ಕ್ರೀಮ್, ಕುಲ್ಡಿ, ಮತ್ತು ಐಸ್ ಕ್ಯಾಂಡಿ ತಯಾರಿಕಾ ಘಟಕಗಳು
17	ಕಾಫಿ ಬೀಜ ಹುರಿಯುವುದು ಮತ್ತು ಪುಡಿಮಾಡುವುದು
18	ಗಡಿಯಾರ ಮತ್ತು ಕೈಗಡಿಯಾರ ರಿಪೇರಿ
19	ಶ್ರಾವ್ಯ ಮತ್ತು ದೃಶ್ಯ ಕ್ಯಾಸೆಟ್ ಧ್ವನಿಮುದ್ರಣ
20	ಸಯನೈಡ್

ಕ್ರಮ ಸಂಖ್ಯೆ	ಚಟುವಟಿಕೆಗಳು
21	ಗಣಿಗಾರಿಕೆ
22	ಸುಣ್ಣದ ಗೂಡು ಮತ್ತು ಸುಣ್ಣಸುಡುವಿಕೆ
23	ಹೋಟೆಲ್ ಮತ್ತು ಮೋಟೆಲ್‌ಗಳು
24	ಕ್ಷ-ಕಿರಣ ಕ್ಲಿನಿಕ್/ಕ್ಲಿನಿಕ್‌ಲ್ / ರೋಗತಪಾಸಣಾ ಪ್ರಯೋಗಾಲಯ/ ಮತ್ತು ಸ್ಕಾನಿಂಗ್, ಎಮ್ ಆರ್ ಐ ಪರೀಕ್ಷೆಗಳು
25	ಬೋರ್‌ವೆಲ್ ರಿಗ್‌ಗಳು, ಕಾಂಕ್ರೀಟ್ ಮಿಶ್ರಣ ಯಂತ್ರಗಳು, ಉಷ್ಣಮಿಶ್ರಣ ಯಂತ್ರಗಳು, ಯೋಜನಾ ಸ್ಥಳದಲ್ಲಿ ಕೆಲಸಮಾಡುವ ಯಂತ್ರ ಸ್ಥಾವರಗಳು ಮೊದಲಾದ ಚಲನಶೀಲ ಘಟಕಗಳು.

ಅನುಬಂಧ - 5

ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳ ಮಂಜೂರಾತಿಗಿರುವ ಪರಿಭಾಷೆಗಳು, ನಿಯಮ ಮತ್ತು ನಿಬಂಧನೆಗಳು

1. ಪರಿಭಾಷೆ

- ಎ) ಎಂ ಎಸ್ ಎಂ ಇ ಡಿ ಕಾಯಿದೆ 2006 ರ ಪ್ರಕಾರ ಉತ್ಪಾದನಾ ಘಟಕಗಳನ್ನು ಅವುಗಳ ಯಂತ್ರ ಸ್ಥಾವರಗಳಲ್ಲಿ ಹೂಡಲಾದ ಬಂಡವಾಳದ ಪ್ರಕಾರ ಈ ಕೆಳಗಿನಂತೆ ವರ್ಗೀಕರಿಸಲಾಗಿದೆ.
- ಅತಿ ಸಣ್ಣ ಉದ್ಯಮ : 25 ಲಕ್ಷ ರೂಪಾಯಿಗಳ ವರೆಗಿನ ಬಂಡವಾಳ ಹೂಡಿಕೆ
 ಸಣ್ಣ ಉದ್ಯಮ : 25 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಂದ 500 ಲಕ್ಷ ರೂಪಾಯಿಗಳವರೆಗೆ ಬಂಡವಾಳ ಹೂಡಿಕೆ
 ಮಧ್ಯಮ : 500 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಂದ 1000 ಲಕ್ಷ ರೂಪಾಯಿಗಳ ವರೆಗೆ ಬಂಡವಾಳ ಹೂಡಿಕೆ.
- ಬಿ) ಎಂ ಎಸ್ ಎಂ ಇ ಡಿ ಕಾಯಿದೆ 2006 ರ ಪ್ರಕಾರ ಸೇವಾ ಉದ್ಯಮಗಳನ್ನು ಅವುಗಳ ಉಪಕರಣಗಳ ಮೇಲೆ ಹೂಡಲಾದ ಬಂಡವಾಳದ ಪ್ರಕಾರ ಈ ಕೆಳಗಿನಂತೆ ವರ್ಗೀಕರಿಸಲಾಗಿದೆ.
- ಅತಿ ಸಣ್ಣ ಉದ್ಯಮ : ರೂ. 10 ಲಕ್ಷಗಳವರೆಗಿನ ಬಂಡವಾಳ ಹೂಡಿಕೆ
 ಸಣ್ಣ ಉದ್ಯಮ : ರೂ. 10 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಂದ 200 ಲಕ್ಷ ರೂಪಾಯಿಗಳ ವರೆಗೆ ಬಂಡವಾಳ ಹೂಡಿಕೆ
 ಮಧ್ಯಮ : 200 ಲಕ್ಷ ರೂಪಾಯಿಗಳಿಂದ 500 ಲಕ್ಷ ರೂಪಾಯಿಗಳ ವರೆಗೆ ಬಂಡವಾಳ ಹೂಡಿಕೆ.
- ಸಿ) ಬೃಹತ್ ಉದ್ಯಮ : ಅತಿ ಸಣ್ಣ, ಸಣ್ಣ, ಮಧ್ಯಮ ಪ್ರಮಾಣಗಳೆಂದು ವರ್ಗೀಕೃತ ಮಾಡಿಲ್ಲದ ಉದ್ಯಮಗಳು ಹಾಗೂ ರೂ.250 ಕೋಟಿವರೆಗೆ ಬಂಡವಾಳ ಇರುವ ಉದ್ಯಮಗಳು
- ಡಿ) ಮೆಗಾ ಯೋಜನೆ : 250 ಕೋಟಿ ರೂಪಾಯಿ ಅಥವಾ ಅದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಬಂಡವಾಳ ಹೂಡಿಕೆಯ ಉದ್ಯಮ.
- ಇ) ಶೇಕಡಾ 100 ರಷ್ಟು ಆಧರಿತ ಉದ್ಯಮ ಕಾಲಕಾಲಕ್ಕೆ ಕೇಂದ್ರ ಸರ್ಕಾರವು ಅನುಮೋದಿಸುವ ಸಡಿಲತೆಗೆ ಒಳಪಟ್ಟಂತೆ ತನ್ನ ಸಂಪೂರ್ಣ ಉತ್ಪನ್ನವನ್ನು ರಫ್ತು ಮಾಡುವ ಉದ್ಯಮಗಳಿಗೆ ಶೇಕಡಾ 100 ರಷ್ಟು ಉದ್ದೇಶಿತ ಉದ್ಯಮವೆಂದು ನಿರ್ವಾಚಿಸಲಾಗುತ್ತದೆ. ಇಂತಹ ಉದ್ಯಮಗಳನ್ನು ರಫ್ತು ಉದ್ದೇಶಿತ ಉದ್ಯಮಗಳು (EOE) / ರಫ್ತುವರ್ಧಕ ಕೈಗಾರಿಕಾ ಪಾರ್ಕ್ ಯೋಜನೆ (EPIP) / ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಹಾರ್ಡ್‌ವೇರ್ ಟೆಕ್ನಾಲಜಿ ಪಾರ್ಕ್ (EHTP) ಯೋಜನೆ / ಸಾಫ್ಟ್ ವೇರ್ ಟೆಕ್ನಾಲಜಿ ಪಾರ್ಕ್ ಯೋಜನೆ / ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯ ಯೋಜನೆಗಳಡಿಯಲ್ಲಿ ಸ್ಥಾಪಿಸಬಹುದು.
- ಎಫ್) ಸ್ಥಿರ ಸ್ವತ್ತು : ನಿವೇಶನ, ಕಟ್ಟಡ, ಯಂತ್ರಸ್ಥಾವರ, ಉತ್ಪಾದಕ ಸಲಕರಣೆಗಳಾದ ಟೂಲ್, ಜಿಗ್, ಫಿಕ್ಸ್‌ಚರ್ಸ್, ಡೈಸ್, ಬಳಕೆ ಸಾಧನಗಳಾದ ಬಾಯ್ಲರ್, ಕಂಪ್ರೆಸ್ಸರ್, ಡೀಸೆಲ್ ಜನರೇಟರ್, ಕ್ರೇನ್, ಮೆಟೀರಿಯಲ್

ಹ್ಯಾಂಡ್ಲಿಂಗ್ ಸಾಧನಗಳು ಮತ್ತು ಉತ್ಪಾದನಾ ಕ್ರಿಯೆಯಲ್ಲಿ ನೇರವಾಗಿ ಬಳಕೆಯಾಗುವ ಸಾಧನ ಸಲಕರಣೆಗಳ ಮೇಲೆ ಹೂಡಲಾದ ಬಂಡವಾಳ.

2. ಈ ಸರ್ಕಾರೀ ಆದೇಶದ ಪ್ರಕಾರ ನೀಡಲಾಗುವ ಉತ್ತೇಜಕ ಮತ್ತು ರಿಯಾಯಿತಿಗಳ ಈ ಕೆಳಗಿನ ನಿಯಮ ಮತ್ತು ನಿಬಂಧನೆಗಳಿಗೆ ಒಳಪಟ್ಟಿದೆ

- ಎ) ಹೊಸದಾಗಿ ಕೈಗಾರಿಕಾ ಬಂಡವಾಳ ಹೂಡಿಕೆಯಾಗುವ ಎಲ್ಲಾ ಉದ್ಯಮಗಳು ಅತ್ಯಧಿಕ ಹೆಚ್ಚುವರಿ ಉದ್ಯೋಗಾವಕಾಶಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ಒಟ್ಟು ಉದ್ಯೋಗದ ಶೇಕಡಾ 80 ರಷ್ಟನ್ನು ಸ್ಥಳೀಯರಿಗೆ ನೀಡಬೇಕು (ಸಿ ಮತ್ತು ಡಿ ವರ್ಗಗಳ ಶೇಕಡಾ 100 ರಷ್ಟು ಉದ್ಯೋಗಗಳನ್ನು ಸ್ಥಳೀಯರಿಗೆ ನೀಡಲು ಒತ್ತಾಯಿಸಲಾಗುವುದು). ಈ ವಿಚಾರದಲ್ಲಿ ಉತ್ತೇಜಕ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ವಿತರಿಸುವಾಗ ನಿಗಾ ವಹಿಸಲಾಗುವುದು. ಸ್ಥಳೀಯರಿಗೆ ಉದ್ಯೋಗ ನೀಡುವ ವಿಚಾರದಲ್ಲಿ ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರವು ಐದು ವರ್ಷಗಳ ವರೆಗೆ ಮೇಲ್ವಿಚಾರಣೆ ಮಾಡುವುದು. ಮೇಲೆ ತಿಳಿಸಿದ ರೀತಿಯವರಿಗೆ ಸ್ಥಳೀಯರಿಗೆ ಉದ್ಯೋಗ ಕೊಡುವುದಕ್ಕೆ ತಪ್ಪಿದಾಗ ವಿಷಯವನ್ನು ಸಂಬಂಧಪಟ್ಟ DLSWCC / SLSWCC / SHLCC ಗೆ ವರದಿ ಮಾಡಲಾಗುವುದು. ಆಗ ಸಮಿತಿಯು ಉದ್ಯಮಕ್ಕೆ ನೀಡಲಾದ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ಹಿಂದಕ್ಕೆ ಪಡೆಯುವಂತೆ ಶಿಫಾರಸು ಮಾಡುವುದು. ಈ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸೂಕ್ತ ಮುಚ್ಚಳಿಕೆ ಪತ್ರವನ್ನು ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ವಿತರಿಸುವ ಮುಂಚೆಯೇ ಉದ್ಯಮವು ಬರೆದುಕೊಡಬೇಕಾಗಿದೆ.
- ಬಿ) ಯಾವುದೇ ಸ್ಥಳದಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾದರೂ ಅನುಬಂಧ-4 ರಲ್ಲಿ ಸೂಚಿಸಲಾದ ಚಟುವಟಿಕೆಗಳು / ಉದ್ಯಮಗಳು ಈ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳಿಗೆ ಅರ್ಹವಾಗಿರುವುದಿಲ್ಲ.
- ಸಿ) ಈ ಸರ್ಕಾರೀ ಆದೇಶವು 01.04.2009 ರಿಂದ ನಂತರ ಮಾಡಿದ ಹೆಚ್ಚುವರಿ ಮತ್ತು ಹೊಸ ಹೂಡಿಕೆಗಳಿಗೆ ಅನ್ವಯವಾಗುವುದು.
- ಡಿ) ಈ ಕೈಗಾರಿಕಾ ನೀತಿಯಂತೆ ಉತ್ತೇಜಕ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ಹೊಸದಾದ / ವಿಸ್ತರಣೆ / ವೈವಿಧ್ಯೀಕರಣ ಮತ್ತು ಆಧುನೀಕರಣಕ್ಕಾಗಿ ಮಾಡಲಾದ ಬಂಡವಾಳ ಹೂಡಿಕೆಗಳು ಅರ್ಹವಾಗಿವೆ. ವಿಸ್ತರಣೆ / ಆಧುನೀಕರಣ / ವೈವಿಧ್ಯೀಕರಣ ಯೋಜನೆಯು ಅರ್ಹತೆ ಪಡೆಯಬೇಕಾದರೆ ಹಾಲಿ ಉದ್ಯಮವು ಕನಿಷ್ಠವಾಗಿ ಮೂಲ ವಿನಿಯೋಜನೆಯ ಶೇಕಡಾ 50 ರಷ್ಟು ಬಂಡವಾಳವನ್ನು ಹೂಡಬೇಕಾಗುವುದು.
- ಇ) ಬಂಡವಾಳ ಹೂಡಿಕೆಯ ಮೇಲಿನ ಸಹಾಯಧನವು ಹಣಕಾಸು ಸಂಸ್ಥೆ ಅಥವಾ ಬ್ಯಾಂಕು ನಿಗದಿಪಡಿಸಿದ ಮೊತ್ತದ ಮೇಲೆ ಲೆಕ್ಕ ಹಾಕಲಾಗುವುದು.
- ಎಫ್) ಮೇಲೆ ಸೂಚಿಸಲಾದ ಅತಿಸಣ್ಣ, ಸಣ್ಣ ಮತ್ತು ಮಧ್ಯಮ ಮತ್ತು ದೊಡ್ಡ ಉದ್ಯಮಗಳ ಪರಿಭಾಷೆಯು ಕೇಂದ್ರ ಸರ್ಕಾರವು ಮಾಡುವ ಬದಲಾವಣೆಗೆ ಅನುಗುಣವಾಗಿ ತಂತಾನೇ ಬದಲಾಗುವುದು. ಬದಲಾದ ಪರಿಭಾಷೆಗೆ ಅನುಗುಣವಾಗಿ ಲಭ್ಯವಿರುವ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳ ಬದಲಾದ ದಿನಾಂಕದಿಂದ ಅನ್ವಯವಾಗುವಂತೆ ಪರಿಷ್ಕಾರಕ್ಕೆ ಒಳಗಾಗುವುದು.
- ಜಿ) ಈ ನೀತಿಯ ಪ್ರಕಾರ ಲಭ್ಯವಿರುವ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು 1ನೇ ಏಪ್ರಿಲ್ 2009 ರಿಂದ ರವರೆಗಿನ ಐದು ವರ್ಷಗಳ ಅವಧಿಗೆ (ಅಂದರೆ : 31ನೇ ಮಾರ್ಚ್ 2014) ರವರೆಗೆ ಚಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ.
- ಹೆಚ್) ಉದ್ಯಮವು ಕೇಂದ್ರ / ರಾಜ್ಯ ಸರ್ಕಾರದ ಇತರ ಯೋಜನೆಗಳನ್ವಯ ಸಹಾಯಧನ / ಬಡ್ಡಿ ಸಹಾಯಧನ ಪಡೆದಿದ್ದರೆ ಈ ನೀತಿಯನ್ವಯ ವ್ಯತ್ಯಾಸವಿರುವ ಸಹಾಯಧನ / ಬಡ್ಡಿ ಸಹಾಯಧನ ಮಾತ್ರ ನೀಡಲಾಗುವುದು.
- ಐ) ಈ ನೀತಿಯನ್ವಯ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ಉತ್ಪಾದನಾ ಉದ್ಯಮಗಳಿಗೆ ಮಾತ್ರ ಲಭ್ಯವಿರುವುದು. ಆದರೂ ಕೂಡಾ, ಅನುಬಂಧ-3 ರಲ್ಲಿ ಪಟ್ಟಿ ಮಾಡಿರುವ ಕೆಲವೊಂದು ಸೇವಾ ಚಟುವಟಿಕೆಗಳಿಗೆ ಕೂಡಾ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ಲಭ್ಯವಿದೆ.
- ಜೆ) ಈ ನೀತಿಯನ್ವಯ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ಏಪ್ರಿಲ್ 1, 2009 ರಿಂದ ಜಾರಿಗೆ ಬರುತ್ತವೆ. ಈ ನೀತಿಯ ಘೋಷಣೆಯೊಂದಿಗೆ ಈ ಹಿಂದೆ ಘೋಷಿಸಲಾದ ಕೈಗಾರಿಕಾ ನೀತಿಗಳನ್ನು ಹಿಂದಕ್ಕೆ ಪಡೆಯಲಾಗಿದೆ. ಆದಾಗ್ಯೂ ಈ ಹಿಂದಿನ ಕೈಗಾರಿಕಾ ನೀತಿ / ಆದೇಶಗಳ ಪ್ರಕಾರ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ಪಡೆಯುತ್ತಿರುವ ಉದ್ಯಮಗಳು ಈ ಹಿಂದಿನ ಮಂಜೂರಾತಿ ಪತ್ರದನ್ವಯ ಸೌಲಭ್ಯಗಳಿಗೆ ಅರ್ಹವಾಗಿರುತ್ತವೆ.

ಕೆ) ಸರ್ಕಾರೀ ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಐ 319 ಎಸ್ ಪಿ ಐ 2005 ದಿನಾಂಕ 26.08.2006 ರ ಪ್ರಕಾರ ಕೈಗಾರಿಕಾ ನೀತಿ 2006-11 ಪ್ರಕಟವಾದಾಗ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಪ್ರಾರಂಭವಾಗಿದ್ದರೆ, ಅವುಗಳಿಗೆ ಸರ್ಕಾರೀ ಆದೇಶ ಸಿಐ 167 ಎಸ್ ಪಿ ಐ 2001 ದಿನಾಂಕ 30.06.2001 ರ ಅನ್ವಯ ಪ್ರಕಟಿಸಿದ 2001-06 ರ ಕೈಗಾರಿಕಾ ನೀತಿಯ ಪ್ರಕಾರ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ಈ ಕೆಳಗಿನ ನಿಯಮ ಮತ್ತು ನಿಬಂಧನೆಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ಇರುತ್ತದೆ.

(i) ಬ್ಯಾಂಕಿನಿಂದ ಹಣಕಾಸು ಸೌಲಭ್ಯ ಪಡೆದ ಸಂದರ್ಭಗಳಲ್ಲಿ

01.04.2006 ರಿಂದ ಮೊದಲು ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಿಂದ ಸಾಲ ಮಂಜೂರಾಗಿದ್ದರೆ 2001-06 ರ ಕೈಗಾರಿಕಾ ನೀತಿಯಡಿಯಲ್ಲಿ ಕೆಳಗಿನ ಎಲ್ಲಾ ಷರತ್ತುಗಳಿಗನುಗುಣವಾಗಿ ಪರಿಗಣಿಸಲಾಗುವುದು.

1. ಘಟಕವು 31.03.2006 ರ ಮೊದಲು ಖಾಯಂ ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ (PRC/IEM) ಪಡೆದಿರಬೇಕು.
2. ಸಾಲದ ಮೊದಲ ಕಂತು ವಿತರಣೆಯಾಗಿರಬೇಕು.
3. ಯಂತ್ರ ಸ್ಥಾವರಗಳ ಸರಬರಾಜಿಗೆ ಆರ್ಡರ್ ಸಲ್ಲಿಸಿರಬೇಕು.
4. ಕಟ್ಟಡದ ಶೇಕಡಾ 50 ರಷ್ಟು ಪೂರ್ಣಗೊಂಡಿರಬೇಕು ಮತ್ತು 30.9.2006 ರ ಮೊದಲು ವಾಣಿಜ್ಯ ಮಟ್ಟದ ಉತ್ಪಾದನೆ ಆರಂಭಿಸಿರಬೇಕು.

(ii) ಸ್ವಯಂ ಹಣಕಾಸಿನ ಸಂದರ್ಭದಲ್ಲಿ

ಸ್ವಯಂ ಹಣಕಾಸಿನಿಂದ ಸ್ಥಾಪಿಸಲ್ಪಟ್ಟ ಉದ್ಯಮಗಳು 2001-06 ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ವಯ ಸೌಲಭ್ಯಗಳನ್ನು ಪಡೆಯಲು ಅರ್ಹವಾಗಿರಬೇಕಾದರೆ 31.03.2006 ರ ಒಳಗೆ ಈ ಕೆಳಗಿನ ಷರತ್ತುಗಳನ್ನು ಪೂರೈಸಿರಬೇಕು.

1. ಘಟಕವು 31.03.2006 ರ ಮೊದಲು PRC/IEM ಸ್ವೀಕೃತಿ ಪಡೆದಿರಬೇಕು
2. ಜಮೀನು ಖರೀದಿಸಿರಬೇಕು / ಕೃಷಿ ಭೂಮಿ ಕೃಷಿಯೇತರ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿರಬೇಕು / ಬಾಡಿಗೆ ಜಾಗ / ಕಟ್ಟಡಗಳಿಗೆ ಬಾಡಿಗೆ ಕರಾರು ಮಾಡಿಕೊಂಡಿರಬೇಕು.
3. ಸ್ವಂತ/ಬಾಡಿಗೆ ಜಾಗದಲ್ಲಿ ಕಟ್ಟಡವು ಶೇಕಡಾ 50 ರಷ್ಟು ಪೂರ್ಣಗೊಂಡಿರಬೇಕು.
4. ಯಂತ್ರ ಸ್ಥಾವರಗಳ ಸರಬರಾಜಿಗೆ ಆರ್ಡರ್ ಸಲ್ಲಿಸಿರಬೇಕು ಮತ್ತು 30.09.2006 ರ ಒಳಗೆ ವಾಣಿಜ್ಯ ಮಟ್ಟದ ಉತ್ಪಾದನೆ ಆರಂಭಿಸಿರಬೇಕು.

ಆದಾಗ್ಯೂ, ಅಂತಹ ಪ್ರಕರಣಗಳಲ್ಲಿ 30.09.2009 ರ ಒಳಗೆ ಬಂಡವಾಳ ಹೂಡಿಕೆಯ ಮೇಲಿನ ಸಹಾಯಧನಕ್ಕಾಗಿ ಮನವಿ ಸಲ್ಲಿಸಬೇಕು. ಅನಂತರ 2001-06 ರ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ವಯ ಸೌಲಭ್ಯಗಳಿಗೆ ಮನವಿಯನ್ನು ಪರಿಗಣಿಸಲಾಗುವುದಿಲ್ಲ. ಮೇಲಿನ ಷರತ್ತುಗಳನ್ನು ಪೂರೈಸದಿರುವ ಉದ್ಯಮಗಳು ತನ್ನಂತಾನೆ 2006-11 ಕೈಗಾರಿಕಾ ನೀತಿಗೆ ಒಳಪಡುತ್ತದೆ. 2006-11 ರ ಹೊಸ ಕೈಗಾರಿಕಾ ನೀತಿಯು ಹೊಸ ಉದ್ಯಮದ ಸ್ಥಾಪನೆ, ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ಘಟಕಗಳ ವಿಸ್ತರಣೆ ಮೇಲೆ ವೈವಿಧ್ಯೀಕರಣಕ್ಕಾಗಿ ಹೆಚ್ಚುವರಿ ಹೂಡಿಕೆ ಎಂದು ಪರಿಗಣಿಸಲಾಗುವುದು.

2009-14 ರ ಕೈಗಾರಿಕಾ ನೀತಿಯ ಪ್ರಕಟಣೆಯಾದಾಗ, ಸ್ಥಾಪನಾ ಪ್ರಕ್ರಿಯೆ ನಡೆಯುತ್ತಿರುವ ಘಟಕಗಳು 2006-11ರ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ವಯ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ಪಡೆಯಲು ಅರ್ಹವಾಗಿರಬೇಕಾದರೆ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಿಂದ 01.04.2009 ರ ಮೊದಲು ಸಾಲ ಮಂಜೂರಾಗಿರಬೇಕು ಮತ್ತು ಈ ಕೆಳಗಿನ ಷರತ್ತುಗಳನ್ನು ಪೂರೈಸಿರಬೇಕು.

1. ಸಾಲದ ಮೊದಲನೆಯ ಕಂತು 01.04.2009 ರ ಮೊದಲು ವಿತರಣೆಯಾಗಿರಬೇಕು.
2. ಯಂತ್ರ ಸ್ಥಾವರಗಳ ಸರಬರಾಜಿಗೆ ಆರ್ಡರ್ ಸಲ್ಲಿಸಿರಬೇಕು.
3. 30.09.2009 ರ ಮೊದಲು ವಾಣಿಜ್ಯ ಮಟ್ಟದ ಉತ್ಪಾದನೆ ಆರಂಭಿಸಿರಬೇಕು.

ಮೇಲಿನ ಅವಕಾಶವನ್ನು ದಿನಾಂಕ 30.06.2009 ರ ಒಳಗೆ ಕೈಗಾರಿಕೆ ಅಭಿವೃದ್ಧಿ ಆಯುಕ್ತರು ಮತ್ತು ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ ಇಲಾಖೆಯ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಅಥವಾ ಸಂಬಂಧಪಟ್ಟ ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರಗಳಲ್ಲಿ ಸೂಕ್ತ ಪುರಾವೆಗಳೊಂದಿಗೆ ನೋಂದಣಿ ಮಾಡಿಸಿರಬೇಕು. ಆಯ್ಕೆಯನ್ನು ಒಮ್ಮೆ ಪ್ರಯೋಗಿಸಿದರೆ, ಅದಕ್ಕೆ ಬದ್ಧವಾಗಿರಬೇಕು ಮತ್ತು ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಹಿಂದಕ್ಕೆ ಪಡೆಯುವ ಹಾಗಿಲ್ಲ. 30.06.2009 ರ ಒಳಗೆ ಆಯ್ಕೆಯನ್ನು ಪ್ರಯೋಗಿಸಿಲ್ಲದಿದ್ದರೆ ತನ್ನಿಂತಾನೇ ಈ ಆದೇಶವು ಅನ್ವಯವಾಗುತ್ತದೆ.

- ಎಲ್) 2006-11 ಮತ್ತು 2009-14 ರ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ವಯ ಅರ್ಹತೆ ಪಡೆದಿರುವ ಉದ್ಯಮಗಳು ವಾಣಿಜ್ಯ ಉತ್ಪಾದನೆ ಪ್ರಾರಂಭವಾದಂದಿನಿಂದ ಆರು ತಿಂಗಳ ಒಳಗಾಗಿ ಸಂಬಂಧಪಟ್ಟ ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರಕ್ಕೆ ಸಹಾಯ ಧನಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಇದಕ್ಕೆ ತಪ್ಪಿದಲ್ಲಿ, ಹೂಡಿಕೆ ಸಹಾಯಧನಕ್ಕೆ ಅರ್ಹತೆಯನ್ನು ಕಳೆದುಕೊಳ್ಳುತ್ತವೆ.
- ಎಂ) SFC ಆಕ್ಟ್ ನ ಸೆಕ್ಷನ್ 29 ರನ್ವಯ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಿಂದ ವಶಪಡಿಸಿಕೊಳ್ಳಲಾದ ಹೊಸ ಅಥವಾ ಹಾಲಿ ಉದ್ಯಮಗಳಿಗೆ ಭೂಮಿ, ಯಂತ್ರ ಸ್ಥಾವರಗಳ ಮೇಲೆ ಹೂಡಲಾದ ಬಂಡವಾಳವು ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳಿಗೆ ಅರ್ಹವಾಗಿರುವುದಿಲ್ಲ.
- ಎನ್) ಮಾಹಿತಿ ತಂತ್ರಜ್ಞಾನ / ಜೈವಿಕ ತಂತ್ರಜ್ಞಾನ / ಪ್ರವಾಸೋದ್ಯಮ / ವೈನ್ ಉದ್ಯಮ / ನೀರಾ ಸಂಸ್ಕರಣ ಉದ್ಯಮ / ಮೂಲಭೂತ ಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿ ಮೇಲೆ ಹೂಡಲಾದ ಬಂಡವಾಳಕ್ಕೆ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳು ಆಯಾ ಉದ್ಯಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಸರ್ಕಾರದ ನೀತಿಯ ಮೇಲೆ ಹೊಂದಿಕೊಂಡಿದೆ.
- ಬಿ) ನಿರ್ದಿಷ್ಟವಾಗಿ ಸೂಚಿಸಿದ ಹೊರತು, ಒಂದು ಔದ್ಯಮಿಕ ಘಟಕವು ಒಂದೇ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ವಯ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.
- ಪಿ) ಸಂಬಂಧಪಟ್ಟ ಸಂಸ್ಥೆಗಳು ಹಾಗೂ ಅಧಿಕಾರಿಗಳ ಮಾರ್ಗದರ್ಶನಕ್ಕಾಗಿ ಈ ಕೈಗಾರಿಕಾ ನೀತಿಯನ್ವಯ ಉತ್ತೇಜನ ಮತ್ತು ರಿಯಾಯಿತಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವುದಕ್ಕಾಗಿ ಪ್ರತ್ಯೇಕ ಮಾರ್ಗದರ್ಶಿಗಳನ್ನು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ ಇವರ ಅಧ್ಯಕ್ಷತೆಯ ರಾಜ್ಯ ಮಟ್ಟದ ಸಮನ್ವಯ ಸಮಿತಿಯ ಅನುಮೋದನೆ ಪಡೆದು ಪ್ರಕಟಿಸಲಾಗುವುದು. ಸರ್ಕಾರಿ ಆದೇಶಗಳ (ಹಿಂದಿನ ಕೈಗಾರಿಕಾ ನೀತಿಗಳೂ ಸೇರಿದಂತೆ) ಹಾಗೂ ತತ್ಸಂಬಂಧ ನಿರ್ಣಯಗಳ ಬಗ್ಗೆ ಈ ರಾಜ್ಯಮಟ್ಟದ ಸಮನ್ವಯ ಸಮಿತಿಯ ವ್ಯಾಖ್ಯಾನ ಅಂತಿಮವಾಗಿದೆ.

PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA

COMMERCE & INDUSTRIES SECRETARIAT

Sub. : Karnataka New Industrial Policy 2009-2014.

Read: 1. G.O. No. CI 167 SPI 2001, Bangalore dtd: 30.06.2001

2. G.O. No. CI 319 SPI 2005, Bangalore dtd: 26.08.2006

Preamble :

Karnataka is one of the Industrially forward States of India. The State has a host of large industries ably supported by a strong base of Micro, Small and Medium Sectors. Due to inherent advantages of the State, the industry and trade sectors including service sector are propelling the overall economic development of Karnataka.

Today, Karnataka is one amongst the industrially developed States in the Country. The State has all potential to stand out on the fore front and has been focusing on development of industries, trade & service sector in Karnataka. Due to the progressive policies and proactive measures of the Government and also the contribution of entrepreneurial fraternity and investors, today Karnataka has been recognized as one of the preferred destinations for both investment and to live in.

This fact is evident from the statistics that, during the years 2006-07 and 2007-08 the State High Level Clearance Committee has approved 173 projects with aggregated investment of Rs. 2,50,779 crores which will provide employment opportunities for about 28 lakh persons upon implementation. Further, the State Level Single Window Clearance Committee has cleared 1609 projects with investment potential of Rs. 22,234 crores and employment opportunities for about 10.72 lakh persons.

The State Government enunciated its New Industrial Policy 2006-11 vide G.O. No. CI 319 SPI 2005, Bangalore dated 26.08.2006. This policy laid emphasis on development of infrastructure and human resource in addition to other measures. This policy had its own impact in accelerating the pace of development of industries & trade. The Gross State Domestic Product (GSDP) of Karnataka has registered a growth of 6.9% during 2007-08 against 6.2% during the previous year. The share of industry in GSDP has also increased to 16.65% during 2007-08, when compared to 16.51% during 2006-07.

Today, SME sector does get special attention and support all over the World, even in the developed countries. Realizing this fact, the Central Govt. enacted Micro, Small & Medium Enterprises Development Act, 2006 facilitating the growth of MSME sector in the Country. In line with the philosophy of the MSMED Act, it is imminent for the State to focus more on MSME sector. This Act provides a clear status for enterprises engaged in service activities and a clear cut definitions for medium scale enterprises. It is felt that, these features need to be suitably incorporated in the current industrial policy of the State to provide better edge to the MSME sector of the State.

The Government is committed for implementation of Suvarna Karnataka Development Corridor Programme throughout the length & breadth of the State. This corridor will give added fillip the overall development of the districts covered under the programme. In complement to this corridor four major industrial corridor with 8 lane roads will also be developed. To harness the local natural and human resources sector specific zones will also be established across the State.

Further, the State is endowed with rich natural resources across the State and such resources need to be optimally utilized for the benefit of local people. Value addition to the resources is one of the way for optimizing the wealth available locally. This will also help for uniform spread of industries and economic activities throughout the State and will accelerate the pace of development especially the districts of North Karnataka. Through these measures, the Government would be able to readdress the much talked about issue of regional imbalances in development.

The State also felt the urgency of providing stimulus measures for industries and service sector to combat the ill effects of the financial crisis prevailing globally. The state is committed to initiate certain measures to provide temporary relief to the industry & service sector to overcome the present situation.

Keeping all these facts in view, the State Govt. felt the necessity of bringing out a New Industrial Policy for this period of next five years. The main objectives of this exercise is to make the policy more attractive to the entrepreneurs as well as investors irrespective of the size of investment.

The policy has been drafted through extensive consultation process with industry associations, trade bodies, related Govt. departments and organizations & other stakeholders. The Policy has also been discussed in the Vision Group constituted by the Government. The views and suggestions offered by all these stakeholders have been incorporated suitably in the policy with the objective of making this policy most industry friendly.

In light of the above, a decision has been taken by the Govt. to formulate and adopt a New Industrial Policy for the period 2009-14.

Hence, the following Order :

Government Order No. CI 233 SPI 2008, Bangalore Dtd : 28th February, 2009

In the circumstances explained in the preamble, Government is pleased to announce the Karnataka Industrial Policy 2009-14, as detailed in Annexe to this order and supported by following Annexes :

Annexe -1	:	Classification of taluks into Zones for the purpose of administering graded scale of incentives and concessions.
Annexe - 2	:	Package of incentives and concessions for investments
Annexe - 3	:	Service Enterprises eligible for package of Incentives & Concessions.
Annexe - 4	:	Activities not eligible for incentives
Annexe - 5	:	Terms of reference & other conditions for sanction of Incentives and Concessions.

The salient features of the Karnataka Industrial Policy 2009-14 are as follows :

- (i) Envisions to make Karnataka prosperous through development of human & natural resources in a systematic, scientific and sustainable manner.

- (ii) Target to provide additional employment for about 10 lakh persons in the next five years.
- (iii) Efforts to increase the Share of industry to the State GDP to 20% by the year 2014.
- (iv) To double the State's export from the current level of Rs. 1,30,000 crores.
- (v) Focus on providing quality infrastructure across the State
- (vi) Thrust on Skill Development & Entrepreneurship Promotion
- (vii) Added focus on development of MSME sector
- (viii) Performance and Employment linked Incentives & Concessions

The above industrial policy and package of incentives and concessions shall come into effect from 01.04.2009 and will have a span of five years there from i.e upto 31.03.2014.

This order issues with the concurrence of the Finance Department vide U.O. Note No. FD/1394/EXP-1/2008 dt. 18.11.2008, Revenue Department vide U.O. Note No. RD/94/LGP/2008 dt. 01.12.2008, Planning and Statistics Department vide U.O. Note No. PD/13/FRO/2008 dt. 30.10.2008, Agriculture and Horticulture vide U.O. Note No.AHD/SECY/220/2008 dt. 31.10.2008, Urban Development Department vide U.O. Note No. UDD/250/BMR/2008 dt. 01.12.2008, Labour Department vide U.O. Note No.LD/285/LET/2008 dt. 19.11.2008 , Transport Department vide U.O. Note No. TRD/102/RIC/2008 dt. 24.11.2008 Co-operation Department vide U.O. Note No.CD/310/MRE/2008 dt. 27.11.2008, Infrastructure Development Department vide U.O. Note No. IDD/48/IDM/2008 dt. 6.11.2008, Public Works Department vide U.O. Note No. PWD/212/PSP/2008 dt. 3.12.2008, IT & BT Department vide U.O. Note No. ITD/04/PRM/2008 dated 10-2-2009 and on the decisions of the Cabinet meeting held on 28-2-2009.

By Order and in the name of the Governor of Karnataka,

Subir Hari Singh

Principal Secretary to Government
Commerce & Industries Department

Annexure

Karnataka New Industrial Policy 2009-14

1 Introduction

Karnataka is one amongst the industrially developed States in the Country. The State has all potential to stand out on the fore front and has been focusing on development of industries, trade and service sectors.

The State Government understands that the challenges poised due to global economic recession have to be addressed to promote economic growth of the State. A stimulus to boost economic activities needs to be given to sustain the current pace of over all development. Further, the State is endowed with rich natural resources across the State and such resources need to be optimally utilized for the benefit of local people.

Value addition to resources is one of the ways of optimizing the wealth available locally. This will also help ensure uniform spread of industries and economic activities throughout the State and will accelerate the pace of development especially in the districts of North Karnataka. Through these measures, the Government would be able to readdress the serious issue of regional imbalances in development.

The State Government realizes the limitation of agriculture sector to generate large scale employment to the local youths. About 56% of the State's workforce is estimated to contribute 19.13% of the GSDP. It is the agreed fact that, the manufacturing sector has high potential to create maximum employment that too, to all sections and levels of job aspirants.

In order to provide enabling environment for investors, the State government has already enacted Karnataka Industries (Facilitation) Act, 2002. Due to the progressive measures and pro-active mind set of the Government, today, Karnataka has been recognized as one of the preferred investment destinations both for domestic and overseas investors.

The State Government has introduced Industrial Policy 2006-11 with an aim to increase the growth of GDP, strengthen manufacturing industries, increase share of exports from Karnataka, to generate

additional employment of atleast 10 lakh persons in the manufacturing and service sectors, reduce regional imbalance and ultimately aim at overall socio-economic development of the State.

In the meantime, the Government of India enacted Micro, Small and Medium Enterprises Development Act, 2006 and requested all the States to provide required support and encouragement to make MSMEs more competitive. In order to make the State more attractive and investor friendly, there was a need to focus more on inclusive industrial development, comprehensive HRD programmes, special attention towards development of sector specific zones, classification of taluks according to Dr. D M Nanjundappa Committee Report, attractive package of incentives and concessions, encouragement for existing industries to take up expansion, modernization and diversification etc. The State also understands the need to provide stimulus measures for industries to combat the prevailing financial crisis. Keeping these points in view, the State intends to formulate a new Industrial Policy with a determination to provide level playing field to all investors.

This policy is framed with the broad guiding principles of creation of employment, development of backward regions and value addition to local resources.

2 Vision

To build prosperous Karnataka through development of human and natural resources in a systematic, scientific and sustainable manner.

3 Mission

- 3.1 To create enabling environment for robust industrial growth.
- 3.2 To ensure inclusive industrial development in the State.
- 3.3 To provide additional employment for about 10 lakh persons by 2014.
- 3.4 To enhance the contribution of manufacturing sector to the State's GDP from the current level of 17% to 20% by the end of policy period.

4 Strategies

- 4.1 Classification of the taluks of the State into four zones depending on backwardness of the taluks and also based on broad guidelines of Dr. D M Nanjundappa Committee Report.
- 4.2 Thrust on provision of world-class infrastructural facilities for industries with active participation of private sector/ industry.
- 4.3 Implementation of Suvarna Karnataka Development Corridor Programme (SKDCP) through length & breadth of the State and develop industries at the potential locations along with corridor.
- 4.4 Development of four 8 lane industrial corridors under SKDCP.
- 4.5 Development of sector-wise industrial zones for optimal utilization of local natural and human resources so as to minimize migration of people to urban centers.
- 4.6 Simplification of land acquisition procedures with emphasis on inclusive development.
- 4.7 Safeguarding the socio-economic interests of both farmers and investors while acquisition of land.
- 4.8 Preferential treatment for MSME sector enabling to meet the global challenges.
- 4.9 Attractive employment and performance linked package of incentives and concessions to attract investments to backward regions and also to provide a leverage to MSME sector.
- 4.10 Thrust on development of MSME Sector through attractive package of Incentives & Concessions.
- 4.11 Tailor made package of incentives to larger projects having wider positive implications on the State's economy to leverage a better edge over other competing states.
- 4.12 Additional incentives for entrepreneurs belonging to under-privileged sections of the society to bring them to the main stream in order to achieve much needed inclusive growth.

- 4.13 Focus on skill development in order to enhance the employability of youth especially women and also to make ready-to-employ human resource to the industry.
- 4.14 Inculcate entrepreneurial qualities amongst local youth in general and women in particular and motivate them to take up self employment by extending handholding support.
- 4.15 Create level playing environment for all investors / private sector players by enhancing the facilitation mechanism enabling to do their business with ease and less transaction cost.
- 4.16 Appropriate provisions for the protection of environment and to encourage energy & water conservation measures in industry/ projects through go-green strategy.

5 Policy Measures:

5.1 Streamlining land acquisition process through inclusive development

- 5.1.1 Efforts will be made to identify and utilize government waste lands in different parts of the State for employment generating industrial activities.
- 5.1.2 Inventory of surplus and unused land available with PSUs, State Govt., ULBs and suitable private land will be made to create a Land Bank. This will enable the State to offer ready to use land to investors.
- 5.1.3 In order to speed up the process of land acquisition for the purpose of industries, a clear cut land acquisition policy will be evolved in consultation with farmers and industry. In this policy, necessary measures will be spelt out to ensure that only dry land and single crop land will be acquired for industrial purposes. Further, while issuing notification, lands wherein temples, crematoria, schools, playground and residential houses are located shall be excluded. The policy will also ensure offering an adequate Relief & Rehabilitation (R&R) Package to the land owners whose land is acquired for development purpose. Suitable amendments will be made to Section 109 of Karnataka Land Reforms Act to facilitate investors for purchasing agricultural land.
- 5.1.4 Broad R & R guidelines would be evolved in consultation with land owners and industry based on which suitable R & R package is required to be worked out in case of acquisition of land for industrial purposes.
- 5.1.5 The policy will also have a provision to take the land owners as partner in the project by offering certain equity to them. Alternatively land owners will be offered adequate compensation based on the set guidelines.
- 5.1.6 Land owners except in case of acquisition for Single Unit Complex and infrastructural projects, will have an option to get part of the developed land depending on the location by KIADB in lieu of specified compensation. Land owners are free to use this portion of land for residential / commercial / industrial purposes subject to the prior approval of KIADB. Further plan for building construction required to be approved by KIADB. Appropriate clause will be in place in the policy to ensure that the land is developed within the stipulated time frame and the project is implemented as per the declared schedule.
- 5.1.7 While developing industrial areas, measures will be taken to earmark at least 20% of the land for MSME sector for necessary vendor development support to the large projects.
- 5.1.8 In case of large extent of land, certain portion of the land will be reserved for social infrastructure such as housing areas, schools, hospitals etc., to reduce the distance between work and other facilities.
- 5.1.9 While development of infrastructure projects, investors are compelled to create adequate facilities for persons engaged in attendant services, in order to avoid additional burden on public infrastructure.

5.2 Management of industrial areas / estates

- 5.2.1 KIADB will create all the basic amenities in industrial areas and the maintenance of facilities will be transferred to local bodies / industry associations. Wherever, these arrangements can not be materialized, KIADB itself will take up the responsibility of maintaining the basic amenities. A proper policy in this regard will be evolved and necessary MOUs will be signed between KIADB and Caretakers of facilities.

5.2.2 In order to encourage self management of industrial areas by the Enterprises, the Government will expedite the establishment of Industrial Township Authorities in major industrial areas / estates. The bottlenecks if any, in this regard will be sorted out in consultation with the respective departments.

5.3 Quality Infrastructure

5.3.1 Efforts will be made to provide world class infrastructure to investors like all-weather road, uninterrupted power supply, adequate water, warehouse and logistic facilities, connectivity through railways/ports etc. This sort of ready-to-use infrastructure will enable the investors to operate on plug & play concept.

5.3.2 While developing large industrial areas/estates 20-25% of the land will be earmarked for townships facilitating walk to work concept in such areas.

5.3.3 In the process of infrastructure development, due care will be taken to save water bodies, ecology and greenery adopting integrated environment management plan for the region as a whole.

5.3.4 The Government will implement Suvarna Karnataka Development Corridor Programme throughout the length & breadth of the State. An extent up to 25 kms. on both sides of the corridor will be developed through orderly establishing industrial clusters, township, satellite towns and sector-specific industrial zones.

5.3.5 As part of SKDC Programme, following major industrial corridors with 8 lane roads will be developed: Bidar-Bangalore via Chitradurga, Tumkur-Honnavar via Shimoga, Chitradurga-Mangalore via Shimoga-Udupi and Bangalore-Belgaum via Davanagere -Hubli. Additional corridors will also be developed to cover Bidar, Bijapur and other potential locations.

5.3.6 To harness the local natural resources and also to optimize its value addition, following sector specific industrial zones will be developed :

- i) Steel : covering Bellary, Koppal, Bagalkot, Haveri, Gadag & Raichur Districts
- ii) Cement : covering Gulbarga, Bagalkot, Chitradurga, Belgaum and other Districts.
- iii) Food Processing : covering Bangalore Rural, Kolar, Belgaum, Gadag, Koppal, Shimoga, Bagalkot, Bijapur, Davangere, Mandya and Dharwad Districts.
- iv) IT / BT : covering Mysore, Mangalore, Hubli-Dharwad, Belgaum, Shimoga, Gulbarga, Kolar and Mandya Districts
- v) Automobile : covering Ramanagara, Shimoga Dharwad and Kolar Districts.
- vi) Readymade garments : covering Bangalore Rural, Tumkur, Kolar, Mandya, Belgaum, Bidar, Dharwad and other Districts.
- vii) Sugar and co-gen, power: covering Bidar, Belgaum, Bagalkot, Shimoga and Mandya Districts.
- viii) Pharmaceutical/Bio-Technology: covering Bangalore, Mysore and Hassan Districts.
- ix) Power Generation: covering Raichur, Bellary, and Bijapur & Chitradurga Districts.
- x) Media & Entertainment : Bangalore (R) and Ramanagara Districts.

5.3.7 An Aerospace Park in association with Society of Indian Aerospace Technologies and Industries (SIATI) will be developed near Bangalore.

5.3.8 All efforts will be made to develop required infrastructural facilities and provide need based facilitation for timely development of these zones based on the recommendations of exclusive task forces set up by the Government to take the proposals forward.

5.3.9 Food processing parks will also be set up at Shimoga and other potential locations. Establishment of similar parks at Malur, Bagalkot, Hiriyur and Jewargi will be expedited.

These sector specific zones will be developed on time bound manner and are expected to create ample employment opportunities for local people at all levels. Efforts will be made to attract industrial giants to invest in these zones by offering structured incentives and concessions.

- 5.3.10 Initiatives of the investors in developing private industrial areas / estates either in PPP mode / individual entrepreneurs / Companies / Co-operatives will be encouraged with a supportive package.
- 5.3.11 In order to upgrade and maintain infrastructural facilities on a sustainable basis, it is proposed to have a dedicated Infrastructure Development Fund with an initial corpus of Rs.500 crores to be operated through KIADB.
- 5.3.12 The State has taken initiatives to develop Airports at Shimoga, Hassan, Gulbarga, Bellary, Bidar, and Bijapur under PPP mode. Expansion / upgradation of Mangalore, Belgaum and Hubli Airport are also envisaged. Further, it is proposed to develop Air Strips in 11 districts / locations.

5.3.13 In the budget speech of Hon'ble Chief Minister for 2009-10 following schemes are announced.

State will allocate Rs. 1000.00 crores for acquiring 1000 to 2000 acres of land in each district through KIADB. This will facilitate establishment of thousands of small and medium enterprises. It is also proposed to attract foreign capital to the State Industrial Sector by establishing industrial colonies.

A foundry park will be established in Mache Village of Belgaum district in addition to a spice park in Byadagi of Haveri district. An auto park will also be established in Basava Kalyan, Bidar district. It is proposed to develop a residential workshop and infrastructure facilities for the artisans engaged in the preparation of silver ornaments in Mangoor village of Chikkodi taluk in Belgaum district.

5.4 Development of Special Economic Zones

- 5.4.1 The State Govt. realises the potential of SEZs in driving industrial / economic growth and committed to facilitate exports and expedite establishment of Special Economic Zones (SEZs) in the State.
- 5.4.2 Single point clearance will be given for SEZ proposals before recommending to the Govt. of India for approval. Attractive fiscal benefits will be offered to developer and unit operating in the SEZ in accordance with the SEZ Act 2005, enacted by Govt. of India.
- 5.4.3 State Govt. will pronounce an exclusive SEZ Policy to support and encourage healthy proliferation of SEZs in the State.

5.5 Skill Development

- 5.5.1 Emphasis will be given for development of skilled manpower for the use of industry and trade. Focus will be given on skill upgradation in the emerging skill sets while phasing out redundant skills.
- 5.5.2 The State Govt. will promote private sector investments for skill development through a market driven approach.
- 5.5.3 Thrust will be given for skill development amongst women to enhance their employability.
- 5.5.4 Regular industry-institution interface is encouraged to identify skill sets required for the industry and to develop such skill sets in the training institutions.
- 5.5.5 The Directorate of Employment and Training will spearhead all the activities related to skill development. Initiatives taken by the Skill Development Commission constituted by the Govt. and activities of the newly established Karnataka Skill Development Corporation would be integrated suitably to achieve best results.

5.6 Entrepreneurship Development

- 5.6.1 Thrust will be given for promotion of self employment by local youth through proper backup support and facilitation. All efforts will be made to inculcate entrepreneurial qualities amongst youth, with a special focus on women entrepreneurs. More thrust will be given to motivate youth belonging to under privileged sections of the society. CEDOK will take a leading role in these activities.
- 5.6.2 Counseling and handholding mechanism will be strengthened by dovetailing Rajiv Gandhi Udyami Mitra Yojana introduced by the Central Government.
- 5.6.3 To motivate the prospective entrepreneurs, Guidance Cell in the DICs will be strengthened. This cell will help entrepreneurs both at entry and implementation level.

5.6.4 Necessary support will be provided to micro level Enterprises to graduate to higher level in due course of time. Escort services will be provided by the Guidance Cell in this growth process. 'Karnataka Kaigarika Darshana' will be arranged every year benefiting the entrepreneurs to have wider exposure on successful ventures across the State/ other States.

5.6.5 Industries are also encouraged to participate in trade fairs / exhibitions both national and international not only to promote their products and services but also as learning process.

5.7 Focus on MSME Sector

5.7.1 The former President of India, Dr. A P J Abdul Kalam, in his address to the members of the Karnataka Legislature on the occasion of Suvarna Karnataka Celebrations, had advocated 11 Missions for Karnataka's prosperity.

5.7.2 Of these, Missions on Textiles, Bio-fuel, Agro processing and Entrepreneurship are related to industries sector. As envisaged by the Government, exclusive task forces will be set up to take the Mission of Dr. Kalam forward and achieve tangible results during the policy period.

5.7.3 Price preference of 15% will be allowed for the goods manufactured by MSM manufacturing industrial Enterprises located in the State in case of purchases by the Govt. departments and State owned PSUs.

5.7.4 Attractive package of incentives will be offered especially in backward areas to provide competitive edge to the sector. Emphasis will be given for industrialization of border taluks. Efforts will be made to develop industrial infrastructure in these taluks in addition to offering added incentives to attract investments especially from the neighboring States to these taluks.

5.7.5 Market development and promotion will be supported through setting up virtual and physical exhibition centres at State & district levels. Common branding and promotion of MSME products are also encouraged.

5.7.6 Cluster development approach will be encouraged for development of enterprises in order to harness natural resources and skills concentrated in the respective cluster. A thorough analysis of the industries that have competitive advantage and resource availability in the surrounding regions will be made. This will lead to identification of clusters and their pillar industries at the taluk / district / region level. An action plan for each cluster / region will be made once they are identified and pro-active measures through policies, concessions and promotions will be made to selectively promote them. KCTU will be made a Nodal Agency to promote clusters in the State.

5.7.7 Realising the need for encouraging Khadi & village industries, the State will come out with a special programme for promotion of this sector.

5.7.8 Thrust will be given to increase the labour productivity as that is the key to improved returns and greater output especially in MSMEs. Simplification of laws and procedures will also be attempted to reduce the transaction cost.

5.7.9 While developing new industrial areas by KIADB, atleast 20% of the developed land will be reserved for MSME sector. Further, preference will be given to the local entrepreneurs/underprivileged sections of the society while allotting the land earmarked for MSME sector. Relocation of industries from city centres to out skirts will also be supported suitably.

5.7.10 Relevant schemes like ASIDE, Credit Guarantee Fund Trust Scheme, Cluster Development Programme for MSMEs, Credit Linked Capital Subsidy Scheme, Technology Upgradation Scheme being operated by Government of India and various Promotional Schemes of different Ministries of Govt. of India will be suitably dovetailed for the benefit of MSM Enterprises. The State will also suitably complement these schemes enabling the entrepreneurs to avail maximum advantage of these schemes. A separate cell to co-ordinate and monitor implementation of these schemes will be set up in the Department of I & C.

5.7.11 The role and responsibilities of support organizations which are engaged in providing services either to entrepreneurs or artisans will be revisited and redefined in the context of changed scenario.

5.7.12 The slow down in global economy has seriously impacted several industries especially those in MSME sector. Some of these have been able to re-structure and have turned around. Many continue to languish while some have become totally unvialable. The State proposes to help in the revival of the viable Enterprises through a relief package and facilitate smooth exit of unvialable one. Accordingly, a separate Scheme will be formulated in consultation with all stakeholders.

5.8 Boost to the Manufacturing Sector

- 5.8.1 Manufacturing is recognized as the main engine for economic growth and creation of wealth. Robust growth of manufacturing sector is necessary for creating overall growth and employment opportunities. Competitiveness and innovation are the key to robust growth of the manufacturing sector.
- 5.8.2 Focus will be given on reducing transaction cost by addressing vital areas like taxation, availability of land and other infrastructure requirements, implementation of regulatory laws dealing with labour, environment etc. as enunciated in the National Strategy for Manufacturing.
- 5.8.3 Necessary investment climate will be provided for the growth of manufacturing in broad guidelines of the recommendations of National Manufacturing Competitiveness Programme.

5.9 Promotion of Exports

- 5.9.1 The State has initiated several measures to promote exports of both primary and manufactured products as also services. The State has all strengths to increase its exports manifold and it is targeted to double the exports of State from the current level by the end of policy period.
- 5.9.2 VITC, the Export Promotion Centre for Karnataka will provide initial services in market intelligence, export documentation, finance and other critical areas to the Enterprises. Incentives will also be provided for technology upgradation / sourcing of technology to meet the specifications of international buyers.
- 5.9.3 Special incentives will be offered for Export Oriented Enterprises for obtaining compulsory certifications like Conformity Europeenne (CE), China Compulsory Certificate (CCC), etc., for enhanced export competitiveness.
- 5.9.4 Industries will be encouraged to participate in International exhibitions and trade fairs. Visits of trade delegations will also be supported financially by dovetailing the schemes of Govt. of India.

5.10 Conservation of scarce resources

- 5.10.1 Industries will be encouraged to adopt and implement appropriate measures for rational use of scarce resources. Thrust will be laid on conservation of water by adopting appropriate technologies.
- 5.10.2 Industrial water supply schemes will be expedited. Feasibility of desalination plants and supply of recycled and treated waste water to industries will be explored to enable better cost recovery and project feasibility. Government would facilitate implementation of mega water supply schemes for industries at potential locations through Special Purpose Vehicles (SPVs).
- 5.10.3 Enterprises are encouraged for recycling of water and treatment of waste water.
- 5.10.4 Generation and utilization of non-conventional energy sources like wind, solar, bio-mass etc., will be encouraged.
- 5.10.5 Industries are encouraged to secure better waste management through innovative technology for pollution prevention and abatement.
- 5.10.6 Enhancement of revenue through carbon credit mechanism will be encouraged. A nodal agency will be identified for promotion of carbon credit trading that will provide technical, financial and institutional support to interested firms.
- 5.10.7 Schemes of other departments / agencies available for conservation of scarce resources will be suitably integrated.

5.11 Award for best practices

- 5.11.1 Enterprises will be encouraged to adopt cleaner production techniques in their activities. They will also be motivated to go for green technologies and processes to protect the environment and ecology. Enterprises adopting such best practices will be recognized with state awards every year.
- 5.11.2 Adoption of Corporate Social Responsibility (CSR) by large investors will be persuaded. They will be urged to provide training to local people, fine tune the available skills and also promote finishing schools. These investors will be required to participate in society building and contribute their might for welfare of local people.

5.12 Other Policy initiatives of the State for encouraging potential sectors

- 5.12.1 Textile and Garment sectors are providing large employment especially to women. The State is committed to achieve balanced, higher and sustainable growth in the entire value chain from fiber to finished products with emphasis on balanced regional development. An exclusive promotional policy- Suvarna Vastra Neethi – 2008-2013 has already been announced by the state to give an added support to this sector.
- 5.12.2 Realizing the fact that minerals are the treasures of the State, the Government focuses on systematic and sustainable harnessing of mineral wealth. There is a need to optimize the geological potential by way of scientific and detailed prospecting. To guide the orderly development of mining sector, the Government has announced Karnataka Mineral Policy – 2008. The provisions of this policy will be made use of for the rapid development of mining related industries in the State.
- 5.12.3 The State is an ideal location for promotion of agro food processing industries due to its agro climatic conditions. Efforts will be made for further promotion of this sector through establishing food parks at potential locations with active participation of private sector. Mega food parks will also be established in the state dovetailing the schemes of Government of India. A separate Policy for promotion of Agro Food Processing sector is envisaged by the State.
- 5.12.4 The State has a strong presence of sugar industries especially in the districts of North Karnataka. The sugar sector will be further encouraged to compete with the neighboring states. Factories going for cogeneration and ethanol production will be suitably supported. The State will come out separate Policy for the benefit of sugar sector.

5.13 Facilitation

- 5.13.1 Karnataka Udyog Mitra will be strengthened to provide better single point contact services for investors. KUM will continue to provide post-approval support to investors in order to ensure high conversion rates.
- 5.13.2 Information kiosks will be set up in major district centres for easy access of information from entrepreneurs and investors. Karnataka Diaspora Cell will be made more effective to attract foreign investors to the State.
- 5.13.3 Single Window Clearance mechanism will be made more effective so that most of clearances / approvals are accorded at the time of approval by SHLCC / SLSWCC / DLSWCC. Relevant provisions of Karnataka Industries (Facilitation) Act 2002 will be used more effectively to reduce the transaction cost and to do the business with ease. Efforts will be made to accord all the required approvals within a specified time of 45 days.
- 5.13.4 Proposals of all micro, small and medium enterprises will be cleared by the District Level Single Window Clearance Committee (DLSWCC). Necessary amendments will be brought to the Karnataka Industries (Facilitation) Act in this regard.
- 5.13.5 Investors guide / Information booklets will be made available for information of investors. All relevant information will also made available to the investors in website / on-line.
- 5.13.6 (1) Investors' meets and road shows will be organized regularly at State / National / International level to attract large scale investment to the State.
- 5.13.6 (2) Industrial Adalats will be organized regularly at District / Regional/ State level with a view to understand the problem of industries and to settle pending cases.
- 5.13.7 Inter departmental co-ordination will be strengthened to achieve better results. Benefits of supportive policies will be taken to the maximum extent. Comprehensive labour reforms will be brought in consultation with industry by the Labour department.
- 5.13.8 Efforts will be made to expedite implementation of a host of envisaged mega projects, enabling the local Enterprises to avail spin off benefits of such larger projects.
- 5.13.9 Industry Vision Group constituted by the Govt. will guide the orderly development of industries and trade in the State. Regular interaction will also be held with financial institution / banks and such agencies to sort out various issues coming on the way of implementation and successful operation of projects.
- 5.13.10 State level Industrial Development Council will be constituted involving representative from industry and trade to regularly review the progress of implementation.

5.14 Incentives and Concessions

- 5.14.1 As a commitment to provide a level playing environment to the entrepreneurs in the globalised economy, attractive package of incentives and concessions is evolved. The concept of performance and employment linked incentives is adopted to achieve the expected results.
- 5.14.2 Special package of incentives over and above the standard package will be offered for Mega projects based on the recommendations of SHLCC depending on the merits and advantages of such projects to the State.
- 5.14.3 For the purpose of administering package of incentives and concessions, taluks of the State have been categorized into four zones. The classification of taluks into zones is in **Annexe - 1**.
- 5.14.4 Package of Incentives and Concessions offered for investments is in **Annexe - 2**.
- 5.14.5 List of Service enterprises eligible for package of incentives and concessions is in **Annexe - 3**.
- 5.14.6 Activities not eligible for incentives are listed in **Annexe - 4**.
- 5.14.7 Terms and conditions for sanction of incentives & concessions are in **Annexe - 5**.

5.15 Milestones and review of Implementation

- 5.15.1 In order to achieve the targets spelt out in the policy within the stipulated time frame, following milestones are set for ensuring periodical progress :

By the end of the year	Creation of additional employment (lakh Nos.)	Generation of additional investment (Rs.crores)
2009-10	1.00	30,000
2010-11	3.00	90,000
2011-12	5.00	1,65,000
2012-13	7.50	2,40,000
2013-14	10.00	3,00,000

- 5.15.2 A high level Inter Departmental Review Committee will be constituted to regularly monitor implementation of all provisions of the policy. This committee will also ensure issue of necessary Govt. orders by various departments in relation to the policy without loss of any for mid-course corrections, if required for smooth implementation of the Policy. The committee will also bring out annual reports indicating the progress in implementation of the Policy.

Annexe - 1

Classification of Taluks in Karnataka into Zones for the purpose of administering Incentives & Concessions

Sl. No.	Districts	Total No. of Taluks	Zone - 1 (Most Backward Taluks)	Zone - 2 (More Backward Taluks)	Zone - 3 (Backward Taluk)	Zone - 4 (Industrially Developed Taluks)
South Karnataka Region						
1	B'lore (U)	4	-	-		Anekal B'lore (North) B'lore(South) B'lore(East)
2	B'lore (R)	4		-		Devanahalli D B Pur

Sl. No.	Districts	Total No. of Taluks	Zone - 1 (Most Backward Taluks)	Zone - 2 (More Backward Taluks)	Zone - 3 (Backward Taluk)	Zone - 4 (Industrially Developed Taluks)
						Hoskote Nelamangala
3	Rama-nagara	4	Kanakapura Magadi			Ramanagaram Channapatna
4	Chitradurga	6	Hosadurga	Hiriyur Molakalmur Holokere Challakere	Chitradurga	
5	Davanagere	6	Channagiri Harapanahalli	Honnali Jagalur	Davangere Harihar	
6	Chikka-ballapura	6	Bagepalli	Gudibande Gowribidanur	Chikka-ballapura Siddlaghatta Chintamani	
7	Kolar	5		Mulbagal	Kolar Bangarpet Srinivasapura Malur	
8	Shimoga	7	-	Soraba	Shimoga Bhadravathi Sagar Shikaripura Hosanagara Thirthahalli	
9	Tumkur	10	Kunigal Madugiri Gubbi Sira Pavagada	Turuvekere Koratagere Chikkanaya- kaanahalli	Tumkur Tiptur	
10	Chamaraja-nagar	4	Chamaraja-nagar	Gundlupet Kollegal	Yelandur	
11	Chikka magalore	7	-	Kadur	Chikka - magalore Tarikere Shringeri Mudigere Koppa N R Pura	
12	D Kannada	5	-	-	Bantwal Mangalore (excl. Corpn.limits) Puttur Sulya Belthangadi	Mangalore (only Corporation limits)

Sl. No.	Districts	Total No. of Taluks	Zone - 1 (Most Backward Taluks)	Zone - 2 (More Backward Taluks)	Zone - 3 (Backward Taluk)	Zone - 4 (Industrially Developed Taluks)
13	Hassan	8	-	Arakalgud	Hassan Arasikere C R Patna H N Pura Belur Alur Sakleshpura	
14	Kodagu	3	-	-	Madikeri Somwarpet Virajpet	
15	Mandya	7	-	Malavalli Nagamangala K R Pet	Mandya Maddur Srirangapatna Pandavapura	
16	Mysore	7	H D Kote	Hunsur T N Pura Nanjangud	Periapatna Mysore (excl. Corpn. limits) K R Nagara	Mysore (only Corporation limits)
17	Udupi	3	-	-	Udupi Kundapura Karkala	
North Karnataka Region						
18	Bellary	7	Sandur Kudligi	Siraguppa H B Halli Hadagalli	Bellary Hospet	
19	Bidar	5	Bhalki Humnabad B Kalyana Aurad	-	Bidar	
20	Gulbarga	10	Sedam Shourapur Yadgir Chitapur Afzalpur Shahapur Aland Chincholi Jewargi	-	Gulbarga	
21	Koppal	4	Kushtagi Yelburga	Koppal	Gangavathi	

Sl. No.	Districts	Total No. of Taluks	Zone - 1 (Most Backward Taluks)	Zone - 2 (More Backward Taluks)	Zone - 3 (Backward Taluk)	Zone - 4 (Industrially Developed Taluks)
22	Raichur	5	Sindanorr Manvi Lingasugur Devadurga	Raichur		
23	Bagalkote	6	Bilagi	Hunagund Badami	Bagalkote Mudhol Jamkhandi	
24	Belgaum	10	-	Athani Gokak Soundatti	Belgaum Khnanapur Hukkeri Ramdurga Bailhongal Chikkodi Raibag	
25	Bijapur	5	Muddebihal B Bagewadi Indi Sindgi	-	Bijapur	
26	Dharwad	5	-	Kalghatagi	Dharawad Hubli Kundaggol Navalgund	
27	Gadag	5	-	Mundargi	Gadag Nargund Ron Shirahatti	
28	Haveri	7	-	Savanur Shiggaon Hirekerur	Haveri Ranebennur Byadagi Hanagal	
29	U Kannada	11	-	Supa Bhatkal	Karwar Haliyal Sirsi Mundagod Yellapura Honnavar Ankola Siddapura Kumta	
	TOTAL	176	39	40	85	12

Package of Incentives and Concessions offered for Investments

1 Investment Promotion Subsidy

a) Micro Mfg. Enterprises

Zone – 1 : 25% VFA (max. Rs.10 lakhs)

Zone – 2 : 20% VFA (max. Rs.7.5 lakhs)

Zone – 3 : 15% VFA (max. Rs.5.00 lakhs)

Zone – 4 : Nil

b) Small Mfg. Enterprises

Zone – 1 : 20% VFA (max. Rs.20 lakhs)

Zone – 2 : 15% VFA (max. Rs.15 lakhs)

Zone – 3 : 10% VFA (max.Rs.10 lakhs)

Zone – 4 : Nil

c) Med. Mfg. Enterprises_(Those who employ minimum 25 workers)

Zone – 1 : Rs.30 lakhs

Zone – 2 : Rs.20 lakhs

Zone – 3 : Nil

Zone – 4 : Nil

Notes :

- (i) 25% of the subsidy sanctioned amount will be released every year on refund basis towards the payments made by the unit in respect of gross VAT, ESI and PF and power tariff.

In cases of enterprises which do not use power and not covered under VAT, EPF, ESI the investment subsidy will be released against the loan dues.

- (ii) This incentive is available to enterprises availing term loan to an extent of minimum 50% cost of fixed assets only.

- (iii) The unit shall avail the sanctioned subsidy within the period of five years.

- 1.1 Additional subsidy to SC/ST, Women, Physical challenged, Ex-Servicemen Entrepreneurs and enterprises coming up in most Backward taluks of Hyderabad Karnataka region.

Additional 5% subsidy subject to a maximum of Rs.1.00 lakh Rs.3.00 lakhs and Rs. 5.00 lakhs for Micro, Small and Medium Manufacturing Enterprises respectively.

2 Exemption from Stamp Duty

MSME, Large and Mega Projects :

Stamp duty to be paid in respect of (i) loan agreements, credit deeds, mortgage and hypothecation deeds executed for availing term loans from State Govt. and / or State Financial Corporation, Industrial Investment Development Corporation, National Level Financial Institutions, Commercial Banks, RRBs, Co-operative Banks, KVIB / KVIC, Karnataka State SC/ST Development Corporation, Karnataka State Minority Development Corporation and other institutions which may be notified by the Government from time to time for the initial period of five years only and (ii) for lease deeds, lease-cum-sale and absolute sale deeds executed by industrial Enterprises in respect of industrial plots, sheds, industrial tenements, by KIADB, KSSIDC, KEONICS, KSIIDC, Industrial Co-operatives and approved private industrial estates shall be exempted as below :

Zone – 1	:	100%
Zone – 2	:	100%
Zone – 3	:	75%
Zone – 4	:	Nil

3 Concessional Registration Charges

MSME, Large and Mega Projects:

For all loan documents and sale deeds as specified in 2 above, the registration charges shall be at a concessional rate of Re.1 per Rs. 1000.

- Note : (i). The exemption of stamp duty and concessional registration charges are also applicable to lands purchased under Section 109 of the KLR Act and also for direct purchase of industrially converted lands for the projects approved by SHLCC / SLSWCC / DLSWCC. This incentive will also be applicable for the land transferred by KIADB to land owners as compensation for the acquired land.
- (ii) The exemption of stamp duty and concessional registration charges are also available for registration of final sale deed in respect of lands, sheds, plots, industrial tenements after the expiry of lease period at the rate as specified in the Industrial Policy which was in vogue at the time of execution of lease-cum-sale deed.

4 Waiver of Conversion Fine

MSME, Large and Mega Projects

The payment of conversion fee for converting the land from agriculture use to industrial use including for development of industrial areas by private investors will be waived as detailed below:

Zone - 1	: 100%
Zone - 2	: 100%
Zone - 3	: 75%
Zone - 4	: Nil.

Note: The waiver of conversion fine will be on reimbursement basis after implementation of projects.

5 Exemption from Entry Tax

MSME, Large and Mega Projects:

In Zone – 1, 2 and 3 :

100% exemption from payment of ET on 'Plant & Machinery and Capital Goods' for an initial period of 3 years from the date of commencement of project implementation. For this purpose, the term 'Plant & Machinery and Capital Goods' also includes Plant & Machinery, equipment etc. including machineries for captive generation of Electricity.

On raw materials, inputs, component parts & consumables (excluding petroleum products) [wherever applicable] for a period of 5 years from the date of commencement of commercial production.

Zone – 4 : Nil

6 Incentives for Exported Oriented Enterprises

MSME, Large and Mega Projects

- (i) Exemption from payment of ET

For 100% EOUs, 100% exemption from payment of ET on 'Plant & Machinery and Capital Goods' for an initial period of 3 years from the date of commencement of project implementation **irrespective** of zones.

For other EOUs, (Minimum Export obligation of 25% of their total turnover) 100% exemption from payment of ET on raw materials, inputs, component parts & consumables (excluding petroleum products) for an initial period of 3 years from the date of commencement of commercial production in Zone 1, 2, and 3 and 50% in Zone 4.

- (ii) Refund of Certification Charges :

Refund of expenses incurred for compulsory marking like Conformity Europeenne (CE), China Compulsory Certificate (CCC), etc., to the extent of 50% of expenses subject to a maximum of Rs. 2.00 lakhs per unit for both 100% and other EOUs in all zones.

7 Exemption of APMC Cess / fees**MSME, Large and Mega Projects**

APMC Cess/ fees in respect of procurement of agriculture produce as specified in the Schedule (inserted by Act No.17 of 1980 and effective from 30.06.1979) Sl.No. II, III, IV, VI, VII, IX and X to the Karnataka APM (Regulation & Development) Act, 1966, directly from farmers for processing by new and existing industries in Zone - 1, 2 & 3 shall be exempted for a period of five years, four years and three years respectively.

Zone - 4 : Nil

8 Subsidy for setting up ETPs**MSME, Large and Mega Projects**

One time capital subsidy upto 50% of the cost of Effluent Treatment Plants (ETPs), subject to a ceiling of Rs.100 lakhs per manufacturing enterprise in Zone - 1, 2 & 3 and a ceiling of Rs. 50 lakhs in Zone - 4.

9 Interest Free Loan on VAT**Large and Mega Projects :**

All new large and mega manufacturing Enterprises established in Zone - 1, 2 and 3 shall be offered interest free loan on VAT as specified below:

Investment range on fixed assets (Rs. cr.)	Min. Direct Emp. (Nos.)	Quantum of interest free loan
10 (value of plant & machinery) - 50	Minimum 100 employment and additional 20 employment for every Rs. 10 cr. investment.	50% of assessed gross VAT for initial 5 yrs. subject to the max. of 100% of total value of fixed assets. Repayment of the loan shall be in 3 annual instalments after 5 yrs.
51 - 250	Minimum 200 employment and additional 20 employment for every Rs. 50 cr. investment.	50% of assessed gross VAT for initial 6 yrs. subject to the max. of 75% of total value of fixed assets. Repayment of the loan shall be in 3 annual instalments after 6 yrs.
251 - 1000	Minimum 400 up to Rs.300 Crs and 50 additional employment for every Rs.100 Crs additional investment	25% of assessed gross VAT for initial 7 yrs. subject to the max. of 50% of total value of fixed assets. Repayment of the loan shall be in 4 annual instalments after 7 yrs.
1001-3000	Minimum 750 for Rs 1000 Crs and additional 25 for every Rs. 100 Crs additional investment	25% of assessed gross VAT for initial 10 yrs. subject to the max. of 50% of total value of fixed assets. Repayment of the loan shall be in 4 annual instalments after 10 yrs.
More than 3000	1250	25% of assessed gross VAT for initial 12 yrs. subject to the max. of 50% of total value of fixed assets. Repayment of the loan shall be in 5 annual instalments after 12 yrs.

Zone - 4 : Nil

10 Anchor Unit Subsidy

Anchor unit subsidy of Rs.100 lakhs shall be offered for the first two manufacturing Enterprises with minimum employment of 100 members and minimum investment of Rs.50 crores in each of

the taluks coming in Zone-1, 2 & 3 will be offered. This subsidy will be applicable only in taluks where no industrial Enterprises with investment of Rs.50 crores and above exist at present.

11 Special incentives for Enterprises coming up in low HDI districts

Only for Large & Mega Projects :

New large scale Enterprises setting up facilities in six districts having bottom most Human Development Index (HDI) and employing atleast 75% local persons as defined in the Sarojini Mahishi recommendations will be offered 75% reimbursement of expenditure on account of contribution towards Employees State Insurance (ESI) and Employees Provident Fund (EPF) scheme for a period of initial five years.

However, these benefits over a period of five years will be limited to 25% of value of fixed capital investment. The amount of reimbursement will be paid annually based on minimum statutory limit subject to the condition that the unit has paid its contribution towards ESI & EPF on the due dates. Following are the six districts having bottom most Human Development Index:

Sl. No.	District	HDI* (2001)
1	Bagalkot	0.591
2	Bijapur	0.589
3	Koppal	0.582
4	Chamarajanagar	0.576
5	Gulbarga	0.564
6	Raichur	0.547

* As per Karnataka Human Development Report – 2005 published by the Department of Planning & Statistics, Government of Karnataka

12 Interest Subsidy

Micro manufacturing enterprises:

Interest subsidy @ 5% on term loans. The interest subsidy is payable only on the interest actually paid to financial institutions and not defaulted in payment of principle or interest installments. The amount of interest subsidy will be effective rate of interest (after deducting interest subsidy) receivable by any institutions / under any Govt. of India scheme or 5% per annum whichever is less). The period of interest subsidy is 5 years, 4 years and 3 years in Zone -1, Zone 2 and Zone 3 respectively.

13 Exemption from Electricity Duty

Micro & Small Mfg. Enterprises

100% exemption of electricity duty / tax for the initial period of five years, four years and three years in Zone – 1, Zone-2 and Zone-3 respectively.

14 Technology Upgradation, Quality Certification and Patent Registration

Micro & Small Mfg. Enterprises

(i) Interest Subsidy on TU Loan :

Zone 1, 2 & 3 : 5 % on loans availed from KSFC, KSIIDC & Scheduled commercial banks, which are not covered under CLCSS of GOI.

(ii) ISO series certification :

Zone 1, 2, 3 & 4: 75% of cost (max. Rs.75,000).

(iii) BIS Certification:

50% of fees payable to BIS. (max. Rs. 20,000) and 25% of cost (max. Rs.50,000) for purchase of testing equipments as approved by BIS.

- (iv) Patent registration :
75% of cost of fees payable to Patent Office (max. Rs.1.25 lakhs) and 50% of cost (max. Rs.75,000) towards attorney fees, patent search etc.
- (v) Technology Adoption :
25% of cost (max. Rs.50,000) for adopting technology from recognized national laboratories.
- (vi) Technology Business Incubation Centre : 25% of the project cost (Max : Rs.50 lakhs).

15 Water harvesting / Conservation Measures

Small & Medium Mfg. enterprises in all Zones.

- (i) Rain water harvesting : 50% of cost (max. Rs. 1 lakh)
- (ii) Waste water recycling : 50% of cost (max. Rs. 5 lakh)
- (iii) Zero discharge process : 50% of cost (max. Rs. 5 lakh).

16 Energy Conservation

Small & Medium mfg. enterprises in all zones.

Practicing Energy Conservation measures resulting in reduction of Energy Consumption of atleast 10% of earlier consumption: 10% of capital cost (max Rs.5 lakh).

Use of non-conventional energy sources: 10% of capital cost (max. Rs.5 lakh).

17 Addl. Incentives to the enterprises following Reservation Policy of the State

Medium, Large and Mega Manufacturing Enterprises in all zones employing more than 100 persons:

50% reimbursement of expenditure incurred for employees coming under reserved category towards contribution to ESI & EPF schemes for a period of initial 5 years.

18 Refund of cost incurred for preparation Project Reports Micro & Small Mfg. Enterprises

Zone 1, 2 & 3 : The cost incurred for preparation of project reports by TECSOK/CEDOK/KSFC or any other recognized institutions for availing loans shall be reimbursed to the maximum of Rs.10,000/- per unit subject to financing of the unit.

19 Support to Sugar Sector

New sugar factories and existing sugar factories who have not availed purchase tax deferment having co-generation facilities and ethanol production would be considered for conversion of purchase tax on sugar cane as interest free loan on case to case basis depending on the financial position of the factory

In case of existing Sugar factories which establish co-generation plants, ethanol plant, such investment will be treated as expansion for availing incentives & concessions as per this Policy, but limited to the investment made on such additional projects.

Annexe- 3

List of Service Enterprises eligible for package of Incentives and Concession

- 1 Logistics facilities supporting to industries only (Defined Separately)
- 2 Material Testing Centre
- 3 R & D Centres
- 4 Technical testing and analysis servicing
- 5 Maintenance and repair of equipment
- 6 Packaging services
- 7 Refuse disposal services
- 8 Tailoring

- 9 Flour mills
- 10 Printing
- 11 General engineering, fabrication, motor winding, automobile servicing and repairs, electro plating, industrial paintings, etc., engaged in job work
- 12 Weigh bridges and health care facility set up within the KIADB / KSSIDC industrial areas

State Level Co-ordination Committee is empowered to add / delete service activities listed in this Annexe.

Annexe - 4

List of Industrial Activities / Enterprises not eligible for Incentives and Concessions

- 1 Breweries & Distilleries of all types excluding winery
- 2 Enterprises utilizing molasses / rectified spirit / denatured spirit as main raw material for manufacture of potable alcohol
- 3 Khandasari and Jaggary making enterprises
- 4 Photo Studios & Color Processing Enterprises
- 5 Photo Copying & Xerox Machines
- 6 Fertilizer Mixing
- 7 Re-packing of Drugs / Medicines / Chemicals, without any processing or value addition
- 8 All types of Saw Mills
- 9 Beedies / Cigarettes / Cigars / Gutka & Tobacco based products
- 10 Azoic / Reactive Dyes
- 11 Fire Crackers
- 12 Industries manufacturing and or utilizing Ozone depleting substances
- 13 Power Laundries
- 14 Brick making Enterprises Excluding Cement Hollow Blocks, wire cut & fly ash bricks and Refractory bricks
- 15 Poultry excluding hatcheries
- 16 Popcorn, Ice Cream, Kulfi & Ice candy making Enterprises
- 17 Coffee Roasting and Grinding
- 18 Clock and Watch Repair shops
- 19 Cassette recording [Audio & video]
- 20 Cyanide
- 21 Mining
- 22 Lime kiln / burnt lime
- 23 Hotels and motels
- 24 X-ray clinics and clinical / pathological laboratories and scanning, M.R.I. tests
- 25 All industries of mobile nature like rigs, concrete mixing plants, hot mix plants including site oriented industries.

Annexe - 5

Definitions and Terms & Conditions for sanction of Incentives and Concessions

1 Definitions

- a) As per the MSMED Act, 2006, **Manufacturing** Enterprises have been defined based on of investment in plant and machinery and classified into:

- Micro Enterprises - Investment upto Rs.25 lakhs
 - Small Enterprises - Investment above Rs.25 lakh and upto Rs.500 lakhs.
 - Medium Enterprises - Investment above Rs.500 lakhs and upto Rs.1,000 lakhs.
- b) As per the MSMED Act, 2006, Service Enterprises have been defined based on investment equipment and classified into:
- Micro Enterprises - Investment upto Rs.10 lakh
 - Small Enterprises - Investment above Rs.10 lakh and upto Rs.200 lakhs.
 - Medium Enterprises - Investment above Rs.200 lakhs and upto Rs.500 lakhs.
- c) Large Scale Industry:
- An Industrial Unit which is not classified as Micro, Small and Medium Enterprise and with investments upto Rs. 250 cr. shall be classified as large scale industry.
- d) Mega Project:
- Projects with an investment of Rs.250 crores and above
- e) 100% Export Oriented Enterprises [Export Oriented Enterprises]
- A 100% Export Oriented Enterprises is one which undertakes to export its entire production of goods subject to relaxation as permitted by Govt. of India from time to time. Such Enterprises may be set up either under the Export Oriented Enterprises or under EPIP [Export Promotion Industrial Park] Scheme or under the EHTP [Electronic Hardware Technology Park] Scheme or Software Technology Park Scheme or Special Economic Zone.
- f) **Fixed Asset:** Fixed assets shall mean the total investment made on land, building and plant and machinery and such other productive assets like tools, jigs, and fixtures, dies, utilities like boilers, compressors, diesel generating sets, cranes, material handling equipments and such other equipments directly related to production purposes.

II) Sanction of Incentives & Concessions as per this Government Order is Subject to the following terms and Conditions:

- a) All new industrial investments shall create maximum possible additional employment opportunities and provide a minimum 80% of employment to the local people on an overall basis [100% employment to local people in case of Group C & D categories will be insisted] and this will be monitored during disbursement of incentives and concessions.
- The above requirements regarding employment to local people will be monitored by the DIC for a period of 5 years. Failure of the industries to provide employment to local people as stipulated above will be reported to the concerned DLSWCC/ SLSWCC/ SHLCC, which will recommend for recovery of incentives and concessions sanctioned to the unit, for which purpose a suitable under-taking will have to be furnished by the unit concerned before sanctioning incentives and concessions.
- b) These incentives and concessions shall not be available for the Enterprises listed in Annexure – 4 irrespective of the location.
- c) The incentives and concessions as per this Government Order shall be applicable only to all new and additional investments made on or after 01.04.2009.
- d) The incentives and concessions under this policy will be available to all new investments both for establishment of new Enterprises or for expansion, diversification and modernization of existing industries. To be eligible for considering as expansion / diversification / modernization, enterprises shall make an additional investment of at least 50% of the original investment of the existing unit.
- e) The quantum of investment subsidy shall be computed on the value of fixed assets as approved by the financial institutions or commercial banks.
- f) The definition of Micro, Small, Medium Enterprises and Large Scale Industry as indicated above shall automatically stand revised as and when Government of India makes any changes in such definition and benefits under this package shall be available to the Micro,

Small, Medium Enterprises and Large Scale Industry as per the new definition from the respective dates.

- g) The validity of incentives and concessions as per this order shall be for a period of five years from 1st April 2009 [i.e., upto 31st March 2014].
- h) Wherever industrial Enterprises avail subsidy / interest subsidy under any other schemes of Govt. of Karnataka / Govt. of India, only differential amount of Subsidy/ interest subsidy, if any, would be provided under this policy.
- i) Incentives and concessions under this policy shall be available only for manufacturing Enterprises. However, specified categories of industry related service enterprises as listed in Annexure – 3 shall also be eligible for incentives and concessions as per this order.
- j) The incentives and concessions under this policy will come into force from 1st April 2009. With the announcement of this policy, all other Industrial Policies announced earlier stands withdrawn. However, industrial Enterprises which have already been sanctioned incentives and concessions under the earlier package/ Government Order shall continue to enjoy those benefits as per the sanction order already issued.
- k) Industrial Enterprises which were in the process of being established at the time of announcement of Industrial Policy 2006-11 vide G.O.No. C I 319 SPI 2005 dt. 26.8.2006 shall be eligible for incentives and concessions under the 2001-06 policy vide G.O.No. C I 167 SPI 2001 dt. 30.6.2001 subject to the following terms and conditions:

(i) For Bank finance cases:

All cases where loan is sanctioned by the financial institutions prior to 1.4.2006 will be considered under 2001-06 Policy subject to fulfillment of all the following conditions before 01.04.2006.

- 1) The unit should have obtained valid PRC/IEM before 31.3.2006.
- 2) First release of loan amount should have been released.
- 3) Orders should have been placed for plant and machinery.
- 4) 50% of the building should have been constructed and such Enterprises shall have commenced commercial production on or before 30.09.2006.

(ii) For self financed cases:

In case of self financed Enterprises the following conditions shall be satisfied as on 31.3.2006 to become eligible under 2001-06 Policy for availing incentives and concessions.

- 1) The unit should have obtained PRC/IEM acknowledgment before 31.3.2006.
- 2) Land should have been acquired/ land should have been converted in case of agriculture land or should have entered into lease agreement in respect of leased land/building.
- 3) 50% of the building should have been constructed in respect of Own/Leased land.
- 4) Orders should have been placed for plant and machinery and the Enterprises should have commenced commercial production before 30.09.2006.

However, such cases shall make an application for grant of investment subsidy before 30th September, 2009. After which no applications will be entertained under 2001-06 policy. The Enterprises not satisfying the above condition, automatically falls under 2006-11 policy. New investment in 2006-11 industrial policy shall mean establishment of new units and also existing units making additional investment undertaking expansion/ diversification / modernization.

Industrial Enterprises which are in the process of being established at the time of announcement of this Industrial Policy 2009-14, shall have an option of availing incentives and concessions under the 2006-11 policy provided, loan is sanctioned by the financial institution prior to 01.04.2009 and subject to fulfillment of following conditions.

- 1) First release of the loan should be before 01.04.2009.
- 2) Orders should have been placed for plant and machinery
- 3) Such Enterprises shall commence commercial production on or before 30.09.2009.

The above option should be exercised prior to 30.06.2009 and should be registered with Commissioner for Industrial Development and Director of Industries and Commerce, Bangalore or in Office of the concerned District Industries Centres with necessary documentary evidence. Options once exercised cannot be withdrawn and shall be binding. Enterprises which do not exercise such option prior to 30.06.2009 shall automatically be governed by the provisions of this order.

- l) All eligible Enterprises under 2006-11 and 2009-14 policies shall submit application for sanction of incentives before the concerned District Industries Centres within a period from 6 months from the date of commencement of commercial production. Enterprises who fail to comply this deadline will not be eligible for investment subsidy.
- m) Investments made by an existing unit/ new unit on the land, building, plant and machinery acquired from financial institutions under Section 29 of the SFCs Act shall not be eligible for any incentives and concessions.
- n) Incentives and concessions for investments in the IT / BT / Tourism / Wine Sector / Neera processing sector / Infrastructure Development sector will however continue to be governed by the respective policies of the Government.
- o) Unit shall avail incentives and concessions under one Industrial Policy only unless otherwise specified.
- p) Separate guidelines for administration of these incentives and concessions will be issued for the guidance of the concerned agencies and officers with the approval of the State Level Coordination Committee under the Chairmanship of the Principal Secretary to Government, C&I Department. Interpretation of Government Orders (including of previous policies) and the decision thereon of this State Level Coordination Committee shall be final.

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ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ಮಾರ್ಚ್ ೫, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೪, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೨೨
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ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 29 ಶಾಸನ 2008, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 5ನೇ ಮಾರ್ಚ್, 2009

The Karnataka Municipal Corporations (Amendment) Bill, 2009ಕ್ಕೆ, 2009ರ ಫೆಬ್ರವರಿ ಮಾಹೆಯ 27ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2009ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 02 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ACT NO. 2 OF 2009

(First Published in the Karnataka Gazette Extra-ordinary on the Fifth day of March, 2009)

THE KARNATAKA MUNICIPAL CORPORATIONS (AMENDMENT) ACT, 2009

(Received the assent of the Governor on the twenty-seventh day of February, 2009)

An Act further to amend the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the fifty-ninth year of the Republic of India, as follows:-

1. Short title and commencement.- This Act, may be called the Karnataka Municipal Corporations (Amendment) Act, 2009.

(2) It shall be deemed to have come into force with effect from thirteenth day of January, 2009.

2. Amendment of section 3.- In section 3 of the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) (hereinafter referred to as the principal Act), after sub-section (2) the following shall be inserted namely:-

Provided that the "Corporation of City of Bangalore" shall be called the "Bruhat Bangalore Mahanagara Palike".

3. Insertion of new section 108A.- After section 108 of the principal Act, the following new section shall be inserted, namely:-

"108A. Levy and calculation of property tax in respect of Bruhath Bangalore Mahanagara Palike.- (1) Notwithstanding anything contrary contained in this Act, subject to such exemptions provided under this Act and such rules as may be prescribed, the property tax of all buildings or vacant lands or both situated within the city of Bruhath Bangalore Mahanagara Palike area shall be levied every year in the following manner.

(2) The property tax shall be levied by the Bruhath Bangalore Mahanagara Palike by resolution passed as specified in section 106 at such percentage not being less than 20 percent and not more than 25 percent of the taxable annual value of a building, vacant land or both. The taxable annual value of a building, vacant land or both shall be calculated by multiplying the corresponding "unit area value" with the total built-up area of a building, vacant land or both for ten months, minus depreciation at such rate, as may be prescribed, depending on the age of a building.

Explanation.- For the purpose of this section, "Unit Area Value" means an average rate of expected returns from the property per sq.ft., per month determined by the Commissioner, Bruhath Bangalore Mahanagara Palike on the basis of the average market rate determined through mass appraisal method or real estate market information or any other reliable source or combination of these sources that he may consider it as sufficient and reasonable having regard to the location, type of construction of the building, nature of use to which the vacant land or building is put, area of the vacant land, built-up area of the building, age of the building, parking area of vehicles in non-residential building where it is charged and such other criteria as may be prescribed. Different rates may be determined for different area or street by classifying into zones, different nature of use to which the vacant land or building is put and for different class of buildings and vacant lands:

Provided that no such "unit area value" shall come into force unless it is previously published in the official Gazette for the information of the persons likely to be affected and an opportunity is provided to make representation or suggestions, if any, in this regard:

Provided further that the land appurtenant to a building to the extent not exceeding thrice the area occupied by such building shall be exempted from the property tax:

Provided also that subject to such condition and in such circumstances as may be notified, the Commissioner, Bruhath Bangalore Mahanagara Palike, may, in lieu of the tax under sub-section (2), fix any lumpsum amount as annual tax, irrespective of zonal classification, in respect of,-

- (a) a built-up area having less than 300 sq.ft., in a slum area declared as such by the Karnataka Slum Clearance Board or the Commissioner, Bruhath Bangalore Mahanagara Palike; and
- (b) an area used as parking area in a non-residential building and being charged for its use by the owner or the occupier.
- (c) any other class of building or structure as he deems fit.

(3) The Bruhath Bangalore Mahanagara Palike may levy and collect the property tax from every building, vacant land or both including a building constructed in violation of the provisions of building byelaw or in an unauthorized layout or in a revenue land or from a building occupied without issuance of occupancy or completion certificate except the building constructed illegally in Government land, land belonging to any local body, any statutory body or an organization owned or controlled by the Government. The property tax collected from such building shall be maintained in a separate register:

Provided that levy and collection of property tax under this sub-section from such building does not confer any right to regularise violation made, or title, ownership or legal status to such building. Such buildings shall always be liable for any action for violation of law in accordance with the provisions of this Act or any other law.

(4) The property tax payable shall be reduced by fifty percent in respect of a self occupied building used for residential purpose and such class of self occupied non-residential building as may be notified by the State Government on the recommendation of the Corporation.

(5) The provisions contained in sections 107, 110, 111, 112, sub-sections (5), (6) and (7) of section 112A, and sections 112B, 112D and 113 to the extent they are not inconsistent to the provisions of this section shall mutatis mutandis apply to the Bruhath Bangalore Mahanagara Palike:

Provided that the State Government may prescribe separate procedure, form or register in respect of property assessed by the Bruhath Bangalore Mahanagara Palike. A different register may be prescribed for different class of property assessed for tax.

(6) The person primarily liable to pay the property tax, shall pay the tax in two equal instalments. The first being before 30th May and second by 29th November of each financial year. However, the owner or occupier or person primarily liable to pay property tax may choose to pay in one instalment:

Provided that for the year 2008-09, the first instalment shall be paid within sixty days from the date of commencement of the Karnataka Municipal Corporations (Amendment) Act, 2009 and the second instalment shall be paid within thirty days thereafter:

Provided further that if the owner or occupier who is liable to pay property tax files return and also pays property tax for the whole year, within one month from the date of commencement of each year or within one month or within one month from the date of commencement of the Karnataka Municipal Corporations (Amendment) Act, 2009 for the year 2008-09, he shall be allowed a rebate of five per cent on the tax payable by him:

Provided also that the State Government may on the recommendation of the Corporation by notification extend the time limit for payment of property tax without penalty and for the benefit of 5% rebate in respect of the financial year 2008-09 and 2009-2010.

Provided also that subject to random scrutiny as may be prescribed, the tax return filed for the first time during 2008-09 shall form the base for payment of tax applicable during each block year.

(7) Before any owner or occupier submits any return under sub-section (8), he shall pay in advance half-yearly tax calculated or the full amount of the property tax payable by him for the year on the basis of such return declared by him as being true and complete.

(8) Notwithstanding anything contained in sub-section (1) of section 112A, the State Government may prescribe the form and the manner in which every owner or occupier who is liable to pay the property tax under this Act shall submit a return every year to the Commissioner, Bruhath Bangalore Mahanagara Palike or to the officer or agency authorized by him in this behalf.

(9) In order to facilitate filing of return by an owner or occupier of any building or vacant land or both and assessment of property tax under this section, the Commissioner shall from time to time issue guidelines for determining the unit area value and property tax payable thereon.

(10) Every return filed by a owner or occupier shall be deemed to have been assessed to tax except in cases where the Commissioner or authorised officer may take-up or authorise subordinate officers the cases for random scrutiny of the returns filed in the manner prescribed.

Provided that Commissioner may suo moto or otherwise has reason to believe that there is an evasion of tax by the owner or occupier, he may cause inspection of such building and assess the tax.

(11) For the purpose of random scrutiny of the return filed or in cases where returns are not filed as required under sub-section (8) in respect of any buildings or lands or both, the Commissioner or any person authorized by him in this behalf may enter, inspect, survey or measure any land or building after giving notice to the owner or occupier and the owner or occupier shall be bound to furnish necessary information required and based on such inspection and information collected, he shall assess the property tax subject to sub-section (5) and send a copy of the order of assessment to the owner or occupier concerned. Such entry into and upon any building or vacant land shall be made between sunrise and sunset.

(12) If the occupier of the property, refuses to allow the authorised officer to enter to inspect the premises, the officer after giving reasonable opportunity shall record the refusal and shall proceed to assess the property to the best of his judgement:

Provided that in the case of buildings used as human dwelling due regard shall be paid to the social and religious customs of the occupiers and no apartment in the actual occupancy of a woman shall be entered until she has been informed that she is at liberty to withdraw and every reasonable facility has been afforded to her for withdrawing.

(13) Upon random scrutiny, if the authorized officer has reasons to believe that any return furnished, which is deemed as assessed, is incorrect or has been underassessed resulting in evasion of property tax,-

- (a) may, on the basis of information available on record and after physical inspection proceed to re-assess the property, in the manner provided under this section;
- (b) if the tax-reassessed is more than 5 percent than the tax remitted alongwith the returns, the evaded tax shall be payable together with a penalty not less than twice the tax so evaded payable alongwith interest for the difference in tax paid and payable calculated at 24 percent per annum;

- (c) if upon inspection and re-assessment as made under this section by the Commissioner or the authorized officer, shall issue a notice of re-assessment to the tax payer demanding that the tax shall be paid within thirty days of the service of the notice and after giving the tax payer the opportunity of show cause in writing;
- (d) the owner or occupier may either accept the property tax assessed and the penalty levied or send objections to the Commissioner or the authorized officer within a period of thirty days from the date of receipt of a copy of the notice under this sub-section;
- (e) the Commissioner or the authorized officer shall consider the objections and pass such orders either confirming or revising such assessment within a period of sixty days from the date of filing objections and a copy of the order shall be sent to the owner or occupier concerned.

(14) An assessment or re-assessment under this section shall not be made after the following time limits,-

- (i) three years after filing the tax return under this section;
- (ii) three years after the evidence of facts, sufficient in the opinion of the Commissioner or the authorized officer to justify making of the re-assessment, comes to its knowledge, whichever is later.

(15) In computing the period of limitation specified for assessment or re-assessment, as the case may be under this Act, the period taken for disposal of any appeal against an assessment or other proceedings by the appellate authority, a tribunal or competent court shall not be taken into account for assessment or re-assessment as the case may be.

(16) Subject to sub-section (2), the property tax assessed and levied under this section shall be liable for revision once in three years by enhancing 15 percent commencing from the financial year 2008-09:

Provided that the Municipal Corporation may enhance such property tax upto 30 percent once in three years and different rates of enhancement may be made to different areas and different classes of buildings and lands:

Provided further that the non-assessment of property tax under this section during the block period of three years shall not be applicable to a building in respect of which there is any addition, change of use, alteration or variation to it. The owner or occupier shall report such changes within six months from the date of completion or occupation whichever is earlier alongwith the revised return and tax:

Provided also that nothing contained in this section shall be deemed to affect the power of State Government to direct an earlier revision of property tax.

(17) The Commissioner shall have power to clarify any doubt as to classification of zones, unit area value and class of property. The decision of the Commissioner in this regard shall be final."

3. Repeal and savings.- (1) The Karnataka Municipal Corporations (Amendment) Ordinance, 2008 (Karnataka Ordinance No.1 of 2008) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

By Order and in the name of the Governor of Karnataka

G.K. BOREGOWDA

Secretary to Government

Department of Parliamentary Affairs and Legislation

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - III	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ಮಾರ್ಚ್ ೫, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೪, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೨೮
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ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಹಾಗೂ ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಸಚಿವಾಲಯ

ಪ್ರಕಟಣೆ

ಸಂಖ್ಯೆ. ಲೋಇ 73 ಇಎಪಿ 2008, ದಿನಾಂಕ 24ನೇ ಫೆಬ್ರವರಿ 2009

ವಿಷಯ:- ರಾಜ್ಯದಲ್ಲಿನ ರಾಜ್ಯ ಹೆದ್ದಾರಿ / ಜಿಲ್ಲಾ ಮುಖ್ಯ ರಸ್ತೆಗಳನ್ನು ಸಾರ್ವಜನಿಕ-ಖಾಸಗಿ-ಸಹಭಾಗಿತ್ವದಲ್ಲಿ (ಪಿಪಿಪಿ) ಅಭಿವೃದ್ಧಿಪಡಿಸುವ ಯೋಜನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತ ಇವರನ್ನು ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿಯೆಂದು (ಹೈವೇ ಅಥಾರಿಟಿ) ಎಂದು ನೇಮಿಸುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:- 1) ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದ ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ.ಪಿಡಬ್ಲ್ಯುಡಿ 23 ಆರ್‌ಡಿಎಫ್ 2004,
ದಿನಾಂಕ 22-09-2008.
- 2) ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದ ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ.ಲೋಇ 49 ಇಎಪಿ 2008,
ದಿನಾಂಕ 02-12-2008.

ಉಲ್ಲೇಖಿತ ದಿನಾಂಕ 22-09-2008ರ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿನ ಪ್ರಕಟಣೆಯಲ್ಲಿ ದಿನಾಂಕ 24-11-2007 ರಂದು ಹೊರಡಿಸಲಾಗಿದ್ದ ಪ್ರಕಟಣೆಯನ್ನು ಭಾಗಶಃ: ಮಾರ್ಪಡಿಸಿ ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆಯ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗಳು (ರಾಜ್ಯ ಹೆದ್ದಾರಿ (ವಿಶೇಷ) ಹೊರತುಪಡಿಸಿ) ಮತ್ತು ಜಿಲ್ಲಾ ಮುಖ್ಯ ರಸ್ತೆಗಳಿಗೆ ಅನ್ವಯವಾಗುವಂತೆ ಇಲಾಖೆಯ ಆಯಾ ವಿಭಾಗಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ರಸ್ತೆಗಳು / ರಸ್ತೆ ಭಾಗಗಳಿಗೆ ಆಯಾ ವಿಭಾಗದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್‌ರವರನ್ನು ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿಯೆಂದು ಮೇಲಿನ ಉಲ್ಲೇಖ (1) ರಲ್ಲಿನ ಪ್ರಕಟಣೆಯಲ್ಲಿ ಪುನರ್‌ನೇಮಿಸಲಾಗಿದೆ.

ಆದರೆ, ಸರ್ಕಾರವು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ-2 ರಡಿ ವಿಶ್ವಬ್ಯಾಂಕ್ ಹಾಗೂ ಏಷಿಯನ್ ಅಭಿವೃದ್ಧಿ ಬ್ಯಾಂಕ್ ನೆರವಿನಡಿಯಲ್ಲಿ ಕೆಲವು ರಾಜ್ಯ ಹೆದ್ದಾರಿಗಳ ಅಭಿವೃದ್ಧಿ ಕೈಗೊಳ್ಳಲು ಉದ್ದೇಶಿಸಿದ್ದು, ಈ ಕಾಮಗಾರಿಗಳನ್ನು ಸುಲಲಿತವಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಉದ್ದೇಶದಿಂದ ದಿನಾಂಕ 22-09-2008 ರಲ್ಲಿ ಘೋಷಿಸಲಾಗಿದ್ದ ಪ್ರಕಟಣೆಯನ್ನು ಭಾಗಶಃ: ಮಾರ್ಪಡಿಸಿ ಸದರಿ ಪ್ರಕಟಣೆಯೊಂದಿಗಿನ ಅನುಬಂಧದಲ್ಲಿ ಸೂಚಿಸಿರುವ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗಳ ಸರಪಳಿಯ ಭಾಗಗಳಿಗೆ ಅನ್ವಯಿಸುವಂತೆ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ, ಇವರನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಕಾಯ್ದೆ 1964ರ ಪ್ರಕರಣ-4ರಡಿ ತಾತ್ಕಾಲಿಕವಾಗಿ “ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿ” ಎಂದು, ಸದರಿ ಕಾಮಗಾರಿಗಳು ಪೂರ್ಣಗೊಂಡು ಸಂಬಂಧಪಟ್ಟ ವಿಭಾಗದ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರಿಗೆ ಮರುಹಸ್ತಾಂತರವಾಗುವವರೆಗೆ ಮೇಲಿನ ಉಲ್ಲೇಖ (2) ರಲ್ಲಿನ ಪ್ರಕಟಣೆಯಲ್ಲಿ ನೇಮಿಸಲಾಗಿರುತ್ತದೆ.

ಈಗ ಸರ್ಕಾರವು ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿನ ಕೆಲವು ರಾಜ್ಯ ಹೆದ್ದಾರಿ / ಜಿಲ್ಲಾ ಮುಖ್ಯ ರಸ್ತೆಗಳನ್ನು ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತದ ಮೂಲಕ ಸಾರ್ವಜನಿಕ-ಖಾಸಗಿ-ಸಹಭಾಗಿತ್ವದಲ್ಲಿ (ಪಿಪಿಪಿ) ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಉದ್ದೇಶಿಸಿದೆ. ಸದರಿ ಯೋಜನೆಯನ್ನು ಸುಲಲಿತವಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಉದ್ದೇಶದಿಂದ ಮೇಲಿನ ಎರಡು ಕಂಡಿಕೆಗಳಲ್ಲಿ ನೇಮಿಸಿರುವ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿಗಳಿಂದ ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತಕ್ಕೆ ಹಸ್ತಾಂತರಿಸಲಾಗುವ ರಸ್ತೆ / ರಸ್ತೆಯ ಭಾಗಗಳಿಗೆ (ರಸ್ತೆಯ ಸರಪಳಿಗಳಿಗೆ) ಅನ್ವಯವಾಗುವಂತೆ, ಹಸ್ತಾಂತರಗೊಂಡ ದಿನಾಂಕದಿಂದ ಯೋಜನೆ ಪೂರ್ಣಗೊಂಡು, ಲೀಸ್ ಅವಧಿಯು ಮುಗಿದ ನಂತರ ಸಂಬಂಧಿಸಿದ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿಗಳಿಗೆ ಮರುಹಸ್ತಾಂತರವಾಗುವವರೆಗೆ ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತ, ಬೆಂಗಳೂರು ಇವರನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಕಾಯ್ದೆ 1964ರ ಪ್ರಕರಣ-4ರಡಿ ತಾತ್ಕಾಲಿಕವಾಗಿ “ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿ” ಎಂದು ನೇಮಿಸಲಾಗಿರುತ್ತದೆ.

ಪಿಪಿಪಿ ಮಾದರಿಯಲ್ಲಿ ಅಭಿವೃದ್ಧಿಗೊಳಿಸಲು ಹಸ್ತಾಂತರಗೊಂಡ ರಸ್ತೆ / ರಸ್ತೆಯ ಸರಪಳಿ ಭಾಗಗಳಿಗೆ ಹಸ್ತಾಂತರಗೊಂಡ ದಿನಾಂಕದಿಂದ ಯೋಜನೆಯ ಲೀಸ್ ಅವಧಿಯು ಸೇರಿದಂತೆ ಪೂರ್ಣಗೊಂಡು ಸಂಬಂಧಿಸಿದ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿಗಳಿಗೆ ಮರುಹಸ್ತಾಂತರವಾಗುವವರೆಗೆ, ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತ, ಬೆಂಗಳೂರು ಇವರು ಮಾತ್ರ “ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರಿಯಾಗಿ” ಸದರಿ ರಸ್ತೆ/ ರಸ್ತೆ ಭಾಗಗಳಿಗೆ ಅನ್ವಯವಾಗುವಂತೆ ಮೇಲಿನ ಅವಧಿಯಲ್ಲಿ ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತದ ಕರ್ತವ್ಯದೊಂದಿಗೆ ತಾತ್ಕಾಲಿಕವಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುವುದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಎಂ.ದೇವಿಪ್ರಸಾದ್

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ

ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಹಾಗೂ

ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ (ಇಎಪಿ).

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಸೋಮವಾರ, ಮಾರ್ಚ್ ೯, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೮, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೨೯
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**HOME SECRETARIAT
POLICE DEPARTMENT**

**Office of the Commissioner of Police, No.1, Infantry Road, Bangalore-1
No. CP/BC(Permission)1.2008, dated 7th March, 2009**

**LICENCING AND CONTROLLING OF ASSEMBLIES AND PROCESSIONS
(BANGALORE CITY) ORDER, 2008.**

(Issued under Section 31 Sub Section " O " of the Karnataka Police Act, 1963 with the approval of the Government of Karnataka vide Letter No.HD 149 SST 2009 dated 04.03.2009).

PREAMBLE.

Whereas, it is observed that the smooth flow of traffic in Bangalore City is being affected adversely due to the processions and assemblies of persons that are organized by political, religious and social groups from time to time resulting in considerable and frequent inconvenience to the members of the public and obstruction to the flow of traffic.

Whereas it has been considered necessary and essential to control and regulate the assemblies and processions in Bangalore City to ensure the smooth flow of traffic and to prevent inconvenience to the members of the public.

Whereas there is provision in the Karnataka Police Act, 1963, Section 31 Sub Section " O " to make and enforce orders to control, to regulate the conduct and behaviour or action of the persons constituting assemblies and processions on or along the streets of the Bangalore City and the route by the order in which and the times at which the same may pass.

Whereas Commissioner of Police is authorized to make such an order with the previous sanction of the Government under Section 31 Sub Section 1 of the Karnataka Police Act, 1963.

Wherefore, I, Shankar Bidari, Commissioner of Police, Bangalore City, hereby make the following:

ORDER

The draft of the following order which the Commissioner of Police, Bangalore City proposes to make in exercise of powers conferred by clause (o) of sub section (1) of section 31 of the Karnataka Police Act, 1963 (Karnataka Act 4 of 1964) is hereby published as required by sub section (6) of the said section for the information of the person likely to be the affected thereby and notice is hereby given that the said draft will be taken into consideration on or after fifteen days from the date of its publication in official Gazette.

Any objections/suggestions which may be received from any person with respect to the said draft before the expiry of the period specified above will be considered by the Commissioner of Police, Bangalore City. Objections and suggestions may be addressed to the Commissioner of Police, Bangalore City, No.1, Infantry Road, Bangalore-560 001.

ORDER.

1. TITLE AND COMMENCEMENT :

1.1 This order may be called : Regulation of public processions and assemblies (Bangalore City) Order, 2009.

1.2 It shall come into force on the day of its publication in the Official Gazette.

2. DEFINITIONS : In this order, unless the context otherwise requires:

a. "Act" means the Karnataka Police Act 1963 (Karnataka Act 4 of 1964).

b. 'Application' means application in Form No. I or II appended to this order, as applicable.

c. 'Assembly' means a congregation of more than 250 persons assembling at the same place with the intention of conducting a meeting, protest, to hear a public speech including political, social, religious and cultural meetings to which the public have got free access: but does not include the concerts organized for public amusement and indoor meetings, whether they are organized in a public place or in private place.

d. 'Licence' means licence granted in form No. III or IV appended to this order.

e. 'Licencing Authority' means the Deputy Commissioner of Police of the concerned Zones or Additional Commissioner of Police, Law and Order, as the case may be within their jurisdiction, in which the assemblies and processions are being conducted.

f. 'Procession' means, - (i) a congregation of the people who are accompanied by music or otherwise consisting of more than 25 persons passing in a group on any public road in Bangalore City, with a common object; or

ii. includes processions organized by political parties, religious groups, social organizations, route marches, but does not include marriage and funeral processions.

g. Section means Section 31, Sub Section "O" of the Act.

3. LICENCES TO BE OBTAINED FOR PROCESSIONS OR PUBLIC ASSEMBLIES: (1) No processions or assemblies shall be allowed in Bangalore City without obtaining licence under this order.

(2) Application in Form No.1 in respect of every procession, if it is to be conducted on a route within the jurisdiction of one zone only shall be made to the Dy. Commissioner of Police of the concerned zone. If it is to be conducted on a route passing through more than one zone, the application shall be made to the Addl. Commissioner of Police, Law and Order, Bangalore City. The application shall be accompanied by a demand draft of Rs.100 (Rupees hundred only) payable in favour of the Commissioner of Police, Bangalore City.

(3) In respect of the assembly, the application in form No.II accompanied by a demand draft of Rs.100/- (Rupees Hundred only) payable in favour of the Commissioner of Police, Bangalore City be made to the Dy. Commissioner of Police of the concerned zone where the assembly is proposed to be held.

(4) Every application for procession or assembly shall be made atleast seven clear days in advance excluding the date on which the procession or assembly is proposed to be held. Provided in exceptional cases recorded in writing, the Licencing Authority may entertain an application with in a short notice.

4. VIEWS AND INFORMATION TO BE OBTAINED REGARDING THE PROCESSION : (1) On receipt of application under clause (3), the Licencing Authority may, if satisfied that the application is in order, shall forthwith seek views and opinion of the following officers namely:-

(i) The applications received by Dy. Commissioners of Police will be forwarded to the concerned Dy. Commissioner of Police, Traffic and in case the applications received by Additional Commissioner of Police, Law and Order, the applications will be forwarded to Additional Commissioner of Police, Traffic

(ii) Station House Officers of the jurisdictional Police Stations.

(2) The authorities specified in clause 4(i) and 4 (ii) shall submit their views at the earliest but not later than 2 days from the date of receipt of the application with regard to the following , namely :-

- i. That the routes on which the procession is proposed to be taken will not give scope for any disturbances.
- ii. The roads through which the procession is proposed to be taken will not give scope for any obstruction to the smooth flow of traffic and cause inconvenience to the members of the public.
- iii. The number and type of vehicles, which can be permitted in the procession.
- iv. The route by which the procession may be permitted and the time during which the procession should start and the time by which the procession should conclude.
- v. Whether any restrictions are required to be imposed regarding the use of loud-speakers during the course of the procession.
- vi. Any other regulation, which is required to be followed by the persons participating in the procession.
- vii. Whether there is likelihood of processionists shouting slogans etc., which are likely to annoy other religious, political, social, linguistic or cultural groups.
- viii. Whether organizers are capable of conducting the procession in an orderly and disciplined manner.
- ix. Whether there is any objection for grant of permission to conduct the procession.

(3) In respect of the assemblies, the opinion of the authorities specified in clause 4 (i) and 4(ii) will be obtained regarding the following namely :-

- i. The number of persons likely to participate in the assembly.
- ii. The time by which the assembly should be permitted to start.
- iii. The time by which the assembly should be permitted to close its proceeding and disperse.
- iv. The likely gathering expected in the assembly.
- v. Whether adequate parking facilities are available for the persons coming to attend the assembly in motor vehicles.
- vi. Whether the area at which the assembly is proposed to be held is adequate to accommodate the number of persons likely to attend the assembly and has adequate entry and exit points.
- vii. Whether the organizers are capable of adhering to the conditions, which may be imposed in the licence.
- viii. Whether such assembly is likely to cause annoyance to any other group of persons or institutions or hospitals in the vicinity.
- ix. Any other issues relevant to the peaceful and disciplined conduct of the assembly.
- x. Whether the persons organizing the assembly have taken permission/no objection of the owners of the land where the assembly is proposed to be held.
- xi. Whether they have got any objection for grant of licence to the assembly.

5. LICENCING AUTHORITY OR HIS REPRESENTATIVE MAY INSPECT THE PREMISES AND ROUTE : The Licencing Authority may for the purpose of granting licence, if necessary, hold inspection of the site or premises or may depute any officer of or above the rank of Police Inspector serving under him, to inspect such premises and route. The Licencing Authority or officers so deputed, may, if need be, require the organizers or their authorized representative to be present during such inspection.

6. LICENCING AUTHORITY MAY RECORD THE STATEMENT OF THE APPLICANT: The Licencing Authority may before deciding whether to give or refuse licence, record the statement of the organizers or their representative. For this purpose, he or any sub-ordinate officer not below the rank of Police Inspector

nominated by him may record the statement of the applicant to offer an opportunity to him to express his views regarding any adverse report received from the authorities mentioned in paras 4 (i) and 4 (ii).

7. FACTORS TO BE CONSIDERED BY THE LICENCING AUTHORITY: The Licencing Authority may grant or refuse licence for conducting procession or assemblies considering the following namely;

- i. The interest of the public in general;
- ii. Status and antecedents of the applicant;
- iii. Availability of Parking space for all the motor vehicles of persons attending the processions or assemblies;
- iv. Law and order problems in the locality;
- v. Whether any disturbance or nuisance is going to be caused to any hospital, educational or religious institutions or court or Government Office in the vicinity;
- vi. Whether any nuisance or annoyance is going to be caused to the people in the residential areas in the vicinity;
- vii. Whether the procession or assembly is likely to give scope for any nuisance or resentment amongst the members of the public belonging to any religious, cultural linguistic or social groups.
- viii. Whether all adequate precautions have been taken in respect of processions or public meetings for which the licence is to be granted to prevent obstruction to the smooth flow of traffic.
- ix. Whether the grant of licence will give scope for disturbance of peace and tranquility on the route through which the procession is proposed to be taken.

8. REFUSAL TO GRANT A LICENCE TO BE COMMUNICATED: Subject to the provisions in this order, the Licencing Authority may grant the licence to the applicant in Form III or IV on such terms and conditions; for such period specified therein subject to such conditions as it may determine. Where the Licencing Authority refuses to grant a licence, it shall do so by an order and such order shall be communicated to the applicant giving reasons in writing for such refusal.

9. LICENCE VALID ONLY FOR THE APPLICANT OR THE ORGANISATION: Every licence granted under this order shall be personal to the applicant or the organization, which has applied for the same.

10. APPEAL : (1) Where the Dy. Commissioner of Police of a Zone is the Licencing Authority, the applicants may prefer an appeal to the Additional Commissioner of Police, Law and Order, who may hear the concerned, if necessary and pass such orders as he deems fit within 24 hours from the time of receipt of appeal.

(2) Where the Addl. Commissioner of Police is the Licencing Authority, the applicants may prefer an appeal to the Commissioner of Police, Bangalore City, who may, if necessary hear the concerned and pass such orders as he deems fit, within 24 hours from the time of receipt of the appeal.

11. THE PERSONS PARTICIPATING SHOULD OBEY THE DIRECTIONS OF THE POLICE: The persons participating in the assembly or procession and the organizers of the processions or assemblies, or the organizers of any assembly shall obey such directions as may be given by the Police Officers on duty at the spot.

12. GOVERNMENT DIRECTIONS TO BE OBEYED AND IMPLEMENTED : Any direction that may be issued by the Government regarding granting of licence to processions or assemblies, from time to time shall be obeyed and implemented diligently by the Licencing Authority.

13. REMOVAL OF DIFFICULTIES: In case of any difficulty or doubt regarding the enforcement of the provisions of this Order, the Licencing Authorities will seek instructions from the Commissioner of Police and such instructions as may be given by the Commissioner of Police will be final.

Commissioner of Police
Bangalore City.

FORM-I

Application for grant of licence for conducting procession.

1	Full name of the applicant.	
2	Designation, address and contact telephone numbers.	
3	The purpose of the procession	
4	The route through which the procession is proposed to be taken.	
5	The number of persons likely to participate in the procession.	
6	Names and addresses of 5 persons who will be responsible for proper conduct of the procession.	
7	The number and type of vehicles to be taken as part of the procession.	
8	The time by which the procession is proposed to commence.	

9	The time by which the procession is proposed to conclude.	
10	Any other particulars to be furnished.	

Date :
Place :

Signature of applicant.
Name:
Address:
Telephone Nos.

FORM-II
Application for grant of licence to conduct an assembly.

1	Full name of the applicant.	
2	Designation, address and contact telephone numbers.	
3	The place where the assembly is to be conducted.	
4	The purpose of conducting the assembly.	
5	Whether permission has been taken by the owner of the land where the assembly is proposed to be conducted.	
6	If so, a copy to be enclosed.	
7	The number of persons likely to attend the assembly.	
8	The number and type of vehicles likely to be brought by the persons attending the assembly.	
9	The time by which the assembly is proposed to start.	
10	The time by which the assembly is proposed to conclude the proceedings and disperse.	
11	Names and addresses of 5 persons who will be responsible for proper conduct of the assembly.	

Date :
Place :

Signature of applicant.
Name:
Address:
Telephone Nos.

FORM-III
Grant of licence to conduct procession.

1	Name of the organizer.	
2	Designation, address and contact telephone numbers.	
3	Purpose of the procession.	
4	The route by which the procession is permitted to be taken.	
5	No. of persons permitted to take part in the procession.	
6	The time at which the procession should commence.	
7	The time at which the procession should conclude.	
8	The number and type of vehicles permitted to be taken in the procession.	
9	The name and designation of the officer authorized to oversee proper conduct of the procession.	

Bangalore

Date:
Time:

Seal

Licensing Authority.
Designation

CONDITIONS:

1. The organizers of procession will obtain licence for the use of loud speaker separately. They will not use loud speaker beyond..... decibels.
2. During the procession, they should not shout slogans, which are likely to annoy any other religious, political, social, linguistic or cultural groups.
3. The organizers should adhere to the time prescribed in the licence.

4. The organizers should make arrangements for orderly conduct of the procession and responsible members of the organization/applicant should be present during the procession and ensure this.

N O T E : Such other additional conditions as are considered in public interest, may be included keeping in view the overall situation at the time of granting of the licence by the Licencing Authority.

FORM-IV
Grant of licence to conduct assembly.

1	Name of the applicant.	
2	Designation, address and contact telephone numbers.	
3	Place where the assembly is permitted.	
4	Purpose of the assembly.	
5	The time at which the assembly should start.	
6	The time at which the assembly should conclude.	
7	The number of persons to take part in the assembly.	
8	The number and type of vehicles permitted to be brought for the assembly.	
9	The name and designation of the officer who is authorized to oversee the proper conduct of the assembly.	

Bangalore
Date:
Time:

Seal

Licencing Authority.
Designation

CONDITIONS

1. The organizers will take necessary steps to ensure that all electrical installations at the place of assembly are safe. In case of any mishap, the applicant will be held personally responsible.
2. The organizer will make necessary arrangements for provision for drinking water to the members of the public attending the assembly.
3. Organizers will ensure that the public address system utilized at the place of assembly is used only in such a way that the sound is heard, as far as possible, only to the persons attending the assembly.
4. Organizers will take necessary steps to safeguard the place of assembly against fire hazards.
5. In case the assembly is likely to be attended by more than 10,000 people, the organizers should requisition a fire tender during the period of assembly to meet any eventualities.

N O T E : Such other additional conditions as are considered in public interest, may be included keeping in view the overall situation at the time of granting of the licence by the Licencing Authority.

Commissioner of Police,
Bangalore City.

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - I	ಬೆಂಗಳೂರು, ಸೋಮವಾರ, ಮಾರ್ಚ್ ೯, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೮, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೦
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ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಸಚಿವಾಲಯ

ವಿಷಯ : ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆಯಲ್ಲಿನ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕ್ಫ್ ಮಹಿಳಾ ಅಭಿವೃದ್ಧಿ ಪ್ರತಿಷ್ಠಾನವನ್ನು ಪುನರ್ ರಚಿಸುವ ಬಗ್ಗೆ ಆದೇಶ

- ಓದಲಾಗಿದೆ:**
- 1) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್‌ಡಿ: 39 ಡಬ್ಲ್ಯೂಜಿಎ: 1991, ದಿ: 27-3-1992.
 - 2) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್‌ಡಿ: 72:ಡಬ್ಲ್ಯೂಎಫ್‌ಡಬ್ಲ್ಯೂ: 2001, ದಿನಾಂಕ: 19-02-2001.
 - 3) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಕಇ: 343:ಡಬ್ಲ್ಯೂಎಫ್‌ಡಬ್ಲ್ಯೂ: 2004, ದಿನಾಂಕ: 28.09.2005.

ಪ್ರಸ್ತಾವನೆ :

ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಮುಸ್ಲಿಂ ಮಹಿಳೆಯರ ಶೈಕ್ಷಣಿಕ, ಆರ್ಥಿಕ ಹಾಗೂ ಸಾಮಾಜಿಕ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಮೇಲೆ ಓದಲಾದ ಕ್ರಮ ಸಂಖ್ಯೆ: (1)ರಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕ್ಫ್ ಮಹಿಳಾ ಅಭಿವೃದ್ಧಿ ಪ್ರತಿಷ್ಠಾನದ ಸಮಿತಿಯನ್ನು ಮೂರು ವರ್ಷದ ಅವಧಿಗೆ ರಚಿಸಿದ್ದು, ನಂತರ ಮೇಲೆ ಓದಲಾದ ಕ್ರಮ ಸಂಖ್ಯೆ: 2 ಮತ್ತು 3ರಲ್ಲಿ ಸಮಿತಿಯನ್ನು ಆಗಿಂದಾಗ್ಗೆ ರಚಿಸಲಾಗಿರುತ್ತದೆ.

ಮೇಲೆ ಓದಲಾದ ಕ್ರಮ ಸಂಖ್ಯೆ 3ರ ಆದೇಶದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕ್ಫ್ ಮಹಿಳಾ ಅಭಿವೃದ್ಧಿ ಪ್ರತಿಷ್ಠಾನದ ಸಮಿತಿಯನ್ನು ದಿನಾಂಕ: 28.09.2005ರಂದು ರಚಿಸಿದ್ದು, ಸದರಿ ಸಮಿತಿಯ ಮೂರು ವರ್ಷಗಳ ಅವಧಿಯು ದಿನಾಂಕ: 28.09.2008ರಂದು ಮುಕ್ತಾಯಗೊಂಡಿರುತ್ತದೆ. ಆದುದರಿಂದ ಈ ಸಮಿತಿಯನ್ನು ಪುನರ್ ರಚಿಸುವುದು ಅತ್ಯವಶ್ಯಕವಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕ್ಫ್ ಮಹಿಳಾ ಅಭಿವೃದ್ಧಿ ಪ್ರತಿಷ್ಠಾನಕ್ಕೆ 11 ಸದಸ್ಯರ ಸಮಿತಿಯನ್ನು ಪುನರ್ ರಚಿಸಲು ಸರ್ಕಾರ ತೀರ್ಮಾನಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಅಕಇ 59 ಡಬ್ಲ್ಯೂಎಫ್‌ಡಬ್ಲ್ಯೂ 2009, ಬೆಂಗಳೂರು ದಿ: 25-02-2009

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸರ್ಕಾರ ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆಯಡಿ ಬರುವ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕ್ಫ್ ಮಹಿಳಾ ಅಭಿವೃದ್ಧಿ ಪ್ರತಿಷ್ಠಾನ ಸಮಿತಿಯನ್ನು ಮೂರು ವರ್ಷಗಳ ಅವಧಿ ಅಥವಾ ಮುಂದಿನ ಆದೇಶದವರೆಗೆ, ಇದರಲ್ಲಿ ಯಾವುದು ಮೊದಲೂ ಅಲ್ಲಿಯವರೆಗೆ ಈ ಕೆಳಕಂಡ 11 ಸದಸ್ಯರನ್ನೊಳಗೊಂಡ ಸಮಿತಿಯನ್ನು ತಕ್ಷಣದಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ರಚಿಸಿ ಆದೇಶ ಹೊರಡಿಸಿದೆ.

- 1) ಮಾನ್ಯ ಹಜ್, ವಕ್ಫ್ ಮತ್ತು ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಸಚಿವರು,
ಕರ್ನಾಟಕ ಸರ್ಕಾರ - ಅಧ್ಯಕ್ಷರು
- 2) ಶೀಮತಿ ಶಾಹೀನ್, ಎಂ.ಎ.
ಕೋಂಪೋಸಾದತ್ ಅಲಿ ಖಾನ್,
ಯಾದವಗಿರಿ, ಮೈಸೂರು - ಸದಸ್ಯರು
- 3) ಶೀಮತಿ ಸಾಜಿದಾ ಬೇಗಮ್ ಬಿ.ಎ.
ನಂ. 5, ಹಚ್ಚಿನ್ಸ್ ರಸ್ತೆ, 2ನೇ ಅಡ್ಡರಸ್ತೆ, ಕುಕ್ ಟೌನ್,
ಬೆಂಗಳೂರು -560 084 - ಸದಸ್ಯರು
- 4) ಶೀಮತಿ ಡಾ. ನಾಹಿದಾ ಎಂ.ಮುಲ್ಲಾ, ಎಂ.ಡಿ.
ಮಹಂತೇಶ ನಗರ, ಬೆಳಗಾವಿ - ಸದಸ್ಯರು
- 5) ಶೀಮತಿ ತಜ್ಜಿಯುನ್ ಉಮರ್,
ಬಿ-02, ಪ್ರಿನ್ಸಿಪಲ್ ಗಾರ್ಡನ್ ಓಕ್, ನಂ. 265,
1ನೇ ಅಡ್ಡರಸ್ತೆ, 7ನೇ ಮುಖ್ಯರಸ್ತೆ,
ಹೆಚ್.ಎ.ಎಲ್. 2ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560 038 - ಸದಸ್ಯರು
- 6) ಶೀಮತಿ ಸೈಯಿದಾ ಪರ್ವೀನ್ ತಾಜ್,
ಕೆ.ಆರ್.ಪುರಂ, ಶಿವಮೊಗ್ಗ - ಸದಸ್ಯರು
- 7) ಶೀಮತಿ ಡಾ:ಎಸ್. ಶಾಹೀನ್,
ಅಲಿ ಅಬ್ಬಾಸಿಯಾ ಎಜುಕೇಷನ್ ಟ್ರಸ್ಟ್, ಗುಲ್ಬರ್ಗಾ - ಸದಸ್ಯರು
- 8) ಕು. ತಸಲೀಮ್ ಸುಲ್ತಾನ, ಬಿನ್.ಸೈಯದ್ ಚಾಂದ್ ಸಾಬ್
4-2-213, ನೂರ್‌ಖಾನ್ ಲೇನ್, ಚಿಕ್ಕಾಪುರ, ಬೀದರ್ - ಸದಸ್ಯರು
- 9) ಶೀಮತಿ ಹಲೀಮಾ ಬಿ. ಕೋಂ:ಮುನೀರ್ ಬಾಷ,
'ಆಸಕ್ತಿ' 4ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಬಸವನಗುಡಿ, ಶಿವಮೊಗ್ಗ - ಸದಸ್ಯರು
- 10) ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ,
ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ ಅಥವಾ ಅವರ ಪ್ರತಿನಿಧಿ - ಸದಸ್ಯರು
- 11) ಸರ್ಕಾರದ ಉಪಕಾರ್ಯದರ್ಶಿ,
ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ - ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಈ ಕೆಳಕಂಡ ಅಧಿಕಾರಿಗಳು ಸದರಿ ಸಮಿತಿಗೆ ಖಾಯಂ ಆಹ್ವಾನಿತರಾಗಿರುತ್ತಾರೆ.

- 1) ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ,
ಆರ್ಥಿಕ ಇಲಾಖೆ ಅಥವಾ ಅವರ ಪ್ರತಿನಿಧಿ
- 2) ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕ್ಫ್ ಮಂಡಳಿ,
ಕನ್ನಿಂಗ್ ಹ್ಯಾಮ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು-52.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,
ಆರ್. ನಿಸಾರ್ ಅಹಮದ್
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,
ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ನೋಮವಾರ, ಮಾರ್ಚ್ ೯, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೧೮, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೧
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ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ : ಸಕಇ 34 ಭಾಮಮ 2007, ಬೆಂಗಳೂರು, ದಿನಾಂಕ : 25ನೇ ಫೆಬ್ರವರಿ, 2009

1994ರ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಅಲ್ಪಸಂಖ್ಯಾತರ ಆಯೋಗದ ಅಧಿನಿಯಮ (1994ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮದ) ಪ್ರಕರಣ-3ರ ಉಪ ಪ್ರಕರಣ-2ರ ಖಂಡ(ಎ) ಹಾಗೂ ಪ್ರಕರಣ 4ರಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರವು ಈ ಕೆಳಕಂಡವರನ್ನು ತಕ್ಷಣದಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಹಾಗೂ ಮುಂದಿನ ಆದೇಶದವರೆಗೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಅಲ್ಪಸಂಖ್ಯಾತರ ಆಯೋಗದ ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಸದಸ್ಯರುಗಳನ್ನಾಗಿ ನಾಮ ನಿರ್ದೇಶನ ಮಾಡಲಾಗಿದೆ.

1.	ಶ್ರೀ ಖುಸ್ರೋ ಖುರೇಶಿ, ನಂ.571, 8ನೇ ಬ್ಲಾಕ್, 1ನೇ ಮುಖ್ಯ ರಸ್ತೆ ಕೋರಮಂಗಲ, ಬೆಂಗಳೂರು-560 095.	ಅಧ್ಯಕ್ಷರು
2.	ಶ್ರೀ ಪೀರ್ ಖಾನ್, ನಂ.125, 2ನೇ ಬ್ಲಾಕ್, 15ನೇ ಅಡ್ಡರಸ್ತೆ, ಆರ್.ಟಿ. ನಗರ, ಬೆಂಗಳೂರು.	ಸದಸ್ಯರು
3.	ಶ್ರೀಮತಿ ಡಾ:ದೇವಕಿ ಜೈನ್, ನಂ.ಡಿ-5, 12ನೇ ಅಡ್ಡರಸ್ತೆ, ಆರ್.ಎಂ.ವಿ.ಎಕ್ಸ್‌ಟೆನ್ಷನ್, ಬೆಂಗಳೂರು.	ಸದಸ್ಯರು
4.	ಡಾ: ಅಬ್ದುಲ್ ಅಜೀಜ್, ಇನ್‌ಟೆಟ್ಯೂಟ್ ಆಫ್ ಸೋಶಿಯೋ ಎಕನಾಮಿಕ್ ಚೇಂಜ್, ಟೀಚರ್ಸ್, ಕಾಲೋನಿ, ನಾಗರಬಾವಿ, ಬೆಂಗಳೂರು.	ಸದಸ್ಯರು
5.	ಶ್ರೀಮತಿ ಜಾಹಿದ ಬಾನು, ವಕೀಲರು, ಕನೋಲಿ, ಅಲಂಪುರ್ ಪೇಟ್, ಇಳಕಲ್, ಬಾಗಲಕೋಟೆ ಜಿಲ್ಲೆ	ಸದಸ್ಯರು
6.	ಶ್ರೀ ಅಂತೋನಿ ವಿ. ಫರ್ನಾಂಡಿಸ್, ಮನೆ ಸಂಖ್ಯೆ: 197, ಸೀ ಬರ್ಡ್ ರಸ್ತೆ, ಬೈತಖೋಲ್, ಕಾರವಾರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.	ಸದಸ್ಯರು
7.	ಶ್ರೀ ಬಂತೆ ಬೋದಿದತ್ತ, ಮಹಾವರ, ಬುದ್ದವಿಹಾರ, ಸ್ವರ್ಣಧಾಮ, ಅಂಜನಾನಗರ, ಬೆಂಗಳೂರು-91.	ಸದಸ್ಯರು

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಆರ್. ನಿಸಾರ್ ಅಹಮದ್
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,
ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೨
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ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವೃತ್ತಾಂಶ 18 ಶಾಸನ 2009, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 11ನೇ ಮಾರ್ಚ್, 2009

ಕರ್ನಾಟಕ ಧನವಿನಿಯೋಗ (ಸಂಖ್ಯೆ. 1) ವಿಧೇಯಕ, 2009ಕ್ಕೆ, 2009ರ ಮಾರ್ಚ್ ಮಾಹೆಯ 10ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2009ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 03 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

2009ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ 3

(2009ರ ಮಾರ್ಚ್ 11ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ಧನವಿನಿಯೋಗ (ಸಂಖ್ಯೆ. 1) ಅಧಿನಿಯಮ, 2009

(2009ರ ಮಾರ್ಚ್ 10ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಅನುಮತಿಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

2008-09ನೇ ಹಣಕಾಸು ವರ್ಷದ ಸೇವೆಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಸಂಚಿತ ನಿಧಿಯಿಂದ ಮತ್ತು ಅದರೊಳಗಿಂದ ಕೆಲವು ಅಧಿಕ ಮೊತ್ತಗಳ ಸಂದಾಯ ಮತ್ತು ವಿನಿಯೋಗಕ್ಕಾಗಿ ಅಧಿಕಾರ ನೀಡಲು ಒಂದು ಅಧಿನಿಯಮ.

2008-09ನೇ ಹಣಕಾಸು ವರ್ಷದ ಸೇವೆಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಸಂಚಿತ ನಿಧಿಯಿಂದ ಮತ್ತು ಆ ಪೈಕಿಯಿಂದ ಕೆಲವು ಮೊತ್ತಗಳ ಸಂದಾಯ ಮತ್ತು ವಿನಿಯೋಗಕ್ಕಾಗಿ ಅಧಿಕಾರ ನೀಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ ;

ಇದು ಭಾರತ ಗಣರಾಜ್ಯದ ಅರವತ್ತನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನ ಮಂಡಲದಿಂದ ಈ ಕೆಳಕಂಡಂತೆ ಅಧಿನಿಯಮಿತವಾಗಲಿ,

1. **ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು :-** ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ಧನವಿನಿಯೋಗ (ಸಂಖ್ಯೆ. 1) ಅಧಿನಿಯಮ 2009 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

2. **ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಸಂಚಿತ ನಿಧಿಯಿಂದ 2008-09ನೇ ಹಣಕಾಸು ವರ್ಷಕ್ಕಾಗಿ 620744.56 ಲಕ್ಷ ರೂಪಾಯಿಗಳ ನೀಡಿಕೆ :-** ಅನುಸೂಚಿಯ 2ನೇ ಅಂಕದಲ್ಲಿ ನಿರ್ದಿಷ್ಟಪಡಿಸಲಾದ ಸೇವೆಗಳ ಸಂಬಂಧದಲ್ಲಿ 2008-09ನೇ ಹಣಕಾಸು ಅವಧಿಯಲ್ಲಿ ಸಂದಾಯ ಮಾಡುವಾಗ ಒದಗಿ ಬರುವ ಹಲವಾರು ಖರ್ಚುಗಳನ್ನು ವಹಿಸುವುದಕ್ಕಾಗಿ ಅನುಸೂಚಿಯ 5ನೇ ಅಂಕದಲ್ಲಿ ನಿರ್ದಿಷ್ಟಪಡಿಸಲಾಗಿರುವ **ಆರು ಸಾವಿರದ ಇನ್ನೂರ ಏಳುಕೋಟಿ, ನಲವತ್ತನಾಲ್ಕು ಲಕ್ಷದ ಐವತ್ತಾರು ಸಾವಿರ ರೂಪಾಯಿಗಳಿಗೆ ಮೀರದಷ್ಟು ಮಾತ್ರ** ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಂಚಿತ ನಿಧಿಯಿಂದ ಮತ್ತು ಅದರೊಳಗಿಂದ ಸಂದಾಯ ಮಾಡತಕ್ಕದ್ದು ಮತ್ತು ಉಪಯೋಗಿಸತಕ್ಕದ್ದು.

3. **ಧನವಿನಿಯೋಗ :-** ಈ ಅಧಿನಿಯಮದ ಮೂಲಕ, ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಸಂಚಿತ ನಿಧಿಯಿಂದ ಮತ್ತು ಅದರೊಳಗಿಂದ ಸಂದಾಯ ಮಾಡಲು ಮತ್ತು ಉಪಯೋಗಿಸಲು ಅಧಿಕಾರ ನೀಡಲಾದ ಮೊತ್ತಗಳನ್ನು ಸದರಿ ವರ್ಷಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅನುಸೂಚಿಯಲ್ಲಿ ತಿಳಿಸಲಾದ ಸೇವೆಗಳು ಮತ್ತು ಉದ್ದೇಶಗಳಿಗಾಗಿ ವಿನಿಯೋಗಿಸತಕ್ಕದ್ದು.

ಅನುಸೂಚಿ

(2 ಮತ್ತು 3ನೇ ಪ್ರಕರಣಗಳನ್ನು ನೋಡಿ)

(ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)

ಬೇಡಿಕೆ ಸಂಖ್ಯೆ	ಸೇವೆ ಮತ್ತು ಉದ್ದೇಶ	ಮೀರದ ಮೊಬಲಗು		ಒಟ್ಟು	
		ವಿಧಾನಸಭೆಯಿಂದ ಪುರಸ್ಕೃತವಾದುದು	ಸಂಚಿತ ನಿಧಿಯಿಂದ ಪ್ರಭೃತವಾದುದು		
1	2	3	4	5	
01	ಕೃಷಿ ಮತ್ತು ತೋಟಗಾರಿಕೆ	ರಾಜಸ್ವ	4439.81	---	4439.81

ಬೇಡಿಕೆ ಸಂಖ್ಯೆ	ಸೇವೆ ಮತ್ತು ಉದ್ದೇಶ		ಮೀರದ ಮೊಬಲಗು		ಒಟ್ಟು
			ವಿಧಾನಸಭೆ ಯಿಂದ ಪುರಸ್ಕೃತ ವಾದುದು	ಸಂಚಿತ ನಿಧಿಯಿಂದ ಪ್ರಭೃತವಾದುದು	
02	ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ	ರಾಜಸ್ವ	1619.25	----	1619.25
03	ಆರ್ಥಿಕ	ರಾಜಸ್ವ ಬಂಡವಾಳ	201545.00 22540.52	----	201545.00 22540.52
04	ಸಿಬ್ಬಂದಿ ಮತ್ತು ಆಡಳಿತ ಸುಧಾರಣೆ ಇಲಾಖೆ	ರಾಜಸ್ವ	2245.50	1685.53	3931.03
05	ಒಳಾಡಳಿತ ಮತ್ತು ಸಾರಿಗೆ	ರಾಜಸ್ವ ಬಂಡವಾಳ	346.33 500.00	----	346.33 500.00
07	ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್	ರಾಜಸ್ವ ಬಂಡವಾಳ	8787.35 28602.25	----	8787.35 28602.25
08	ಅರಣ್ಯ, ಜೀವಿಶಾಸ್ತ್ರ ಮತ್ತು ಪರಿಸರ	ರಾಜಸ್ವ ಬಂಡವಾಳ	1188.28 50.00	----	1188.28 50.00
09	ಸಹಕಾರ	ರಾಜಸ್ವ ಬಂಡವಾಳ	378.61 1431.00	----	378.61 1431.00
10	ಸಮಾಜ ಕಲ್ಯಾಣ	ರಾಜಸ್ವ	2753.58	----	2753.58
11	ಮಹಿಳಾ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ	ರಾಜಸ್ವ	10008.94	----	10008.94
12	ವಾರ್ತಾ, ಪ್ರವಾಸೋದ್ಯಮ ಮತ್ತು ಯುವಜನ ಸೇವೆಗಳು	ರಾಜಸ್ವ ಬಂಡವಾಳ	1769.80 3399.93	----	1769.80 3399.93
13	ಆಹಾರ ಮತ್ತು ನಾಗರೀಕ ಸರಬರಾಜು	ರಾಜಸ್ವ	10188.50	----	10188.50
14	ಕಂದಾಯ	ರಾಜಸ್ವ ಬಂಡವಾಳ	55034.41 600.00	----	55034.41 600.00
17	ಶಿಕ್ಷಣ	ರಾಜಸ್ವ ಬಂಡವಾಳ	12714.55 370.00	----	12714.55 370.00
18	ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ	ರಾಜಸ್ವ ಬಂಡವಾಳ	5598.05 1307.15	----	5598.05 1307.15
19	ನಗರಾಭಿವೃದ್ಧಿ	ರಾಜಸ್ವ	579.00	----	579.00
20	ಲೋಕೋಪಯೋಗಿ	ರಾಜಸ್ವ ಬಂಡವಾಳ	13616.85 106727.56	----	13616.85 106727.56
21	ಜಲಸಂಪನ್ಮೂಲ	ರಾಜಸ್ವ ಬಂಡವಾಳ	269.56 5668.00	----	269.56 5668.00
22	ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಸೇವೆಗಳು	ರಾಜಸ್ವ ಬಂಡವಾಳ	666.44 0.02	----	666.44 0.02

ಬೇಡಿಕೆ ಸಂಖ್ಯೆ	ಸೇವೆ ಮತ್ತು ಉದ್ದೇಶ		ಮೀರದ ಮೊಬಲಗು		ಒಟ್ಟು
			ವಿಧಾನಸಭೆ ಯಿಂದ ಪುರಸ್ಕೃತ ವಾದುದು	ಸಂಚಿತ ನಿಧಿಯಿಂದ ಪ್ರಭೃತವಾದುದು	
23	ಕಾರ್ಮಿಕ	ರಾಜಸ್ವ ಬಂಡವಾಳ	1483.70 300.00	---	1483.70 300.00
24	ಇಂಧನ	ರಾಜಸ್ವ ಬಂಡವಾಳ	135.51 100000.00	---	135.51 100000.00
25	ಕನ್ನಡ ಮತ್ತು ಸಂಸ್ಕೃತಿ	ರಾಜಸ್ವ	1353.72	---	1353.72
26	ಯೋಜನೆ, ಸಾಂಖ್ಯಿಕ ಹಾಗೂ ವಿಜ್ಞಾನ ಮತ್ತು ತಂತ್ರಜ್ಞಾನ	ರಾಜಸ್ವ	10253.70	---	10253.70
27	ಕಾನೂನು	ರಾಜಸ್ವ	438.00		438.00
28	ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ	ರಾಜಸ್ವ	148.16		148.16
	ಒಟ್ಟು:	ರಾಜಸ್ವ ಬಂಡವಾಳ	347562.60 271496.43	1685.53	349248.13 271496.43
	ಒಟ್ಟು ಮೊತ್ತ:		619059.03	1685.53	620744.56

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಜಿ.ಕೆ. ಬೋರೇಗೌಡ

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನಾ ಇಲಾಖೆ

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೩
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HOME SECRETARIAT

NOTIFICATION

No. HD 114 POSIPA 2009, Bangalore, Dated : 11th March 2009

In exercise of the powers conferred by section 28A of the Representation of the People Act, 1951 (Central Act 43 of 1951), the Government of Karnataka hereby designate the following categories of police officers and police personnel in all the wings of the Police Department including Home Guards and Ex-servicemen who are involved in any way in election related arrangements, in view of general elections to Lok Sabha, 2009 and bye-election to 50-Bidar-Karnataka Legislative Assembly constituency as per the Schedule announced by the Election Commission of India, New Delhi vide No. ECI/PN/13/2009, dated 2nd March, 2009 to perform duties in connection with the conduct of elections, with effect from the 2nd March, 2009 namely :-

1. Director General and Inspector General of Police
2. Additional Director General of Police
3. Commissioner of Police / Additional Commissioner of Police
4. Inspector General of Police
5. Deputy Inspector General of Police

6. Joint / Deputy Commissioner of Police
7. Superintendent of Police
8. Additional Superintendent of Police
9. Assistant Commissioner of Police / Deputy Superintendent of Police
10. Inspector of Police
11. Sub-Inspector of Police
12. Assistant Sub-Inspector of Police
13. Head Constable
14. Constable

By order and in the name of the Governor of Karnataka,
T.N. RAVIPRAKASH
 Under Secretary to Government
 Home Department, (Police Service)

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - I	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೪
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ಶಿಕ್ಷಣ ಸಚಿವಾಲಯ

ಸುತ್ತೋಲೆ

ಸಂ : ಇಡಿ 690 ಎಲ್‌ಬಿಪಿ 2008, ಬೆಂಗಳೂರು, ದಿನಾಂಕ : 19ನೇ ಫೆಬ್ರವರಿ, 2009

ವಿಷಯ : ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆಗಳಲ್ಲಿ ಖಾಲಿಯಿರುವ ಸಹ ಶಿಕ್ಷಕರು ಗ್ರೇಡ್-2 ಹುದ್ದೆಗಳಲ್ಲಿ ಅತಿಥಿ ಶಿಕ್ಷಕರನ್ನು ಗೌರವಧನ ಆಧಾರದ ಮೇರೆಗೆ ನೇಮಕ ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1) ದಿನಾಂಕ : 26-12-2008ರ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಇಡಿ 690 ಎಲ್‌ಬಿಪಿ 2008.
 2) ನಿರ್ದೇಶಕರು (ಪ್ರೌಢ ಶಿಕ್ಷಣ), ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ಸಿ4 (1) ಪ್ರಿ.ಶಿ/08-09 ದಿನಾಂಕ : 12-11-2008, 14-11-2008 ಮತ್ತು 19-01-2009.

ಉಲ್ಲೇಖಿತ ಕ್ರಮ ಸಂಖ್ಯೆ (1)ರ ಸರ್ಕಾರದ ದಿನಾಂಕ : 26.12.2008ರ ಆದೇಶದಲ್ಲಿ ಕೆಲವೊಂದು ಷರತ್ತುಗಳೊಂದಿಗೆ ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆಗಳಲ್ಲಿ ಖಾಲಿ ಇರುವ 2500 ಪ್ರೌಢಶಾಲಾ ಸಹ ಶಿಕ್ಷಕರು ಗ್ರೇಡ್-2 ಹುದ್ದೆಗಳಲ್ಲಿ ಅತಿಥಿ ಶಿಕ್ಷಕರನ್ನು ಗೌರವಧನ ಆಧಾರದ ಮೇರೆಗೆ ನೇಮಕ ಮಾಡಲು ಸಂಬಂಧಪಟ್ಟ ಉಪ ನಿರ್ದೇಶಕರು, ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ ಅವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲಾಗಿದೆ. ಈ ಸಂಬಂಧ ಉಲ್ಲೇಖ (2) ರಲ್ಲಿನ ದಿನಾಂಕ : 19.01.2009ರ ಪತ್ರದಲ್ಲಿ ನಿರ್ದೇಶಕರು (ಪ್ರೌಢ ಶಿಕ್ಷಣ) ಇವರು ದಿನಾಂಕ : 26.12.2008ರ ಆದೇಶವನ್ನು ಉಲ್ಲೇಖಿಸುತ್ತಾ ಈ ಹಿಂದೆ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಗಳಲ್ಲಿ ನಿವೃತ್ತಿ ಹೊಂದಿದ ಶಿಕ್ಷಕರನ್ನು ಅತಿಥಿ ಶಿಕ್ಷಕರನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿಕೊಳ್ಳಲಾಗುತ್ತಿತ್ತು. ಹಾಗೂ ಅದೇ ರೀತಿ ಪ್ರೌಢ ಶಾಲೆಗಳಲ್ಲಿರುವ ಸಹ ನಿವೃತ್ತಿ ಹೊಂದಿದ ಶಿಕ್ಷಕರನ್ನು ನೇಮಕ ಮಾಡಿಕೊಳ್ಳುವ ಬಗ್ಗೆ ಆದೇಶ ಕೋರಿರುವುದರ ಜೊತೆಗೆ, ಸದರಿ ಅತಿಥಿ ಶಿಕ್ಷಕರ ನೇಮಕಾತಿ ಪ್ರಕ್ರಿಯೆ ಮಾಡುವ ವಿಧಾನ, ಸ್ಥಳೀಯ ಅಭ್ಯರ್ಥಿಗಳಿಗೆ ಆದ್ಯತೆ, ಶೇಕಡವಾರು ಅಂಕಗಳನ್ನು ಆಧರಿಸುವುದರ ಜೊತೆಗೆ ಮೀಸಲಾತಿ ಕುರಿತು ಸ್ಪಷ್ಟೀಕರಣ ಕೋರಿ, ಅತಿಥಿ ಶಿಕ್ಷಕರನ್ನು ತೆಗೆದುಕೊಳ್ಳುವ ಅಧಿಕಾರವನ್ನು ಉಪ ನಿರ್ದೇಶಕರಿಗೆ ನೀಡಿರುವುದನ್ನು ಬದಲಾಯಿಸುವ ಕುರಿತು ಕೋರಿರುವರು.

2. ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ಉಲ್ಲೇಖ (1) ರ ಆದೇಶದಲ್ಲಿ ಅತಿಥಿ ಶಿಕ್ಷಕರನ್ನು ನೇಮಕಾತಿ ಮಾಡಲು ಉಪ ನಿರ್ದೇಶಕರು, ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಇವರು ನೇಮಕಾತಿ ಪ್ರಾಧಿಕಾರವೆಂಬುದಕ್ಕೆ ಬದಲಾಗಿ ಸಂಬಂಧಪಟ್ಟ ಪ್ರೌಢ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ನೇಮಕಾತಿ ಪ್ರಾಧಿಕಾರವೆಂದು ಗುರುತಿಸಿ ನೇಮಕಾತಿ ಮಾಡಿಕೊಳ್ಳಲು ಅಧಿಕಾರ ನೀಡಲಾಗಿದೆ ಅವರು ಸ್ಥಳೀಯ ಅರ್ಹ ಶಿಕ್ಷಕರಿಗೆ ಆದ್ಯತೆ ನೀಡಿ, ಅವರಲ್ಲಿ ಮೆರಿಟ್ ಹೊಂದಿದವರನ್ನು ಆಯ್ಕೆ ಮಾಡಿಕೊಳ್ಳುವಂತೆ ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ. ಆದರೆ ಇದೊಂದು ಷರತ್ತನ್ನು ಹೊರತುಪಡಿಸಿ ದಿನಾಂಕ : 26.12.2008 ರಲ್ಲಿ ಹೊಂದಿರುವ ಷರತ್ತುಗಳಲ್ಲಿ ಯಾವುದೇ ಬದಲಾವಣೆ ಇರುವುದಿಲ್ಲ. ಅವುಗಳನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಪಾಲಿಸಬೇಕು.

ಎಂ.ಎನ್. ಸೋಮಶೇಖರ್

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ

ಶಿಕ್ಷಣ ಇಲಾಖೆ

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೬
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**ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ**

ಸಂಖ್ಯೆ : ಗ್ರಾಅಪ 19 ಜೈಅಯೋ 2008, ಬೆಂಗಳೂರು, ದಿನಾಂಕ : 9ನೇ ಮಾರ್ಚ್, 2009

ವಿಷಯ : ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ನೀತಿ - 2009

ಭಾರತ ದೇಶವು, ಸಾಂಪ್ರದಾಯಿಕ ಇಂಧನಗಳಾದ ಕಲ್ಲಿದ್ದಲು, ಪೆಟ್ರೋಲಿಯಂ ಇತ್ಯಾದಿಗಳನ್ನು ಅತೀ ಹೆಚ್ಚು ಉಪಯೋಗಿಸುವ ಗ್ರಾಹಕರಲ್ಲಿ ಒಂದಾಗಿದೆ. ದೇಶದಲ್ಲಿನ ಒಟ್ಟು ಬೇಡಿಕೆಯ ಪ್ರತಿಶತ 85 ರಷ್ಟು ತೈಲ ಉತ್ಪನ್ನಗಳನ್ನು ಆಮದು ಮಾಡಿಕೊಳ್ಳುತ್ತಿರುವುದರಿಂದ, ದೇಶದ ವಿದೇಶಿ ವಿನಿಮಯ ಸಂಗ್ರಹ ಹೆಚ್ಚಿನ ಪ್ರಮಾಣದಲ್ಲಿ ವ್ಯಯವಾಗುತ್ತಿರುವುದರಿಂದ ದೇಶದ ಆರ್ಥಿಕ ಪ್ರಗತಿ ಮತ್ತು ಸುಸ್ಥಿರ ಅಭಿವೃದ್ಧಿಗೆ ಮಾರಕವಾಗುತ್ತಿದೆ. ದೇಶೀಯವಾಗಿ ಪೆಟ್ರೋಲಿಯಂ ಉತ್ಪನ್ನಗಳಿಗೆ ಬದಲಿಯಾಗಿ ಇತರೆ ಮೂಲಗಳನ್ನು ಪತ್ತೆ ಹಚ್ಚುವ ಕಾರ್ಯ ತೀರಾ ಕ್ಷೀಣ ಅಥವಾ ದುಬಾರಿಯಾಗಿದೆ. ಬದಲಿ ಇಂಧನ ಮೂಲಗಳಾದ ಸೌರಶಕ್ತಿ ಹಾಗೂ ಗಾಳಿಯಂತ ಇವುಗಳಿಗೆ ತನ್ನದೇ ಆದಂತಹ ಮಿತಿಗಳಿರುತ್ತವೆ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಸಾಂಪ್ರದಾಯಿಕ ಇಂಧನಗಳಾದ ಪೆಟ್ರೋಲಿಯಂ ವಸ್ತುಗಳಿಗೆ ಬದಲಿ ಇಂಧನ ಬಳಸುವುದರಿಂದ ದೇಶದ ಇಂಧನ ಆಮದಿನ ಪ್ರಮಾಣದಲ್ಲಿ ಗಣನೀಯ ಇಳಿಕೆ ತರಲು ಜೈವಿಕ ಇಂಧನವು ಒಂದು ಆಶಾ ಕಿರಣವಾಗಿದೆ .

ಕರ್ನಾಟಕವು ಭಾರತದಲ್ಲಿಯೇ ಅತಿ ವೇಗವಾಗಿ ಬೆಳೆಯುತ್ತಿರುವ ರಾಜ್ಯವಾಗಿದೆ. ವಿಶೇಷವಾಗಿ ಬೆಂಗಳೂರು ನಗರದ ಜನಸಂಖ್ಯೆಯ ಬೆಳವಣಿಗೆ ಪ್ರತಿ ಶತ 3.5 ರಷ್ಟಿರುವುದಲ್ಲದೇ ಭಾರತದ ಮಾಹಿತಿ ತಂತ್ರಜ್ಞಾನದ ರಾಜಧಾನಿಯೆಂದೆನಿಸಿ ಕೊಂಡಿದೆ. ಈಗಾಗಲೇ ಬೆಂಗಳೂರು ನಗರದಲ್ಲಿ ಸುಮಾರು 28 ಲಕ್ಷ ವಾಹನಗಳಿದ್ದು ಪ್ರತಿ ದಿನ ಸರಿ ಸುಮಾರು 1250 ವಾಹನಗಳು ನೊಂದಣಿಯಾಗುತ್ತಿವೆ. ನಾಗಾಲೋಟದ ಈ ಬೆಳವಣಿಗೆಯು ವಾಯುಮಾಲಿನ್ಯಕ್ಕೆ ಪ್ರೇರಣೆಯಾಗುವುದರಿಂದಾಗಿ, ದೇಶದ ಇಂಧನ ಆಮದು ಪ್ರಮಾಣದ ಹೆಚ್ಚಳಕ್ಕೂ ಕಾರಣವಾಗುತ್ತಿದೆ. ಭಾರತದ ಹಿಮಾಲಯದ ಹಿಮರಾಶಿಯ ಕರಗುವಿಕೆ ಮತ್ತು ಹವಾಮಾನದ ವೈಪರೀತ್ಯವು ಜಾಗತಿಕ ತಾಪಮಾನದ ವ್ಯತ್ಯಾಸದ ನೈಜತೆಗೆ ಸಾಕ್ಷಿಯಾಗಿದೆ. ಆದುದರಿಂದ, ನಮ್ಮ ದೇಶ ಮತ್ತು ರಾಜ್ಯಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಸಸ್ಯಬೀಜ ಮತ್ತು ಕಾಕಂಬಿ ಇವುಗಳಿಂದ ತಯಾರಿಸಬಹುದಾದ ಜೈವಿಕ ಇಂಧನವನ್ನು ನವೀಕರಿಸಬಹುದಾದ ಇಂಧನವನ್ನಾಗಿ ಪರಿವರ್ತಿಸುವುದು ಹೆಚ್ಚು ಸೂಕ್ತವೆಂದು ಸರ್ಕಾರವು ಮನಗಂಡು ಈ ಅಧಿಸೂಚನೆಯ ಅನುಬಂಧದಂತೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ನೀತಿ-2009ಯನ್ನು ಘೋಷಿಸಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ನೀತಿಯು ದಿನಾಂಕ 01ನೇ ಮಾರ್ಚ್, 2009 ರಿಂದ ಜಾರಿಗೆ ಬರುತ್ತದೆ .

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ನೀತಿಯ ಅನುಷ್ಠಾನದ ಮೇಲ್ವಿಚಾರಣೆಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯನ್ನು ಮಾನ್ಯ ಮುಖ್ಯ ಮಂತ್ರಿಯವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಲಾಗುತ್ತದೆ. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಆಯುಕ್ತರ ನೇತೃತ್ವದಲ್ಲಿ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಇರುತ್ತದೆ. ಈ ಸಮಿತಿಯು ಮಂಡಳಿಯ ದೈನಂದಿನ ಕಾರ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ನೋಡಿಕೊಳ್ಳುತ್ತದೆ. ನೀತಿ ನಿರೂಪಣೆಗಾಗಿ ಮಂಡಳಿಯು ಒಬ್ಬ ಹಿರಿಯ ಅಧಿಕಾರಿಯನ್ನು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರನ್ನಾಗಿ ಹೊಂದಲಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಕೆ.ಆರ್. ಶಶಿಧರ

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ (ಪಂಚಾಯತ್ ರಾಜ್)

ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ : ಗ್ರಾಅಪ 19 ಜೈಅಯೋ 2008 , ಬೆಂಗಳೂರು ದಿನಾಂಕ 09.03.2009ರ ಅನುಬಂಧ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ನೀತಿ - 2009

1. ಪ್ರಸ್ತಾವನೆ :

ಭಾರತ ದೇಶವು, ಸಾಂಪ್ರದಾಯಿಕ ಇಂಧನಗಳಾದ ಕಲ್ಲಿದ್ದಲು, ಪೆಟ್ರೋಲಿಯಂ ಇತ್ಯಾದಿಗಳನ್ನು ಅತೀ ಹೆಚ್ಚು ಉಪಯೋಗಿಸುವ ಗ್ರಾಹಕರಲ್ಲಿ ಒಂದಾಗಿದೆ. ದೇಶದಲ್ಲಿನ ಒಟ್ಟು ಬೇಡಿಕೆಯ ಪ್ರತಿಶತ 85ರಷ್ಟು ತೈಲ ಉತ್ಪನ್ನಗಳನ್ನು ಆಮದು ಮಾಡಿಕೊಳ್ಳುತ್ತಿರುವುದರಿಂದ, ದೇಶದ ವಿದೇಶಿ ವಿನಿಮಯ ಸಂಗ್ರಹ ಹೆಚ್ಚಿನ ಪ್ರಮಾಣದಲ್ಲಿ ವ್ಯಯವಾಗುತ್ತಿರುವುದರಿಂದ ದೇಶದ ಆರ್ಥಿಕ ಪ್ರಗತಿ ಮತ್ತು ಸುಸ್ಥಿರ ಅಭಿವೃದ್ಧಿಗೆ ಮಾರಕವಾಗುತ್ತಿದೆ. ದೇಶೀಯವಾಗಿ ಪೆಟ್ರೋಲಿಯಂ ಉತ್ಪನ್ನಗಳಿಗೆ ಬದಲಿಯಾಗಿ ಇತರೆ ಮೂಲಗಳನ್ನು ಪತ್ತೆ ಹಚ್ಚುವ ಕಾರ್ಯ ತೀರಾ ಕ್ಷೀಣ ಅಥವಾ ದುಬಾರಿಯಾಗಿದೆ. ಬದಲಿ ಇಂಧನ ಮೂಲಗಳಾದ

ಸೌರಶಕ್ತಿ ಹಾಗೂ ಗಾಳಿಯಂತ ಇವುಗಳಿಗೆ ತನ್ನದೇ ಆದಂತಹ ಮಿತಿಗಳಿರುತ್ತವೆ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಸಾಂಪ್ರದಾಯಿಕ ಇಂಧನಗಳಾದ ಪೆಟ್ರೋಲಿಯಂ ವಸ್ತುಗಳಿಗೆ ಬದಲಿ ಇಂಧನ ಬಳಸುವುದರಿಂದ ದೇಶದ ಇಂಧನ ಆಮದಿನ ಪ್ರಮಾಣದಲ್ಲಿ ಗಣನೀಯ ಇಳಿಕೆ ತರಲು ಜೈವಿಕ ಇಂಧನವು ಒಂದು ಆಶಾ ಕಿರಣವಾಗಿದೆ .

1.1 ಹೆಚ್ಚುತ್ತಿರುವ ಇಂಧನ ಸಮಸ್ಯೆ : ಕರ್ನಾಟಕವು ಭಾರತದಲ್ಲಿಯೇ ಅತಿ ವೇಗವಾಗಿ ಬೆಳೆಯುತ್ತಿರುವ ರಾಜ್ಯವಾಗಿದೆ. ವಿಶೇಷವಾಗಿ ಬೆಂಗಳೂರು ನಗರದ ಜನಸಂಖ್ಯೆಯ ಬೆಳವಣಿಗೆ ಪ್ರತಿ ಶತ 3.5 ರಷ್ಟಿರುವುದಲ್ಲದೇ ಭಾರತದ ಮಾಹಿತಿ ತಂತ್ರಜ್ಞಾನದ ರಾಜಧಾನಿಯೆಂದೆನಿಸಿ ಕೊಂಡಿದೆ. ಈಗಾಗಲೇ ಬೆಂಗಳೂರು ನಗರದಲ್ಲಿರುವ 22,79,170 ದ್ವಿಚಕ್ರ ವಾಹನಗಳು ಮತ್ತು 5,26,855 ಕಾರುಗಳೊಂದಿಗೆ ಪ್ರತಿ ದಿನ ಸರಿ ಸುಮಾರು 850 ದ್ವಿಚಕ್ರ ವಾಹನ ಮತ್ತು 400 ಕಾರುಗಳು ನೊಂದಣಿಯಾಗುತ್ತದೆ. ನಾಗಾಲೋಟದ ಈ ಬೆಳವಣಿಗೆಯು ವಾಯುಮಾಲಿನ್ಯಕ್ಕೆ ಪ್ರೇರಣೆಯಾಗುವುದರೊಂದಿಗೆ, ದೇಶದ ಇಂಧನ ಆಮದು ಪ್ರಮಾಣದ ಹೆಚ್ಚಳಕ್ಕೂ ಕಾರಣವಾಗುತ್ತಿದೆ. ಭಾರತದ ಹಿಮಾಲಯದ ಹಿಮರಾಶಿಯ ಕರಗುವಿಕೆ ಮತ್ತು ಹವಾಮಾನದ ವೈಪರೀತ್ಯವು ಜಾಗತಿಕ ತಾಪಮಾನದ ವ್ಯತ್ಯಾಸದ ನೈಜತೆಗೆ ಸಾಕ್ಷಿಯಾಗಿದೆ. ಆದುದರಿಂದ, ನಮ್ಮ ದೇಶ ಮತ್ತು ರಾಜ್ಯಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಸಸ್ಯಬೀಜ ಮತ್ತು ಕಾಕಂಬಿ ಇವುಗಳಿಂದ ತಯಾರಿಸಬಹುದಾದ ಜೈವಿಕ ಇಂಧನವನ್ನು ನವೀಕರಿಸಬಹುದಾದ ಇಂಧನವನ್ನಾಗಿ ಪರಿವರ್ತಿಸುವುದು ಹೆಚ್ಚು ಸೂಕ್ತ ಮತ್ತು ಪ್ರಯೋಜನಕಾರಿಯಾಗಿದೆ

1.2 ಜೈವಿಕ ಇಂಧನದ ಪ್ರಯೋಜನಗಳು :

ಅ) ಪ್ರತಿ ಶತ 20 ರಷ್ಟು ಬದಲಿ ಜೈವಿಕ ಇಂಧನದ ಮಿಶ್ರಣವು ಮೋಟಾರು ವಾಹನದ ಯಂತ್ರದಲ್ಲಿ ಅತೀ ಕನಿಷ್ಠ ಬದಲಾವಣೆ ತರಬಹುದು ಅಥವಾ ಯಾವುದೇ ಬದಲಾವಣೆಯ ಅವಶ್ಯಕತೆ ತರುವುದಿಲ್ಲ. ಶೇ.20 ಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಜೈವಿಕ ಇಂಧನದ ಮಿಶ್ರಣವು ಯಂತ್ರದಲ್ಲಿ ಅತ್ಯಲ್ಪ ಬದಲಾವಣೆ ಅವಶ್ಯಕತೆ ತರಬಹುದು.

ಆ) ಜೈವಿಕ ಇಂಧನದ ಬಳಕೆಯಿಂದಾಗಿ ವಾಹನದಿಂದ ಬಿಡುಗಡೆಯಾಗುವ ಹೈಡ್ರೋಕಾರ್ಬನ್, ಕಾರ್ಬನ್ ಮಾನಾಕ್ಸೈಡ್ ಇತ್ಯಾದಿಗಳ ಪ್ರಮಾಣವು ವಾತಾವರಣದಲ್ಲಿ ಸಾಕಷ್ಟು ಕಡಿಮೆಯಾಗುವುದು.

ಇ) ಜೈವಿಕ ಇಂಧನದಲ್ಲಿ ಗಂಧಕ ಇರುವುದಿಲ್ಲ, ವಾಸನಾರಹಿತವಿದ್ದು, ಪ್ರತಿಶತ 10 ರಷ್ಟು ಆಮ್ಲಜನಕ ಇರುವುದರಿಂದ ಇಂಧನದ ಪೂರ್ತಿ ಸುಡುವಿಕೆಗೆ ಸಹಕಾರಿಯಾಗುತ್ತದೆ. ಇದರಲ್ಲಿಯ ಹೆಚ್ಚಿನ ಸಂಖ್ಯೆಯ ಸಿಟೇನ್ (Cetane) ಇಂಧನ ಸುಡುವಿಕೆಯ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಉತ್ತಮಗೊಳಿಸುತ್ತದೆ.

ಈ) ಜಾಗತಿಕ ತಾಪಮಾನ ಏರಿಕೆಗೆ ಕಾರಣವಾಗಿರುವ ಹಸಿರು ಮನೆಗಳ ಅನಿಲಗಳಂತಿರದೆ, ಜೈವಿಕ ಇಂಧನವು ತಟಸ್ಥ ವಸ್ತುವಾಗಿದ್ದು, ಪರಿಸರ ಸ್ನೇಹಿಯಾಗಿರುತ್ತದೆ.

ಉ) ಜೈವಿಕ ಇಂಧನವು ಕಾರ್ಬೋಹೈಡ್ರೇಟ್ (ಇಥೆನಾಲ್) ಅಥವಾ ತೈಲ (ಬಯೋ ಡೀಜಲ್) ಮೂಲದ್ದಾಗಿರುತ್ತದೆ. ಕಾರ್ಬೋಹೈಡ್ರೇಟ್ (ಇಥೆನಾಲ್) ಮೂಲದ ಜೈವಿಕ ಇಂಧನವನ್ನು ಅತೀ ಸುಲಭವಾಗಿ ಬೆಳೆದು ವಾಣಿಜ್ಯೀಕರಣ ಗೊಳಿಸಬಹುದಾಗಿದೆ. ಆದರೆ ಆಹಾರಧಾನ್ಯ ಕೊರತೆಯಿಂದಾಗಿ, ಭೂ ಉಪಯೋಗದೊಂದಿಗೆ ತಳುಕು ಹಾಕಿದಾಗ ಈ ಮೂಲದ ಇಂಧನದ ಉತ್ಪಾದನೆ ಕಡಿಮೆ ಆದ್ಯತೆ ಪಡೆಯುತ್ತದೆ. ತೈಲ (ಬಯೋಡೀಜಲ್) ಮೂಲದ ಇಂಧನ ಉತ್ಪಾದನೆ ಆಕರ್ಷಣೀಯವಾಗಿದೆ.

1.3 ಜೈವಿಕ ತ್ಯಾಜ್ಯದಿಂದ ಉತ್ಪಾದಿಸಿದ ಜೈವಿಕ ಇಂಧನವನ್ನು ದ್ರವರೂಪದ ಅಥವಾ ಅನಿಲ ರೂಪದ ಇಂಧನ ಎಂದು ವ್ಯಾಖ್ಯಾನಿಸಲಾಗಿದೆ. ಇದನ್ನು ಡೀಜಲ್, ಪೆಟ್ರೋಲ್ ಅಥವಾ ಸಾಂಪ್ರದಾಯಿಕ ಇಂಧನಕ್ಕೆ ಬದಲಿ ಆಗಿ ಅಥವಾ ಅದರೊಂದಿಗೆ ಯಂತ್ರಗಳಲ್ಲಿ ಬಳಸಬಹುದು.

1.4 ಬಯೋ ಡೀಜಲ್ ಅಥವಾ ಬಯೋ ಇಥೆನಾಲ್ : ಪ್ರಸ್ತಾವಿತ ನೀತಿಯನ್ನು ಎರಡು ರೀತಿಯ ನವೀಕರಿಸುವ ಜೈವಿಕ ಇಂಧನಗಳಾಗಿ ವಿಂಗಡಿಸಲಾಗಿದೆ. (ಅ) ಬಯೋ ಡೀಜಲ್ ಮತ್ತು (ಬ) ಬಯೋ ಇಥೆನಾಲ್)

(ಅ) ಸಸ್ಯಜನ್ಯ ತೈಲ ಅಥವಾ ಪ್ರಾಣಿಗಳ ಕೊಬ್ಬಿನಿಂದ ತಯಾರಿಸಲಾದ ಮಿಥೈಲ್ ಅಥವಾ ಈಸ್ಟರ್ ಈಥೈಲ್‌ನ್ನು ಬಯೋ ಡೀಜಲ್ ಎಂದು ವ್ಯಾಖ್ಯಾನಿಸಬಹುದಾಗಿದೆ. ಖಾದ್ಯವಲ್ಲದ ಸಸ್ಯಜನ್ಯದ ತೈಲವನ್ನು ಮಾತ್ರ ಈ ಕಾರ್ಯನೀತಿಯೊಳಗೆ ಪರಿಗಣಿಸಬಹುದಾಗಿದೆ. ಈ ಸಸ್ಯಜನ್ಯ ತೈಲವನ್ನು ಆಹಾರಧಾನ್ಯ ಬೆಳೆಯದಂಥ ತುಂಡು ಭೂಮಿ ಮತ್ತು ಕೃಷಿ ಯೋಗ್ಯವಲ್ಲದ ಜಮೀನಿನಲ್ಲಿ ಬೆಳೆದ ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳಿಂದ ಮಾತ್ರ ತಯಾರಿಸಬಹುದಾಗಿದೆ. ಈ ಕಾರ್ಯನೀತಿಯಿಂದಾಗಿ ರಾಜ್ಯ ಆಹಾರಧಾನ್ಯದ ರಕ್ಷಣೆಗೆ ಧಕ್ಕೆಯಂಟಾಗದಂತೆ ಜಾಗರೂಕತೆ ವಹಿಸುವ ಸಲುವಾಗಿ ಈ ಒಂದು ಉದ್ದೇಶವನ್ನು ಸ್ಪಷ್ಟೀಕರಿಸಲಾಗಿದೆ. ಕೆಲವು ಸ್ಥಳೀಯ ಉದ್ದೇಶಗಳಿಗೆ ಎಲ್ಲಿ ಟ್ರಾನ್ಸ್‌ಎಸ್ಟರಿಫಿಕೇಷನ್ ಅವಶ್ಯಕವಿಲ್ಲವೋ ಅಲ್ಲಿ ನೇರವಾಗಿ ಸಸ್ಯಜನ್ಯ ತೈಲವನ್ನು ಬಯೋಡೀಜಲ್‌ಗೆ ಅಂತರಿಕ ಬದಲಾವಣೆಯಾಗಿ ಉಪಯೋಗಿಸಬಹುದು.

(ಬ) ಸಕ್ಕರೆ ಅಂಶವಿರುವ ವಸ್ತುಗಳಾದ ಕಬ್ಬು, ಬೀಟರುಟ್, ಕಾಕಂಬಿ ಇತ್ಯಾದಿ ಹಾಗೂ ಪಿಷ್ಟ ಪದಾರ್ಥಗಳಿರುವ ಗೋವಿನ ಜೋಳ, ಪಾಚಿ (Algae) ಇತ್ಯಾದಿ ಮತ್ತು ಕಬ್ಬಿನ ಸಿಪ್ಪೆ, ಕಟ್ಟಿಗೆ ತ್ಯಾಜ್ಯ ಇತ್ಯಾದಿ ಕೃಷಿ ಮತ್ತು ಅರಣ್ಯ ಮೂಲದ ತ್ಯಾಜ್ಯಗಳಿಂದ ಉತ್ಪಾದಿಸಲಾದ ಇಥನಾಲನ್ನು ಜೈವಿಕ ಇಥನಾಲ್ (ಬಯೋಡೀಜಲ್) ಎಂದು ವ್ಯಾಖ್ಯಾನಿಸಲಾಗಿದೆ. ಈ ನೀತಿಯಲ್ಲಿ ಕಬ್ಬಿನ ಮತ್ತು ಹಸಿರು ತ್ಯಾಜ್ಯದ ಕಾಕಂಬಿ(ಮೊಲಾಸಿಸ್) ಯನ್ನು ಪರಿಗಣಿಸಲಾಗುತ್ತಿದೆ.

1.5 ಜೈವಿಕ ಇಂಧನ ಸಸ್ಯ ಜಾತಿಗಳು :

ಕರ್ನಾಟಕದಲ್ಲಿ ಬೆಳೆಯುವ ಪಮುಖ ಮರ ಉತ್ಪನ್ನ ಎಣ್ಣೆಕಾಳುಗಳ ಜಾತಿಗಳಾದ ಜೆಟ್ರೋಪಾ, (ಕಾಡುಹರಳು) ಪೊಂಗಮಿಯಾ (ಹೊಂಗ), ನೀಮ್(ಬೇವು), ಸಿಮಾರೂಬ ಮತ್ತು ಮಾವುಗಳನ್ನು ರಾಜ್ಯದಲ್ಲಿಯ ಒಣ ಭೂಮಿ ಹಾಗೂ ಖರಾಬು ಜಮೀನುಗಳಲ್ಲಿ ಬೆಳೆಸಿ, ಅಭಿವೃದ್ಧಿಪಡಿಸುವುದು. ಹೊಂಗ, ಜೆಟ್ರೋಪಾ ಮತ್ತು ಬೇವುಗಳ ಬೀಜಗಳಿಂದ ಎಣ್ಣೆಗಳನ್ನು ತೆಗೆದಲ್ಲಿ ಅವುಗಳನ್ನು ಬಯೋಡೀಜಲ್ ಆಗಿ ಪರಿವರ್ತಿಸಬಹುದು ಈ ವಿಧದ ಮರಗಳಲ್ಲಿಯ ಬೀಜಗಳಲ್ಲಿ ಎಣ್ಣೆ ಪ್ರಮಾಣ ಈ ಕೆಳಗಿನಂತಿದೆ.

ಸಸ್ಯಗಳ ಹೆಸರು	ಬಟಾನಿಕಲ್ ಹೆಸರು	ಎಣ್ಣೆಯ ಪ್ರಮಾಣ
1. ಜೆಟ್ರೋಪಾ	ಜೆಟ್ರೋಪಾ ಕರ್ಕಸ್	ಶೇ.25-30
2. ಪೊಂಗಮಿಯಾ	ಪೊಂಗಮಿಯಾ ಪಿನ್ನಟ	ಶೇ. 27-30
3. ನೀಮ್	ಅಜಾಡಿಕ್ತಾ ಇಂಡಿಕಾ	ಶೇ. 20-25
4. ಸಿಮಾರೂಬಾ	ಸಿಮಾರೂಬಾ ಗ್ಲೋಕಾ	ಶೇ. 60-75
5. ಮಾವು	ಮಧುಕಾ ಇಂಡಿಕಾ	ಶೇ. 30-35

ಇಂದು ಎಣ್ಣೆ ಉತ್ಪಾದನೆಯು ಪ್ರಮುಖವಾಗಿ ಈ ಮರ ಉತ್ಪಾದಿತ ಬೀಜಗಳಿಂದಾಗಿದೆ ಹಾಗೂ ಸೇವನೆಗೆ ಯೋಗ್ಯವಿಲ್ಲದ್ದಾಗಿರುತ್ತದೆ. ಈ ಎಣ್ಣೆಗಳು ಅಸಂಘಟಿತ ಸ್ಥಳೀಯ ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಮಾರಾಟವಾಗುತ್ತಿದ್ದು, ಅವುಗಳನ್ನು ದೀಪ ಉರಿಸುವುದಕ್ಕಾಗಿ, ವನಸ್ಪತಿ ಔಷಧಗಳು, ಬಣ್ಣ ಹಾಗೂ ಚರ್ಮ ಕೈಗಾರಿಕೆಗಳಲ್ಲಿ ಉಪಯೋಗಿಸಲಾಗುತ್ತಿದೆ. ಈ ತೈಲಗಳನ್ನು ಜೈವಿಕ ಇಂಧನವಾಗಿ ಉಪಯೋಗಿಸುವ ಅರಿಕೆ ಮಾಡಿದಲ್ಲಿ ಹಾಗೂ ಹೆಚ್ಚಿನ ಆರ್ಥಿಕ ಲಾಭ ಕ್ರೋಢೀಕರಣ ಆಗುವ ಬಗ್ಗೆ ತಿಳುವಳಿಕೆ ನೀಡಿದಲ್ಲಿ ಹೆಚ್ಚಿನ ಆರ್ಥಿಕ ಸೌಲಭ್ಯವನ್ನು ಜೈವಿಕ ಇಂಧನದಿಂದ ಪಡೆಯಬಹುದಾಗಿದೆ.

1.6 ರಾಜ್ಯದಲ್ಲಿ ಜೈವಿಕ ಇಥನಾಲ್ ಉತ್ಪಾದನೆ :

ಹೆಚ್ಚುವರಿ ಸಕ್ಕರೆ ಉತ್ಪಾದಿಸುವ ರಾಜ್ಯವೆಂದು ಹೆಗ್ಗಳಿಕೆ ಪಡೆದಿರುವ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ಸಕ್ಕರೆ ಉತ್ಪಾದನೆ 2.52 ರಿಂದ 3.00 ಮಿಲಿಯನ್ ಮೆಟ್ರಿಕ್ ಟನ್‌ಗಳಷ್ಟು (MMTs) ಇದ್ದು, ಇದರಲ್ಲಿ 1.2 MMTs ಸಕ್ಕರೆಯನ್ನು ಮಾತ್ರ ಬಳಸಲಾಗುತ್ತಿದೆ. ಈ ಹೆಚ್ಚುವರಿ ಉತ್ಪಾದನೆಯಿಂದ ಸಕ್ಕರೆ ಮತ್ತು ಸಕ್ಕರೆ ಉತ್ಪನ್ನಗಳ ಬೆಲೆಗಳಲ್ಲಿ ಕುಸಿತ ಕಂಡು ಬರುತ್ತಿದೆ. ಇದನ್ನು ಇಥನಾಲ್ ಆಗಿ ಪರಿವರ್ತಿಸಿ, ಬೆಲೆಯಲ್ಲಿ ಸ್ಥಿರತೆ ಕಾಯ್ದುಕೊಂಡು ಕಬ್ಬು ಬೆಳೆಗಾರರ ಹಿತಾಸಕ್ತಿ ಕಾಪಾಡಬಹುದಾಗಿದೆ. ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ 52 ಸಕ್ಕರೆ ಕಾರ್ಖಾನೆಗಳು ಇದ್ದು, ಪ್ರತಿನಿತ್ಯ 1,85,750 TCD ಕಬ್ಬನ್ನು ಅರೆಯುವ ಸಾಮರ್ಥ್ಯವನ್ನು ಹೊಂದಿರುತ್ತವೆ. ಹಾಗೂ ವಾರ್ಷಿಕವಾಗಿ 200 ಮಿಲಿಯನ್ ಲೀಟರ್ (M.Ltr) ಆಲ್ಕೋಹಾಲ್‌ನ್ನು ಉತ್ಪಾದಿಸಲಾಗುತ್ತಿದೆ. ವಾರ್ಷಿಕ 6,00,000 MT ಸಕ್ಕರೆಯನ್ನು ಉತ್ಪಾದಿಸಲು ಅವಶ್ಯಕವಿರುವ ಕಬ್ಬನ್ನು ಪ್ರತ್ಯೇಕಿಸಿ ನೇರವಾಗಿ ಇಥನಾಲ್ ಅನ್ನು ಉತ್ಪಾದಿಸಲು ಬಳಸಬಹುದಾಗಿದೆ. 5 MMT ಕಬ್ಬನ್ನು ಬಳಸಿ 400 M.Ltr. ಇಥನಾಲ್ ಅನ್ನು ಉತ್ಪಾದಿಸ ಬಹುದಾಗಿದೆ. ಬೃಹತ್ ಕೈಗಾರಿಕೆಗಳಲ್ಲಿ ಇಥನಾಲ್ ತೈಲಕ್ಕೆ ಅತೀ ಹೆಚ್ಚಿನ ಬೇಡಿಕೆ ಇರುತ್ತದೆ. ಇಥನಾಲ್ ಉತ್ಪಾದನೆಯು ಉತ್ತಮ ಗುಣಮಟ್ಟವನ್ನು ಹೊಂದಿರಬೇಕು. ಅಬಕಾರಿ ಇಲಾಖೆಯಿಂದ ಹೆಚ್ಚು ಹೆಚ್ಚು ಭಟ್ಟಿ ಇಳಿಸುವಿಕೆ ಘಟಕಗಳನ್ನು ಪ್ರಾರಂಭಿಸಲು ಅವಕಾಶ ಕಲ್ಪಿಸಬೇಕು. ಸಕ್ಕರೆ ಉತ್ಪಾದನೆಗೆ ಮಿತಿ ನಿಗದಿ ಪಡಿಸಿದ ನಂತರವೇ ಹೆಚ್ಚುವರಿ ಕಬ್ಬನ್ನು ನೇರವಾಗಿ ಇಥನಾಲ್ ಉತ್ಪಾದನೆಗೆ ಬಳಸಲು ಅನುಮತಿ ನೀಡಬಹುದಾಗಿದೆ. ಮೊಲಾಸಿಸ್‌ನಿಂದ ಇಥನಾಲ್ ಉತ್ಪಾದನೆಯನ್ನು ಪ್ರೋತ್ಸಾಹಿಸಿದಲ್ಲಿ ನೀರಾವರಿ ಜಮೀನುಗಳಲ್ಲಿ ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳನ್ನು ಬೆಳೆಯುವುದನ್ನು ತಪ್ಪಿಸಬಹುದು.

2. ಭಾರತ ಸರ್ಕಾರದಿಂದ ನೀತಿ ನಿರೂಪಿಸುವುದು

2.1 ಭಾರತವು Kyoto Protocolಗೆ ಸಹಿ ಹಾಕಿರುತ್ತದೆ. ಜೈವಿಕ ಇಂಧನವು Clean Development Mechanisms ನ ಒಂದು ಉಪಕರಣವಾಗಿದೆ. ಬಯೋಫ್ಯೂಯಲ್ ಉಪಯೋಗದಿಂದ ಸಂಗ್ರಹವಾಗುವ Carbon Credit ಉತ್ಪಾದನಾ ವಸ್ತುಗಳ ವ್ಯಾಪಾರೀಕರಣವನ್ನು ಹೆಚ್ಚು ಲಾಭದಾಯಕವಾಗಿ ಮಾಡಬಹುದು. ಇದು ವಾತಾವರಣದಲ್ಲಿ ಕಾರ್ಬನ್ ಡೈ ಆಕ್ಸೈಡ್ ಉಗುಳುವ ಪ್ರಮಾಣವನ್ನು ಸಹ ಕಡಿಮೆ ಮಾಡುತ್ತದೆ.

- 2.2 ಕೇಂದ್ರ ಸರ್ಕಾರವು ಪೆಟ್ರೋಲಿಯಂ ತೈಲದೊಂದಿಗೆ ಶೇ.5 ರಷ್ಟು ಬಯೋಫ್ಯೂಯಲ್‌ನ್ನು ಮಿಶ್ರಣ ಮಾಡಲು ಈಗಾಗಲೇ ಅನುಮತಿ ನೀಡಿದೆ. ಹಾಗೂ ಶೇ.5 ರಷ್ಟು ಇಥೆನಾಲ್ ಗ್ಯಾಸೋಲೀನ್ ಮಿಶ್ರಣಕ್ಕೆ ಈಗಾಗಲೇ ಬ್ಯೂರೋ ಆಫ್ ಇಂಡಿಯನ್ ಸ್ಟ್ಯಾಂಡರ್ಡ್ಸ್ ಒಪ್ಪಿಗೆ ನೀಡಿದ್ದು, ಅದು ಪರಿಣಾಮಕಾರಿ ಪ್ರಗತಿ ಪಥದಲ್ಲಿಿದೆ.
- 2.3 ಭಾರತ ಸರ್ಕಾರವು ಈ ಮಿಶ್ರಣವನ್ನು 2017 ನೇ ವರ್ಷದೊಳಗಾಗಿ ಹತ್ತು ಪ್ರತಿಶತಕ್ಕೆ ಹೆಚ್ಚಿಸಲು ಯೋಚಿಸಿದೆ. 2012 ರ ಅಂತ್ಯಕ್ಕೆ ಶೇ.5 ರಷ್ಟು ಮತ್ತು 2017 ಕ್ಕೆ 10 ರಷ್ಟು ಹಾಗೂ 2017ರ ನಂತರ ಶೇ.10 ಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಪ್ರಮಾಣದ ಮಿಶ್ರಣವನ್ನು ಬಳಸುವ ಯೋಜನೆಯನ್ನು ಹೊಂದಿದೆ. 2017ರ ಅಂತ್ಯಕ್ಕೆ ಪೆಟ್ರೋಲ್‌ನೊಂದಿಗೆ ಶೇ.10 ರಷ್ಟು ಬಯೋಫ್ಯೂಯಲ್ ಮಿಶ್ರಣದ ಬಳಕೆಯನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯವು ರಾಷ್ಟ್ರೀಯ ಯೋಜನೆಯೊಂದಿಗೆ ಸಾಧಿಸುವ ಗುರಿ ಹೊಂದಿರುತ್ತದೆ.

3. ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಬಯೋಫ್ಯೂಯಲ್ ನೀತಿ ನಿರೂಪಣೆ

- 3.1. ಜೈವಿಕ ಇಂಧನ ಉತ್ಪಾದನೆಗೆ ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳನ್ನು ಮಾತ್ರ ಉಪಯೋಗಿಸುವುದು. ಖಾದ್ಯ ಎಣ್ಣೆ ಬೀಜಗಳನ್ನು ಅಡುಗೆಗಾಗಿ ಮಾತ್ರ ಮೀಸಲಿಡುವುದು
- 3.2. ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳ ಬಿತ್ತುವಿಕೆಯನ್ನು ಮುಖ್ಯವಾಗಿ ಒಣ ಭೂಮಿ, ಬಂಜರು ಜಮೀನುಗಳು, ಕೃಷಿಗೆ ಯೋಗ್ಯವಲ್ಲದ ಜಮೀನುಗಳು, ಅವನತಿ ಅಂಚಿನಲ್ಲಿರುವ ಅರಣ್ಯ ಭೂಮಿಗಳಲ್ಲಿ ಸರ್ಕಾರದ ಅಥವಾ ಖಾಸಗಿ ವ್ಯಕ್ತಿಗಳ ಜಮೀನುಗಳಲ್ಲಿ ಕ್ಷೇತ್ರ ಬಿತ್ತುವಿಕೆ ವಿಧಾನದಿಂದ ಕೈಗೊಳ್ಳಬಹುದಾಗಿದೆ. ಆಹಾರ ಧಾನ್ಯ ಬೆಳೆಯುವ ಭೂಮಿಗಳಲ್ಲಿ ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳನ್ನು ಬೆಳೆಯುವುದಕ್ಕೆ ಪ್ರೋತ್ಸಾಹಿಸದೇ ಇರುವುದರಿಂದ ಆಹಾರ ಭದ್ರತೆಗೆ ಧಕ್ಕೆಯುಂಟಾಗುವುದಿಲ್ಲ.
- 3.3. ಎಣ್ಣೆ ತೆಗೆದ ನಂತರ ಬರುವ ಹಿಂಡಿಯನ್ನು ಜೈವಿಕ ಗೊಬ್ಬರವನ್ನಾಗಿ ಉಪಯೋಗಿಸಲು ಪ್ರೋತ್ಸಾಹಿಸ ತಕ್ಕದ್ದು.
- 3.4. ಸರ್ಕಾರವು ಖಾಸಗಿ/ಸಾರ್ವಜನಿಕ ಪಾಲುದಾರಿಕೆಯಲ್ಲಿ ಈ ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳ ಉತ್ಪಾದನೆಯನ್ನು ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು. ಉದಾ: ಭೂಮಿಗಳನ್ನು ಖಾಸಗಿಯವರಿಗೆ ದೀರ್ಘಾವಧಿ ಗುತ್ತಿಗೆ ಮೇಲೆ ನೀಡಿ ಈ ಎಣ್ಣೆ ಬೀಜಗಳ ವಿವಿಧ ಜಾತಿಯ ತಳಿಗಳನ್ನು ಬೆಳೆಸಲು ಪ್ರೋತ್ಸಾಹ ನೀಡಬಹುದಾಗಿದೆ.
- 3.5. ರಾಜ್ಯದ ಗ್ರಾಮೀಣ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮತ್ತು ಸಣ್ಣ ಪಟ್ಟಣಗಳಲ್ಲಿ ಈ ಬೀಜಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ, ಅವುಗಳನ್ನು ಕಾಲಮಿತಿಯಲ್ಲಿ ಹಾಗೂ ವಿಕೇಂದ್ರೀಕೃತ ಪದ್ಧತಿಯಲ್ಲಿ ಎಣ್ಣೆಯಾಗಿ ಪರಿವರ್ತಿಸಲು ಪ್ರೋತ್ಸಾಹ ನೀಡುವುದು.
- 3.6. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಎಣ್ಣೆ ಬೀಜಗಳ ಸಂಗ್ರಹಣೆ ಮತ್ತು / ಅಥವಾ ಎಣ್ಣೆ ಉತ್ಪಾದನೆಯಲ್ಲಿ ತೊಡಗಿರುವ ಸಮುದಾಯಗಳು, ಸ್ವಸಹಾಯ ಮಹಿಳಾ ಗುಂಪುಗಳು ಹಾಗೂ ಸ್ಥಳೀಯ ಬಳಕೆದಾರರ ಸಂಘಗಳನ್ನು ಎಣ್ಣೆ ಉತ್ಪಾದನೆಗೆ ಹಾಗೂ ಬೀಜ ಸಂಗ್ರಹಕ್ಕೆ ಪ್ರೋತ್ಸಾಹಿಸುವುದು.
- 3.7. ಜೈವಿಕ ಇಂಧನ ಉತ್ಪಾದನೆಯನ್ನು ಹೆಚ್ಚಿಸಲು ಮತ್ತು ಸಂಶೋಧನೆಯನ್ನು ಉತ್ತೇಜಿಸಲು ಸೂಕ್ತ ಪರಿಣಿತಿ ಉಳ್ಳ ಸಂಸ್ಥೆಗಳಿಗೆ (ಸರ್ಕಾರಿ ಹಾಗೂ ಖಾಸಗಿ ಸಂಸ್ಥೆಗಳಿಗೆ) ರಾಜ್ಯ ಸರ್ಕಾರವು ಅನುಕೂಲ ಒದಗಿಸುವುದು
- 3.8. ರಾಜ್ಯ ಸರ್ಕಾರವು ಈ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಕಾರ್ಯಗತಗೊಳಿಸಲು ಅಗತ್ಯ ಆಡಳಿತಾತ್ಮಕ ಹಾಗೂ ಆರ್ಥಿಕ ವ್ಯವಸ್ಥೆಯನ್ನು ಸ್ಥಾಪಿಸುವುದು

4. ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಜೈವಿಕ ಇಂಧನ ನೀತಿಯ ಅನುಷ್ಠಾನದ ಉಸ್ತುವಾರಿ ನಿರ್ವಹಿಸಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯನ್ನು (ಕರಾಜೈಇಂಅಮಂ) ಮಾನ್ಯ ಮುಖ್ಯ ಮಂತ್ರಿಯವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಲಾಗುತ್ತದೆ. ಬಯೋಫ್ಯೂಯಲ್ ಕಾರ್ಯನೀತಿಯ ಅನುಷ್ಠಾನ ಮತ್ತು ದೈನಂದಿನ ಆಡಳಿತವನ್ನು ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಆಯುಕ್ತರವರ ನೇತೃತ್ವದಲ್ಲಿನ ಕಾರ್ಯಕಾರಿ ಮಂಡಳಿಯು ನಿರ್ವಹಿಸುತ್ತದೆ. ಮಂಡಳಿಯು ಒಬ್ಬ ಹಿರಿಯ ಅಧಿಕಾರಿಯನ್ನು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರನ್ನಾಗಿ ಹೊಂದಲಿದೆ.

4.1. ದಿನಾಂಕ 12.09.2008 ರಂದು ರಚನೆಯಾಗಿರುವ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಬಯೋಫ್ಯೂಯಲ್ ಕಾರ್ಯಪಡೆಯು ಒಂದು ಸ್ವತಂತ್ರ ಸಂಸ್ಥೆಯಾಗಿ ಮುಂದುವರಿಯುತ್ತದೆ. ಈ ಕಾರ್ಯಪಡೆಯು ಜೈವಿಕ ಇಂಧನ ನೀತಿ ಮತ್ತು ಕಾರ್ಯಕ್ರಮಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸರ್ಕಾರಕ್ಕೆ ಮತ್ತು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಗೆ ಸಲಹೆ ನೀಡುತ್ತದೆ. ಸದರಿ ಕಾರ್ಯಪಡೆಯ ಅಧ್ಯಕ್ಷರು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯ ಸದಸ್ಯರಾಗಿರುತ್ತಾರೆ

5. ಅನುಷ್ಠಾನ ತಂತ್ರಗಳು :

- 5.1 ಕಂದಾಯ ಇಲಾಖೆ ಮತ್ತು ಅರಣ್ಯ ಇಲಾಖೆಗಳು ರಾಜ್ಯದಲ್ಲಿರುವ ಸರ್ಕಾರಿ/ಖಾಸಗಿಯವರ ಒಡತನದಲ್ಲಿರುವ ಅನುಪಯುಕ್ತ ಹಾಗೂ ಕೃಷಿಗೆ ಯೋಗ್ಯವಲ್ಲದ ಒಣಭೂಮಿಯನ್ನು ಗುರುತಿಸುವುದು ಮತ್ತು ಪ್ರಕಟಿಸುವುದು. ಇಂತಹ ಭೂಮಿಗಳ ಪಟ್ಟಿಯನ್ನು ಗಾಮ ಪಂಚಾಯಿತಿವಾರು, ತಾಲ್ಲೂಕುವಾರು ಮತ್ತು ಜಿಲ್ಲಾವಾರು ಕೃಷಿ ಇಲಾಖೆಯ ಅನುಮೋದನೆಯೊಂದಿಗೆ ಸಿದ್ಧಪಡಿಸಲಾಗುವುದು.
- 5.2 ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ಜೈವಿಕ ಇಂಧನ ಸಂಸ್ಕರಣೆ ಮತ್ತು ಉತ್ಪಾದನೆಗಾಗಿ ಕೈಗಾರಿಕಾ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಮಾಧ್ಯಮಗಳಲ್ಲಿ ಪ್ರಚಾರ ಮಾಡುವ ಮೂಲಕ ಉದ್ದಿಮೆದಾರರನ್ನು ಆಹ್ವಾನಿಸುವುದು. ಪ್ರಸ್ತುತ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕೈಗಾರಿಕಾ ನೀತಿಯಡಿಯಲ್ಲಿ ನೀಡಲಾಗುತ್ತಿರುವ ರಿಯಾಯಿತಿ ಜೊತೆಗೆ ಸಾಕಷ್ಟು ಪ್ರೋತ್ಸಾಹಕಗಳನ್ನು ಉದ್ದಿಮೆದಾರರಿಗೆ ನೀಡಿ ಪ್ರೋತ್ಸಾಹಿಸುವುದು.
- 5.3 ಖಾದ್ಯವಲ್ಲದ ಸಸ್ಯ ತೈಲ ಬೀಜಗಳ ಉತ್ಪಾದನಾ ಕೃಷಿಗೆ ಮತ್ತು ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೈಗಾರಿಕೆ ಸ್ಥಾಪನೆಗೆ ಅವಶ್ಯವಿರುವ ಭೂಮಿಯ ಲಭ್ಯತೆಯನ್ನು ಆಧರಿಸಿ ಗುತ್ತಿಗೆ ಆಧಾರಿತ ವ್ಯವಸಾಯ ಪದ್ಧತಿಯನ್ನು ಪ್ರೋತ್ಸಾಹಿಸುವುದು. ಕೈಗಾರಿಕೆಗಳು ಭೂಮಿಯ ಒಡತನ ಹೊಂದಿದ ರೈತರೊಂದಿಗೆ ಅಥವಾ ಸರ್ಕಾರದೊಂದಿಗೆ (ಸರ್ಕಾರಿ ಜಮೀನುಗಳಾಗಿದ್ದಲ್ಲಿ) ಒಪ್ಪಂದ ಮಾಡಿಕೊಳ್ಳಲು ಅನುವು ಮಾಡಿಕೊಡುವುದು.
- 5.4 ವೈನ್ ಉತ್ಪಾದನೆ, ಜರ್ಕಿನ್ ಇತ್ಯಾದಿಗಳಂತೆ - ಬೆಳೆಗಾರರನ್ನು ಗುತ್ತಿಗೆ ಆಧಾರದ ವ್ಯವಸಾಯ ಪದ್ಧತಿಗೆ ಸಂಘಟಿಸುವುದು. ಸಮುದಾಯ ಸಂಘಟನೆ, ತರಬೇತಿ ಮತ್ತು ಸಾಮರ್ಥ್ಯ ಹೆಚ್ಚಿಸುವಿಕೆ ಈ ಚಟುವಟಿಕೆಗಳನ್ನು ಏಕಕಾಲದಲ್ಲಿ ಕೈಗೊಳ್ಳುವುದು.
- 5.5 ಖಾದ್ಯವಲ್ಲದ ತೈಲೋತ್ಪನ್ನ ಬೀಜ ಸಸಿಗಳ ನರ್ಸರಿಗಳನ್ನು ಅಗತ್ಯಗನುಗುಣವಾಗಿ ಕೃಷಿ ಮತ್ತು ಅರಣ್ಯ ಇಲಾಖೆಗಳು ಅಥವಾ ಖಾಸಗಿ ಉದ್ದಿಮೆದಾರರುಗಳಿಂದ ಬೆಳೆಸುವುದು.
- 5.6 ಸಂಗ್ರಹಣೆ ಮತ್ತು ಸಂಸ್ಕರಣೆ ಕೇಂದ್ರಗಳನ್ನು ಸಂಬಂಧಿಸಿದ ಪದೇಶಗಳಲ್ಲಿ ಹೋಬಳಿ ಮಟ್ಟದಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವುದು. ಬೀಜ ಸಂಗ್ರಹಣೆ, ಗುಣ ಮಟ್ಟ ಪರೀಕ್ಷಣೆ, ತಾಂತ್ರಿಕ ವಿಷಯಗಳ ಬಗ್ಗೆ ತಿಳಿವಳಿಕೆ ನೀಡುವುದು ಹಾಗೂ ರೈತರಿಗೆ ಹಣ ಪಾವತಿ ಇವುಗಳನ್ನು ಈ ಕೇಂದ್ರಗಳು ನಿರ್ವಹಿಸುತ್ತವೆ.
- 5.7 ಸ್ಥಳೀಯ, ರಾಷ್ಟ್ರೀಯ ಮತ್ತು ಅಂತರ ರಾಷ್ಟ್ರೀಯ ಸಹಯೋಗದೊಂದಿಗೆ ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ವಿವಿಧ ರಾಜ್ಯ ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಯೋಜನೆಗಳಾದ ರಾಷ್ಟ್ರೀಯ ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ, ಜಲಾನಯನ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ರಾಷ್ಟ್ರೀಯ ಅರಣ್ಯೀಕರಣ ಯೋಜನೆ ಇತ್ಯಾದಿ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಈ ಕಾರ್ಯಕ್ರಮದೊಂದಿಗೆ ಸಮನ್ವಯಗೊಳಿಸುವುದು.
- 5.8 ಅಗತ್ಯವಾದಲ್ಲಿ, ರಾಜಸ್ಥಾನ ರಾಜ್ಯದಲ್ಲಿ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆಗೆ ತಿದ್ದುಪಡಿ ಮಾಡಿರುವಂತೆ, (ಬಯೋಫ್ಯೂಯಲ್ ಆಧಾರಿತ ಕೈಗಾರಿಕೆಗಳು ಮತ್ತು ಸಂಸ್ಕರಣ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಅನುಪಯುಕ್ತ ಭೂಮಿಯ ಹಂಚಿಕೆ ಮಾಡುವ ಕುರಿತು) ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆಗೂ ಸಹ ತಿದ್ದುಪಡಿ ತರಲಾಗುವುದು. ಭೂಮಿಯನ್ನು ಕೈಗಾರಿಕೆಗಳಿಗೆ ಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ಹಂಚಿಕೆ ಮಾಡಬಹುದು. ಸರ್ಕಾರಿ ಭೂಮಿಯನ್ನು ಹಂಚಿಕೆ ಮಾಡುವ ಬಗ್ಗೆ ಉದ್ದಿಮೆದಾರರಿಂದ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಿ ಪರಿಗಣಿಸಲಾಗುವುದು.
- 5.9 ಈಗಾಗಲೇ ಹಾಸನದಲ್ಲಿರುವ ಬಯೋಫ್ಯೂಯಲ್ ಪಾರ್ಕ್‌ನ್ನು ಬಲಪಡಿಸಲಾಗುವುದು ಮತ್ತು ಅವಶ್ಯಕವಿದ್ದಲ್ಲಿ ಪ್ರತಿ ವಿಭಾಗದಲ್ಲಿ ಒಂದು ಬಯೋಫ್ಯೂಯಲ್ ಪಾರ್ಕ್‌ನ್ನು ಸ್ಥಾಪಿಸಲಾಗುವುದು. ವಿವಿಧ ಸಸ್ಯ ತಳಿಗಳ ನಿರ್ವಹಣೆ ಮತ್ತು Trasesterification/ಸಂಸ್ಕರಣ ಘಟಕಗಳ ವಿವಿಧ ಮಾದರಿಗಳ ನಿರ್ವಹಣೆಯಲ್ಲಿ ಕೃಷಿ ಮತ್ತು ತೋಟಗಾರಿಕೆ ವಿಶ್ವ ವಿದ್ಯಾಲಯಗಳು ಪಾಲ್ಗೊಳ್ಳುವುವು. ಸಣ್ಣ ಮತ್ತು ಅತೀ ಸಣ್ಣ ಕೈಗಾರಿಕೆಗಳು ತಾಲ್ಲೂಕು ಮಟ್ಟದಲ್ಲಿ ಇಂತಹ ಸಂಸ್ಕರಣಾ ಘಟಕಗಳನ್ನು ಸ್ಥಾಪಿಸಿದಲ್ಲಿ ಶುಲ್ಕ ಪಾವತಿಸಿ ಈ ಮಾದರಿ ಘಟಕಗಳನ್ನು ಉಪಯೋಗಿಸಿಕೊಳ್ಳಬಹುದಾಗಿದೆ.
- 5.10 ಖಾದ್ಯವಲ್ಲದ ಎಣ್ಣೆ ಬೀಜಗಳ ಪ್ರಾಂಟೇಷನ್‌ಗಳಿಗೆ, ಸೂಕ್ತ ವಿಮಾ ಸೌಲಭ್ಯವನ್ನು ವಿಸ್ತರಿಸಲು ಕೃಷಿ ವಿಮಾ ಕಂಪನಿಗಳಿಗೆ ಸೂಚಿಸಲಾಗುವುದು.
- 5.11 ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆಗೆ ರಾಜ್ಯ ಆಯವ್ಯಯದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಜೈವಿಕ ಇಂಧನ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯ ಕಾರ್ಯಕ್ರಮಗಳಿಗೆ ಪ್ರತ್ಯೇಕ ಅನುದಾನವನ್ನು ಹಂಚಿಕೆ ಮಾಡಲಾಗುವುದು. ಈ ಅನುದಾನವನ್ನು ಸದರಿ ಮಂಡಳಿಯ ಎಲ್ಲಾ ಕಾರ್ಯ ಚಟುವಟಿಕೆಗಳಿಗಾಗಿ - ಆಡಳಿತಾತ್ಮಕ, ನಿರ್ವಹಣೆ,

ಪೋಷಕಗಳು, ಸಂಶೋಧನೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಕ್ರಮಗಳು, ಗುಣ ಮಟ್ಟ ನಿಯಂತ್ರಣ ಇತ್ಯಾದಿಗಳಿಗಾಗಿ ಒದಗಿಸಲಾಗುವುದು.

- 5.12 ಫೀಡ್ ಸ್ಟಾಕ್, ಯಂತ್ರೋಪಕರಣ, ಉತ್ಪನ್ನಗಳು, ಕಚ್ಚಾ ಸಾಮಗ್ರಿಗಳು ಇತ್ಯಾದಿಗಳಿಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಕೇಂದ್ರ ಸರ್ಕಾರದ ನೀತಿಗೆ ಅನುಗುಣವಾಗಿ ಪೋಷಕಗಳು ಮತ್ತು ತೆರಿಗೆ ರಿಯಾಯಿತಿಗಳನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ಸೂಚಿಸಲಾಗುತ್ತದೆ. ತೈಲೋತ್ಪನ್ನ ಎಣ್ಣೆ ಕಾಳುಗಳನ್ನು ಉತ್ಪಾದಿಸುವ ರೈತರಿಗೆ ಸೂಕ್ತ ಬೆಲೆ ಮತ್ತು ಸಂಸ್ಕರಣ ಕೇಂದ್ರಗಳನ್ನು ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಪೋಷಕ ದೊರೆಯುವಂತಾಗಲು ಉತ್ಪಾದಿತ ತೈಲ ಬೆಲೆಯನ್ನು ಸಹ ಪರಿಗಣಿಸಲಾಗುವುದು. ಸಾರಿಗೆ ಕಂಪನಿಗಳಲ್ಲಿ ಜೈವಿಕ ಇಂಧನದ ಉಪಯೋಗವನ್ನು ಹೆಚ್ಚಿಸಲು ಅವುಗಳಿಗೂ ಸಹ ಪೋಷಕಗಳನ್ನು ನೀಡಲಾಗುವುದು.

ಕೆ.ಆರ್.ಶಶಿದರ

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ(ಪಂಚಾಯತ್ ರಾಜ್),
ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂ.ರಾಜ್ ಇಲಾಖೆ

**RURAL DEVELOPMENT AND PANCHAYAT RAJ SECRETARIAT
NOTIFICATION
No. RDP 19 BGS 2008, Bangalore, Dated : 9th March 2009**

Sub : Karnataka State Bio-fuel Policy -2009

India is one of the largest consumer of fossil fuels namely, coal, petroleum, etc., in the world. It imports 85 percent of the petroleum demand, thus draining precious foreign exchange reserve with serious implications for economic growth and sustainable development . Possibility of unearthing any major indigenous sources of petroleum or high quality coal or wide spread exploitation of natural gas or nuclear energy is either remote or costly. Alternative sources of energy like solar, wind etc., have their own limitation. In this context, biofuels provide a ray of hope to offset a reasonable quantum of imports serving as good substitute for the fossil fuels.

Karnataka is a fast growing State in India, especially Bangalore City, which has registered a population growth of 3.5 percent, being also the IT Capital of India. Everyday, about 1250 vehicles are added to the city which is already having about 28 lakhs vehicles. Such a growth, by leaps and bounds, brings in its wake not only pollution, but also heavy import of fuel. Global warming is no longer a theoretical threat but it is a reality as evidenced by the on going change in the monsoon pattern in India itself and the melting of glaciers in Himalayan mountains . Hence it is better to adopt a renewable energy, like bio-fuels, which could be extracted from seeds and molasses available in the country and the State. In this context, the Government is pleased to declare the Karnataka State Bio-fuel Policy-2009, as detailed in the annexure to this Notification.

The Karnataka State Biofuel Policy comes in to force from 1st March, 2009.

In order to oversee the implementation of the State Biofuel Policy, an apex agency by name the Karnataka State Bio-fuel Development Board (KSBDB) will be set up for this purpose with the Hon'ble Chief Minister as its Chairperson. The Board will have an Executive Committee headed by the Additional Chief Secretary & Development Commissioner which would look into the day-to day administration of Board. The Board will have a senior officer exclusively as the Managing Director to drive the policy prescriptions.

By order and in the name of the Governor of Karnataka,

K.R. SHASHIDHARA

Secretary to Government (Pan. Raj) Rural
Development and Pan.Raj Department

Annexure to Government Notification No.RDP 19 BGS 2008 Dated 09.03.2009

KARNATAKA STATE BIOFUEL POLICY - 2009

I. INTRODUCTION :

India is one of the largest consumer of fossil fuels namely, coal, petroleum, etc., in the world. It imports 85 percent of the petroleum demand , thus draining precious foreign exchange reserve with serious implications for economic growth and sustainable development . Possibility of unearthing any major indigenous sources of petroleum or high quality coal or wide spread exploitation of natural gas or nuclear

energy is either remote or costly. Alternative sources of energy like solar, wind etc., have their own limitation. In this context, biofuels provide a ray of hope to offset a reasonable quantum of imports serving as good substitute for the fossil fuels.

1.1 Growing fuel crunch : Karnataka is a fast growing State in India, especially Bangalore City, which has registered a population growth of 3.5 percent, being also the IT Capital of India. Everyday, about 850 two wheelers and 400 cars are added to the city which is already having 22,79,170 two wheelers and 5,26,855 cars. Such a growth, by leaps and bounds, brings in its wake not only pollution, but also heavy import of fuel. Global warming is no longer a theoretical threat but it is a reality as evidenced by the on going change in the monsoon pattern in India itself and the melting of glaciers in Himalayan mountains. Hence it is better to adopt a renewable energy, like bio-fuels, which could be extracted from seeds and molasses available in the country and the State.

1.2 Advantages of Bio-fuel :

- a) Biofuel is a substitute and requires very little or no engine modification in motor vehicles up to 20 per cent blend and minor modification for higher percentages of blends
- b) The use of bio-fuel results in a substantial reduction of un-burnt hydro carbons, carbon monoxide released in to the atmosphere and particulate matters.
- c) It has almost no sulphur, no aroma and has about 10 per cent built-in oxygen, which helps it to burn fully. Its higher cetane number improves combustion.
- d) Bio-fuels are environment friendly being neutral in as much as it does not add to the green house gasses which result in global warming. Such measures are needed to meet national and international environmental concerns including climate changes.
- e) Bio-fuels could be either carbohydrate-based (ethanol) or oil-based (bio-diesel). The carbohydrate based bio-fuels are more easily grown and commercialized, but the possibility of competition with the scarce food grains for the masses in terms of land use, makes it a less favoured choice. The oil based bio-diesel are more attractive.

1.3 Bio-fuel could be defined as liquid or gaseous fuels produced from biomass and used in place of or in addition to diesel, petrol or other fossil fuels, for transport, stationary, portable and other applications.

1.4 Bio-Diesel and Ethanol : the proposed policy will deal with two types of renewable bio-fuels : a) Bio-diesel, and b) Ethanol.

a). Bio-diesel could be defined as a methyl or ethyl ester of fatty acids produced from vegetable oils, both edible and non- edible or animal fat of diesel quality, to be used as bio-fuel. For the purposes of this policy, only non-edible vegetable seed oil will be considered. Bio-diesel is transesterified oil exclusively derived from the non-edible type of oil-seeds and grown in marginal lands/non-agricultural lands, where food crops cannot normally be grown. This differentiation is made in order to ensure that food security of the state is not compromised on account of these policies. For certain stationary applications where transesterification is not required, the term straight vegetable oils (SVOs) can be used interchangeably with bio-diesel.

b) Ethanol could be defined as ethanol produced from bio-mass such as sugar containing material like sugarcane, sugar-beet, sweet sorghum, molasses etc., also starch containing materials such as corn, cassava, algae etc., and cellulosic materials such as bagasse, wood waste, agricultural and forestry residues, etc.,. For the purposes of this policy, molasses from sugarcane and green waste will be considered. Ethanol is the distillate of the substrate obtained by alcoholic fermentation of sugars, hydrolysed starches and hydrolysed cellulosic materials.

1.5 Bio-Diesel Plant Species : Important Tree Oil seed (TBOs) species growing in Karnataka are Pongamia, Neem, simarouba and Mahua and shrub species such as Jatropha. There is a possibility of promoting the development, selection and cultivation of these trees yielding oil seeds in the dry, marginal and waste lands available in the State. Oil derived from these seeds is suitable for converting into bio-diesel. The seed oil content of each of these seeds is shown below :

Common name of the Plant	Botanical Name	Oil content
1. Jatropha	Jatropha curcas	25-30%
2. Pongamia	Pongamia Pinnata	27-30%
3. Neem	Azadirachta indica	20.25%
4. Simarouba	Simarouba glauca	60-75%
5. Mahua	Madhuca indica	30-35%

As of today, much of the oil extracted from these oil seeds are tree borne and non-edible. These oils are sold in unorganized local markets and used for lighting lamps, herbal medicines, paint and leather industries. Owing to increased awareness about the use of these oils as biofuel and the resultant accrual of additional income, there is an expectation among the people about higher economic benefits through planned bio-fuel exploitation.

1.6 Ethanol in Karnataka : Karnataka is a surplus sugar State, consuming 1.2 million MT of sugar. Production of sugar is 2.52 to 3 million MTs. Hence the excess production which now leads to fall in prices could be converted into ethanol to avoid fluctuation in the prices to the cane growers. In Karnataka State, there are 52 sugar cane crushing factories with an operational capacity of 1,85,750 TCD per day. Karnataka also produces 200 million litres of alcohol per annum and it can divert sugarcane used for 600,000 MT of sugar per annum in to ethanol production by direct conversion. It is possible to produce up to 400 million litres of ethanol from 5 million MT of cane. There is a huge demand for ethanol in major industries. The processing of ethanol should be subject to quality control. More distillation units may be encouraged by the Excise Department, while direct conversion of sugarcane to ethanol may be permitted only after fixing ceiling for sugar production. Production of Ethanol from molasses could be encouraged, so as not to use the irrigated lands, even indirectly, for production of fuel.

2 Policy decision by the Government of India :

- 2.1 India is a signatory of the Kyoto Protocol and bio-fuel is an instrument of Clean Development Mechanisms(CDM). India also can profitably trade carbon credits which may be generated from using bio-fuel, with the developed countries, apart from curtailing emission of carbon dioxide into the atmosphere.
- 2.2 A land mark proposal mandating the 5 per cent blending of bio-fuel with fossil fuel was endorsed by Government of India and the use of 5 per cent ethanol-gasoline blend has already been approved by the Bureau of Indian Standards (BIS) and is in progressive state of implementation in the country.
- 2.3 Government of India has plans to increase this blending to 10 per cent by 2017 (earlier plan was from October 2008). The aim is to project 5 percent by 2012 and 10 per cent by 2017 and above 10 per cent beyond 2017. Karnataka State, in tune with the national plans, has set the target to achieve 10 per cent blending of bio-fuel with petrol by 2017. This will go a long way in ensuring energy security for the State.

3. Policy Statement of Karnataka

- 3.1. Only non-edible oil seed would be harnessed for the purpose of producing bio diesel, so that the edible oil is left for cooking purposes for the people.
- 3.2. Cultivation of non-edible oil seeds required for bio-diesel would be promoted on dry land, marginal land, waste land and degraded forest land, owned by private or government, including " Block Plantation ". Use of food crop land to grow non-edible oil seeds will be not encouraged, so as not to compromise food security.
- 3.3. The State will encourage de-oiled cake, a by-product of non-edible oil, to be used as organic manure.
- 3.4. The government will encourage public-private-partnership models in this regard. e.g.. long-term lease of wastelands to private agencies to promote growing of plant species producing seed will be envisaged.
- 3.5. The conversion to oil will be encouraged in a time bound and decentralized manner, where oil seeds collection and processing are promoted in rural areas and small towns.
- 3.6. Traditional communities involved in oil seeds collection and or oil extraction activities in rural areas, self-help women groups, and local user groups would be encouraged to participate in the related activities.
- 3.7. The State will facilitate, organizations with suitable expertise, both governmental and non-governmental to promote research, dissemination, and out reach activities in promoting bio-fuel use.
- 3.8. The State will establish required administrative and fiscal mechanism to facilitate all the above activities.

4. In order to oversee the implementation of the State Biofuel Policy, an apex agency by name the **Karnataka State Bio-fuel Development Board (KSBDB)** will be set up for this purpose with the Hon'ble Chief Minister as its Chairperson. the Board will have an Executive Committee headed by the Additional Chief Secretary & Development Commissioner who would look into the day-to-day administration of the Board. The Board will have a senior officer exclusively as the Managing Director to drive the policy prescriptions.

4.1. **The State Task Force on Bio-fuel, established on 12.09.2008** and will remain as an independent body and continue to advise the Government and the KSBDB on policy and programs related to bio-fuel from time to time. The Chairman, State Task Force on Bio-fuel will be a member of KSBDB.

5. Strategy for implementation :

- 5.1. Revenue Department & Forest Departments to identify and declare the uncultivable waste land in the State, both under government and private hands/owners. This list is to be prepared Grama Panchayat-wise, Taluk-wise and District-wise, vetted by Agriculture Department.
- 5.2. Entrepreneurs to be invited to the State through media, who would like to set up industrial units in the State for processing and manufacturing bio-fuel within the State. Sufficient incentives will be given to these entrepreneurs, in addition to the concessions already available in the industrial policy of the State.
- 5.3. Based on the land availability and the industrial location, contract farming to be encouraged and facilitated by taking tie-up with industry and the farmers or with the Government department (if it is Government land), which are being used to cultivate non-edible oil seed plants.
- 5.4. Growers will be organized on contract farming basis, as in the case of wine production, Gherkins etc., Community mobilization, trading and capacity building activities will be undertaken simultaneously.
- 5.5. Raising of nursery and seedlings of the seed bearing plants will be taken up by Agriculture and Forest Departments or private entrepreneur as the case may be.
- 5.6. Collection and processing points will be set up at Hobli level in the concerned areas for collection of the seeds, quality check, dissemination of technical know-how and payment to the farmers.
- 5.7. Convergence of various segments at local, nation, international collaboration and harnessing its potential will be explored and convergence of the various State and Central Governments schemes like NREGA, Watershed Development Department, National Afforestation Programme etc., would be synergised in to the programme.
- 5.8. In case it is found necessary, amendment of land Revenue Act would be taken up as has been done in the State of Rajasthan, (namely, allotment of waste land for bio-fuel based industry and processing unit). Land can be allotted to the industry on lease basis. The allotment of Government land on lease will be processed by inviting tenders from entrepreneurs.
- 5.9. The Bio-fuel Park set up in Hassan will be strengthened and if found necessary more such parks, one per division, will be established, where the Agriculture/Horticulture Universities would be involved in maintaining different plant species and various models of transesterification/processing units. These units could be utilized for a fee by the small and marginal/small scale industries in case they set up such processing units at the taluk level.
- 5.10. Agricultural Insurance Company will be advised to extend suitable insurance coverage for non-edible oil sees plantation.
- 5.11. The State budget under RDPR shall have a separate allocation for KSBDB Programme encompassing all activities of the Board for the support for administration, management and maintenance, incentives, research and development programmes quality control programmes etc., Budgetary provisions will be made in the budget of RDPR Department
- 5.12. Incentives and tax concessions for feed stock, machinery, products, raw materials etc., would be proposed separately by the State Government, also to be in tune with the Central Government Policy. To ensure remunerative prices to the farmer for the seeds and as incentives to the industry for setting up of processing units, incentives in the price of the oil also would be considered. To promote use by the transport companies, adequate incentives will be provided.

K.R.SHASHIDHARA

Secretary to Government(Pan.Raj),
Rural Development & Pan. Raj Dept.,

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೨
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ಸಿಬ್ಬಂದಿ ಮತ್ತು ಆಡಳಿತ ಸುಧಾರಣಾ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ : ಸಿಆಸುಇ 49 ಸೆನೆನಿ 2008, ಬೆಂಗಳೂರು, ದಿನಾಂಕ : 11ನೇ ಮಾರ್ಚ್, 2009

ಕರ್ನಾಟಕ ಗೆಜೆಟೆಡ್ ಪ್ರೊಬೇಷನರುಗಳ ನೇಮಕಾತಿ (ಸ್ಪರ್ಧಾತ್ಮಕ ಪರೀಕ್ಷೆಗಳ ಮೂಲಕ ನೇಮಕ) ನಿಯಮಗಳು, 1997ನ್ನು ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವಾ ಅಧಿನಿಯಮ 1978 (1990ರ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ 14)ರ 3ನೇ ಪ್ರಕರಣದ 2(ಎ) ಉಪ ಪ್ರಕರಣವನ್ನು ಪ್ರಕರಣ 8ರೊಂದಿಗೆ ಓದಿಕೊಂಡು ಅದರಲ್ಲಿ ಅಗತ್ಯ ಪಡಿಸಲಾದಂತೆ ಕೆಳಕಂಡ ಕರಡು ನಿಯಮಗಳನ್ನು ದಿನಾಂಕ 4.2.2009ರ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯ ಭಾಗ IV-A ರಲ್ಲಿ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಡಿಪಿಎಆರ್ 29 ಎಸ್‌ಆರ್‌ಆರ್ 2008, ದಿನಾಂಕ 30.1.2009ರಲ್ಲಿ ಪ್ರಕಟಿಸಿ, ಅದರಿಂದ ಭಾದಿತಿರಾಗಬಹುದಾದಂತಹ ಎಲ್ಲಾ ವ್ಯಕ್ತಿಗಳಿಂದ ಅಧಿಕೃತ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಆ ಕರಡು ನಿಯಮಗಳು ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ 15 ದಿನಗಳ ಒಳಗಾಗಿ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ಸಲಹೆಗಳನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿತ್ತು.

ಸದರಿ ರಾಜ್ಯಪತ್ರವನ್ನು 4.2.2009ರಂದು ಸಾರ್ವಜನಿಕರಿಗೆ ದೊರೆಯುವಂತೆ ಮಾಡಲಾಗಿದ್ದುದರಿಂದ, ಮತ್ತು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ಸಲಹೆಗಳನ್ನು ಸರ್ಕಾರ ಸ್ವೀಕರಿಸದೆ ಯಿರುವುದರಿಂದ,

ಈಗ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವಾ ಅಧಿನಿಯಮ 1978ರ (1990ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ 14)ರ 3ನೇ ಪ್ರಕರಣದ (1)ನೇ ಉಪ ಪ್ರಕರಣವನ್ನು 8ನೇ ಪ್ರಕರಣ ದೊಂದಿಗೆ ಓದಿಕೊಂಡಂತೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಈ ಕೆಳಗಿನ ನಿಯಮಗಳನ್ನು ರಚಿಸುತ್ತದೆ, ಎಂದರೆ :-

ನಿಯಮಗಳು

1. ಶೀರ್ಷಿಕೆ ಮತ್ತು ಪ್ರಾರಂಭ :- (1) ಈ ನಿಯಮಗಳನ್ನು ಕರ್ನಾಟಕ ಗೆಜೆಟೆಡ್ ಪ್ರೊಬೇಷನರುಗಳ ನೇಮಕಾತಿ (ಸ್ಪರ್ಧಾತ್ಮಕ ಪರೀಕ್ಷೆಗಳ ಮೂಲಕ ನೇಮಕ) (4ನೇ ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2009 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಈ ನಿಯಮಗಳು ಅಧಿಕೃತ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

2. ನಿಯಮ 5ರ ತಿದ್ದುಪಡಿ :- ಕರ್ನಾಟಕ ಗೆಜೆಟೆಡ್ ಪ್ರೊಬೇಷನರುಗಳ ನೇಮಕಾತಿ (ಸ್ಪರ್ಧಾತ್ಮಕ ಪರೀಕ್ಷೆಗಳ ಮೂಲಕ ನೇಮಕ) ನಿಯಮಗಳು, 1997 (ಇನ್ನು ಮುಂದೆ ಸದರಿ ನಿಯಮಗಳೆಂದು ಉಲ್ಲೇಖಿಸಿದೆ)ರ ನಿಯಮ 5ರಲ್ಲಿ "33 ವಯಸ್ಸು" ಪದಗಳ ಬದಲಿಗೆ "35 ವಯಸ್ಸು" ಈ ಪದಗಳನ್ನು ಪ್ರತಿಷ್ಠಾಪಿಸುವುದು.

3. ಉಳಿಸುವಿಕೆ :- ನಿಯಮ 2ರಿಂದ ಸದರಿ ನಿಯಮಗಳಿಗೆ ಮಾಡಿದ ತಿದ್ದುಪಡಿ ಯಲ್ಲಿ ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ, ಯಾವುದೇ ಸೇವೆ ಅಥವಾ ಹುದ್ದೆಗೆ ನೇಮಕಾತಿಯನ್ನು ಈ ನಿಯಮಗಳು ಪ್ರಾರಂಭವಾಗುವ ಮೊದಲು ಪ್ರಕಟಪಡಿಸಿದ್ದರೆ ಅಂತಹ ನೇಮಕಾತಿಗಳನ್ನು ಈ ನಿಯಮಗಳು ಜಾರಿಗೆ ಬರುವ ನಿಕಟ ಪೂರ್ವದಲ್ಲಿ ಅಸ್ತಿತ್ವದಲ್ಲಿದ್ದ ನಿಯಮಗಳನ್ನು ಅನುಸರಿಸಿ ಅಂತಿಮಗೊಳಿಸತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ದೇವರಾಜು

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ

ಸಿಬ್ಬಂದಿ ಮತ್ತು ಆಡಳಿತ ಸುಧಾರಣೆ ಇಲಾಖೆ

(ಸೇವಾ ನಿಯಮಗಳು-1)

PERSONNEL AND ADMINISTRATIVE REFORMS SECRETARIAT NOTIFICATION

No. DPAR 49 SRR 2008, Bangalore, Dated : 11th March 2009

Whereas, the draft of the following Rules further to amend the Karnataka Recruitment of Gazetted Probationers (Appointment by Competitive Examinations) Rules, 1997 was published as required by clause(a) of sub-section (2) of section 3 read with section 8 of the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990), in Notification No. DPAR 49 SRR 2008, dated 30th January, 2009 in Part IV-A (No. 57) of the Karnataka Gazette Extra-ordinary dated 4th February, 2009 inviting objections and suggestions from persons likely to be affected thereby within fifteen days from the date of publication of draft in the Official Gazette.

Whereas, the said Gazette was made available to the public on 4.2.2009.

And, whereas no objections and suggestions have been received by the State Government.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 read with section 8 of the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990), the Government of Karnataka makes the following rules, namely:-

RULES

1. Title and Commencement :- (1) These rules may be called the Karnataka Recruitment of Gazetted Probationers(Appointment by Competitive Examinations)(4th Amendment) Rules, 2009.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of rule 5 :- In Rule 5 of the Karnataka Recruitment of Gazetted Probationers (Appointment by Competitive Examinations) Rules, 1997, (hereinafter referred to as said rules), for the words and figures "age of 33", the words and figures, "age of 35" shall be substituted.

3. Savings:- Notwithstanding anything contained in these rules, the recruitment to any service or post which is under process and pending on the date of commencement of these rules shall be finalized in accordance with the said rules which were in force immediately prior to the commencement of these rules.

By order and in the name of the Governor of Karnataka,

DEVARAJU

Under Secretary to Government

Department of Personnel and Administrative Reforms

(Service Rules-1)

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - v	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೮
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OFFICE OF THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, HIGH COURT BUILDINGS, BANGALORE 560 001

NOTIFICATION NO. HCE 6/2009 DATED 9th MARCH 2009

RECRUITMENT OF CANDIDATES TO THE POST OF STENOGRAPHERS

LAST DATE FOR RECEIPT OF APPLICATIONS: 31st MARCH 2009

Applications in the prescribed proforma appended hereto are invited from the applicants, who are qualified as on the last date fixed for receipt of applications for recruitment to 35 posts of Stenographers.

2. **Method of Recruitment:** Selection of candidates will be made in accordance with the High Court of Karnataka Service (Conditions of Service and Recruitment) (I Amendment) Rules, 2009 and the High Court of Karnataka Service (Direct Recruitment by Selection) Rules, 1984 as amended from time to time.
3. **Minimum Qualification:**
 - a. Must possess a Degree from a recognised university or equivalent Examination,
 - b. The Senior Grade Examination in English shorthand with 60% of aggregate marks; or the Proficiency Grade Examination in English Shorthand; **and**
 - c. Senior Grade Examination in Typewriting in English, conducted by the Department of Public Instruction of the Karnataka Secondary Education Board or equivalent qualification.
 - d. Certificate in Computer Word Processing or equivalent.

Note: 1. Preference will be given to those candidates who possess the qualification of Senior Grade Examination in Typewriting and Shorthand in Kannada Language.

4. **Scale of Pay :** Rs. 8000-200-8600-225-9500-250-10500-300-12300-350-14400-400-14800

5. Classification of vacancies:

	Women Candidates	Rural Candidates	Physically Handicapped	Kannada Medium Candidates	Displaced from Projects	Ex-service men	Unreserved	Total
CATEGORY - 1	-	1	1	-	-	-	-	2
CATEGORY-II (A)	2	1	-	-	-	1	1	5
CATEGORY-II (B)	-	1	-	-	-	-	-	1
CATEGORY-III (A)	1	1	-	-	-	-	-	2
CATEGORY-III (B)	-	1	1	-	-	-	-	2
SCHEDULED CASTE	1	1	-	-	-	1	2	5
SCHEDULED TRIBE	-	1	-	-	-	-	-	1
GENERAL MERIT	5	5	1	1	1	1	3	17
TOTAL	9	12	3	1	1	3	6	35

6. **Probation:** The applicant if appointed shall be initially on probation for a period of two years or for extended period if necessary

7. **Age limit:** Applicants must have attained the age of 18 years and must not have attained the age of:-

- 40 years in the case of a person belonging to Scheduled Caste or Scheduled Tribe or Category-I of other Backward Classes.
- 38 years in the case of a person belonging to Category-II-A or II-B or III-A or III-B of Other Backward Classes; and
- 35 years for others.

8. Those candidates called for Test / Interview will have to appear before the authorities in the premises of the High Court of Karnataka, Bangalore at their own cost.

9. Those persons, who attempt to obtain extraneous support by any means for his/her candidature from officials or non-officials, shall not be eligible for appointment.

10. **Application fee:** Every application (excluding applications by Scheduled Caste / Scheduled Tribe / Category-I applicants) shall accompany Crossed Indian Postal Order for Rs. 250/- (Rupees Two Hundred and Fifty Only) in favour of the Registrar General, High Court of Karnataka, Bangalore 560001. (Fee once paid shall not be refunded under any circumstances) (SC/ST and Category-I candidates are exempted from payment of fee.)

11. **Application Form:-** Application in the prescribed proforma shall be filled in by the candidates in their own handwriting and shall accompany attested copies obtained from the Gazetted Officers of the following certificates.

- Three Certificates of character, one from the Principal / Head of the Institution in which he/she had last studied and two from respectable persons not related to him/her, testifying to his/her character.
- Marks Cards of Degree / Equivalent examinations and English Senior Grade Shorthand or proficiency Grade Shorthand Examinations and Typewriting Examinations.
- Persons claiming the benefit of reservations under SC/ST shall produce a certificate in the form prescribed by the Government issued by the competent authority.
- SSLC or any other equivalent certificate showing the date of birth.
- Persons claiming the benefit of reservations under Category-I/II-A/II-B/III-A/III-B shall produce a certificate in the form prescribed by the Government issued by the competent authority.

- (f) Persons claiming reservation under rural quota / Physically Handicapped quota / Displaced from Projects / Kannada Medium / Ex-servicemen shall produce certificates issued by competent authority.
- (g) A passport size photo shall be affixed at the place provided on the application.

Note: Incomplete applications shall be liable to be rejected without notice. Original certificates and testimonials are to be submitted only at the time of test/interview. Candidates shall not forward the original documents along with the application.

12. Last date for receipt of application

- (i) Applications complete in all respects shall reach the Registrar General, High Court of Karnataka, High Court Buildings, Bangalore 560 001 on or before 31st March 2009 (05.00 P.M.). On top of the cover containing the application the following words shall be written:
"Application for the Post of Stenographer"
 Applications received beyond the date so fixed will be rejected.
- (ii) In-service candidates shall submit their application through their official superiors so as to reach the Registrar General, High Court of Karnataka, High Court Buildings, Bangalore 560 001, not later than the date fixed for receipt of applications.
- (iii) If the last date fixed for the receipt of applications happens to be a General Holiday, the next working day shall be the last date for receipt of applications.

BY ORDER OF HON'BLE THE CHIEF JUSTICE
M.S. BALAKRISHNA
 REGISTRAR (ADMINISTRATION)

FORM OF APPLICATION FOR RECRUITMENT TO THE POSTS OF STENOGRAPHERS IN THE HIGH COURT OF KARNATAKA, BANGALORE

**AFFIX
 PASSPORT
 SIZE
 PHOTO**

To

**The Registrar General
 High Court of Karnataka
 Bangalore**

1.	Name of the applicant in full (<i>in block letters</i>)	
2.	Name of his/her father/husband	
3.	Gender	
4.	Age and Date of Birth (as mentioned in the SSLC or equivalent certificate)	
5.	Postal Address (<i>in block letters</i>) (a) Permanent postal address (b) Present postal address (c) Telephone No. if any	
6.	Whether the applicant is presently employed? If so furnish the details of employment and monthly income.	
7.	Occupation of Parents / Guardian.	
8.	Annual Income of Parents / Guardian.	

9.	Qualification:	
10	a) Whether the Applicant belongs to Scheduled Castes / Scheduled Tribes / Category-I / Category-II(a) / II(b) / III(a) / III(b) If so, the same should be indicated. A copy of the Certificate in support of the claim should be attached.	
11	Whether the applicant has credited the prescribed fee in the form of postal order and whether he/she has enclosed the same. (mention the postal order number and date).	
12	Whether the applicant claims Rural candidate quota and if so, whether relevant certificate is enclosed.	
13	Whether the applicant claims quota of Physically handicapped. / Displaced from Projects / Kannada Medium / Ex-servicemen. If so whether relevant certificate issued by competent authority is enclosed.	
14	Whether the applicant is / was a Party to any Criminal proceedings. If yes, furnish detailed information.	

I do hereby solemnly and sincerely affirm that the statement made and the information furnished above are true. Should it however be found that any information furnished herein is untrue in material particulars, I realise that I am liable to criminal prosecution and I am also agreeable to forego the claim for public services under the State Government.

PLACE :

DATE :

SIGNATURE OF THE CANDIDATE

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - V	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೯
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OFFICE OF THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, HIGH COURT BUILDINGS, BANGALORE 560 001

NOTIFICATION NO. HCE 7/2009 DATED 09.03.2009

RECRUITMENT OF CANDIDATES TO THE POST OF JUDGMENT WRITER

LAST DATE FOR RECEIPT OF APPLICATIONS: 31.03.2009

Applications in the prescribed proforma appended hereto are invited from the applicants, who are qualified as on the last date fixed for receipt of applications for recruitment to 8 posts of Judgment Writer.

2. **Method of Recruitment:** Selection of candidates will be made in accordance with the High Court of Karnataka Service (Conditions of Service and Recruitment) (I Amendment) Rules, 2009 and the High Court of Karnataka Service (Direct Recruitment by Selection) Rules, 1984 as amended from time to time.

3. **Minimum Qualification:**

a) Must possess Degree from a recognised University or equivalent examination.

NOTE: Preference will be given to the Law Graduates.

- b) i) Senior Grade examination in English Shorthand in First Class; or the Proficiency Grade Examination in English Shorthand; and
- ii) Senior Grade examination in Typewriting in English conducted by the Department of Public Instruction of Karnataka Secondary Education Board or equivalent examination.
- c) Certificate in Computer Word Processing or equivalent.

Note: 1) Preference will be given to those candidates who possess the qualification of Senior Grade examination in Typewriting and Shorthand in Kannada language.

4. **Scale of Pay :** Rs. 10000-250-10500-300-12300-350-14400-400-16800-450-18150

5. **Classification of vacancies:**

	Women Candidates	Rural Candidates	Physically Handicapped	Unreserved	Total
CATEGORY - I	-	-	-	1	1
CATEGORY-II (A)	-	-	-	1	1
SCHEDULED CASTE	-	-	--	1	1
SCHEDULED TRIBE	-	-	-	1	1
GENERAL MERIT	1	1	1	1	4
TOTAL	1	1	1	5	8

6. **Probation:** The applicant if appointed shall be initially on probation for a period of two years or for extended period if necessary
7. **Age limit:** Applicants must have attained the age of 18 years and must not have attained the age of:-
- (a) 40 years in the case of a person belonging to Scheduled Caste or Scheduled Tribe or Category-I of other Backward Classes.
- (b) 38 years in the case of a person belonging to Category-II-A or II-B or III-A or III-B of Other Backward Classes; and
- (c) 35 years for others.
8. Those candidates called for Test / Interview will have to appear before the authorities in the premises of the High Court of Karnataka, Principal Bench at Bangalore at their cost.
9. Those persons, who attempt to obtain extraneous support by any means for his/her candidature from officials or non-officials, shall not be eligible for appointment.
10. **Application fee:** Every application (excluding applications by Scheduled Caste / Scheduled Tribe / Category-I applicants) shall accompany Crossed Indian Postal Order for Rs. 250/- (Rupees Two Hundred and Fifty Only) in favour of the Registrar General, High Court of Karnataka, Bangalore 560001. (Fee once paid shall not be refunded under any circumstances) (SC/ST and Category-I candidates are exempted from payment of fee.)
11. **Application Form:-** Application in the prescribed proforma shall be filled in by the candidates in their own handwriting and shall accompany self attested copies of the following certificates.
- (a) Three Certificates of character, one from the Principal / Head of the Institution in which he/she had last studied and two from respectable persons not related to him/her, testifying to his/her character.
- (b) Marks Cards of Degree / Equivalent examinations and English Senior Grade Shorthand or proficiency Grade Shorthand Examinations and Typewriting Examinations.
- (c) Persons claiming the benefit of reservations under SC/ST shall produce a certificate in the form prescribed by the Government issued by the competent authority.

- (d) SSLC or any other equivalent examination certificate showing the date of birth.
- (e) Persons claiming the benefit of reservations under Category-I/II-A/II-B/III-A/III-B shall produce a certificate in the form prescribed by the Government issued by the competent authority.
- (f) Persons claiming reservation under rural quota / Physically Handicapped quota shall produce certificates issued by competent authority.
- (g) A passport size photo be affixed at the place provided on the application.

Note: Incomplete applications shall be liable to be rejected without notice. Original certificates and testimonials are to be submitted only at the time of test/interview. Candidates shall not forward the original documents alongwith the application.

12. Last date for receipt of application

Applications complete in all respects shall reach the Registrar General, High Court of Karnataka, High Court Buildings, Bangalore 560 001 on or before 31.03.2009 (05.00 P.M.). On top of the cover containing the application the following words shall be written:

"Application for the Post of Judgment Writer"

- (i) Applications received beyond the date so fixed will be rejected.
- (ii) In-service candidates shall submit their application through their official superiors so as to reach the Registrar General, High Court of Karnataka, High Court Buildings, Bangalore 560 001, not later than the date fixed for receipt of applications.
- (iii) If the last date fixed for the receipt of applications happens to be a General Holiday, the next working day shall be the last date for receipt of applications.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

M.S. BALAKRISHNA
REGISTRAR (ADMINISTRATION)

**FORM OF APPLICATION FOR RECRUITMENT TO THE POSTS OF JUDGMENT WRITER
IN THE HIGH COURT OF KARNATAKA, BANGALORE**

**AFFIX
PASSPORT
SIZE
PHOTO**

To

**The Registrar General
High Court of Karnataka
Bangalore**

1.	Name of the applicant in full (in block letters)	
2.	Name of his/her father/husband	
3.	Gender	
4.	Age and Date of Birth (as mentioned in the SSLC or equivalent certificate)	

5.	Postal Address (in block letters) (a) Permanent postal address (b) Present postal address (c) Telephone No. if any	
6.	Whether the applicant is presently employed? If so furnish the details of employment and monthly income.	
7.	Occupation of Parents / Guardian.	
8.	Annual Income of Parents / Guardian.	
9.	Qualification:	
10	b) Whether the Applicant belongs to Scheduled Castes / Scheduled Tribes / Category-I / Category-II(a) / II(b) / III(a) / III(b) If so, the same should be indicated. A copy of the Certificate in support of the claim should be attached.	
11	Whether the applicant has credited the prescribed fee in the form of postal order and whether he/she has enclosed the same. (mention the postal order number and date).	
12	Whether the applicant claims Rural candidate quota and if so, whether relevant certificate is enclosed.	
13	Whether the applicant claims quota of Physically handicapped. If so whether relevant certificate issued by competent authority is enclosed.	
14	Whether the applicant is / was a Party to any Criminal proceedings. If yes, furnish detailed information.	

I do hereby solemnly and sincerely affirm that the statement made and the information furnished above are true. Should it however be found that any information furnished herein is untrue in material particulars, I realise that I am liable to criminal prosecution and I am also agreeable to forego the claim for public services under the State Government.

PLACE :

DATE :

SIGNATURE OF THE CANDIDATE

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - V	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೪೦
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OFFICE OF THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, HIGH COURT BUILDINGS,
BANGALORE 560 001

NOTIFICATION NO. HCE 8/2009 DATED 09.03.2009

RECRUITMENT OF CANDIDATES TO THE POST OF SENIOR JUDGMENT WRITER

LAST DATE FOR RECEIPT OF APPLICATIONS: 31.03.2009

Applications in the prescribed proforma appended hereto are invited from the applicants, who are qualified as on the last date fixed for receipt of applications for recruitment to 7 posts of Senior Judgment Writer.

2. **Method of Recruitment:** Selection of candidates will be made in accordance with the High Court of Karnataka Service (Conditions of Service and Recruitment) (I Amendment) Rules, 2009 and the High Court of Karnataka Service (Direct Recruitment by Selection) Rules, 1984 as amended from time to time.

3. **Minimum Qualification:**

1. Must possess Degree in Law from the recognised University or equivalent examination and,
2. i) Senior Grade examination in English Shorthand in First Class; or the Proficiency Grade Examination in English Shorthand; and
ii) Senior Grade examination in Typewriting in English conducted by the Department of Public Instruction of Karnataka Secondary Education Board or equivalent examination.
3. Certificate in Computer Word Processing or equivalent

Note: 1) Preference will be given to those candidates who possess the qualification of Senior Grade examination in Typewriting and Shorthand in Kannada Language also.

4. **Scale of Pay :** Rs. 11400-300-12300-350-14400-400-16800-450-19500-525-21600

5. **Classification of vacancies:**

	Women Candidates	Rural Candidates	Unreserved	Total
CATEGORY - I	-	-	1	1
CATEGORY-II (A)	-	-	1	1
SCHEDULED CASTE	-	-	1	1
SCHEDULED TRIBE	-	-	1	1
GENERAL MERIT	1	1	1	3
TOTAL	1	1	5	7

6. **Probation:** The applicant if appointed shall be initially on probation for a period of two years or for extended period if necessary

7. **Age limit:** Applicants must have attained the age of 18 years and must not have attained the age of:-

- (a) 40 years in the case of a person belonging to Scheduled Caste or Scheduled Tribe or Category-I of other Backward Classes.
- (b) 38 years in the case of a person belonging to Category-II-A or II-B or III-A or III-B of Other Backward Classes; and
- (c) 35 years for others.

8. Those candidates called for Test / Interview will have to appear before the authorities in the premises of the High Court of Karnataka, Principal Bench at Bangalore at their cost.
9. Those persons, who attempt to obtain extraneous support by any means for his/her candidature from officials or non-officials, shall not be eligible for appointment.
10. **Application fee:** Every application (excluding applications by Scheduled Caste / Scheduled Tribe / Category-I applicants) shall accompany Crossed Indian Postal Order for Rs. 300/- (Rupees Three Hundred only) in favour of the Registrar General, High Court of Karnataka, Bangalore 560001. (Fee once paid shall not be refunded under any circumstances) (SC/ST and Category-I candidates are exempted from payment of fee.)
11. **Application Form:-** Application in the prescribed proforma shall be filled in by the candidates in their own handwriting and shall accompany self attested copies of the following certificates.
- Three Certificates of character, one from the Principal / Head of the Institution in which he/she had last studied and two from respectable persons not related to him/her, testifying to his/her character.
 - Marks Cards of Degree / Equivalent examinations and English Senior Grade Shorthand or proficiency Grade Shorthand Examinations and Typewriting Examinations.
 - Persons claiming the benefit of reservations under SC/ST shall produce a certificate in the form prescribed by the Government issued by the competent authority.
 - SSLC or any other equivalent examination certificate showing the date of birth.
 - Persons claiming the benefit of reservations under Category-I/II-A/II-B/III-A/III-B shall produce a certificate in the form prescribed by the Government issued by the competent authority.
 - Persons claiming reservation under rural quota shall produce certificates issued by competent authority.
 - A passport size photo be affixed at the place provided on the application.

Note: Incomplete applications shall be liable to be rejected without notice. Original certificates and testimonials are to be submitted only at the time of test/interview. Candidates shall not forward the original documents alongwith the application.

12. **Last date for receipt of application**

Applications complete in all respects shall reach the Registrar General, High Court of Karnataka, High Court Buildings, Bangalore 560 001 on or before 31.03.2009 (05.00 P.M.). On top of the cover containing the application the following words shall be written:

"Application for the Post of Senior Judgment Writer"

- Applications received beyond the date so fixed will be rejected.
- In-service candidates shall submit their application through their official superiors so as to reach the Registrar General, High Court of Karnataka, High Court Buildings, Bangalore 560 001, not later than the date fixed for receipt of applications.
- If the last date fixed for the receipt of applications happens to be a General Holiday, the next working day shall be the last date for receipt of applications.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

M.S. BALAKRISHNA
REGISTRAR (ADMINISTRATION)

FORM OF APPLICATION FOR RECRUITMENT TO THE POSTS OF SENIOR JUDGMENT WRITER IN THE HIGH COURT OF KARNATAKA, BANGALORE

To

**The Registrar General
High Court of Karnataka
Bangalore**

**AFFIX
PASSPORT
SIZE
PHOTO**

1.	Name of the applicant in full (<i>in block letters</i>)	
2.	Name of his/her father/husband	
3.	Gender	
4.	Age and Date of Birth (as mentioned in the SSLC or equivalent certificate)	
5.	Postal Address (<i>in block letters</i>) (a) Permanent postal address (b) Present postal address (c) Telephone No. if any	
6.	Whether the applicant is presently employed? If so furnish the details of employment and monthly income.	
7.	Occupation of Parents / Guardian.	
8.	Annual Income of Parents / Guardian.	
9.	Qualification:	
10	c) Whether the Applicant belongs to Scheduled Castes / Scheduled Tribes / Category-I / Category-II(a) / II(b) / III(a) / III(b) If so, the same should be indicated. A copy of the Certificate in support of the claim should be attached.	
11	Whether the applicant has credited the prescribed fee in the form of postal order and whether he/she has enclosed the same. (mention the postal order number and date).	
12	Whether the applicant claims Rural candidate quota and if so, whether relevant certificate is enclosed.	
13	Whether the applicant claims quota of Physically handicapped. If so whether relevant certificate issued by competent authority is enclosed.	
14	Whether the applicant is / was a Party to any Criminal proceedings. If yes, furnish detailed information.	

I do hereby solemnly and sincerely affirm that the statement made and the information furnished above are true. Should it however be found that any information furnished herein is untrue in material particulars, I realise that I am liable to criminal prosecution and I am also agreeable to forego the claim for public services under the State Government.

PLACE :

DATE :

SIGNATURE OF THE CANDIDATE

ವಿಶೇಷ ಪತ್ರಿಕೆ

ಭಾಗ - IV-A	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೪೧
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RURAL DEVELOPMENT AND PANCHAYAT RAJ SECRETARIAT**NOTIFICATION****No. RDP 37 NRE 2008, Bangalore, Dated : 11th March 2009****Karnataka State Employment Guarantee Fund (Amendment) Rules 2009****Department of Rural Development and Panchayat Raj, Government of Karnataka**

The draft of the following rules further to amend the Karnataka State Employment Guarantee Fund Rules, 2008 which the Government of Karnataka proposes to make in exercise of the powers conferred by Sub section 1 read with sub section 3 of the Section 21 of the National Rural Employment Guarantee Act, 2005 (Act No. 42 of 2005, dt. 5th September 2005) is hereby published for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration after expiry of ten days from the date of its publication in the Official Gazette.

Any objection or suggestion which may be received by the State Government from any person with respect to the said draft before the expiry of the period specified above, will be considered by the State Government. Objections or suggestions may be addressed to the Secretary to Government, Rural Development and Panchayat Raj Department, III Floor, III Stage, Multi-storeyed Building, Dr. B.R. Ambedkar Veedhi, Bangalore - 560 001.

DRAFT RULES

1. Title and Commencement :- (1) These rules may be called the Karnataka State Employment Guarantee Fund (Amendment) Rules, 2009

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of Rule 8 :- For sub-rule (7) of Rule 8 of Karnataka State Employment Guarantee Fund Rules, 2008, after the words and demand of work in the Grama Panchayat, the following shall added, namely :-

" The State Government if it considers appropriate, may release funds directly to the Programme officer at Taluka Panchayats and Gram Panchayats.

P. Ravi Kumar

Secretary

Rural Development and Panchayath Raj Department

ಭಾಗ - III	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೦೯ (ಫಾಲ್ಗುಣ ೨೦, ಶಕ ವರ್ಷ ೧೯೩೦)	ನಂ. ೧೩೫
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ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕಾ ಸಚಿವಾಲಯ

ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಕಾಯ್ದೆ 1966ರ ಕಲಂ 3(1) ರನ್ವಯ ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ : ಸಿಐ 8 ಎಸ್‌ಪಿಕ್ಯೂ 2009, ಬೆಂಗಳೂರು, ದಿನಾಂಕ, 3ನೇ ಮಾರ್ಚ್, 2009

ಕರ್ನಾಟಕ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಕಾಯ್ದೆ 1966 (ಕರ್ನಾಟಕ ಕಾಯ್ದೆ 18:1966) ನೇದ್ದರ ಕಲಂ 3 ರ ಉಪ ಕಲಂ (1) ರನ್ವಯ ವಿಹಿತವಾಗಿರುವ ಅಧಿಕಾರದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ ಸವದತ್ತಿ ತಾಲ್ಲೂಕು ಗೋರವನಕೊಟ್ಟ ಗ್ರಾಮದಲ್ಲ ಎನ್ನಾರಕಾನ ಇಂಟಿಯಾ ಅಮಿಟೆಡ್ ಇವಲಿಗಾಲ ಈ ಕೆಲಗಿನ ಅನುಸೂಚಿಯ ಅಂಕಣ (2) ರಲ್ಲ ಕಾಣಿಸಿರುವ ಜಮೀನಿನ ಕ್ಷೇತ್ರವನ್ನು ಅಂಕಣ (3) ರಲ್ಲ ಕಾಣಿಸಿರುವಂತೆ ಅಂಕಣ (4) ಲಿಂದ (7) ರ ವರೆಗೆ ಖವಲಿಸಿದ ಚಕಬಂದಿ (ಚತು:ಸೀಮೆ) ಯನ್ನು ಒಳಗೊಂಡಿರುವ ಪ್ರದೇಶವನ್ನು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶವೆಂದು ಪ್ರಸ್ತುತ ಕಾಯ್ದೆಯ ಉದ್ದೇಶದನ್ವಯ ಘೋಷಿಸುತ್ತದೆ.

ಅನುಸೂಚಿ

ಜಿಲ್ಲೆ : ಬೆಂಗಳೂರು

ತಾಲೂಕು : ಸವದತ್ತಿ

ಹೋಬಳಿ : ಮುನವಳ್ಳಿ

ಗ್ರಾಮ : ಗೋರವನಕೊಟ್ಟ

ಅ. ನಂ.	ರಿ. ಸ. ನಂ.	ಸ್ವಾಧೀನಪಡಿಸುವ ಅಂದಾಜು ವಿಸ್ತೀರ್ಣ ಎ-ಗುಂ-ಅ	ಚಕಬಂದಿ (ಚತು : ಸೀಮೆ)			
			ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ
1	130	76-03	112	135	ಯಿಕ್ಕೇಲಿ ಗ್ರಾಮದ ಗಡಿ	108 ಲಿಂದ 111

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಕೆ.ಎಂ. ದೀರಯ್ಯ

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಕೈ.ಅ.)

ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ

ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಕಾಯ್ದೆ 1966ರ ಕಲಂ 1(3) ರನ್ವಯ ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ : ಸಿಐ 8 ಎಸ್‌ಪಿಕ್ಯೂ 2009, ಬೆಂಗಳೂರು, ದಿನಾಂಕ, 3ನೇ ಮಾರ್ಚ್, 2009

ಕರ್ನಾಟಕ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಕಾಯ್ದೆ 1966 (ಕರ್ನಾಟಕ ಕಾಯ್ದೆ 18:1966) ನೇದ್ದರ ಕಲಂ 1 ರ ಉಪ ಕಲಂ (3) ರನ್ವಯ ವಿಹಿತವಾಗಿರುವ ಅಧಿಕಾರದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ ಸವದತ್ತಿ ತಾಲ್ಲೂಕು ಗೋರವನಕೊಟ್ಟ ಗ್ರಾಮದಲ್ಲ ಎನ್ನಾರಕಾನ ಇಂಟಿಯಾ ಅಮಿಟೆಡ್ ಇವಲಿಗಾಲ ಈ ಕೆಲಗಿನ ಅನುಸೂಚಿಯ 2ನೇ ಅಂಕಣದಲ್ಲ ಕಾಣಿಸಿರುವ ಜಮೀನಿನ

ಕ್ಷೇತ್ರವನ್ನು 3ನೇ ಅಂಕಣದಲ್ಲ ಕಾಣಿಸಿರುವಂತೆ ಅಂಕಣ (4) ಲಿಂದ (7) ರ ವರೆಗೆ ವಿವರಿಸಿದ ಚಕಬಂದಿ (ಚತು:ಸೀಮೆ) ಯನ್ನು ಒಳಗೊಂಡಿರುವ ಪ್ರದೇಶವನ್ನು ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶವೆಂದು ಪ್ರಸ್ತುತ ಕಾಯ್ದೆಯ ಅಧ್ಯಾಯ 7 ರಲ್ಲಿಯ ಉಪ ಬಂಧಗಳನ್ನು ಈ ಅಧಿಸೂಚನೆ ದಿನಾಂಕದಿಂದ ಚಲಾಯಿಸಲಾಗುತ್ತದೆ ಅಂತಾ ಈ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದೆ.

ಅನುಸೂಚಿ

ಜಿಲ್ಲೆ : ಬೆಳಗಾಂ

ತಾಲೂಕು : ಸವದತ್ತಿ

ಹೋಬಳಿ : ಮುನವಳ್ಳಿ

ಗ್ರಾಮ : ಗೋರವನಕೋಟೆ

ಅ. ನಂ.	ರಿ. ಸ. ನಂ.	ಸ್ವಾಧೀನಪಡಿಸುವ ಅಂದಾಜು ವಿಸ್ತೀರ್ಣ ಎ-ಗುಂ-ಅ	ಚಕಬಂದಿ (ಚತು : ಸೀಮೆ)			
			ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ
1	130	76-03	112	135	ಯಿಕ್ಕೇಲಿ ಗ್ರಾಮದ ಗಡಿ	108 ಲಿಂದ 111

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಕೆ.ಎಂ. ದೀರಯ್ಯ

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಕೈ.ಅ.)

ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾಲಿಕೆ ಇಲಾಖೆ

**ಕರ್ನಾಟಕ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಕಾಯ್ದೆ 1966ರ ಕಲಂ 28(1) ರನ್ವಯ ಅಧಿಸೂಚನೆ
ಸಂಖ್ಯೆ : ಸಿಐ 10 ಎಸ್‌ಪಿಕ್ಯೂ 2009, ಬೆಂಗಳೂರು, ದಿನಾಂಕ, 3ನೇ ಮಾರ್ಚ್, 2009**

ಈ ಮುಂದಿನ ಅನುಸೂಚಿಯಲ್ಲಿ ಕಾಣಿಸಿರುವ ಜಮೀನಿನಲ್ಲಿ ಕೈಗಾಲಿಕೆಗಳ ಸ್ಥಾಪನೆಗಾಗಿ ಅಂದರೆ ಬೆಳಗಾಂ ಜಿಲ್ಲೆ ಸವದತ್ತಿ ತಾಲೂಕು ಗೋರವನಕೋಟೆ ಗ್ರಾಮದಲ್ಲಿ ಎನ್ನಾರಕಾನ ಇಂಟಿಯಾ ಆಮಿಟೆಡ್ ಇವಲಿಗಾಗಿ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶವನ್ನು ಸ್ಥಾಪಿಸುವ ಸಲುವಾಗಿ ಅಭಿವೃದ್ಧಿಗೊಳಿಸಲು ಕರ್ನಾಟಕ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿಗೆ ಅವಶ್ಯವಿದೆಯೆಂದು ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಉದ್ದೇಶಿಸಿದೆ. ಆದ್ದರಿಂದ 1966 ನೇ ಸಾಲಿನ ಕರ್ನಾಟಕ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಕಾಯ್ದೆ (ಕರ್ನಾಟಕ ಕಾಯ್ದೆ 18:1966) ರ ಕಲಂ 28ರ ಉಪ ಕಲಂ (1) ರನ್ವಯ ವಿಹಿತವಾಗಿರುವ ಅಧಿಕಾರದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಪ್ರಸ್ತುತ ಜಮೀನುಗಳನ್ನು ಸ್ವಾಧೀನಪಡಿಸಿಕೊಳ್ಳಲು ಉದ್ದೇಶಿಸಿ ಈ ಮೂಲಕ ಸೂಚನೆ ಕೊಡಲಾಗಿದೆ.

ಪ್ರಸ್ತುತ ಕಾಯ್ದೆಯ ಕಲಂ 35 ರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅಂಥ ಜಮೀನುಗಳನ್ನು ಪ್ರವೇಶಿಸುವ ವ್ಯಕ್ತಿಗಿರಬೇಕೆಂದು ಮಧ್ಯೆ ಪ್ರವೇಶಿಸುವುದಾಗಲಿ ಅಥವಾ ಅವರನ್ನು ತಡೆಯುವುದಾಗಲಿ ಮಾಡಬಾರದು ಅಂತಾ ಪ್ರಸ್ತುತ ಜಮೀನುಗಳಲ್ಲಿ ಆಸಕ್ತಿ ಇರುವವರಿಗೆ ಈ ಮೂಲಕ ಎಚ್ಚರಿಸಲಾಗಿದೆ. ಸದರಿ ಜಮೀನಿನ ಮಾರಾಟ, ವಿಲೇವಾರಿ, ಗುತ್ತಿಗೆ, ಅಡಮಾನ, ಹಸ್ತಾಂತರಣ ವಿನಿಮಯ ಅಥವಾ ಇನ್ನಾವುದೇ ಲೀಡಿಯ ಒಪ್ಪಂದಗಳನ್ನು ಅಥವಾ ಯಾವುದೇ ವೆಚ್ಚ ಭೂ ಅಭಿವೃದ್ಧಿಗಳನ್ನು ಈ ಅಧಿಸೂಚನೆಯು ಪ್ರಕಟಗೊಂಡ ದಿನಾಂಕದ ನಂತರ ವಿಶೇಷ ಭೂಸ್ವಾಧೀನ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ, ಧಾರವಾಡ ಇವರ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೇ ಮಾಡಿದ ಪಕ್ಷದಲ್ಲಿ ಕೇಂದ್ರಿಯ ಭೂ ಸ್ವಾಧೀನ ಕಾಯ್ದೆ 1894ರ ಕಲಂ 24(7) ಮೇರೆಗೆ ಪರಿಹಾರಧನ ಕೊಡಲು ಪರಿಗಣಿಸುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ಅಧಿಕೃತವಾಗಿ ಸ್ವಾಧೀನಪಡಿಸಿಕೊಳ್ಳಲಾಗುವುದೆಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಸದರಿ ಜಮೀನಿನ ಒಂದು ಕರೆಡು ನಕ್ಷೆಯನ್ನು ವಿಶೇಷ ಭೂ ಸ್ವಾಧೀನ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ, 33/ಎ ಲಕಮನಹಳ್ಳಿ ಕೈಗಾಲಿಕಾ ಪ್ರದೇಶ, ಪಿ.ಬಿ. ರಸ್ತೆ, ಧಾರವಾಡ - 580004 ಇವರ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಪರಿಶೀಲನೆಗಾಗಿ ಇಡಲಾಗಿದೆ.

ಅನುಸೂಚಿ

ಜಿಲ್ಲೆ : ಬೆಳಗಾಂ

ತಾಲೂಕು : ಸವದತ್ತಿ

ಹೋಬಳಿ : ಮುನವಳ್ಳಿ

ಗ್ರಾಮ : ಗೋರವನಕೋಟೆ

ಅ. ನಂ.	ಖಾತೆದಾರರ ಹೆಸರು	ಅನುಭವದಾರರ ಹೆಸರು	ಲ. ಸ. ನಂ.	ಸ್ವಾಧೀನಪಡಿಸುವ ಅಂದಾಜು ವಿಸ್ತೀರ್ಣ ಎ-ಗುಂ-ಅ	ಆಕಾರ ರೂ - ಪೈ	ಜಮೀನಿನ ತರಹೆ	ಚಕ್ಕುಬಂದಿ (ಚತು : ಸೀಮೆ)			
							ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ
1.	1. ಪಿ.ಡಬ್ಲ್ಯೂ.ಡಿ 00-31-00 2. ಇನಾಮದಾರ ಅನಸುಯಾದೇವಿ ಕೋಂ ಹಣಮಂತರಾವ 351-00-00 3. ಕೌಜಲಲ ಬಸಪ್ಪ ಕೋಂ ಬಸಪ್ಪ 31-36-00 4. ಕೌಜಲಲ ಬಸಪ್ಪ ಶಿವಅಂಗಪ್ಪ 44-07-00	ಸ್ವಂತೆ	130	76-03	00-92	ಋತ್ವಿ	112	135	ಯಕ್ಕೇಲ ಗ್ರಾಮದ ಗಡಿ	108 ಲಿಂದ 111

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಕೆ.ಎಂ. ದೀರಯ್ಯ

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಕೈ.ಅ.)

ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ